Vol. 265
No. 8

Wednesday,
31st July, 2024
9 Sravana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 10)

Statement by Minister-

Status of implementation of the recommendations contained in the 342nd Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture - *Laid on the Table* (page 10)

Motion for Election to the Committee on Official Language - *Adopted* (pages 10 - 11)

Recommendations of the Business Advisory Committee (page 11)

Panel of Vice-Chairpersons (pages 11 - 12)

Announcements by the Chair (page 12)

Regarding various matters raised in the House (pages 12 - 15)

Matters raised with permission -

Demand to increase the compensation amount for the victims affected by natural disaster (pages 15 - 16)

©

RAJYA SABHA SECRETARIAT
NEW DELHI

Demand for the provision of separate baby berth in every train in the country (pages 17 - 18)

Demand for new railway line between Manamadurai to Vilathikulam in Tamil Nadu (page 18)

Demand to convert Yavatmal-Murtizapur-Achalpur railway line in Maharashtra into a broad gauge (pages 18 - 19)

Demand to start a superfast train from Manikpur Junction in Uttar Pradesh to Delhi (pages 19 - 20)

Demand to extend the benefit of the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (Ayushman Card) to the people Below the Poverty Line (pages 20 - 21)

Demand for conservation, propagation and restoration of Sanskrit language in the country (pages 21 -22)

Concern over rising cases of suicides among students (pages 22 - 23)

Demand to elevate Udaipur Passport Seva Kendra to Regional Passport Office status (pages 23 - 24)

Concern over the financial crisis of the All India Fair Price Shop dealers (pages 24 - 25)

Demand to enhance the availability of sports infrastructure in the country (pages 25 - 26)

Demand to provide hostel and canteen facilities to the students in Delhi (page 26)

Concern over increasing incidents of train accidents in the country (pages 27 - 28)

Demand to introduce a scheme for the welfare of Himalayan forest dwellers (pages 28 - 29)

Demand to provide free education to the children of widows across the country (pages 29 - 30)

Yamuna flood water in parts of Rajasthan (pages 30 - 31)

Concern over the attempt to challenge the Writ of the Parliament by executive authority (pages 31 - 32)

Oral Answers to Questions (pages 32 - 46 and pages 48 - 59)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Observation by the Chair (pages 46 - 47)

Calling Attention to Matter of Urgent Public Importance -

The situation arising out of devastating landslide in Wayanad district in the State of Kerala (pages 59 - 80)

Special Mentions-

Demand to declare extreme heat as a natural disaster (page 81)

Concern over Ayushman Bharat Scheme (pages 81 - 82)

Inclusion of 'Ahimsa' (Non-Violence) in the Preamble of the Indian Constitution (pages 82 - 83)

Demand for establishment of CGHS Wellness Centre in Kangra, Himachal Pradesh (pages 83 - 84)

Concern over development work in Punjab (page 84)

Demand to establish full-fledged AIIMS in Koraput, Sambalpur and Balasore (pages 84 - 85)

Demand to start Maharishi Valmiki Scholarship (pages 85 - 86)

Need for more doppler weather radars in Bihar (pages 86 - 87)

Demand for inclusion of Gojri language in the 8th Schedule of the Constitution (page 87)

Demand for setting up a Government Industrial Park in Chandauli District (pages 87 - 88)

Request to resolve issues related to Jal Jeevan Mission in Odisha (page 88)

Demand for direct train services from Pune to Nashik (pages 88 - 89)

Demand to increase supply of Fertilizers to Odisha (pages 89 - 90)

Concern over increase in Anti-microbial resistance in India (page 90)

Demand for implemention of Vajjar model across the country (page 91)

Demand for 2nd Central University at Puri in Odisha (pages 91 - 92)

Need to allocate funds to various Labour Welfare Boards whose funding was stopped due to repeal of various labour laws (pages 92 - 93)

Demand for establishment of virtual High Court Bench in Udaipur Division (page 93)

Demand to convert Salem to Chengapalli NH-544 from 4 lanes to 6 lanes in Tamil Nadu (pages 93 - 94)

Concern over wrong prescriptions being issued to patients (page 94)

Request for starting a Sainik School in Puducherry (page 95)

Concern over flood affected people in Kirandul of Dantewada (pages 95 - 96)

Content Page

Demand to increase the bed strength at ESIC Medical College and PGIMSR, K.K. Nagar, Chennai to 1,200 (pages 96 - 97)
Demand for proposed Military Academy at Sri Anandpur Sahib (page 97)
Demand to complete approval process of Bongaigaon Refinery (BGR), project expansion in Assam (pages 97 - 98)
Demand to abolish GST on Assistive Products for persons with disabilities and ensuring adequate budgetary support (pages 98 - 99)
Concern over aviation safety incident at Chhatrapati Shivaji Maharaj International Airport (CSMI Airport) Mumbai (page 99)
Request for establishment of Industrial Model Township (IMT) in Ambala (page 100)
Demand to teach traffic rules subject in country from primary level in schools (pages 100 - 101)
Concern over critical railways safety staffing issues amidst tragic mishaps (pages 101 - 102)
Demand for Mailani-Farrukhabad new railway line project (pages 172 - 173)
Demand for directions for mandatory display of the Preamble of Constitution of India in all the Government institutions (pages 173 - 174)
Demand for direct train services from Lucknow to various other railway stations (pages 174)
Demand for further improvement of facilities of Bharat Sanchar Nigam (BSNL) in Uttarakhand (pages 174 - 175)
Demand for Giving ST Status to 11 left out castes of Gorkha Community and giving exemption to Gorkha brothers of the whole country in paramilitary forces (page 175)
Concern over water scarcity in Marathwada region (pages 175 - 176)

General Discussion - *Concluded*

The Union Budget, 2024-25 (pages 102 - 135)
The Budget of Union Territory of Jammu & Kashmir, 2024-25 (pages 102 - 135)

Motion for Suspension of Rule 272-Adopted (page 135)

Resignation by Member -Accepted (page 136)

Discussion on the Working of the Ministry of Housing and Urban Affairs - Not concluded (Pages 136 - 172)

Content Page

RAJYA SABHA

Wednesday, the 31st July, 2024 / 9 Sravana, 1946 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Reports and Accounts (2022-23) of the Samagra Shiksha Programmes in Haryana, Madhya Pradesh and Punjab and related papers

शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :

(i) (a) Annual Report and Accounts of the Samagra Shiksha Programme, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 431/18/24]

(ii) (a) Annual Report of the Samagra Shiksha Programme, Madhya Pradesh, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 435/18/24]

(iii) (a) Annual Report of the Samagra Shiksha Programme, Punjab, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 432/18/24]

I. Notifications of the Ministry of Home Affairs

II. Annual Assessment Report (2022-23) **of the Department of Official Language**

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्रों को सभा पटल पर रखता हूँ :-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(1) G.S.R. 136(E)., dated the 26th February, 2024, publishing the Indo-Tibetan Border Police Force, Armourer Cadre (Group 'A' posts) Recruitment (Amendment) Rules, 2024.

(2) G.S.R. 137(E)., dated 26th February, 2024, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Deputy Commandant (Official Language) and Assistant Commandant (Official Language), Group 'A' Posts, Recruitment Rules, 2024.

(3) G.S.R. 284(E)., dated the 20th May, 2024, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Judge Attorney General (Deputy Inspector General) and Deputy Judge Attorney General (Deputy Commandant) Group 'A' Posts, Recruitment Rules, 2024.

(4) G.S.R. 288(E)., dated the 22nd May, 2024, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' Posts) Recruitment Rules, 2024.

(5) G.S.R. 318(E)., dated the 10th June, 2024, publishing the Indo-Tibetan Border Police Force, Combatant Ministerial and Combatant Stenographer Cadre (Group 'B' Posts) Recruitment Rules, 2024.

(6) G.S.R. 319(E)., dated the 10th June, 2024, publishing the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre, Inspector (Education and Stress Counsellor) and Sub-Inspector (Education and Stress Counsellor), Group 'B' Posts, Recruitment Rules, 2024.

[Placed in Library. For (1) to (6) *See* No. L. T. 515/18/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, framed under Article 309 of the Constitution:-

(1) G.S.R. 41., dated the 6th April, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Stenographer Grade I (Group 'B' Post) Recruitment Rules, 2024.

(2) G.S.R. 43., in the Weekly Gazette dated the April 7 — April 13, 2024, publishing the National Fire Service College, Nagpur, Multi Tasking Staff Recruitment Rules, 2024.

(3) G.S.R. 44., dated the 6th April, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Lower Division Clerk, (Group 'C' post) Recruitment Rules, 2024.

(4) G.S.R. 48., in the Weekly Gazette dated the April 21 — April 27, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Radio Mechanic (Group 'C' Post) Recruitment Rules, 2024.

(5) G.S.R. 86., dated the 29th June, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Electrician, (Group 'C' Post) Recruitment Rules, 2024.

(6) G.S.R. 87., dated the 29th June, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Leading Fireman, (Group 'C' Post) Recruitment Rules, 2024.

(7) G.S.R. 88., dated the 29th June, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Lower Division Clerk, (Group 'C' Post) Recruitment (amendment) Rules, 2024.

[Placed in Library. For (1) to (7) *See* No. L. T. 514/18/24]

II. A copy (in English and Hindi) of the Fifty-fourth Annual Assessment Report of the Department of Official Language, Ministry of Home Affairs, regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation, for the year 2022-23.

[Placed in Library. *See* No. L. T. 308/18/24]

Report and Accounts (2022- 2023 and 2023-2024) of various Institutes, Societies, Institution, Organizations, Associations, Council and Centres and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

Content Page

(i) (a) Annual Report and Accounts of the Siri Institute for the Mentally Handicapped Kakinada, East Godavari District, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 313/18/24]

(ii) (a) Annual Report and Accounts of the Spurthy Welfare Society, Prakasam District, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 314/18/24]

(iii) (a) Annual Report and Accounts of the Al Shifa Minority Institutions for Mentally Retarded and Old Aged, Kadapa District, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institution.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 315/18/24]

(iv) (a) Annual Report and Accounts of the J&J Karunodaya Institute for Mentally Handicapped, Eluru, Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 316/18/24]

(v) (a) Annual Report and Accounts of the North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L. T. 317/18/24]

(vi) (a) Annual Report and Accounts of the Social and Health Development Organization, Imphal, Manipur, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L. T. 318/18/24]

(vii) (a) Annual Report and Accounts of the Surya Kiran Parents Association for the Welfare of Mentally Handicapped Children, Guntur, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. *See* No. L. T. 319/18/24]

(viii) (a) Annual Report and Accounts of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L. T. 320/18/24]

(ix) (a) Annual Report and Accounts of Council for Development of Poor and Labourers, Imphal West, Manipur, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

[Placed in Library. *See* No. L. T. 321/18/24]

(x) (a) Annual Report and Accounts of the Kachajuli Physically Handicapped (Deaf & Dumb) School & Training Centre, Lakhimpur, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L. T. 322/18/24]

(xi) (a) Annual Report and Accounts of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L. T. 323/18/24]

(xii) (a) Annual Report and Accounts of the Friends of Handicapped-India Meerut, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization .

[Placed in Library. *See* No. L. T. 324/18/24]

(xiii) (a) Annual Report and Accounts of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L. T. 325/18/24]

(xiv) (a) Annual Report and Accounts of the PAWMENCAP (Parents Association for the Welfare of Mentally Handicapped Persons), Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. *See* No. L. T. 326/18/24]

Report and Accounts (2022-23) of National Forensic Sciences University, Gandhinagar, Gujarat and related papers

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार) : महोदय, मैं राष्ट्रीय न्यायालयिक विज्ञान विश्वविद्यालय अधिनियम, 2020 की धारा 36 की उप-धारा (4) और धारा 38 की उप-धारा (3) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ : -

(a) Annual Report and Accounts of the National Forensic Sciences University, Gandhinagar, Gujarat, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 328/18/24]

I. Notification of the Ministry of Education

II. Report and accounts (2022-23) of SLBSNSU, New Delhi and related papers

III. Reports and Accounts (2022-23) of various institutes and related papers

IV. Report and Accounts (2022-23) of AMU, Aligarh and related papers

V. Report and Accounts (2021-22) of the Babasaheb Bhimrao Ambedkar University, Lucknow, Uttar Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. G.S.R. 324(E)., dated the 14th June, 2024, publishing the Ministry of Education, Auroville Foundation, Deputy Secretary, Recruitment Rules, 2024, under Section 33 of the Auroville Foundation Act, 1988.

[Placed in Library. *See* No. L. T. 264/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Sections 31 and sub-section (4) of Section 32 of the Central Sanskrit Universities Act, 2020:-

(a) Annual Report of the Shri Lal Bahadur Shastri National Sanskrit University (SLBSNSU), New Delhi, for the year 2022-23.

(b) Annual Accounts of the Shri Lal Bahadur Shastri National Sanskrit University (SLBSNSU), New Delhi, for the year 2022-23,

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a)and (b) above.

[Placed in Library. *See* No. L. T. 266/18/24]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education & Research Act, 2007:-

(i) (a) Annual Report and Accounts of the National Institute of Technology (NIT) Mizoram, for the year 2022-23, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 625/18/24]

(ii) (a) Annual Report and Accounts of the National Institute of Technology (NIT) Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 268/18/24]

(iii) (a) Annual Report and Accounts of the National Institute of Technology (NIT) Manipur, for the year 2022-23, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 270/18/24]

(iv) (a) Annual Report and Accounts of the National Institute of Technology (NIT) Rourkela, Odisha, for the year 2022-23, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 269/18/24]

(v) (a) Annual Report and Accounts of the Malaviya National Institute of Technology (MNIT) Jaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 267/18/24]

(vi) (a) Annual Report and Accounts of the Visvesvaraya National Institute of Technology (VNIT) Nagpur, Maharashtra, for the year 2022-23, together

with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 271/18/24]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Aligarh Muslim University Act, 1920:-

(a) Annual Report of the Aligarh Muslim University (AMU), Aligarh, for the year 2022-23.

(b) Annual Accounts of the Aligarh Muslim University (AMU), Aligarh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 484/18/24]

V. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 29 and sub-section (4) of Section 30 of the Babasaheb Bhimrao Ambedkar University Act, 1994:-

(a) Annual Report of the Babasaheb Bhimrao Ambedkar University, Lucknow, Uttar Pradesh, for the year 2021-22.

(b) Annual Accounts of the Babasaheb Bhimrao Ambedkar University, Lucknow, Uttar Pradesh, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 483/18/24]

Report and Accounts (2022-23) of NHAI, New Delhi and related papers

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : महोदय, मैं भारतीय राष्ट्रीय राजमार्ग प्राधिकरण अधिनियम, 1988 की धारा 24 के अधीन निम्नलिखित पत्रों की एक-

एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं :-

(a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(c) Statements giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 626/18/24]

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 342nd Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA): Sir, I lay a statement regarding Status of implementation of recommendations contained in the 342nd Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants 2023-24 pertaining to the Ministry of Road Transport and Highways.

[Placed in Library. *See* No. L. T. 204/18/24]

MOTION FOR ELECTION TO THE COMMITTEE ON OFFICIAL LANGUAGE

MR. CHAIRMAN: Shri Nityanand Rai to move a motion for election of six Members to the Committee on Official Languages.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :—

"कि राजभाषा अधिनियम, 1963 (1963 का 19) की धारा 4 की धारा (2) के अनुसरण में यह सभा, उस रीति से, जैसा सभापति निदेश दें, राज्य सभा की सदस्यता से सदस्यों के सेवानिवृत्ति के कारण रिक्त हुए छः स्थानों को भरने के लिए राज्य सभा के सदस्यों में से छः सदस्यों को राजभाषा समिति के सदस्य होने के लिए निर्वाचित करने की कार्यवाही करें।"

The question was put and the motion was adopted.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform hon. Members that the Business Advisory Committee in its meeting held on 30th July, 2024 recommended the following Ministries for discussion on their working along with the parties that will initiate the discussion during the current Session:

1. Housing and Urban Affairs -- *Bhartiya Janata Party*
2. Agriculture and Farmers Welfare -- *Indian National Congress*

Further the Committee recommended that two more Ministries, to be taken up for discussion during the Session, may be finalized by the Chairman after having consultations in due course. It was also recommended that All India Trinamool Congress and DMK may initiate the discussion on the remaining Ministries.

The Committee has also recommended that each Ministry will be allocated a discussion time of four hours. The Committee further recommended that four hours may be allotted for the discussion on consideration and passing of the Bhartiya Vayuyan Vidheyak, 2024, after it is introduced, considered and passed by Lok Sabha.

PANEL OF VICE-CHAIRPERSONS

MR. CHAIRMAN: Hon. Members, I have to inform Members that Panel of Vice-Chairpersons has been reconstituted with the following Members:

1. Shrimati Seema Dwivedi
2. Dr. Fauzia Khan
3. Ms. Sushmita Dev
4. Shrimati Geeta alias Chandraprabha
5. Shri K.R. Suresh Reddy
6. Shri Rajeev Shukla
7. Dr. Dinesh Sharma
8. Dr. Sasmit Patra

Hon. Members, we continue to maintain gender parity in the matter of Chairpersons.

ANNOUNCEMENTS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, if the House so agrees, the lunch hour may be dispensed with to take up the permitted Special Mentions and the House may also sit late today to complete the listed Business in today's List of Business. Do I have the leave of the House to dispense with the lunch hour and sit late today as indicated accordingly?

HON. MEMBERS: Yes.

MR. CHAIRMAN: I am indeed grateful to the hon. Members for this extension because this enables a large number of Members to utilise the time and I have developed the practice if any Member seeks some time more, I am enabling it.

Hon. Members, a large number of Members of the House from both sides, including the hon. Minister, have expressed their deep concern over the unfortunate event, a massive landslide and loss of lives in Wayanad district of Kerala during the early hours of July 30, 2024. Precious lives have been lost and the number is still being counted. All agencies have converged to render assistance. I deem it appropriate taking into consideration the sentiments of the House to have a Calling Attention Motion on this under Rule 180 and the same shall be today at 1.00 p.m. as there will be no lunch recess hour.

REGARDING VARIOUS MATTERS RAISED IN THE HOUSE

MR. CHAIRMAN: Shri V. Vijayasai Reddy, is not here. I have received one notice under Rule 267 from Shri V. Vijayasai Reddy. Surprisingly, in spite of my directive, the notice was given yesterday while the House was in Session. All of you are aware, if the House is in Session, the matter can be raised during the House. This kind of disregard of the rules is wholly unacceptable. The notice was given at 3.16 p.m. yesterday. This indicates in what manner we are taking employment of this rule. This requires a little more attention and consideration as indicated by me earlier.

Content Page

I am constrained that I cannot accord my acceptance when the irregularities are so severe. *...(Interruptions)...* Please take your seat. I will go as per the list. *...(Interruptions)...* I know*...(Interruptions)...* And, she is very experienced and she is not the only one doing it. She has done it very decorously. She has abided by the Chair and she has great experience, unlike some Members who engage into disturbance.

Now, we will take up the matters to be raised with the permission of the Chair. Shri Mahendra Bhatt to speak on demand for increasing the compensation amount for victims affected from natural disaster. *...(Interruptions)...*

श्री महेंद्र भट्ट (उत्तराखंड)**:** महोदय, मैं आपके माध्यम से सरकार का ध्यान राष्ट्रीय आपदा प्रबंधन प्राधिकरण के तहत बाढ़, भूस्खलन और भूकंप में हुई हानि पर आवश्यक प्रतिपूर्ति में वृद्धि करने तथा भवन क्षति एवं कृषि भूमि के भूस्खलन तथा बाढ़ से क्षति होने पर...(**व्यवधान**)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर,...

MR. CHAIRMAN: Hon. Member, one minute*...(Interruptions)...* आप एक बार बैठ जाइए। मेरी बात सुनिए। मैं आपसे हाथ जोड़कर प्रार्थना करता हूं कि आप हाथ उठाते हैं, लेकिन पीछे से कोरस होता है, I don't appreciate it.

श्री मल्लिकार्जुन खरगे : सर, मैं आपकी तरफ भी देखता हूं। मैं खुद ही देखता हूं।

MR. CHAIRMAN: Would you please hear me? आप एक बार बैठ जाइए। I had called the hon. Member. I have, having respect for you, asked the hon. Member to take seat, but I will appeal to you that when the Leader of the Opposition raises hand, it is bound to have my utmost consideration. Why should your Members be in chorus? Sir, I plead with you. Whenever you raise hand*...(Interruptions)...* We will not have dialogue. Whenever you raise your hand, it will receive my highest consideration. I only look the other way round when they engage into a chorus. Kindly have some kind of direction for them. Now, the hon. Leader of the Opposition. Please state the issue that you wish to raise.

SHRI MALLIKARJUN KHARGE: Sir, the issue is that कल मैं यहां लास्ट मूमेंट में हाउस adjourn होने से पहले नहीं था। उस वक्त एक माननीय सदस्य, घनश्याम तिवाड़ी जी ने यहां इस सदन में एक समस्या उठाई। उनके मन में क्या था, वह शायद मुझे मालूम है। पोलिटिक्स में मैं पहली जेनरेशन से हूं। मैं अकेले ही पॉलिटिक्स में आया था, मेरे पीछे पॉलिटिक्स में मेरे मां-बाप

नहीं थे, उनका देहांत हो गया था। मां के देहांत के बाद अकेले मेरे पिता जी ही बचे थे। मेरे पिता जी ने मुझे पाला, पोसा ...(**व्यवधान**)...

MR. CHAIRMAN: Please lend your ears to the hon. Leader of the Opposition. And, I will not bear this from either side. Hon. Leader of the House, please keep them under control.

श्री मल्लिकार्जुन खरगे : मैं यहां तक उनके आशीर्वाद से पहुंचा हूं। At the age of 85, वे गुज़र गए थे।

श्री सभापति : सर, मैं चाहता हूं कि आप 95 की age से भी ज्यादा जिएं।

श्री मल्लिकार्जुन खरगे : मैं इस माहौल में और ज्यादा जीना नहीं चाहता। इस माहौल में मैं और ज्यादा दिन नहीं रहना चाहता। मुझे बुरा लगा कि तिवाड़ी जी ने कहा कि खरगे जी का नाम मल्लिकार्जुन है।

श्री सभापति : क्या है?

श्री मल्लिकार्जुन खरगे : सर, मल्लिकार्जुन है, यह शिव का नाम है। 12 ज्योतिर्लिंग के नामों में से एक नाम मेरा रखा गया। मेरा नाम मेरे पिता जी ने सोच-समझ कर रखा था कि 12 ज्योतिर्लिंग में से एक नाम मेरे बेटे का है, लेकिन मैं अपने परिवार से अकेले ही पॉलिटिक्स में आया था, student movement में आया था, labour movement में आया, फिर कांग्रेस का ब्लॉक प्रेज़िडेंट बन कर at the age of 25 आया था।

मैं पूछना चाहता हूं कि इनको क्या दिक्कत है कि मेरे बारे में उन्होंने कहा कि उनका नाम मल्लिकार्जुन है और शिव का नाम भी है। इनका पूरा खानदान पॉलिटिक्स में है। उन्होंने परिवारवाद के बारे में टीका-टिप्पणी की। अगर मैं परिवारवाद की बात निकालूंगा, तो बताऊंगा कि कितने यहां परिवारवाद वाले बैठे हैं, उन सबका नाम बोलूंगा। ...(**व्यवधान**)...

श्री सभापति : माननीय खरगे जी, माननीय खरगे जी...

श्री मल्लिकार्जुन खरगे: मेरी आंखों के सामने है, मेरे बाजू में है, मेरे पीछे है, सब जगह है।...(**व्यवधान**)... सर, मैं आपसे विनती करता हूं कि उसको एक्सपंज करना चाहिए।

श्री सभापति : माननीय सदस्यगण, सदन का हर सदस्य सम्मानित है और माननीय खरगे जी का जीवन करीब छह दशक तक सार्वजनिक जीवन का है। यह मैं सदन में कई बार कह चुका हूं और इधर भी बहुत सम्मानित सदस्य हैं। कोई भी ऐसा शब्द, जो माननीय खरगे जी को आहत करता है, वह रिकॉर्ड में नहीं रहेगा। मैं एक बात आपको कहना चाहूंगा कि उस समय मैं कुर्सी पर था। मैं इस

बारे में आपसे चर्चा करूंगा। माननीय घनश्याम तिवाड़ी जी का भी सार्वजनिक जीवन काफी लंबा है। वे करीब चार दशक से राजनीति में हैं और संसदीय व्यवस्था में हैं, उनका ऐसा मानक हो सके, मैं नहीं मानता हूं, फिर भी मैं बारीकी से अध्ययन करूंगा और कोई भी ऐसी चीज़, पर मैं एक बात आपको आश्वस्त करना चाहता हूं कि उस समय जब हाउस में बोला गया, तब मैं चेयर पर था, तो ऐसा महसूस नहीं हुआ कि आपके बारे में कुछ अपशब्द कहे गए हों। फिर भी मैं देखूंगा।

श्री जयराम रमेश : सर, ...(**व्यवधान**)...

श्री सभापति: जयराम जी, ...(**व्यवधान**)... खरगे जी, आपके सदस्य कुर्सी में बैठे-बैठे डिस्टर्ब करते हैं। इतना गंभीर मामला है, यदि कोई बात खरगे जी को छू गई, उस बात का मैं बारीकी से अध्ययन ही नहीं कर पाऊंगा। मेरा प्रयास रहेगा, क्योंकि सदन, this is not a battle ground. We are not enemies of each other. हम कोई विरोधी नहीं हैं। सदन में पक्ष और प्रतिपक्ष है, अनुभवी लोगों की कमी नहीं है और मैं खुद व्यक्तिगत रूप से जानता हूं और मेरे वार्तालाप में भी सदन के नेता, माननीय नड्डा जी ने आपके बारे में कितनी बातें कहीं हैं। आपका जीवन है, यह बात मैं कई बार बोल चुका हूं। आपकी वकालत की शुरुआत कहां हुई, जिन महानुभाव ने व्यक्तिगत रूप से चर्चा की, वे सुप्रीम कोर्ट के जज बने। जब मैं कर्णाटक गया, तो उन्होंने कहा कि आपने मेरे सामने वकालत की है। राजस्थान हाई कोर्ट में की है, सुप्रीम कोर्ट में की है। मल्लिकार्जुन खरगे जी, जो राज्य सभा और लोक सभा में रहे हैं, मेरा सौभाग्य है कि कुछ समय तक उन्होंने मेरे यहां शुरुआत की थी। आपको आहत करने की कोई भी सदस्य सोचे, तो मुझे ऐसा नहीं लगता है। मुझे भी कुछ मामलों में देखकर पीड़ा हुई थी। माननीय एच.डी.देवेगौड़ा जी ने कभी नहीं कहा, पर इनके बारे में भी जब कहा गया, मुझे बुरा लगा। तब मैं इसलिए नहीं बोला कि हाउस उद्वेलित था। माननीय एच.डी.देवेगौड़ा जी, पूर्व प्रधान मंत्री और आप उन लोगों में से हैं, जो इस हाउस को सुशोभित करते हैं, उन लोगों में से हैं, जो हमारी प्रेरणा के स्रोत हैं। मैं गंभीरता से देखूंगा और चूंकि इसलिए मैं ज्यादा कह रहा हूं कि मुझे 1993 से 1998 तक माननीय घनश्याम तिवाड़ी जी के साथ विधान सभा का सदस्य रहने का सौभाग्य मिला है। उनके मन में यह बात नहीं आ सकती है, मैं कह रहा हूं, फिर भी मैं इसको बारीकी से देखूंगा। Now, Shri Mahendra Bhatt. ...*(Interruptions)*...

MATTERS RAISED WITH PERMISSION

Demand to increase the compensation amount for the victims affected by natural disaster

श्री महेंद्र भट्ट (उत्तराखंड) : महोदय, मैं आपके माध्यम से सरकार का ध्यान राष्ट्रीय आपदा प्रबंधन प्राधिकरण के तहत बाढ़, भूस्खलन और भूकंप में हुई हानि पर आवश्यक प्रतिपूर्ति में वृद्धि करने तथा ... (**व्यवधान**)...

MR. CHAIRMAN: If you show off paper, I will not allow it. ...*(Interruptions)*...

श्री महेंद्र भट्ट : भवन क्षति एवं कृषि भूमि के भूस्खलन तथा बाढ़ में क्षति होने पर मिलने वाले मुआवजे में वृद्धि करने की ओर दिलाना चाहता हूं। महोदय ,आपदा प्रबंधन प्राधिकरण राज्य एवं जनपदों में गठित है ,परंतु केंद्रीय राष्ट्रीय प्रबंधन प्राधिकरण के मानकों के दिशा निर्देश में ही मुआवजा की राशि देने का राज्यों को अधिकार है।

महोदय ,मैं उत्तराखंड राज्य का प्रतिनिधित्व करता हूं ,वहां पर दैवी आपदा के बार-बार आने से जहां लोगों को विस्थापित करना हमारे लिए चुनौती होता है ,वहीं आपदा में क्षतिपूर्ति की दर इतनी कम होती है कि प्रभावितों को न्यायोचित आर्थिक राशि नहीं मिल पाती है।

(**उपसभापति महोदय** *पीठासीन हुए।*)

महोदय ,पहाड़ों में मिट्टी और पत्थर से बने पहाड़ी शैली के मकान होते हैं ,इन्हें पक्के मकान की श्रेणी में नहीं माना जाता है और ये परिवार मुआवजे से वंचित रह जाते हैं। महोदय , कुछ मकान भूस्खलन क्षेत्र में पूरी तरह धराशाई नहीं होते ,परंतु उन मकानों पर रहना बहुत ही खतरे के दायरे में रहता है। आपदा का मानक है कि जब तक मकान पूर्णतया धराशाई न हो जाए , उन्हें मुआवजा श्रेणी में नहीं लिया जाता है ,जिससे इन परिवारों को मिलने वाले मुआवजे से वंचित रहना पड़ता है।

महोदय ,उत्तराखंड में छोटी जोत के खेत होते हैं तथा बाढ़ एवं भूस्खलन से ये खेत पूर्णतया क्षतिग्रस्त हो जाते हैं ,परंतु आपदा मानकों के अनुसार इन खेतों को मिलने वाला मुआवजा इतना कम होता है कि उन्हें अपने खेतों को फिर से खेती योग्य करना संभव ही नहीं होता है और अच्छे खेत बंजर हो जाते हैं।

अतः इस लोक महत्व के विषय पर मैं सरकार का ध्यान आकर्षित करते हुए मांग करता हूं कि राष्ट्रीय आपदा प्रबंधन प्राधिकरण के तहत आपदा प्रवाहित क्षेत्र के लिए मुआवजे की धनराशि में वृद्धि की जाए तथा मानकों में भौगोलिक परिस्थितियों को ध्यान में रखते हुए संशोधन करने का अधिकार राज्य सरकारों को प्रदान किया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mahendra Bhatt: Shri Madan Rathore (Rajasthan), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Shri Samik Bhattacharya (West Bengal), Shri Subhash Barala (Haryana), Shri R. Girirajan (Tamil Nadu), Shrimati Maya Naroliya (Madhya Pradesh), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Naresh Bansal (Uttarakhand), Dr. Kalpana Saini (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Sanjeev Arora (Punjab), Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Sulata Deo (Odisha) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Content Page

Demand for the provision of separate baby berth in every train in the country

सुश्री कविता पाटीदार (मध्य प्रदेश): माननीय उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं आपके माध्यम से सदन का ध्यान एक बहुत ही महत्वपूर्ण विषय पर आकर्षित करना चाहूंगी। आज हमारे देश में लाखों लोग ट्रेन से सफर करते हैं और उनमें हमारी कुछ धात्री माताएं यानी lactating mothers भी सफर करती हैं। अक्सर देखने में यह आता है कि उनको सफर के दौरान अपने बच्चे को साथ में सुलाने में, उसको फीडिंग करवाने में कुछ परेशानियों का सामना करना पड़ता है।

माननीय उपसभापति महोदय, आज माननीय प्रधान मंत्री जी के नेतृत्व में भारतीय रेल नये कीर्तिमान स्थापित कर रही है। नित नये प्रयोगों और अविष्कारों के द्वारा ये कीर्तिमान स्थापित किए जा रहे हैं। उस प्रगति की कड़ी में माननीय रेल मंत्री जी ने कुछ चयनित ट्रेनों में एक बेबी बर्थ की शुरुआत मदर्स डे पर की थी, जिसमें माताओं को बच्चों के लिए एक अतिरिक्त बर्थ का स्थान दिया जाता है, जो कि फोल्डेबल होता है। जब आवश्यकता हो, तो उसका इस्तेमाल किया जाता है और जब आवश्यकता नहीं हो, तो उसको फोल्ड कर दिया जाता है। हमारे राज्य सभा के सांसद डा. सुमेर सिंह सोलंकी जी ने भी रेल मंत्री जी से इसके लिए आग्रह किया था। मेरा आपसे यह निवेदन है कि हमें समस्त ट्रेनों में इस बेबी बर्थ की शुरुआत करनी चाहिए, इसका प्रावधान करना चाहिए। इसके साथ ही एक महत्वपूर्ण विषय यह है कि जब ट्रेन चलती है, तो समस्त ट्रेनों में सभी डिब्बे आपस में मिले हुए होते हैं, तब उसमें कोई ऐसा स्थान या कक्ष माता और शिशु के लिए होना चाहिए, जहां पर माता को अपने बच्चे को फीडिंग करवाने के लिए प्राइवेसी मिल सके। सर, यह मेरा भावनात्मक प्रश्न है और मुझे लगता है कि भारतीय ट्रेन की सुविधाओं में इससे इजाफा होगा। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Ms. Kavita Patidar (Madhya Pradesh): Shri R. Girirajan (Tamil Nadu), Shrimati Maya Naroliya (Madhya Pradesh), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Naresh Bansal (Uttarakhand), Dr. Kalpana Saini (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Sant Balbir Singh (Punjab), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri Banshilal Gurjar (Madhya Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Dr. Sikander Kumar (Himachal Pradesh), Dr. Bhagwat Karad (Maharashtra), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Krishan Lal Panwar (Haryana), Shri Ram Chander Jangra (Haryana), Shrimati Ramilaben Becharbhai Bara (Gujarat), Prof. Manoj Kumar Jha (Bihar), Shrimati S. Phangnon Konyak (Nagaland), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Mahua Maji

(Jharkhand), Shrimati Sulata Deo (Odisha) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Demand for new railway line between Manamadurai to Vilathikulam in Tamil Nadu

SHRI R. DHARMAR (Tamil Nadu): Sir, the distance of the existing railway line from Chennai to Thoothukudi via Trichy, Madurai, Kovilpatti is 652 km, and the distance of the new railway project to be laid from Aruppukkottai Vilathikulam to Thoothukudi is 660 km. Both these routes pass through the busy Madurai and Trichy junctions and the distance is not short. But instead of going through Madurai Junction, an alternative railway line can be made from Chennai to Tuticorin which is very much less than 587 km, i.e. 65 km less. For this, a new railway line of only 83 km from Manamadurai to Vilathikulam via Pasumbon, Kamudi, Perunali is enough. The new Thoothukudi-Aruppukkottai link up to Vilathikulam is nearing completion. Apart from Manamadurai Junction, Karaikudi Junction will also be connected to this route, so there will be another connection from Chennai to Thoothukudi via Pattukottai, Trivarur. So, if a small new railway line of 83 kilometres is built, Chennai to Tuticorin can get two more rail links apart from the existing Madurai-Kovilpatti route -- one via Trichy-Pudukkottai-Manamadurai-Kamudi-Vilathikulam and one via Viluppuram-Tiruvarur-Pattukkottai-Karaikudi-Manamadurai. You can also get Pondicherry link. The benefits of this programme are numerous. This route will become an alternative to the costly East Coast route due to the availability of a railway connecting the districts along the East Coast. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri R. Dharmar: Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri S. Selvaganabathy (Puducherry), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Demand to convert Yavatmal-Murtizapur-Achalpur railway line in Maharashtra into a broad gauge

डा.अनिल सुखदेवराव बोंडे (महाराष्ट्र) : उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं आपके समक्ष बहुप्रतीक्षित यवतमाल-मुर्तिजापुर-अचलपुर नैरो गेज शकुंतला एक्सप्रेस का रूपांतर ब्रॉड गेज में करने की बाबत जीरो ऑवर में बोल रहा हूं।

महोदय, विदर्भ स्वतंत्रपूर्ण काल से ही कपास के लिए प्रसिद्ध है। मैनचेस्टर के कपड़ा उद्योग के लिए विदर्भ का कपास निर्यात किया जाता था। उस वक्त कपास ले जाने के लिए यवतमाल- मुर्तिजापुर-अचलपुर नैरो गेज शकुंतला एक्सप्रेस शुरू की गई थी। इस ट्रेन के साथ यु. कि केलिक नेक्सन कंपनी उनके करार के अनुसार चल रही थी। 1952 में सभी रेल यंत्रणा का राष्ट्रीयकरण किया गया था। इस राष्ट्रीयकरण में उपरोक्त रेल रूट और शकुंतला एक्सप्रेस रेलवे के राष्ट्रीयकरण से वंचित रही। दस साल पहले यह करार भी समाप्त हो गया और इस कंपनी ने इस नैरो गेज को चलाना बंद कर दिया। उपसभापति महोदय, *"मैंने ऐसी छुक छुक नैरो गेज रेलवे में यात्रा करने का आनंद लिया है। इस ट्रेन के बंद होने पर पूरा विदर्भ दुखी हुआ था और उनके पुनरुद्धार की मांग पूरे विदर्भ से आ रही है। शकुंतला रेलवे विकास समिति और कई रेलवे संगठन इसके लिए आंदोलन कर रहे हैं, इसलिए रेल मंत्रालय द्वारा इस नैरो गेज रेल मार्ग को ब्रॉड गेज में परिवर्तित करना आवश्यक है।"

महोदय, यवतमाल, अकोला और अमरावती जिलों के महत्वपूर्ण व्यापारी तथा ग्रामीण क्षेत्रों को जोड़ने वाली इस नैरो गेज रेलवे का रूपांतर ब्रॉड गेज में करना सर्वांगीण विकास करने की दृष्टि से महत्वपूर्ण है। इन तीन जिलों के रेलवे से जुड़ जाने के बाद औद्योगिक विकास तथा कृषि उपज का परिवहन सुलभ हो जाएगा। अचलपुर आदिवासी बेल्ट मेलघाट और यवतमाल अभी तक रेलवे से जुड़ी नहीं है। इसके बाद यह पुनः मुंबई और दिल्ली से डायरेक्ट्ली कनेक्ट हो जाएगी। महोदय, कांग्रेस शासन में अनेक प्रयासों तथा जनता की मांग के बाद भी इसे दुर्लक्षित किया गया। इस नैरो गेज का ब्रॉड गेज में रूपांतरण करने के लिए भू संपादन करने की कोई जरूरत नहीं है, क्योंकि रेल के पास ही पर्याप्त जमीन उपलब्ध है। इसमें कुछ कानूनी दिक्कतें थीं, लेकिन अब वे दूर हो गई हैं, इसलिए मेरी आपके माध्यम से रेल मंत्री जी से नम्र विनती है कि बहुप्रतीक्षित यवतमाल-मुर्तिजापुर-अचलपुर नैरो गेज शकुंतला एक्सप्रेस का रूपांतर ब्रॉड गेज में तीव्र गति से शुरू करें और पश्चिम विदर्भ की शान रहने वाली शकुंतला एक्सप्रेस का शुरू होना मागास संभाग के विकास के लिए महत्वपूर्ण घटना रहेगी। महोदय, सरकार यह कदम उठाएगी - मैं ऐसी उम्मीद करता हूं, आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Anil Sukhdeorao Bonde: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Fauzia Khan (Maharashtra) and Dr. Sasmit Patra (Odisha).

Demand to start a superfast train from Manikpur Junction in Uttar Pradesh to Delhi

श्री बाबू राम निषाद (उत्तर प्रदेश) : उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं सदन के समक्ष बुंदेलखंड के चित्रकूट धाम से एक नई ट्रेन चलाने की डिमांड करता हूं, क्योंकि लाखों लोगों का वहाँ पर आवागमन होता है और आज तक चित्रकूट से कोई सीधी ट्रेन नहीं चली है।

---

* Hindi translation of the original speech delivered in Marathi.

महोदय, मैं मानिकपुर जंक्शन से नई दिल्ली वाया चित्रकूट, बाँदा, खैरादा जंक्शन, सुमेरपुर, हमीरपुर रोड, घाटमपुर, भीमसेन, कानपुर सैंट्रल से होते हुए एक सुपरफास्ट ट्रेन प्रतिदिन चलाए जाने के संबंध में आपसे अनुरोध करना चाहता हूं।

माननीय उपसभापति जी, मैं उत्तर प्रदेश के बुंदेलखंड के पिछड़े जनपद हमीरपुर का रहने वाला हूं। जनपद हमीरपुर अपनी स्थापना के 200 वर्ष पूर्ण कर चुका है, लेकिन आज भी रेलवे परिवहन से संबंधित तमाम समस्याओं से ग्रसित है। जनपद हमीरपुर में एकमात्र रेलवे ट्रैक मानिकपुर जंक्शन से कानपुर सैंट्रल के मध्य स्थित है। इसमें बहुत सीमित ट्रेन्स का आवागमन है। इतना ही नहीं जनपद हमीरपुर से निकलने वाले एकमात्र रेलवे ट्रैक खैरादा जंक्शन, सुमेरपुर, हमीरपुर रोड, घाटमपुर, भीमसेन, कानपुर सैंट्रल से होते हुए नई दिल्ली के लिए कोई भी ट्रेन उपलब्ध नहीं है।

संत तुलसीदास जी की तपोभूमि, चित्रकूट धाम सनातन धर्म की आस्था का प्रतीक है, धार्मिक स्थल है। यहाँ देश भर से लाखों की संख्या में श्रद्धालु भगवान कामतानाथ जी के दर्शन के लिए आते-जाते हैं। इस रूट से प्रतिदिन एक सुपरफास्ट ट्रेन चलने से श्रद्धालुओं को यातायात की कठिनाइयों से निजात मिलेगी। अतः सदन के माध्यम से, मैं माननीय रेल मंत्री जी से आग्रह करता हूँ कि उक्त रूट पर नई सुपरफास्ट ट्रेन चलाने का कष्ट करें, बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Baburam Nishad: Dr. Anil Sukhdeorao Bonde (Maharashtra), Shrimati S. Phangnon Konyak (Nagaland), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Naresh Bansal (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Sangeeta Yadav (Uttar Pradesh), Shrimati Seema Dwivedi (Uttar Pradesh), Shri Amar Pal Maurya (Uttar Pradesh), Shri Brij Lal (Uttar Pradesh), Shri Aditya Prasad (Jharkhand), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Ram Chander Jangra (Haryana), Shri Devendra Pratap Singh (Chhattisgarh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri S. Selvaganabathy (Puducherry), Shri Niranjan Bishi (Odisha), Shri Shambhu Sharan Patel (Bihar) and Dr. Sasmit Patra (Odisha).

माननीय श्री मिथलेश कुमार जी। 'Demand for extending the benefit of Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (Ayushman Card) to people Below Poverty Line.'

Demand to extend the benefit of the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (Ayushman Card) to the people Below the Poverty Line

श्री मिथलेश कुमार (उत्तर प्रदेश) : महोदय, मैं सदन के माध्यम से सरकार का ध्यान आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (आयुष्मान कार्ड) की तरफ आकृष्ट कराना चाहता हूँ, जिसमें ऐसे लोग, जिनके परिवार में छः सदस्य से कम, अर्थात एक परिवार में चार सदस्य ही हैं,

उनको आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना का लाभ नहीं मिल रहा है। ऐसे में, जो गरीब परिवार, विधवा महिलाएं हैं, वे केंद्र सरकार की महत्वाकांक्षी योजना, जिसमें पाँच लाख रुपये तक निःशुल्क स्वास्थ्य की व्यवस्था की गई है, जिससे वे उससे वंचित हो रहे हैं। माननीय प्रधान मंत्री जी ने हर गरीब को निःशुल्क स्वास्थ्य सेवाएं उपलब्ध कराने के लिए 2018 में आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना प्रारंभ की थी, जिसके तहत गरीबी रेखा के नीचे जीवनयापन करने वाले परिवारों को इस योजना में आच्छादित किया गया था। इसमें यह भी निर्देश किया गया था कि जिन लोगों का नाम वर्ष 2011 की जनगणना में गरीबी की रेखा के नीचे जीवनयापन करने वाले परिवारों के रूप में शामिल है, उन्हीं पात्र परिवारों को ही योजना का लाभ दिया जाएगा। सरकार की ओर जारी इस गाइडलाइन के चलते देश के करोड़ों परिवार योजना का लाभ पाने से वंचित रह गए थे। इसे देखते हुए, एक बार फिर से नवीन आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना 02 लागू की गई है। इस योजना को चलाने के लिए, अधिक-से-अधिक लोगों का आयुष्मान कार्ड जारी करने के लिए सरकार युद्ध स्तर पर प्रयास कर रही है, लेकिन उन लोगों को समस्या आ रही है, जिनके परिवार में छः से कम सदस्य हैं। अतः सदन के माध्यम से, माननीय स्वास्थ्य मंत्री जी से आग्रह करना चाहता हूँ कि जनहित में आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना का लाभ गरीबी रेखा के नीचे जीवनयापन करने वाले सभी पात्र परिवारों को दिया जाए, बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Mithlesh Kumar: Shri Sanjeev Arora (Punjab), Shri Sant Balbir Singh (Punjab), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra) and Dr. Sasmit Patra (Odisha).

Hon. Dr. Dinesh Sharma, 'Demand for conservation, propagation and restoration of Sanskrit language in the country.'

Demand for conservation, propagation and restoration of Sanskrit language in the country

डा. दिनेश शर्मा (उत्तर प्रदेश) : माननीय सभापति महोदय, संस्कृत भाषा के संरक्षण, प्रचार-प्रसार, पुनर्स्थापन एवं अनिवार्य विषय बनाए जाने वाले विषय को उठाने की अनुमति देने के लिए मैं आपका आभार व्यक्त करता हूँ। मैं सदन का ध्यान एक महत्वपूर्ण विषय की ओर आकृष्ट करना चाहूँगा। संस्कृत भाषा की महत्ता और उसकी वर्तमान स्थिति पर विचार रखते हुए, मैं इस भाषा के पुनर्स्थापना की अति आवश्यकता पर बल देना चाहता हूँ। संस्कृत भाषा हमारी सांस्कृतिक धरोहर और अद्वितीय स्त्रोत है। संस्कृत भाषा का साहित्य अत्यंत समृद्ध और विविधतापूर्ण है। वेद, उपनिषद, महाभारत, रामायण, योगशोध, आयुर्वेद, वास्तुशास्त्र, खगोलशास्त्र, गणशास्त्र आदि अनेक ग्रंथ संस्कृत में ही लिखे गए हैं, जिनका अध्ययन आज भी वैज्ञानिक दृष्टिकोण से महत्वपूर्ण है। ये सभी ग्रंथ हमारे पुरातन ज्ञान और विज्ञान के महत्वपूर्ण स्त्रोत हैं और उनमें निहित ज्ञान आज

भी प्रासंगिक है। भारतवर्ष में आदिकाल से संस्कृत ही बोलचाल की भाषा रही है। तमाम भाषाएं संस्कृत भाषा से ही उत्पन्न हुई हैं। संस्कृत अनेक भाषाओं की जननी मानी जाती है और यह संस्कृत भाषा भारतीय भाषाओं की रीढ़ है। वर्तमान समय में कुछ प्रदेशों में संस्कृत की उपेक्षा बहुत ही चिंताजनक है। आधुनिक शिक्षा प्रणाली और पश्चिमी प्रभाव के कारण संस्कृत भाषा का अध्ययन दिन-प्रतिदिन प्रचलन से घटता जा रहा है। वर्तमान में नई शिक्षा नीति एक आधारबिंदु बनकर, एक आशा की किरण लेकर हमारे सामने आई है। विद्यालयों और विश्वविद्यालयों में संस्कृत के प्रति रूचि कम होती जा रही है, जिसके परिणामस्वरूप आज हमारी युवा पीढ़ी अपने प्राचीन ज्ञान से वंचित हो रही है। हमारी नई शिक्षा नीति में संस्कृत भाषा के उन्नयन का उल्लेख प्रसन्नता का विषय है। संस्कृत भाषा की उपेक्षा की स्थिति को सुधारने के लिए मैं कुछ सुझाव आपको संप्रेक्षित करना चाहता हूं। प्राथमिक और माध्यमिक शिक्षा में संस्कृत को अनिवार्य विषय के रूप में शामिल किया जाना चाहिए। विश्वविद्यालयों में संस्कृत के पाठ्यक्रम को बढ़ावा दिया जाए और शोध के लिए विशेष अनुदान प्रदान किया जाना चाहिए। देश भर में संस्कृत व माध्यमिक विद्यालयों की स्थापना की जाए, जहां संस्कृत के साथ अन्य विषय भी पढ़ाए जाएं। इससे विद्यार्थियों में संस्कृत के प्रति रुचि बढ़ेगी और उन्हें इस भाषा का व्यापक ज्ञान प्राप्त हो सकेगा। संस्कृत साहित्य का डिजिटल रूप में अनुवाद और प्रसार किया जाए, ताकि यह आसानी से उपलब्ध हो सके। संस्कृत ग्रंथों के ऑनलाइन कोर्स और वेबिनार भी आयोजित किए जाने चाहिए। संस्कृत में नाटकों, कविताओं और संगीत कार्यक्रमों का आयोजन किया जाए, ताकि लोगों में संस्कृत के प्रति प्रेम और सम्मान बढ़ सके। ...(**समय की घंटी**)...

श्री उपसभापति: धन्यवाद, माननीय दिनेश जी, अब आपकी बात रिकॉर्ड में नहीं जा रही है। इसमें तीन मिनट का ही समय है।

The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Dinesh Sharma: Shri Devendra Pratap Singh (Chhattisgarh), Dr. Kalpana Saini (Uttarakhand), Shri Ram Chander Jangra (Haryana), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Madan Rathore (Rajasthan), Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha), and Shri Naresh Bansal (Uttarakhand).

Now Shrimati Mausam Noor; concern over rising cases of suicides among students.

Concern over rising cases of suicides among students

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I thank you for giving me an opportunity to raise such an important issue. According to the latest data from NCRB, students account for 8 per cent of the total suicide victims equating to more than 13,000 lives lost in a year. This is a crisis that needs immediate attention and action. 35 per cent of all suicides are committed by those within the age group of 18

to 30 years of age. The failure of our examination and admission system is starkly evident. 1,123 children under 18 ended their lives due to exam failure in 2022, while 1,445 young adults took their lives over unemployment. The recent figures highlight the brutal competition students endure. This year, over 23 lakh candidates appeared for NEET (UG), but only 1.8 lakh MBBS seats were available. Similarly, 12.3 lakh students appeared for JEE-Mains, vying for a mere 39,767 seats. The disparity is crushing. Sir, students' worth is wrongly tied to exam results. The intense media hype, societal shame, lack of adequate academic counselling and unemployment are pushing them to the edge. The future of lakhs of students, who prepared for NEET, UGC-NET, CSIR NET and NEET PG this year, hangs in the balance. The state of education in our country has reached a critical stage. Each student suicide is a national tragedy starkly reflecting the Government's failure to support its youth. Therefore, the Government must urgently undertake concrete measures to reform the country's education and examination system.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Mausam Noor: Prof. Manoj Kumar Jha (Bihar), Shri A. A. Rahim (Kerala), Shri Mohammed Nadimul Haque (West Bengal), Shri Sanjeev Arora (Punjab), Shri Saket Gokhale (West Bengal), Dr. V. Sivadasan (Kerala), , Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Ms. Dola Sen (West Bengal), Shri Samirul Islam (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shrimati Sagarika Ghose (West Bengal), Ms. Sushmita Dev (West Bengal), Shri Niranjan Bishi (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Shri Imran Pratapgarhi (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri Jawhar Sircar (West Bengal), Shrimati Sulata Deo (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Shrimati Mahua Maji (Jharkhand), Dr. Sasmit Patra (Odisha), Shri Sant Balbir Singh (Punjab) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Now, Shri Chunnilal Garasiya; demand to elevate Udaipur Passport Seva Kendra to Regional Passport Office status.

Demand to elevate Udaipur Passport Seva Kendra to Regional Passport Office status

श्री चुन्नीलाल गरासिया (राजस्थान): माननीय उपसभापति महोदय, राजस्थान का उदयपुर संभाग एक जनजातीय बाहुल्य संभाग है। भारत सरकार के शैड्यूल V में टीएसपी क्षेत्र घोषित है। यहां के रहवासियों को पासपोर्ट बनाने की सुविधा आसानी से उपलब्ध हो सके, इसके लिए वर्ष

2017 में यहां पासपोर्ट सेवा केंद्र खोला गया था। तब तत्कालीन विदेश मंत्री स्वर्गीय आदरणीय सुषमा स्वराज जी ने जनता को भरोसा दिया था कि पांच वर्ष बाद उदयपुर पासपोर्ट सेवा केंद्र को क्षेत्रीय पासपोर्ट कार्यालय में अपग्रेड कर दिया जाएगा, लेकिन आज लगभग 7 वर्ष बाद भी इसे अपग्रेड नहीं किया गया। वर्तमान में उदयपुर सेवा केंद्र पर प्रतिदिन लगभग 300 से 350 पासपोर्ट आवेदन प्रोसेस हो रहे हैं। इसी तरह प्रति वर्ष लगभग 50 से 60 हज़ार आवेदन प्रोसेस हो रहे हैं।

अतः मैं आपके माध्यम से भारत सरकार से माँग करता हूँ कि उदयपुर पासपोर्ट सेवा केन्द्र को क्षेत्रीय पासपोर्ट कार्यालय में परिवर्तन करवाने का श्रम कराएँ, जिससे उदयपुर संभाग के इस जनजाति बाहुल्य वाले डूंगरपुर, बांसवाड़ा, प्रतापगढ़, चित्तौड़गढ़, भीलवाड़ा, राजसमंद, पाली और सिरोही जिले के निवासियों को लाभ मिल सके। धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Chunnilal Garasiya: Shri Kesridevsinh Jhala (Gujarat), Dr. Sasmit Patra (Odisha) and Shri Devendra Pratap Singh (Chhattisgarh).

धन्यवाद, माननीय चुन्नीलाल जी। Now, Dr. K. Laxman; 'Concern over the financial crisis of the All India Fair Price Shop dealers'.

Concern over the financial crisis of the All India Fair Price Shop dealers

DR. K. LAXMAN (Uttar Pradesh): Sir, this is an issue related to fair price shop dealers throughout the country, wherein lakhs of people are relied on it. So, the PDS and supply of essential commodities through fair price shops is the only time-tested network to arrest the spiralling open market prices and ensure relief to consumers. The financial viability of operating these fair price shops is a concern of nearly 5.50 lakh fair price shop dealers. Many fair price shop dealers suffer from inadequate infrastructure, including poor storage facilities, which leads to spoilage and wastage of stocks. And, also they are being put to loss because of this weight loss during transportation. To ensure viability of this fair price shop dealers, I suggest that the Bharat Brand commodity supplied by the Government of India may be directly supplied to these ration shops, wherein 81 crore people, who are getting free ration by virtue of Modi*ji*'s decision, these 81 crore people are being benefited. So, even instead of supplying these commodities through plastic bags, let it be ensured to be supplied through jute bags so that these FPS dealers can even sell through jute bags. And, during COVID-19, we have witnessed how migrant labourers have suffered for want of ration. So, our Prime Minister Modi*ji* has introduced this 'One Nation, one Ration'. Now, lakhs of migrant labourers are being benefited. They are getting ration

at their respective working places. Now, finally, I also suggest, let there be 'one nation, one ration and one commission'. Let there not be any difference in the commission. Let them not depend on the State Governments. So, even that weight loss during transportation also be cut down. I request the Government to look into this seriously and help wherein 5.50 lakhs FPC dealers are suffering from it. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. K. Laxman: Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Sasmit Patra (Odisha) and Shri Ramji (Uttar Pradesh).

Thank You Dr. K. Laxman. Now, Shri Sanjay Yadav; 'Demand to enhance the availability of sports infrastructure in the country'.

Demand to enhance the availability of sports infrastructure in the country

SHRI SANJAY YADAV (BIHAR): Sir, sports infrastructure is the backbone of our performance and excellence at global level and in the Olympics. महोदय, जब पोडियम पर हमारे विजेता खिलाड़ी तिरंगे के साथ मेडल लेने जाते हैं और background में जब राष्ट्रगान बजता है, तो हम सबका सीना चौड़ा हो जाता है, लेकिन विश्व में जनसंख्या में दूसरे नंबर का देश होने के बावजूद दुर्भाग्यवश हम बहुत कम संख्या में पदक जीत पाते हैं। We need to understand the causes of under-development of sports in the country and lack of sports facilities for the sportsmen and need to count the reasons for absence of proper sports infrastructure and facilities in the country. So, Sir, I demand to increase the Budget allocation for sports and sports infrastructure in the country. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sanjay Yadav: Dr. Fauzia Khan (Maharashtra), Shri Ramji (Uttar Pradesh), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Prakash Chik Baraik (West Bengal), Prof. Manoj Kumar Jha (Bihar), Shri Saket Gokhale (West Bengal), Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Shri Ramji (Uttar Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri P. Wilson (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Dr. John Brittas

(Kerala), Shri R. Girirajan (Tamil Nadu), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha), Shri Ashok Singh (Madhya Pradesh), Shri A. A. Rahim (Kerala) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Thank you Sanjay*ji*. Now, Shrimati Seema Dwivedi, 'Demand to provide hostel and canteen facilities to the students in Delhi'.

Demand to provide hostel and canteen facilities to the students in Delhi

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश) : माननीय उपसभापति महोदय, मैं एक बहुत ही ज्वलंत मुद्दे पर सदन का ध्यान आकृष्ट करना चाहती हूँ, जो कि छात्रों से जुड़ा हुआ है। भारत युवाओं का देश है। हमारी सरकार युवाओं के भविष्य को लेकर प्रयासरत और चिंतित है। मैं सरकार का ध्यान आकृष्ट करते हुए यह निवेदन करना चाहती हूँ कि राष्ट्रीय राजधानी, दिल्ली में देश के अलग-अलग राज्यों से जो बच्चे यहाँ पढ़ने व तैयारी करने के लिए आते हैं, उन गाँव-गिराँव व कमजोर तबके से आने वाले बच्चों की रिहाइश के लिए प्रदेशों द्वारा निर्मित राज्य अतिथि गृहों के तर्ज पर छात्रों के लिए भी हॉस्टल व कैंटीन का निर्माण करा कर उन्हें यह सुविधा दिल्ली व सभी राज्यों की राजधानी में मुहैया कराए जाने के लिए केन्द्र व राज्य सरकार द्वारा इनका बहुतायत निर्माण कराए जाने व इनसे न्यूनतम सरकारी दरों पर इन छात्रों को आवंटित किए जाने के बारे में विचार करें, ताकि करोड़ों-करोड़ युवाओं को आगे बढ़ने का मौका मिले और साथ ही साथ उनकी प्रतिभा का बेहतर प्रदर्शन हो सके।

महोदय, अभी दिल्ली में एक घटना घटी है, आप सबने उसको देखा होगा। मेरा सरकार से निवेदन है कि जो बच्चे पढ़ना चाहते हैं, जिनके अंदर टैलेंट है, लेकिन उनके माँ-बाप की आर्थिक स्थिति अच्छी नहीं है, इसलिए वे उनके लिए अच्छा नहीं कर सकते हैं, ऐसे बच्चों को प्रोत्साहन देने के लिए अगर सरकार विचार करती है, तो मैं समझती हूँ कि इससे युवाओं की प्रतिभा में बहुत निखार आएगा और इससे उनका भविष्य अच्छा होगा। मैं सरकार से यह निवेदन करना चाहती हूँ।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Seema Dwivedi: Shri Ramji (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Sant Balbir Singh (Punjab) and Shrimati Maya Naroliya (Madhya Pradesh).

Shrimati Renuka Chowdhury; Concern over increasing incidents of train accidents in the country.

Content Page

Concern over increasing incidents of train accidents in the country

SHRIMATI RENUKA CHOWDHURY (Telangana): Sir, at the very outset, when we are talking about train accidents, let us please pass a condolence motion for the people who have died in the unfortunate accident where eighteen coaches of Howrah-CSMT Express derailed at Jharkhand. I think the House should take cognizance of that. It is a terrible tragedy where citizens have passed away and it is in the right sense that we take up the issue while dealing with this.

Now, the other issue is that a number of train accidents is rising across the country. If you go to see in the last ten years, there has been a surfeit of these accidents that have taken place whether it is technical or human; we have got to look at it. Sir, Indian Railways is the fourth largest in the world. And it is incredible that lakhs of passengers have confidence in Indian Railways. Their bookings would be done, they would go to the Railway Station; given the kind of population that we have, they would have their seats reserved and they could travel safely, the key word being 'safety'.

In such a situation, in the last ten years, we have seen an extreme decline in the safety measures and the so-called *kavach* which was propagated and applied has not happened. The corruption has come about in the Railways' safety and in the products that are being used. I have first-hand knowledge if the Minister so wants. I can sit with him and give him access to all this information. Even if you conduct an inquiry today, you will get a sample which will pass the test, but, the actual reality of what is being supplied is completely mala *fide* and it is distressing because today I am a person, whether I am a Member of Parliament or not, I love travelling by train. I do believe that India is reflected in her train journeys, her people, her cultures and the various Railway Stations we pass through. But, today, do we have the concept of safety? Are we not afraid to board a train? Are we sure that we are going to reach the destination? And what are the facilities we have? What is the train passengers' insurance? Is there anything to protect a traveller? So, why the decline in train safety happened? It has shaken the confidence of lakhs of Indians because today you get scared, you get terrified to board a train because you do not know if you will reach your destination or not.

The Sealdah-bound Kanchanjunga Express collided with a goods train in June and Chandigarh-Dibrugarh Express also derailed near Gonda district in Uttar Pradesh in July. These derailments have occurred with such frequency. ...*(Time Bell rings)*... We must as people's representatives take cognizance of this.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Renuka Chowdhury: Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ramji (Uttar Pradesh), Shri Neeraj Dangi (Rajasthan), Shrimati Mahua Maji (Jhakhand), Shri Prakash Chik Baraik (West Bengal), Shrimati Sagarika Ghose (West Bengal), Ms. Sushmita Dev (West Bengal), Shrimati Mausam Noor (West Bengal), Ms. Dola Sen (West Bengal), Shri Saket Gokhale (West Bengal), Shri Samirul Islam (West Bengal), Shri Jawhar Sircar (West Bengal), Shri Niranjan Bishi (Odisha), Shri Muzibulla Khan (Odisha), Dr. Sasmit Patra (Odisha), Shrimati Sulata Deo (Odisha), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri Ajit Kumar Bhuyan (Assam), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), Shri Ashok Singh (Madhya Pradesh), Shrimati Phulo Devi Netam (Chhattisgarh) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Shri Ghulam Ali; Demand to introduce scheme for the welfare of Himalayan forest dwellers.

Demand to introduce a scheme for the welfare of Himalayan forest dwellers

श्री गुलाम अली (नामनिर्देशित): डिप्टी चेयरमैन सर, आपने मुझे एक बहुत ही गंभीर इश्यू को उठाने का मौका दिया है। भारत के वजीरेआज़म, नरेन्द्र मोदी जी ने देश के लिए, जंगलात के लिए, ग्रीनरी के लिए तथा हमारा जो ग्लेशियर मेल्ट हो रहा था, उसके लिए जो प्रोग्राम्स लाए हैं, उससे हमारा ग्रीन कवर भी बढ़ा है। इसके साथ-साथ जंगल में जो स्ट्रॉ होता है, पौधे का पत्ता गिरता है, ग्रास भी होता है और ये सब ड्राय भी होते हैं। हमारे पास दुनिया का फास्टेस्ट मशीन है, जो कि natural manure बनाती है। वह चलती-फिरती मशीन है और वह सदियों से है। उस मशीन का नाम है गाय, भैंस, बकरी, भेड़, आदि। वह जानवर, जिसके लिए हमने रिसर्च की है और अभी साइंस ने इस पर नई रिसर्च भी की है।

सर, वे पत्ते या तो natural manure बनाएंगे या वे आग का जरिया बनेंगे। हम करोड़ों रुपये फायर गैप पर लगाते हैं। जो forest dwellers हैं, वे जंगलात के लिए बहुत जरूरी हैं, क्योंकि उनका जानवर natural manure देता है। राजस्थान में जब रेगिस्तान था, तो पिछली सरकारों में वहां हेलीकॉप्टर से बीज डाले गए थे, लेकिन हमारे पास जो जानवर हैं, वे कुदरती खजाना हैं, क्योंकि वे seed transportation करते हैं। आज बदकिस्मती यह है कि जब natural calamity आती है तो forest dwellers की भेड़, बकरी, गाय, भैंस मर जाती हैं। उनके लिए कोई इंश्योरेंस नहीं है, उनका कोई ख्याल रखने वाला नहीं है। हमारी जो हिमालयन स्टेट्स हैं, वहां ये ट्राइब्स 3 महीने के लिए ऊपर जाते हैं, 3 महीने वहां स्टे करते हैं, फिर 3 महीने के लिए नीचे आते हैं और 3 महीने प्लेन में रहते हैं। सर, अगर हम ए.सी. में बैठकर इसके लिए ट्रांसपोर्टेशन की बात करेंगे,

Content Page

तो यह बड़ी दुर्भाग्यपूर्ण बात है कि इस पर हमारा इतना पैसा लगता है। जो जानवर 45 डिग्री में रहने वाले हैं, अगर हम उनको 5 डिग्री वाले स्थान पर ले जाकर छोड़ेंगे, तो यह नेचर के लिए अच्छा नहीं होगा। हम नेचर के साथ खिलवाड़ नहीं कर सकते।

सर, जहां तक टूरिज्म की बात है, तो जो NHAI, BRO या PMGSY है, उसमें इनको जंगल में forest dwellers के लिए infrastructure बनाना चाहिए, पगडंडी बनानी चाहिए, क्योंकि वे जंगल में पैदल चलते हैं। इनके नेचर के साथ हमें खिलवाड़ नहीं करना चाहिए। जंगल के लिए जानवर बहुत जरूरी हैं, नहीं तो हमें मनरेगा के तहत straw pick करवानी पड़ेगी, जबकि हमारे पास अभी मनरेगा की इतनी लेबरर्स नहीं हैं। इसलिए आपके माध्यम से मेरा सरकार को सुझाव है कि सदियों से हमारा जो ट्राइबल...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Gulam Ali: Shri Ram Chander Jangra (Haryana) and Shri Dhananjay Bhimrao Mahadik (Maharashtra). Shri P. Wilson (Tamil Nadu), Shrimati Mamata Mohanta (Odisha), Dr. Fauzia Khan (Maharashtra), Shrimati S. Phangnon Konyak (Nagaland), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Demand to provide free education to the children of widows across the country

श्री अमर पाल मौर्य (उत्तर प्रदेश) : माननीय उपसभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान देश भर में विधवा महिलाओं के बच्चों की संपूर्ण शिक्षा निःशुल्क करने की ओर आकर्षित करना चाहता हूँ।

महोदय, देश भर में ऐसी माताएं-बहनें हैं, जिनके जीवन में ऐसी अनेक घटनाएं घटित हो जाती हैं, जिनकी भरपाई करना नामुमकिन हो जाता है। उस मां-बहन के जीवन में अंधकार तब छा जाता है, जब उसका पति कभी बीमारी के कारण, कभी दुर्घटना के कारण अकस्मात् ही इस संसार से चला जाता है और कभी उसकी स्वाभाविक मृत्यु हो जाती है। महोदय, उस परिवार पर क्या बीतता होगा? उसके पीछे उसके छोटे बच्चों एवं बुजुर्ग माता-पिता के जीवन में अंधकार छा जाता है। सरकार के द्वारा कई स्तरों पर, चाहे वह केंद्र सरकार के द्वारा या राज्य सरकारों के द्वारा कई प्रकार की सुविधाएं, जैसे पेंशन या दुर्घटना बीमा के तहत दुर्घटना से हुई मृत्यु पर कुछ राशि मुहैया करा दी जाती है, पर उनके बच्चों का जीवन संरक्षित नहीं हो पाता है, उन बच्चों का जीवन अंधकारमय ही रह जाता है। उन बच्चों को भी अपने जीवन में सपने संजोने की भरपूर इच्छा होती है। जब पिता की छत्रछाया रहती है तो वे सपने संजोते हैं और अपने मन में सपने गढ़ते हैं, उन बुलंदियों को पाने का आत्मविश्वास रखते हैं और उसे पूरा करते हैं।

महोदय, मेरा सरकार से निवेदन है कि ऐसे परिवार के बच्चों को निःशुल्क शिक्षा की व्यवस्था अवश्य होनी चाहिए। देश में कोई भी शिक्षण संस्थान हो, चाहे वह उच्च शिक्षा हो या निम्न शिक्षा हो, आईआईटी हो, मेडिकल कॉलेज हो या ट्रिपल आईटी हो, मैं डिमांड करता हूँ कि किसी भी प्रकार की शिक्षा प्रदान करने वाले इन संस्थानों में उन परिवारों के बच्चों को भी उनकी

योग्यता के अनुसार निःशुल्क एडमिशन देने की व्यवस्था की जाए। निश्चित ही, विकसित भारत के भविष्य में इन बच्चों की हिस्सेदारी तभी संभव हो पाएगी, जब इस व्यवस्था के प्रति हमारी सरकारों का ध्यान आकर्षित होगा। पिताजी के लिए समाज में बहुत प्रकार से लोगों ने बहुत कुछ कहा है। मैं कुछ पंक्तियों के माध्यम से अपनी बात समाप्त करना चाहूंगा:

"कभी अभिमान है तो कभी स्वाभिमान है पिता,
कभी धरती तो कभी आसमान है पिता
जन्म दिया है अगर मां ने जानेगा जग जिसे,
वह पहचान है पिता,
कभी कंधे पर बिठाकर मेला दिखाता है पिता,
कभी बनकर घोड़ा घुमाता है पिता...

अगर मां पैरों पर चलना सिखाती है, तो पैरों पर खड़ा होना सिखाता है, पिता। महोदय, मैं आपसे निवेदन करता हूं कि ऐसे बच्चों की निःशुल्क शिक्षा की व्यवस्था सरकार के द्वारा की जाए।

MR. DEPUTY CHAIRMAN: The following Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Amar Pal Maurya: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Dr. John Brittas (Kerala), Shri P. Wilson (Tamil Nadu), Shrimati Mamata Mohanta (Odisha), Shri Sanjeev Arora (Punjab), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri R. Girirajan (Tamil Nadu), Shri Ramji (Uttar Pradesh), Dr. Sasmita Patra (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), and Shri Sant Balbir Singh (Punjab).

Yamuna flood water in parts of Rajasthan

श्री घनश्याम तिवाड़ी (राजस्थान) : माननीय उपसभापति महोदय, मैं आपसे निवेदन करना चाहता हूं कि 1994 में 5 राज्यों के बीच यमुना जल के बंटवारे के बारे में समझौता हुआ था, वर्ष 1994 से लेकर अब तक वह 30 वर्षों तक यूं ही पड़ा रहा। मैं पिछली बार राज्य सभा में जब आया था, तब माननीय सभापति महोदय ने मुझे दो बार इस विषय को उठाने का अवसर दिया था, मैं उनको धन्यवाद दूंगा और मैं तत्कालीन जल संसाधन मंत्री, श्री गजेन्द्र सिंह शेखावत को भी धन्यवाद दूंगा। हरियाणा, राजस्थान और भारत सरकार ने मिल कर यह समझौता कराया कि यह जो यमुना का सरप्लस फ्लड वाटर है - जो लगातार हरियाणा को मिलता है, उससे कोई संबंध नहीं है, लेकिन जो फ्लड वाटर है, उस फ्लड वाटर को विभाजित किया जाए और इसमें दोनों राज्यों के बीच में एक समझौता हो गया, जिसमें राजस्थान को चार महीने, जुलाई, अगस्त, सितम्बर और अक्टूबर तक 1917 क्यूसेक फ्लड वाटर मिलेगा। मुझे इस बात की खुशी है कि राजस्थान सरकार ने इस बार बजट में नई डीपीआर बनाने के लिए 60 करोड़ रुपये का प्रावधान

किया है और हरियाणा सरकार ने भी अपने बजट में इसकी घोषणा की है। इसमें चार लाइन पड़ेंगी, तीन राजस्थान के लिए जाएंगी, जिससे राजस्थान के चार डिस्ट्रिक्ट्स, सीकर, झुन्झुनु, चूरु और नीम का थाना में वह पानी सप्लाई होगा और 1917 क्यूसेक पानी इतना है कि हमारे यहां राजस्थान में बनास नदी जो सबसे बड़ा बांध बीसलपुर पीने के पानी के लिए बना है, उससे पांच गुना पानी होगा। इससे पूरा शेखावाटी, जो वीरों की धरती है, इसके बारे में मैंने एक बार कहा था कि -

"शेखा जी की शेखावाटी, टीबा डूंगर बालू माटी,
जन्में जाट, जंगला जांटी, बुद्धि री धूल बाणिया बांटी॥"

ऐसी जो शेखावाटी है, उस शेखावाटी के लिए यह अमृत का काम करेगा। इसके लिए दोनों सरकारों ने समझौता किया है और भारत सरकार ने इसमें 80 प्रतिशत धन देने के लिए तय किया है। इस कारण से माननयी मोदी जी और माननीय अमित शाह जी ने इसमें हस्तक्षेप किया था। इनके कारण ही तीनों का समझौता हुआ है, जो 30 साल तक पेंडिंग रहा। मैं आपके माध्यम से यह मांग करना चाहूंगा ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The hon. Member, Shri Dhananjay Bhimrao Mahadik (Maharashtra), associated himself with the Zero Hour matter raised by the hon. Member, Shri Ghanshyam Tiwari.

धन्यवाद, घनश्याम तिवाड़ी जी। माननीय श्री सामिक भट्टाचार्य।

Concern over the attempt to challenge the Writ of the Parliament by executive authority

SHRI SAMIK BHATTACHARYA (West Bengal): Mr. Deputy Chairman, Sir, I am grateful to you for giving me this opportunity to speak here.

(MR. CHAIRMAN *in the Chair.*)

Sir, having passed by both the Houses of Parliament and signed by the hon. President of India, three new criminal laws, namely, the Bharatiya Nayaya Sanhita, the Bhartiya Nagrik Suraksha Sanhita, and the Bharatiya Sakshya Adhiniyam, what is happening in West Bengal? यह दोनों सदनों में पारित होने के बाद, जब राष्ट्रपति जी के हस्ताक्षर हो गए, तो West Bengal Government completely challenged this procedure. गवर्नमेंट का कहना है कि जिस तरीके से ये तीनों बिल संसद में पास कराए गए, वह unconstitutional है। And, they have formed a seven-member Committee, headed by a retired Chief Justice. सर, यह पूरा सदन ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, an issue can be raised provided it lies in the domain of the Rajya Sabha. Please. Nothing is going on record. Now, Question Hour. *...(Interruptions)...*

ORAL ANSWERS TO QUESTIONS

Excise duty shared with rural local bodies

*91. SHRI IMRAN PRATAPGARHI: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether any share of Excise Duty received by Government is also shared with the rural local bodies;
(b) if so, the details thereof, State-Wise; and
(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Sir, the Finance Commission has the mandate under article 280 (3) (bb), of the Constitution of India, to recommend "the measures needed to augment the Consolidated Fund of a State to supplement the resources of the Panchayats."

As per recommendations of Central Finance Commission, the Union Ministry of Panchayati Raj recommends to the Union Finance Ministry for release of grants to Rural Local Bodies of various States. These recommendations are based on eligibility conditions fixed by the current Finance Commission and are placed as **Annexure A.**

The State-wise allocation of the Fifteenth Finance Commission grants (2021-26) to Rural Local Bodies is at **Annexure B.**

The Central Finance Commission is constituted by the Union Finance Ministry and its recommendations are also made to the Finance Ministry. The Ministry of Panchayati Raj receives recommendations with regard to funds allocated for Rural Local Bodies.

Content Page

Annexure-A

Eligibility criteria for release of Fifteenth Central Finance Commission Grants to Rural Local Bodies by Ministry of Panchayati Raj

The following conditions have been stipulated in the guidelines for the release of installments of Basic (Untied) grants for FY 2024-25.

i. RLBs shall be deemed to be eligible for the grants, if they are duly constituted i.e if duly elected bodies are in place except for States/ Areas where Part IX of the Constitution does not apply. In case, all the bodies are not duly constituted grants shall be released to the State on actual allocation / pro-rata basis for duly constituted only.

ii. Uploading of GPDPs/BPDPs/ DPDPs of the RLBs in eGramSwaraj

iii. RLBs have to mandatorily onboard on eGramSwaraj – PFMS for XV FC Grants' transactions.

iv. RLBs to mandatorily prepare and make available online both provisional account of previous year and audited accounts of year before previous year to avail the grants

v. Unspent Balance of XIV FC Grants with the State should not be more than 10 % of the instalment under consideration.

vi. At least 50 % of the Untied grants released during the previous year have been utilized (valid only for release of 2nd installment of the FY).

vii. All states which have not done so, must constitute State Finance Commission (SFC), act upon their recommendations and lay the explanatory memorandum as to the action taken thereon before the State legislature on or before March 2024. After March 2024, no grants shall be released to State that has not complied with the Constitutional provisions in respect of the SFC and these conditions.

Annexure-B

The State-wise allocation of the Fifteenth Finance Commission grants (2020-21 to 2025-26) to Rural Local Bodies

Sr. No	States	Allocation (2020-21 to 2025-26)* (Rs. in Cr)
1.	Andhra Pradesh	12856

Content Page

2.	Arunachal Pradesh	1131
3.	Assam	7857
4.	Bihar	24579
5.	Chhattisgarh	7123
6.	Goa	368
7.	Gujarat	15650
8.	Haryana	6193
9.	Himachal Pradesh	2102
10.	Jharkhand	8274
11.	Karnataka	15756
12.	Kerala	7972
13.	Madhya Pradesh	19511
14.	Maharashtra	28540
15.	Manipur	867
16.	Meghalaya	893
17.	Mizoram	455
18.	Nagaland	611
19.	Odisha	11058
20.	Punjab	6798
21.	Rajasthan	18915
22.	Sikkim	207
23.	Tamil Nadu	17666
24.	Telangana	9048
25.	Tripura	937
26.	Uttar Pradesh	47764
27.	Uttarakhand	2813
28.	West Bengal	21611
	Total	297555

* Note: This includes the grant of Rs.60750 Crore for the interim award period of 2020-21.

श्री इमरान प्रतापगढ़ी : सभापति महोदय, माननीय मंत्री जी को विस्तृत उत्तर देने के लिए धन्यवाद, लेकिन उन्होंने बड़ी सफाई से मेरे प्रश्न का, एकत्रित केंद्रीय उत्पाद शुल्क में ग्रामीण निकायों को कितना शेयर दिया जाता है, उसका जवाब नहीं दिया है। इन्होंने वित्त आयोग की सिफारिश द्वारा हर राज्य को दिए जाने वाले अनुदान की बात की है, लेकिन केंद्रीय उत्पाद शुल्क का ब्यौरा...(**व्यवधान**)...

Content Page

MR. CHAIRMAN: Put your supplementary.

श्री इमरान प्रतापगढ़ी : सर, मैं पहला सप्लीमेंटरी पूछ रहा हूं। कितना हिस्सा स्थानीय ग्रामीण निकाय को दिया जाता है, उस पर खामोश हैं। अगर डेटा उपलब्ध हो, तो कृपया सदन के पटल पर रखें और अगर न उपलब्ध हो, तो उपलब्ध कराने की कृपा करें।...(**व्यवधान**)...

प्रो. एस.पी. सिंह बघेल : महोदय, यद्यपि यह प्रश्न पूरी तरह वित्त विभाग से संबंधित है, इसके बावजूद हम लोगों ने इसको take up किया है और मैं उसका जवाब देने के लिए और माननीय सदस्य को पूरी तरह संतुष्ट करने का काम करूंगा। ...(**व्यवधान**)...

श्री सभापति : माननीय मंत्री जी, आप माइक को थोड़ा अपने नजदीक कीजिए और आवाज को थोड़ा ऊंचा कीजिए।

प्रो. एस.पी. सिंह बघेल : महोदय, specific supplementary, जो उत्पाद शुल्क के लिए ...(**व्यवधान**)...

श्री सभापति : मंत्री जी, आप माइक को बिल्कुल पास में रखिए, तब आवाज आएगी।

प्रो. एस.पी. सिंह बघेल : तो विभाग के जो घटक हैं, अलग-अलग टैक्सेज़ हैं - निगम कर, आय कर, संपत्ति कर, सीमा शुल्क, केंद्रीय उत्पाद शुल्क, सेवा कर, वस्तु कर, संघ राज्य क्षेत्रों के कर, लेकिन जहां तक specific सवाल पूछा गया है कि केंद्रीय उत्पाद शुल्क का, तो 2023-24 में 13 परसेंट ग्रामीण स्थानीय निकायों को दिया गया है।

MR. CHAIRMAN: Second supplementary, Shri Imran Pratapgarhi.

श्री इमरान प्रतापगढ़ी : महोदय, केंद्र स्थानीय निकायों को धन आवंटित करता है, तो उसे लोकल बॉडीज़ किन-किन कार्यों पर खर्च कर रही है। यह पहली बात है। दूसरा, उसकी निगरानी के लिए मंत्रालय के पास क्या mechanism है, क्योंकि कौन-कौन से ऐसे राज्य हैं, जिन्होंने आवंटित राशि का पूर्ण और सही उपयोग किया है और कौन से राज्य हैं, जहां घोटाले की बात सामने आई है, क्योंकि केंद्र सरकार की विभिन्न योजनाएं जैसे पीएम आवास योजना...(**व्यवधान**)...

MR. CHAIRMAN: You have put your question. Hon. Minister.

श्री इमरान प्रतापगढ़ी : सर, क्वेश्चन पूरा करने दें। आंगनवाड़ी में बड़े पैमाने पर धांधली की शिकायतें हैं। क्या मंत्रालय के पास कोई ऐसा mechanism है, जो इन चीजों की निगरानी कर सके।...(**व्यवधान**)...

श्री सभापति : माननीय सदस्य, आपने क्वेश्चन पूछ लिया है।

श्री इमरान प्रतापगढ़ी : सर, प्रश्न तो पूरा कर लेने दीजिए। बड़ी मुश्किल से कई महीनों में तो प्रश्न आता है, तो उसे पूरा पूछने दीजिए।

पंचायती राज मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह) : सभापति महोदय, माननीय सदस्य ने कहा है कि फाइनेंस कमीशन से हमें पंचायतों के लिए जो अनुशंसा प्राप्त होती है, उसको हम राज्यवार पंचायतों को जारी कर देते हैं। उसके मापदंड बने हुए हैं कि किन-किन मापदंडों पर हम राज्यों को पैसा देते हैं। उसके अलावा हम सीधे, जो लोकल बॉडीज़ हैं, उनको पैसा ट्रांसफर करते हैं। उनके लिए भी मापदंड बना हुआ है कि जिन-जिन राज्यों में पैसे का खर्च किन-किन आधार पर होना है, वह अगर राज्य नहीं करते हैं, तो फिर अगली किश्त हम उनको जारी नहीं करते हैं। उसकी सारी गाइडलाइन्स उपलब्ध हैं। माननीय सदस्य कहेंगे कि बहुत लंबी गाइडलाइन है। अगर माननीय सदस्य कहेंगे, तो हम एक-एक गाइडलाइन को पढ़कर बता देंगे, लेकिन सबसे बड़ी बात यह है कि जो नरेन्द्र मोदी जी की सरकार है, उसने फाइनेंस कमीशन के रिकमंडेशन को प्रतिवर्ष बढ़ाने का काम किया है, क्योंकि मोदी जी की सरकार का यह संकल्प है कि जब तक गांव का विकास नहीं होगा, तब तक देश का विकास नहीं होगा। मैं आपको यह बताना चाहता हूं कि 54 रुपये से बढ़कर मोदी जी के शासन-काल में इस बार प्रति व्यक्ति 674 रुपये हम पंचायतों को आवंटित कर रहे हैं। यह हमारी उपलब्धता है और इसके आधार पर हम काम करते हैं।

MR. CHAIRMAN: Third supplementary; Shri Kartikeya Sharma.

SHRI KARTIKEYA SHARMA: Hon. Chairman, Sir, I would like to thank the Government for releasing more than Rs. 6,000 crores for the Rural Local Bodies in Haryana. But my question is this. I would like to ask the hon. Minister whether any flexibility in use and d*ovetailing* of different funds is allowed to RLBs to achieve higher efficiency and utilization percentage.

MR. CHAIRMAN: Hon. Minister.

प्रो. एस.पी. सिंह बघेलः सर, कोई ऐसा लक्ष्य नहीं है, मोदी जी का एक समदर्शी कार्य है, चाहे भाजपा शासित राज्य हों, एनडीए के राज्य हों या गैर भाजपा शासित राज्य हों, सभी को नियमानुसार दिया जाता है। एक नियम है, जिसमें 90 परसेंट जनसंख्या और 10 परसेंट क्षेत्र का परिमाप होता है। उसके अनुसार राज्य वित्त आयोग केन्द्रीय वित्त आयोग से मांग करता है। हम लोग केन्द्रीय वित्त आयोग की रिकमंडेशन को वित्त मंत्रालय को भेजते हैं और उसके अनुसार वह धन आवंटित होता है।

श्री राजीव रंजन सिंह उर्फ ललन सिंह: सभापति महोदय, मैं इसमें एक बात और ऐड करना चाहता हूं। जो उन्होंने खर्च करने के लचीलेपन के बारे में कहा है, जो हम पंचायतों को पैसा रिलीज करते हैं, उसमें से 30 प्रतिशत पेयजल पर खर्च होता है, रैन वाटर के कंजरवेशन के लिए और जल पुनर्चक्रण के लिए हम 30 परसेंट खर्च करने की अनुमति पंचायतों को देते हैं। उसके अतिरिक्त कचरा प्रबंधन, सफाई के काम के लिए, 30 प्रतिशत खर्च करने की अनुमति हमने पंचायतों को गाइडलाइन में दे रखी है। इसले 30-30 प्रतिशत हम उस पर खर्च करने का काम करते हैं। इसके अलावा कोई लचीलापन नहीं है, जैसा कि माननीय सदस्य ने कहा है, इसके लिए भारत सरकार की जो गाइडलाइन है, उस गाइडलाइन के अनुसार पंचायतों को राशि खर्च करनी पड़ती है।

MR. CHAIRMAN: Fourth supplementary; Shrimati Seema Dwivedi.

श्रीमती सीमा द्विवेदीः सभापति महोदय, माननीय मंत्री जी द्वारा अपने लिखित उत्तर में ग्रामीण स्थानीय निकायों को 15वें वित्त आयोग द्वारा 2020-21 से 2025-26 तक का राज्यवार आवंटन दर्शाया गया है। इसमें उत्तर प्रदेश को 47,764 करोड़ रुपये आवंटित किए गए हैं। मान्यवर, इसके लिए मैं भारत सरकार को बहुत बधाई देना चाहती हूं कि उन्होंने हमारे उत्तर प्रदेश को बहुत ज्यादा धन दिया है। मान्यवर, मेरी खाली जिज्ञासा यह है कि जो पैसा प्रदेशों को जाता है, वह पैसा प्रदेश में सभी जिलों को बराबरी पर मिलता है अथवा जो जिला खर्च करके अपनी रिपोर्ट देता है, उसको मिलता है। जिले में उसको आवंटित करने का क्या मानक है, यह मैं सरकार से जानना चाहती हूं।

श्री सभापतिः माननीय मंत्री जी, यह आपके प्रांत का प्रश्न है।

प्रो. एस.पी. सिंह बघेलः माननीय सभापति जी, मैं बताना चाहूंगा कि उत्तर प्रदेश आबादी के अनुसार देश का बड़ा सूबा है, तो स्वाभाविक बात है कि वहां पर ज्यादा धन आएगा और क्षेत्र के मामले में भी आपसे छोटा है, लेकिन फिर भी बड़ा है। हम लोग यहां से जो पैसा भेजते हैं, अब वह सीधे राज्य के अकाउंट में जाता है, वहां से जिले के अकाउंट में जाता है और जिले के अकाउंट से सीधे ग्रामीण स्थानीय निकायों को भेजते हैं। यह डिपेंड करता है कि उस पंचायत की जनसंख्या कितनी है, आपने देखा होगा कि कोई ग्राम पंचायत हजार लोगों की संख्या पर होती है, कुछ 8 हजार, 10 हजार पर भी होती है, तो यह जनसंख्या के अनुसार और क्षेत्र के अनुसार 90 और 10 के अनुपात से दिया जाता है।

MR. CHAIRMAN: Supplementary No. 5; Shri M. Shanmugam.

SHRI M. SHANMUGAM: Sir, I want to ask a supplementary question through you. What measures are taken by the Ministry of Panchayati Raj to ensure transparency and accountability in Panchayati Raj Institutions?

MR. CHAIRMAN: Hon. Minister.

प्रो. एस.पी. सिंह बघेल: माननीय सभापति महोदय, इसमें जो उपाय किए जा रहे हैं, पहले तो यह होता है कि पिछला वर्ष 14वें वित्त आयोग का जो अंतिम है, उसमें 10 परसेंट से ज्यादा वहां अनुपयोगी बजट नहीं होना चाहिए। जो दूसरी किश्त जाती है, उसमें जब 50 परसेंट उपयोग हो जाएगा, उसके बाद दूसरी किश्त जारी की जाएगी। इसके लिए ऑडिट भी होता है। उसके बाद, जब उसके पोर्टल पर ऑनलाइन रिपोर्ट भेजी जाती है, तो हम उसके अनुसार पैसा जारी करते हैं।

श्री राजीव रंजन सिंह उर्फ ललन सिंह : सभापति महोदय, मैं माननीय मंत्री जी के जवाब में एक बात ऐड करना चाहता हूं। उसका एक सबसे बड़ा क्राइटीरिया, जो ट्रांसपेरेंसी के लिए है, वह यह है कि जो वर्तमान वित्तीय वर्ष है, इससे पहले वाला वित्तीय वर्ष - जैसे कि यह 2024-25 वित्तीय वर्ष है, तो उस पंचायत की 2023-24 के वित्तीय वर्ष की एकाउंटिंग कम्प्लीट होनी चाहिए और उसके पहले वाले वित्तीय वर्ष का ऑडिटिड एकाउंट ई-ग्राम स्वराज पोर्टल पर अपलोड होना चाहिए। उसके बाद ही हम पारदर्शिता के आधार पर उन्हें अगली किस्त जारी करते हैं।

श्री सभापति : प्रश्न संख्या 92.

Poor handling of entrance exams by NTA

*92. SHRIMATI PRIYANKA CHATURVEDI: Will the Minister of EDUCATION be pleased to state:

(a) the action taken against NTA for its poor handling of recent entrance exams including NEET-UG 2024 and UGC-NET;
(b) whether NTA was set up, without the approval of Parliament of India, under the Societies Registration Act only by a decision of Cabinet, if so, the reasons therefor; and
(c) the steps taken to make NTA accountable and answerable to the Parliament for its work?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (c) A Statement is laid on the table of the House.

Statement

(a) to (c) After the conduct of NEET(UG) 2024 Examination by the National Testing Agency (NTA) on 5th May, 2024, certain cases of alleged irregularities/cheating/

Content Page

malpractices were reported. The Ministry of Education asked the Central Bureau of Investigation to conduct a comprehensive investigation into the entire gamut of alleged irregularities including conspiracy, cheating, breach of trust etc. w.r.t. the NEET (UG) 2024 Examination. The Hon'ble Supreme Court in WP(Civil) 335/2024 and connected matters vide Order dated 23rd July, 2024 said that "At the present stage, there is an absence of material on the record to lead to the conclusion that the entire result of the examination stands vitiated or that there was a systemic breach in the sanctity of the examination." Further, in compliance of the aforementioned order, the revised result of NEET (UG) 2024 Examination has been declared on 26th July, 2024.

The matter relating to UGC NET June 2024 examination, which was cancelled on receipt of inputs on the integrity of the examination, had also been entrusted to CBI for thorough investigation on 19th June, 2024, in order to ensure the highest level of transparency and sanctity of the examination process.

Further, in order to suggest effective measures for transparent, smooth and fair conduct of examinations by NTA, the Ministry of Education has constituted a High-Level Committee of Experts on 22.06.2024 for making recommendations on Reforms in mechanism of examination process, Improvement in Data Security protocols and Structure and functioning of National Testing Agency. The Committee comprises of the following experts:

1	Dr. K. Radhakrishnan, Former Chairman, ISRO and Chairman BoG, IIT Kanpur.	Chairman
2	Dr. Randeep Guleria, Former Director, AIIMS Delhi.	Member
3	Prof. B J Rao, Vice Chancellor, Central University of Hyderabad.	Member
4	Prof. Ramamurthy K, Professor Emeritus, Department of Civil Engineering, IIT Madras.	Member
5	Shri Pankaj Bansal, Co-Founder, People Strong and Board Member- Karmayogi Bharat.	Member
6	Prof. Aditya Mittal, Dean Student Affairs, IIT Delhi	Member
7	Shri Govind Jaiswal , Joint Secretary, Ministry of Education, Govt. of India	Member Secretary

The Committee has also co-opted two more members i.e., Prof. Amey Karkare, Professor of Computer Science and Engineering, IIT Kanpur and Dr. Debapriya Roy, Assistant Professor, IIT Kanpur. The Terms of Reference of the

Committee is attached as **Annexure**. The Hon'ble Supreme Court in WPC 335/2024 and connected matters, Order dated July 23rd, 2024, para 23, has said that "the committee will abide by such further directions as may be issued by this Court in its final judgement and order in regard to areas which should be enquired into by it so as to ensure that (i) the process of conducting NEET(UG) and other examinations falling within the remit of NTA is duly strengthened; and (ii) the instances which came to light during the course of present year are not repeated in future."

With prior approval of Union Cabinet dated 10th November, 2017, NTA was set up as an Autonomous Body of Government of India under the aegis of the then Ministry of Human Resource Development (which has been renamed later as Ministry of Education). NTA has been registered on 15 May 2018 as a Society under the Societies Registration Act, 1860 as a legal entity. The Central Government has enacted the Public Examination (Prevention of Unfair Means) Act 2024. Stringent provisions have been made in this Act to address unfair means practices in conduct of public examinations. It is pertinent to mention that NTA is a Public Examination Authority as specified in the Schedule of the said Act, thereby bringing any examination conducted by it under the purview of the Act.

Annexure

Terms of Reference of the High Level Committee of Experts

(i) **Reform in mechanism of examination process**

(**a**) To analyse the end-to-end examination process and suggest measures to improve efficiency of the system and to forestall any possible breach.

(**b**) To conduct a thorough review of the Standard Operating Procedures (SOPs)/Protocols of the NTA, and suggest measures to strengthen these procedures/protocols along with monitoring mechanism to ensure compliance at every level.

(ii) **Improvement in Data Security protocols**

(**a**) To evaluate the existing data security processes and protocols of NTA and recommend measures for its improvement.

Content Page

(**b**) To examine existing security protocols related to the paper-setting and other processes for different examinations and make recommendations to enhance robustness of system.

(iii) **Structure & Functioning of National Testing Agency**

(**a**) To make recommendations on the organizational structure and functioning of the National Testing Agency (NTA) for implementation of recommendations given under point 3(i) and 3(ii) and clearly defining the roles and responsibilities of functionaries at every level.

(**b**) Assess the current Grievance Redressal Mechanism of the NTA, identify areas of improvement and make recommendations for enhancing its efficiency.

SHRIMATI PRIYANKA CHATURVEDI: Sir, my question was regarding the accountability and NTA being answerable to the Parliament of India. I haven't got the answer but the question that I want to ask as my first supplementary is this. The NEP-2020 specifies the NTA will work to offer a high-quality common aptitude test which shall aim to eliminate the need for taking coaching for these exams. Is the Government aware that the Common University Entrance Test, as designed in consonance with NEP, has led to the cropping of more coaching centres all over the country? What measures are being taken against such coaching centres which contradict the aim of the exam?

श्री धर्मेंद्र प्रधान : सभापति महोदय, आदरणीय सदस्या का एक मूल प्रश्न है, जिसमें उन्होंने यह बात शुरू की है कि क्या एनटीए पार्लियामेंट के प्रति एकाउंटेबल है या नहीं है। सभापति महोदय, आपने प्रश्न पूछने की अनुमति दी है, मैं उत्तर दे रहा हूं, यही पार्लियामेंटरी एकाउंटेबिलिटी है। इसी प्रकार से एनटीए भी पार्लियामेंट के प्रति विभिन्न स्तर पर एकाउंटेबल है।

महोदय, दूसरी बात यह है कि एनईपी में इस बात का सुझाव दिया गया था देश के विद्यार्थियों के अंदर धीरे-धीरे परीक्षा के सुधार के लिए, उसकी गुणवत्ता बढ़ाने के लिए एनटीए कई प्रकार की परीक्षाएं विद्यार्थियों के लिए विशेष कर ले। उसी तथ्य के आधार पर एनटीए ने 2017 से शुरू होकर 2018 में एक आकार लिया। पिछले लगभग छह सालों में 5 करोड़ से ज्यादा विद्यार्थी विभिन्न परीक्षाओं में सफलता के साथ अपियर हुए हैं, उत्तीर्ण हुए हैं और विभिन्न इंस्टीट्यूशन्स में उनके एडमिशन्स भी हुए हैं। महोदय, 250 तक परीक्षाएं आयोजित की गई हैं। मैं आपकी अनुमति से सदन के सामने एक बात रखना चाहूंगा कि आज देश के युवाओं, विशेषकर जो aspirational society का तबका है - neo middle class - देश में 25 करोड़ लोग गरीबी रेखा से उठकर ऊपर आ रहे हैं। सबके मन में यह priority है और आगे बढ़ने के लिए एजुकेशन उसका माध्यम है।

सर, मैं आपकी अनुमति से एक ही उदाहरण दूंगा। जब प्रधान मंत्री नरेन्द्र मोदी जी ने जिम्मेवारी ली थी, तब देश में मेडिकल सीट्स की संख्या 50,000-51,000 थी, लेकिन हमने पिछले दस सालों में उसे बढ़ाकर आज 1 लाख, 10 हजार तक पहुँचाया है। महोदय, विद्यार्थियों में, नौजवानों में अच्छा करने की जो स्पर्धा है, उसमें कोचिंग सैंटर हमारी प्रतिबद्धता है। सरकार की ओर से कोचिंग सैंटर न हो - मुझे यह बात कहने में कोई झिझक नहीं है कि इसमें सबकी सहायता, सबकी मदद चाहिए। शिक्षा की गुणवत्ता इतनी बढ़िया हो, सरकारी स्कूल्स पर फोकस किया जाए - आज हमारे सैंट्रल स्कूल्स और नवोदय विद्यालय इसकी मिसाल हैं। अनेक राज्यों में, आपके राज्य, अच्छी पढ़ाई होती है। पिछले दिनों हाउस में तर्क उठा था कि सीकर ने क्यों अच्छा किया? सभापति महोदय, मैंने बाद में सीकर जाकर सामाजिक व्यक्तित्वों से बात की। आप सीकर के बारे में मुझसे ज्यादा जानते होंगे कि पुराने समय से ही सीकर पढ़ाई-लिखाई का एक केंद्र रहा है। ऐसे ही स्टेट बोड्र्स पर आधारित अनेक केंद्र हैं, जहाँ पर पढ़ाई को अच्छी प्रॉयरिटी दी गई है। हमें सभी की सहमति बनाते हुए देश के विद्यार्थियों को धीरे-धीरे कोचिंग सेंटर की दुनिया से बाहर लाना पड़ेगा। हमें उन्हें कानूनी तरीके से, सामाजिक तरीके से बाहर लाना पड़ेगा और इसके लिए हमें सभी का सहयोग चाहिए।

MR. CHAIRMAN: I think कि प्रियंका जी ने बहुत अच्छा सप्लीमेंटरी प्रश्न पूछा, जिससे इतना विस्तृत जवाब आया है। प्रियंका जी, आप अपना दूसरा सप्लीमेंटरी प्रश्न पूछिए।

SHRIMATI PRIYANKA CHATURVEDI: But I am not satisfied with the answer that he has given. Very nice that he said accountability तय कर रहे हैं, तो इसलिए पार्लियामेंट में जवाब दे रहे हैं। मैं उम्मीद करती हूं कि भविष्य में जो भी एनटीए चेयर पर्सन बनेंगे, वे इस पार्लियामेंटरी स्टैंडिंग कमेटी में आकर इन सारे सवालों का विस्तृत रूप में जवाब देंगे।

Now, I come to my second supplementary. सर, क्या सरकार के पास कोई डेटा है, जो बता रहा है कि the students are moving abroad to pursue medical degrees due to irregularities in NEET testing, usage of unfair means in examination and low number of seats in the Government medical colleges? What measure has the Government taken to avoid this 'brain drain'?

श्री धर्मेंद्र प्रधान : सभापति महोदय, मैंने आदरणीय प्रियंका जी को कहा कि एनटीए और सरकार के कोई भी इंस्ट्रूमेंट की पार्लियामेंट के अंदर, पार्लियामेंट के बाहर अपटु सीएजी ऑडिट सभी प्रकार की अकाउंटेबिलिटी है। इस सरकार के पास छुपाने के लिए कुछ नहीं है। हम यह ज़ीरो वाली थ्योरी पर... पिछले दिनों में जो मित्र सरकारों में रहे हैं, इन्होंने सीएजी ऑडिट का जीरो के बराबर हिसाब किया था, सर, हम उस बिरादरी के नहीं हैं। हस सभी प्रकार की अकाउंटेबिलिटी के साथ, प्रतिबद्धता के साथ कहते हैं। मैंने अभी-अभी उनकी पहली सप्लीमेंट्री में उत्तर दिया कि 2014 में देश में मेडिकल शिक्षा में 51,000 सीट्स थीं, Today, the number of seats is 1,10,000. Our Government is committed to open a medical college gradually in each district of the country, इसलिए यह हमारे ऊपर बेबुनियाद आरोप है। यह बात सही है कि आज

जितने नंबर्स में विद्यार्थी पढ़ना चाहते हैं, क्या उतनी सीट्स होनी चाहिए, तो होनी चाहिए। इस विषय को लेकर मेरी सरकार को कहना कि आपने squeeze कर दिया, कम कर दिया, तो मैंने तो हिसाब दिया है। आपके सामने तथ्य दिए हैं। सभापति जी, तथ्य को सबको स्वीकार कर लेना चाहिए।

MR. CHAIRMAN: Supplementary no.3 - Shri Manoj Kumar Jha.

श्री मनोज कुमार झा : माननीय सभापति महोदय, मेरा सवाल सरल और सहज है। मैं विश्वविद्यालय से आता हूँ। मेरे विभाग में भी सीयूईटी के थ्रू एडमिशन होता है। सर, एनटीए की इवेल्यूएशन का क्या कोई mechanism है? विभागों का एक चरित्र होता है, कोर्स का एक चरित्र होता है और एनटीए की जो पूरी वस्तुनिष्ठ प्रश्नावली होती है - ऑब्जेक्टिव, जिसमें subject-specific inclination का अभाव होता है। इस दिशा में एनटीए के मॉड्यूल की मॉनिटरिंग की कोई लगातार व्यवस्था है या नहीं?

श्री सभापति : माननीय मंत्री जी, मनोज झा जी ने हाथ जोड़कर सप्लीमेंट्री पूछी है।

श्री धर्मेंद्र प्रधान : सभापति महोदय, मनोज झा जी इस सदन के बड़े आदरणीय और विद्वान सदस्य भी हैं। वे खुद प्राध्यापक भी हैं। मैं आपके माध्यम से, उन्हें आश्वस्त करना चाहूँगा कि एनटीए एक व्यवस्था है, जो परीक्षा करवाती है, लेकिन उन्होंने एक अच्छा विषय उठाया है। जो प्रश्न आता है, वह ऑब्जेक्टिव प्रश्न के नाते आता है, तो क्या यह totality of subject capture कर पाता है, यह उनका प्रश्न है। मैं इसे स्वीकार करता हूँ, लेकिन प्रश्न को बनाने वाला व्यक्ति भी मनोज झा जी जैसा कोई विद्वान प्रध्यापक ही हैं। सर, समय-समय से परीक्षा की अप्रोच कैसी हो, पैटर्न कैसा हो, यह एक evolutionary प्रक्रिया में एक डायनेमिक सब्जेक्ट है। जो मनोज झा जी की बिरादरी परामर्श करती है, वैसे ही क्वेश्चन को सेट किया जाता है और आगे भी किया जाएगा।

MR. CHAIRMAN: So, Professor, NTA is not an NPA. It is very much functional. Now, supplementary No. 4 - Shri P. Wilson.

SHRI P. WILSON: Sir, they are against Emergency. Prior to the 42nd Constitution Amendment, 'Education' was in List-II. Why don't you think of restoring 'Education' to List-II, as the State will take localised, contextual, responsible, educational policies that cater to diverse needs of our country, including conducting exams for its students? Education should be about nurturing minds, fostering creativity and promoting critical thinking, not about surviving a barrage of exams.

SHRI DHARMENDRA PRADHAN: Hon. Chairman, Sir, when you respectfully called the name of Shri P. Wilson, I was expecting exactly this question from him.

MR. CHAIRMAN: I thought only our Meteorological Department was very accurate in anticipation! There must be some very good equation between two of you.

SHRI DHARMENDRA PRADHAN: He is a good friend of mine. He has raised a very pertinent question. There are two parts of this question. One is political because it is the political will and authority which created this arrangement whether this will be put in the State List or not, whether this should go to the Concurrent List and what should be the responsibility of which Government.

Part two of the question is about the quality of the examination and standard of the students. Are they competitive enough to appear in all India tests? I will answer part two of the question first. He has a point but it is a fact that now-a-days, the way examination is conducted, this Government is very much careful about the standards and capacity of State Boards. We respect, we believe that the State Boards have their own competency and they are qualitative. Last year only, a girl student from the hon. Member's State, from the rural area, stood first in the NEET All-India Entrance Examination. This shows that in the entire country, students have accepted a model which has been practiced by last seven decades. Part one of the question is, when it did come to the Concurrent List. Mr. Wilson, you are a seasoned politician. Your Party, DMK was part of the ruling alliance for decades in the Centre. Why didn't you correct it, which, according to you, is an anomaly? According to me, it is a good practice. Education should be in the Concurrent list and both the Governments should be answerable and accountable to students of the country and both have respective roles.The leadership, at one stage, did this. I think, Madam Indira Gandhi, when she was the Prime Minister, started this practice. The then Government amended the law and put it in the Concurrent List. It is a good practice till date. Due to this practice, the nature of education is of all India level and there is compatibility in the entire country. Who stopped you not to pursue this with the Congress Government to go back to the old system when you were in power during 2004-2014? Why are you raising this question now in front of us?

MR. CHAIRMAN: Supplementary number 5. Shri Ramji Lal Suman.

श्री रामजी लाल सुमन : सभापति जी, अभी नीट की परीक्षा हुई। वह परीक्षा एनटीए ने कराई थी। *...**(व्यवधान)**...

---

* Not recorded.

Content Page

MR. CHAIRMAN: Hon. Member... ...*(Interruptions)*... No, no.

श्री रामजी लाल सुमन : सर, ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, you have to put your supplementary. ...*(Interruptions)*... You have no basis for... ...*(Interruptions)*...

श्री रामजी लाल सुमन : * ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*...

Hon. Member, I have asserted in the House that the organization has unimpeachable credentials. ...*(Interruptions)*... We cannot go in a manner... ...*(Interruptions)*... I take exception to it. It will not go on record. ...*(Interruptions)*... I have said so on the floor of the House. ...*(Interruptions)*... We cannot go in a manner to make it political. Please put your pointed supplementary. ...*(Interruptions)*... Nothing else will go on record. ...*(Interruptions)*... Priyanka *ji*. ...*(Interruptions)*... Nothing is going on record. Please put your supplementary.

श्री रामजी लाल सुमन : सर, मैं पूछ रहा हूं। ...(**व्यवधान**)...

MR. CHAIRMAN: Take your seat ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : सर, मैं आपकी बहुत इज्जत करता हूँ, क्योंकि आप इस सदन के guardian हैं, लेकिन जो सदस्य कानून के तहत बोल रहा है, रूल्स के तहत बोल रहा है, जब तक वह रूल्स violate नहीं करता, तब तक उसको यह कहना कि यह बात मत करो, वह बात मत करो, यह कहना ठीक नहीं है।

MR. CHAIRMAN: Your point is taken.

श्री मल्लिकार्जुन खरगे : वे जो कह रहे हैं, वह सच कह रहे हैं। ...(**व्यवधान**)... जब सच कहते हैं, ...(**व्यवधान**)... जब सच कहते हैं, ...(**व्यवधान**)... वे सच कह रहे हैं, उसका वे उत्तर देंगे। ...(**व्यवधान**)... नहीं, तो यह अच्छा नहीं है। ...(**व्यवधान**)...

MR. CHAIRMAN: Sir, please take your seat. You have made your point. ...(*Interruptions*)...

---

* Not recorded.

श्री मल्लिकार्जुन खरगे : वे आपका दुरुपयोग कर रहे हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: You have made your point. Please ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे : यह अच्छा नहीं है। ...(**व्यवधान**)... यह अच्छा नहीं है। ...(**व्यवधान**)... वे जो बोल रहे हैं, वह सच बोल रहे हैं और उसमें कुछ गलत नहीं है। ...(**व्यवधान**)...

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, take your seat. ...(*Interruptions*)... He has raised an issue. Allow me to speak. ...(*Interruptions*)... What is this? ...(*Interruptions*)... Take your seat. Hon. Members, the Leader of the Opposition, ...(*Interruptions*)... Allow the Chair to speak. He has raised the point related to me. The Leader of the Opposition has, in a sense, indicated to the Chair that I have transgressed the rules by objecting to the Member. I am, therefore, obliged to respond to it. ...(*Interruptions*)... Take your seat. Hon. Leader of the Opposition says that I can intervene when there is transgression of rules, but if a Member is speaking within the rules, I should not intervene. I agree with that. But here, the Member was not transgressing the rules. He was trampling the Constitution of India. I say it, for this reason. ...(*Interruptions*)... An organisation, I have said, is fully entitled. ...(*Interruptions*)... RSS is an organisation which is a global think tank of the highest order. ...(*Interruptions*)... I will not permit hon. Member to single out an organisation which is doing national service. I will not countenance it. ...(*Interruptions*)... No, hon. Members. ...(*Interruptions*)... This is violation of the Constitution. We have to believe in the Constitution. Every organisation has a right to it. Under our Fundamental Rights, under Part III of the Constitution, organisations have rights. ...(*Interruptions*)... No. Nothing will go on record. ...(*Interruptions*)... I declare here that the hon. Member raised the issue which is not only against the rules, but which is also against the Constitution of India. Hon. Member may confine to the rules. ...(*Interruptions*)... Please. This will not happen. ...(*Interruptions*)... Nothing will go on record. You may make it a political issue. Nothing is going on record. *...(Interruptions)...* Hon. Members, I object. It is expunged. Under Part III of the Constitution, this organisation, RSS, has all the rights to contribute for national growth, for national development. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...*

(At this stage, some hon. Members left the Chamber.)

Hon. Members, I had the occasion from this Chair *...(Interruptions)...* Either take your seat or take recourse. Hon. Members, I hereby rule that RSS is an organisation that has full constitutional rights to participate in the development journey of this nation. This organisation bears unimpeachable credentials, comprises of people who are deeply committed to serving the nation selflessly. To take exception that a member of this organisation cannot participate in the development journey of the nation is not only unconstitutional but also beyond the rules. Our rules prescribe a methodology. I, therefore, do not allow the hon. Member to raise this issue. The hon. Member has chosen not to ask further supplementary.

SHRIMATI PRIYANKA CHATURVEDI: Sir,...(*Interruptions*)..

MR. CHAIRMAN: Hon. Member, take your seat. I don't want to name you. Take your seat. I have said this and this is not for the first time. I am only reiterating this. The nation needs to get benefit*...(Interruptions)...* Would you take your seat? Or should I name you? *...(Interruptions)...* Shrimati Priyanka Chaturvedi. Hon. Members, 1.4 billion people have to make contribution for the growth of this nation. Every organisation associated with the development of the nation should come forward. It is soothing to note, it is wholesome to note that the RSS as an organisation has been contributing for national welfare and our culture. Everyone should, as a matter of fact, take pride in any organisation which is acting in this manner. Now, Question No.93. But before that, let me tell you, hon. Members, if we take exception like this, it is indicative of undemocratic situations. It is antithetical to the Preamble of our Constitution. We are doing great disservice to the nation and the Constitution by taking such divisive stance. I find that people are increasingly engaging in divisive activities. This is a pernicious design, a sinister mechanism to run down the growth of the country. I have reflected on several occasions that attempts are being made within the country and outside to taint, tarnish and demean our institutions, constitutional institutions. It needs to be deprecated by all of us. If we fail to do it, our silence on this occasion will resonate in our ears in years to come. After thoughtfully taking into consideration constitutional essence, constitutional spirit and rules of the House, I rule that any such observation is not only offensive to the Constitution but offensive to the growth trajectory of the nation. Any organisation, including the RSS, is duly entitled to contribute to the journey of this nation.

Now, Question No.93. Shri Samik Bhattacharya.

Progress of expressways in West Bengal

*93. SHRI SAMIK BHATTACHARYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the current status of the Kharagpur-Burdwan-Moregram Expressway, Gorakhpur-Siliguri Expressway, Varanasi-Kolkata Expressway and Raxual-Haldia Expressway passing through West Bengal;
(b) whether the land acquisition process has been completed for the West Bengal stretch of these expressways;
(c) the percentage of work completed for each of these four expressways in West Bengal; and
(d) whether there are any other expressways planned for development in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (c) DPRs for Kharagpur — Burdwan - Moregram, Gorakhpur - Siliguri, Varanasi - Kolkata and Raxaul - Haldia High Speed Corridors have been awarded. The award of civil work can be after the completion of DPR, statutory clearances and pre-construction activities depending upon projected traffic, techno - economic viability, availability of funds and inter-se-priority.

(d) Development of National Highways is a continuous process. Ministry keeps on receiving proposals from various State Governments including West Bengal for declaration/upgradation/development of NHs/Expressways. Decisions are taken based on the fulfilment of the criteria, requirement of connectivity, inter-se priority and availability of funds and synergy with PM Gati Shakti National Master Plan.

SHRI SAMIK BHATTACHARYA: Sir, through you, I want to know this from the Minister. My question is regarding progress of four proposed expressways in West Bengal. Can the Ministry provide projected timelines for the completion of the Detailed Project Report (DPR), statutory clearances and pre-construction activities

for the four expressways in West Bengal? And are there any land acquisition challenges related to their construction?

श्री हर्ष मल्होत्रा: सभापति महोदय, इसका उत्तर दिया गया है। ये जो चारों राष्ट्रीय राजमार्ग हैं, ये अभी डीपीआर स्टेज पर हैं। इसमें alignment आने और स्टेट गवर्नमेंट से कुछ clearances आने में समय लगता है। इसके साथ-साथ डीपीआर का भी काम चल रहा है। डीपीआर का काम समाप्त होने के बाद इसकी जो detailed projections है, वह आपको दे दी जाएगी।

SHRI SAMIK BHATTACHARYA: Sir, the Varanasi-Kolkata Expressway currently terminates at Uluberia in Howrah district. क्या सरकार की तरफ से ऐसा कोई प्रयास किया गया है कि इसको हावड़ा तक ही नहीं, बल्कि इसको कोलकाता तक ले जाया जाए? इसके साथ ही मैं यह भी जानना चाहता हूँ कि पश्चिमी बंगाल की तरफ से इसमें कितना सहयोग मिल रहा है? पश्चिमी बंगाल के ये जो चार एक्सप्रेसवे प्रपोज़्ड हैं, इनमें पश्चिमी बंगाल सरकार की क्या भूमिका है? खास करके वाराणसी से कोलकाता एक्सप्रेसवे में पश्चिमी बंगाल सरकार की क्या भूमिका है?लैंड एक्विजिशन को लेकर पश्चिमी बंगाल में बड़ी समस्या है। The West Bengal Government is not ready to acquire land. *...(Interruptions)...* So, I want to know: What is the actual reality of this project?

श्री हर्ष मल्होत्रा : सभापति महोदय, जो वाराणसी-कोलकाता नेशनल हाईवे है, उसमें वाराणसी से झारखंड के बोकारो तक वर्क अवार्ड हो चुका है, क्योंकि वहां के राज्य की क्लीयरेंसेज़ समय पर आ गई थीं। उसे आगे कोलकाता तक जाना है, लेकिन उसमें एलाइनमेंट आने में देरी हुई है और अब एलाइनमेंट आ गया है। अभी यह डीपीआर स्टेज पर है और सरकार से इसकी नेसेसरी एप्रुवल्स आने के बाद इसका काम प्रारंभ हो पाएगा।

MR. CHAIRMAN: Supplementary no.3; Ms. Dola Sen.

सुश्री दोला सेन : चेयरमैन सर, हम पहले यह बोलना चाहेंगे कि पश्चिमी बंगाल में लैंड एक्विजिशन को लेकर कोई प्रॉब्लम नहीं है।...(**व्यवधान**)...

MR. CHAIRMAN: Please. *...(Interruptions)...* Hon. Member is asking a supplementary. Please listen to her.

सुश्री दोला सेन: हमारी लीडर ममता बनर्जी जी ने लैंड एक्विजिशन को लेकर 26 डेज तक फास्टिंग मूवमेंट भी किया था।

MR. CHAIRMAN: Madam, please ask your supplementary.

सुश्री दोला सेन : इस पार्लियामेंट में दो बार ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, she is asking her supplementary.

सुश्री दोला सेन : इसी के कारण दो बार colonial Land Acquisition Act का अमेंडमेंट भी हुआ। We are grateful to her. Sir, through you, I want to ask the Minister: Is the Central Government following and obeying federal structure in coordination with the State Government, especially regarding land acquisition process over there? I also want to know whether the unorganised workers under these projects are getting minimum Central wage according to the law of the land.

श्री हर्ष मल्होत्रा : आदरणीय सभापति महोदय, लैंड एक्विजिशन नेशनल हाईवेज एक्ट के अंतर्गत प्रारंभ होता है। इसके लिए केंद्र की तरफ से "भूमि राशि" एक ऑनलाइन पोर्टल है, जिसके कारण लैंड एक्विजिशन ईज़ी होना शुरू हुआ है, जो पार्ट केंद्र को करना होता है। CALA अपॉइंटमेंट जरूर सेंट्रल गवर्नमेंट करती है, पर वह राज्य के अधिकारी होते हैं और उसके बाद ही बाकी सारा प्रोसेस राज्य के अधिकारियों को, CALAs को करना होता है, इसलिए लैंड एक्विजिशन के majority of the part पर राज्य सरकार का दायित्व रहता है। हां, "भूमि राशि" पोर्टल शुरू करने के बाद, लैंड एक्विजिशन में जो पार्ट सेंट्रल गवर्नमेंट को करना है, उसको हम एक्सपेडाइट कर पाते हैं। पहले लैंड एक्विजिशन में लगभग जो एक-डेढ़ साल लग जाया करता था, अब "भूमि राशि" पोर्टल के कारण उसमें बहुत कम समय लगता है। उसमें सेक्शन 3a से लेकर जो disbursement of amount है, वह हम " भूमि राशि" पोर्टल के कारण करते हैं। इसमें majority of the part स्टेट गवर्नमेंट को करना होता है। All workers are provided minimum wages as per the State labour laws.

MR. CHAIRMAN: Supplementary no.4; Shri Sanjay Kumar Jha.

श्री संजय कुमार झा : माननीय सभापति महोदय, इसमें एक इंपॉर्टेंट एक्सप्रेसवे है, जो गोरखपुर से सीतामढ़ी, मधुबनी, पटना, किशनगंज होते हुए सिलीगुड़ी तक जाती है। विभाग के द्वारा 31 मई को पत्र दिया गया, जिसमें बताया गया कि यह हाई स्पीड कॉरिडोर है। मैं आपके माध्यम से मंत्री जी से यह पूछना चाहता हूँ कि इसका डीपीआर कब तक बनेगा, इसका निर्माण कब तक होगा? उस लेटर में यह भी बताया गया था कि इस काम को लेकर डिपार्टमेंट की तरफ से एक नोडल ऑफिसर भी बनाया जाएगा। कृपया माननीय मंत्री जी इस पर कुछ हाईलाइट करें।

श्री हर्ष मल्होत्रा : आदरणीय सभापति महोदय, मैं आदरणीय सदस्य महोदय को इसकी विस्तृत जानकारी दे दूंगा। वैसे, इसकी जो डीपीआर है, वह अभी प्रारंभ हुई है। डीपीआर पहला स्टेज होता है, फिर एलाइनमेंट और उसके बाद लैंड एक्वीजिशन होता है, तो इस स्टेज के आगे जाने पर जानकारी दी जाएगी।

Content Page

MR. CHAIRMAN: Fifth supplementary, Shrimati Sulata Deo.

श्रीमती सुलता देव : धन्यवाद सर। सर, दिया हुआ प्रश्न पश्चिमी बंगाल के लिए है, मगर मैं आपके माध्यम से ओडिशा के बारे में पूछना चाहती हूं कि हमारे कटक-अनगुल नेशलन हाईवे -55 की बहुत दिन से डिमांड है। इसका काम क्यों कंप्लीट नहीं हो पा रहा है? यह एक death trap बन चुका है। हमारे ओडिशा के लगभग सभी सांसद प्रश्न उठा चुके हैं, कब तक यह National Highway-55 कंप्लीट होगा? इस death trap से लोगों को कब छुटकारा मिलेगा?

MR. CHAIRMAN: Hon. Minister.

श्री हर्ष मल्होत्रा : सभापति महोदय, यह आज के प्रश्न के purview में नहीं है, इसके बारे में मैं माननीय सदस्य को विस्तृत जानकारी लेकर दूंगा।

MR. CHAIRMAN: Q.No.94, Dr. John Brittas.

"Professors of Practice" in higher educational institutions

*94. DR. JOHN BRITTAS: Will the Minister of EDUCATION be pleased to state:

(a) whether reservation policy is applicable for engagements as "Professors of Practice" in the higher educational institutions recently introduced by UGC as per National Education Policy 2020;
(b) if not, the reasons therefor;
(c) the number of persons belonging to SC, ST and OBC categories engaged as "Professors of Practice" till date or still being engaged in various higher educational institutions; and
(d) the State-wise details thereof?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (d) A statement is laid on the table of the House.

Statement

(a) to (d) The National Education Policy 2020 seeks to transform higher education by focusing on skill-based education to meet the needs of the industry and the economy. Further, the NEP also recommends integrating vocational education with general education and strengthening industry-academia collaboration in Higher

Education Institutes (HEIs). Towards this end, the University Grants Commission (UGC) has taken a new initiative to bring the industry and other professional expertise into the academic institutions through "Professor of Practice". UGC has framed Guidelines for engaging Professor of Practice in Universities and Colleges on 30.09.2022.

The post of Professor of Practice is a temporary post, exclusive of sanctioned post. Further, candidates who have proven expertise in their specific profession or role with at least 15 years of service /experience, preferably at a senior level, are eligible for Professor of Practice. For engaging industry experts and professionals, HEIs may collaborate with the industries to support these positions. It also provides an opportunity, to those in leadership positions in different fields, to come on honorary basis as Professor of Practice so as to give back to the society and contribute towards nation building.

In order to bring in distinguished experts from various fields of engineering, science, technology, entrepreneurship etc. and to develop courses and curriculum to meet the industry and societal needs and to enable the HEIs to work with industry experts on joint research project, concept of Professor of Practice has been adopted, and thereby provide exposure and mentorship to students by domain experts.

The maximum duration of service of Professor of Practice at a given institution should not exceed three years and is extendable by one year in exceptional cases and the total service should not exceed four years under any circumstances.

DR. JOHN BRITTAS: Sir, this is a very important question. We all know the hon. Minister.

MR. CHAIRMAN: A Professor is sitting next to you.

DR. JOHN BRITTAS: Yes, Sir. I am influenced and inspired by him. We all know that Dharmendra*ji* is very intelligent, sensible and also part of the global think tank. But I do not know why he is so evasive towards my question. My question has been very simple.

MR. CHAIRMAN: Would you ask your supplementary?

DR. JOHN BRITTAS: This is just to formulate it.

MR. CHAIRMAN: No, please ask supplementary.

DR. JOHN BRITTAS: It is of interest to you also. UGC has started "Professors of Practice".

MR. CHAIRMAN: Hon. Member!

DR. JOHN BRITTAS: My question was that there should be social inclusivity, social orientation for the academics. Is it a fact that when you are reserving ten per cent of the academic posts for "Professors of Practice", will you not bring in the content of reservation for SC/ST and OBC?

MR. CHAIRMAN: Dr. John Brittas.

DR. JOHN BRITTAS: Sir,that is the question.

MR. CHAIRMAN: Yes, good. Hon. Minister, he paid a compliment and then partly withdrew it. Now, see that it is restored.

श्री धर्मेंद्र प्रधान : सर, यह प्रजातंत्र है, विपक्ष के कुछ अधिकार हैं। यह स्वाभाविक है कि वे सारे विषयों में सहमत नहीं होंगे, उनका विषय रखने का एक तरीका भी रहता है। विरोधी पक्ष के सदस्य किसी भी तरह से विषय रखें, हमें कोई आपत्ति नही है, हम पार्लियामेंटरी प्रैक्टिस में उत्तर देना चाहते हैं।

सभापति महोदय, "Professors of Practice", National Education Policy, की एक प्रमुख रिकमेंडेशन है। हमारे देश में आज के समय में सभी के अंदर एक सहमति बनी है कि हमें डिग्री के साथ-साथ competency को भी महत्व देना पड़ेगा। प्रधान मंत्री, नरेन्द्र मोदी यह कहते हैं कि हमारे लिए डिग्री जितनी महत्वपूर्ण है, competency भी उतनी ही महत्वपूर्ण है। शिक्षा को employability की ओर ले जाना, entrepreneurship की ओर ले जाना - इसीलिए हमारे देश में industry और academia का एक अच्छा संबंध और अच्छा नेटवर्क बने, यह मूल foundational चीज़ है। "Professors of Practice" कोई स्थायी post नहीं है, यह tenure-based post है, कोई 10 per cent reservation नहीं है। कोई व्यक्ति need-based - जैसे जॉन ब्रिटास साहब Mass Communication की एक authority हैं, उनकी एक विद्वता है, वे House में यहां पहुंचे, यहां भी अपनी बात रखने का उन्होंने तरीका बनाया है, जिससे सब प्रभावित होते हैं। क्या वे चाहेंगे कि केरल की कोई university या देश की कोई university चाहे कि जॉन ब्रिटास साहब यहां आएं, credit rating system पर 6 credit point, पर साल में तीन महीने पढ़ा कर जाएं। सर, क्या उन विद्यार्थियों को जॉन ब्रिटास साहब की विद्वता और उनके अनुभव का फायदा नहीं मिलना चाहिए? यह "Professors of Practice", की मूल अवधारणा है। इसमें कोई permanent posting नहीं है, tenure-based, है। सर, पिछले दिनों में ये बातें उठीं कि "Professors of Practice" में किन लोगों की नियुक्ति की गई है। सर, मेरे पास एक जानकारी है। ओडिशा की एक university ने दस

tribal लोगों को, जो अनुभवी हैं, 15, 20 और 25 साल का जिनका सामाजिक जीवन है, इन सारे tribal लोगों को उन्होंने Professor of Practice की नियुक्ति दी है। हमें थोड़ा देश को आगे ले जाने के लिए, भले ही मेरी बहन प्रियंका जी को मेरी विद्वता पर हंसी आए और मैं उनकी हंसी का पात्र बनूं, लेकिन हम सब मिलकर इस विषय पर आएं, प्रियंका जी, आप...(**व्यवधान**)...

श्री सभापति : माननीय मंत्री जी...,

श्री धर्मेंद्र प्रधान : मैं आपकी हंसी का पात्र बनूं, लेकिन इस देश में गुणवत्ता की ओर consensus बनाना पड़ेगा कि सारे हाउस के लोग university, college में जाकर public policy की पढ़ाई अपने कॉलेज में जाकर कराएंगे। मेरे मित्र सस्मित पात्रा जी, आजकल मेरा नमस्कार भी नहीं लेते हैं। ये एक professor हैं। मैं उनको बार-बार समझाता हूं ...(**व्यवधान**)...

श्री सभापति : आपने मौसम बदल दिया।

श्री धर्मेंद्र प्रधान : सर, मैं इनसे बार-बार आग्रह करता हूं कि आप जाकर पढ़ाएं। इस राज्य सभा की विद्वता को किसी भी यूनिवर्सिटी में जा कर साझा करें। उनकी पार्टी के सदस्य सुजित कुमार पढ़ाते हैं, वे Professor of Practice हैं। जॉन ब्रिटास साहब ने reservation की बात कही, तो कई बार हम अखबार में पढ़ते हैं, Indian Express में पढ़ते हैं कि CPI(M) Politburo में भी reservation नहीं है। जॉन ब्रिटास साहब, सारी चीजों में रिजर्वेशन नहीं दिखता है।

MR. CHAIRMAN: Second supplementary; Dr. John Brittas.

DR. JOHN BRITTAS: Sir, he has made some political statements. I do not know because, he is a very honourable...

MR. CHAIRMAN: I urge you to ask your supplementary so that we can...*(Interruptions)*... Go ahead. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, he has made a political statement. ...*(Interruptions)*...

MR. CHAIRMAN: Priyanka*ji*, my problem is that the hon. Minister, instead of looking at the Chair, was looking at you. I am the person who should be taking exception. ...*(Interruptions)*... Nothing is going on record. Dr. John Brittas, ask your supplementary.

DR. JOHN BRITTAS: Sir, Priyanka*ji* is coming between hon. Minister and myself, that is very unfortunate. Sir, my second supplementary is this. Hon. Minister should

Content Page

understand that even as per the scheme of UGC, there is a provision for bringing expertise to the campus. There are visiting faculties. You can bring the experts for lectures. Even earlier, UGC used to fund such things. So I would say, उसके लिए कमी नहीं हैI Now the point is that almost 26 per cent of the academic posts are vacant and 46 per cent of other posts are vacant now. Now you are reserving another ten per cent.

MR. CHAIRMAN: What is your supplementary?

DR. JOHN BRITTAS: Sir, my supplementary is: When there is unemployment amongst the educated youth and vacancies still exist, don't you think that it is going to create a havoc? Second thing is that there are provisions for internships in industry.

श्री धर्मेंद्र प्रधान : महोदय, जॉन ब्रिटास साहब के तथ्य सही नहीं है कि कोई existing posts को occupy करें। यह तो अनुभव को accommodate करने की बात है। जहां तक vacancy भरने की बात है, यह एक separate प्रश्न है, लेकिन आपकी अनुमति हो, तो मैं एक शब्द में कहना चाहूंगा कि यह continuous process है। इन दिनों भारत सरकार ने पिछले चार-पांच सालों में शिक्षा विभाग में लगभग 40 हजार रिक्त पदों पर नियुक्ति की है। IITs में अनुभवी लोगों को लेकर आना, higher research institutions की देश में परंपरा रही है। इसको और व्यापक करने के लिए यह Professor of Practice एक विनम्र प्रयास है।

MR. CHAIRMAN: Supplementary No. 3. Shri Sanjeev Arora; not present. Supplementary No. 4; Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, as the hon. Minister has said that these professors of practice bring valuable expertise from relevant industries into the classroom, I agree with that. But, I would like to ask how many women professors of practice are currently employed across Government educational institutions compared to their male counterparts. What mechanisms are in place to ensure that more women are inducted into these positions, particularly, in STEM education sectors, and additionally, are there any guidelines or initiatives in place to encourage the recruitment of professors of practice to fill existing vacancies?

SHRI DHARMENDRA PRADHAN: Sir, to fill up the vacancies through Professor of Practice as you have appreciated, to bring expertise all together, bring experience, bring new ideas, we have to go by the Professor of Practice route. Regarding quantum of women, I have an information of 10 personalities, 10 Professor of Practice

Content Page

that out of the 10, 5 are from women category. So, this is up to the need of that particular institution, seeing the aptitude and capacity of the person. The Government has no interference, whether there should be any quantum of any gender. It is open. This is a policy guidance given by UGC. The local universities are competent enough to do that.

MR. CHAIRMAN: Fifth supplementary; Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR: Sir, through you, I would like to ask the Minister, a very pertinent question relating to education. As you know, the UGC rules have been made to apply to every organisation that is deemed to be a university. The problem arises when we get non-academic universities like those teaching theatres, those teaching dances and other forms. उसमें क्या होता है, there are people who are specialized in say, electric lighting, in various trades, who are absolutely less qualified. But, throughout the lives, they will be treated in a demeaning manner. Can they avail of this opportunity to be upgraded and deserve the respect of a Professor of Practice? Those technician who have more virtue and more experience in dealing with cultural subjects, can they please be accommodated under such scheme? उन्हें सम्मान दिया जाए।

श्री धर्मेंद्र प्रधान: सभापति महोदय, मैं इस सदन के आदरणीय सदस्य जवाहर सरकार का आभार प्रकट करता हूं, उन्होंने अपने सुझाव में और सप्लीमेंटरी क्वेश्चन के माध्यम से professor of practice की डेफिनेशन को reiterate किया, यही उद्देश्य है। सामाजिक जीवन में अनेक प्रकार की पढ़ाई में, जो एप्लाईड पार्ट रहता है, जो प्रेक्टिकल पार्ट रहता है, जिनके बारे में मैंने शुरू में कहा कि हमारे देश की शिक्षा व्यवस्था डिग्री सेंट्रिक हो गया है, काम्पिटिंसी बेस्ड नहीं हुआ है। उन्होंने कहा कि क्या उन काम्पिटेंट लोगों को भी आप सामाजिक मर्यादा दोगे, एक्जेक्टली सरकार साहब हमारा यही उद्देश्य है। ऐसे सारे अनुभवी लोगों को एक सामाजिक मर्यादा की ओर हम ले जायें। इसी Professor of Practice के उद्देश्य में वह भी एक प्रमुख उद्देश्य है।

MR. CHAIRMAN: Now, Question No. 95.

Capacity building and training of investigators

†*95. SHRI NEERAJ SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

---

† Original notice of the question was received in Hindi.

(a) whether there is any provision for capacity building and training of investigators and prosecutors handling cases of sexual assault against women and children under the Women Safety Schemes;

(b) if so, the details of the number of investigators and prosecutors trained therefore; and

(c) the category of persons who would be trained under this provision?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Yes sir. In order to address the necessity for capacity building of manpower in forensic sciences, MHA is undertaking training for Investigating Officers, Prosecutors, and Medical Officers from States/UTs in collection, storage and handling of DNA evidence and use of Sexual Assault Evidence Collection Kits. So far 32,177 Investigating Officers, Prosecutors and Medical Officers have been trained by the Bureau of Police Research and Development (BPR&D) and the LNJN National Institute of Criminology and Forensic Sciences (now Delhi campus of the National Forensic Sciences University). The Ministry of Home Affairs has also distributed 18020 Sexual Assault Evidence Collection Kits to the States/UTs as part of this training.

श्री नीरज शेखर: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि महिला सुरक्षा प्रभाग के लिए वर्तमान में चलाई जा रही सभी योजनाओं का कुल परिव्यय क्या है?

श्री सभापति: माननीय मंत्री जी।

श्री बंडि संजय कुमार: सभापति महोदय, मैं बताना चाहता हूं कि महिला सुरक्षा एक बहुत महत्वपूर्ण विषय है। इसलिए हमारे माननीय प्रधान मंत्री जी के निर्देशानुसार, हमारे माननीय गृह मंत्री जी के नेतृत्व में गृह मंत्रालय द्वारा अब तक कुल 13,412 करोड़ रुपये महिला सुरक्षा प्रभाग की सभी योजनाओं, परियोजनाओं को implement करने के लिए यहां पर outlay दिया है। सभापति महोदय, इसका विवरण इस प्रकार है - interoperable criminal justice system के लिए Rs.3,375 crores; emergency response support system के लिए Rs.531.24 crores है। Scheme for modernisation of Forensics, के लिए 2,080 करोड़, modernisation of prisons के लिए 950 करोड़, strengthening of State Forensics Science Laboratories के लिए 106.75 करोड़, upgradation of Central Forensic Science laboratories and forensic data centres including six national cyber forensics laboratories and residential

buildings के लिए 354.25 करोड़, safe city project के लिए 2,840 करोड़, training and capacity building के लिए 76.5 करोड़, Scheme for poor prisoners के लिए 60 करोड़, Anti-human trafficking unit के लिए 113.76 करोड़, women help desk के लिए 164.2 करोड़, Establishment of DNA labs in Chandigarh के लिए 42.84 करोड़, Cyber Crime Prevention against Women and Children (CCPWC) के लिए 224.76 करोड़, central victim compensation fund के लिए 200 करोड़, Delhi police scheme for providing facility of social workers, counsellors, new building with women-centric facilities, special unit for women and children के लिए 38.80 करोड़, national forensic infrastructure investment scheme के लिए 2,254 करोड़ हैं। .(**व्यवधान**)..

एक माननीय सदस्य : आप सुन लीजिए। ... (**व्यवधान**)....इसका उत्तर तो देना ही पड़ेगा।

MR. CHAIRMAN: Please, please, observe order.

श्री बंडि संजय कुमार: सभापति महोदय, इस तरह गृह मंत्री जी के अनुमोदन से गृह मंत्रालय ने विभन्न योजाओं को 13, 412 करोड़ रुपये हमारी माताओं, बहनों, बेटियों के लिए, ताकि वे सुरक्षित रहें, इससे संबंधित योजनाओं के लिए फंड एलोकेट किया गया है।

श्री सभापति : श्री नीरज शेखर, आप अपना सेकंड सप्लीमेंटरी प्रश्न पूछिए।

श्री नीरज शेखर : माननीय सभापति जी, मैं माननीय मंत्री जी का आभार व्यक्त करना चाहूंगा कि इन्होंने हमें बहुत विस्तृत जवाब दिया है।

महोदय, मेरा दूसरा प्रश्न है कि पिछले दस सालों से महिला सुरक्षा के लिए फोरेंसिक विज्ञान विभाग में क्या प्रमुख विकास हुआ है?

श्री बंडि संजय कुमार: सभापति महोदय, माननीय प्रधान मंत्री जी के नेतृत्व में सरकार द्वारा पिछले दस सालों में महिला सुरक्षा के लिए फोरेंसिक विज्ञान विभाग में विशेष विकास किया गया है। इसका विवरण इस प्रकार से है :- 617 mobile forensics units हैं, 32 State FSLs हैं, 97 regional forensic science laboratories हैं। महोदय, तीन CFSLs - पुणे, भोपाल और असम में स्थापित की गई हैं। चंडीगढ़, कोलकाता और हैदराबाद CFSLs को upgrade किया गया है। Criminal Law Amendment, 2018 अधिनियम में बलात्कार के मामले में दो महीने के अंदर जाँच पूरी करना और चार्जशीट दाखिल करना अनिवार्य है। 827 anti-human trafficking unit की स्थापना की गई है, training and capacity building के अंतर्गत 32,177 Investigation officers, prosecution officers, medical officers को ट्रेनिंग दी गई है। National Forensic Science Universities गाँधी नगर, दिल्ली तथा 5 नए कैंपस गोवा, त्रिपुरा, धारवाड़, गुवाहाटी और भोपाल में स्थापना की गई है। National Automated fingerprint identification system के अंतर्गत 1 करोड़ फिंगर प्रिंट इकट्ठे किए गए हैं। women help desk 13,939 पुलिस स्टेशन्स में

Content Page

women help desk स्थापित किए गए हैं। सभापति महोदय, women help desk की स्थापना से पुलिस स्टेशन महिलाओं के लिए अधिक अनुकूल बन गए हैं। अब यह पुलिस स्टेशन में आने वाली महिला के लिए संपर्क का पहला और एकल बिंदु है।

MR. CHAIRMAN: He is giving information.

श्री बंडि संजय कुमार : इससे 13,939 वूमेन हेल्प डेस्क पुलिस स्टेशन में .(**व्यवधान**)....

श्रीमती रंजीत रंजन : सभापति जी, .(**व्यवधान**)......

श्री सभापति : आप बैठिए। माननीय मंत्री जी, आप बोलिए।

श्री बंडि संजय कुमार : महोदय, law enforcement agencies, पुलिस, आईबी, एनआईए, ईडी आदि से जाँच में सहायता मिलती है।

सेक्शुअल असॉल्ट एविडेंस कलेक्शन किट्स का उपयोग यौन अपराध में साक्ष्यों को संग्रह करने के लिए किया जा रहा है। इंटर-ऑपरेबल क्रिमिनल जस्टिस सिस्टम स्थापित किया गया, जिससे पुलिस, कोर्ट्स, जेल्स, फोरेंसिक लैब्स एंड प्रॉसीक्यूशन को कनेक्ट किया गया है और ये सभी विभाग आपस में डेटा शेयर करते हैं। अगस्त, 2022 से...

MR. CHAIRMAN: Question Hour is over. ...*(Interruptions)*...

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

1.00 P.M.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

The situation arising out of devastating landslide in Wayanad district in the State of Kerala

MR. CHAIRMAN: Hon. Members, now, we will take up the Calling Attention to Matter of Urgent Public Importance. Shri Arun Singh and Dr. John Brittas to call the attention of the Minister of Home Affairs to the situation arising out of devastating landslide in Wayanad district in the State of Kerala. Shri Arun Singh.

श्री अरुण सिंह (उत्तर प्रदेश) : महोदय, मैं केरल राज्य के वायनाड जिले में विनाशकारी भूस्खलन से उत्पन्न स्थिति की ओर गृह मंत्री का ध्यान आकर्षित करना चाहता हूं।

MR. CHAIRMAN: Arun Singhji, as per practice and rules, first, you only have to draw the attention of the hon. Minister. You have drawn that attention. Hon. Minister of State in the Ministry of Home Affairs, Shri Nityanand Rai, to make the statement.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : सभापति जी, कई माननीय सदस्यों ने अपने विचार व्यक्त करने के लिए आपसे अनुरोध किया है, उनके विचार सुनने के बाद इस संबंध में मैं बताऊंगा।

MR. CHAIRMAN: I will, now, call upon the Members to make their contributions. Shri Arun Singh may continue now.

श्री अरुण सिंह : महोदय, केरल के वायनाड डिस्ट्रिक्ट में जो चार गाँव हैं, वे लैंडस्लाइड के कारण पूरे तरीके से बह गए हैं। यह बहुत ही हृदय विदारक घटना है। जो लोग मरे हैं, हम उनके प्रति शोक संवेदना व्यक्त करते हैं और जो घायल हैं, वे शीघ्र ठीक हों, ऐसी प्रभु से प्रार्थना करते हैं। सर, यह घटना दो बजे से लेकर छः बजे, सुबह-सुबह की घटना है और मंगलवार की घटना है। जैसे ही इस लैंडस्लाइड की घटना का पता चला, माननीय प्रधान मंत्री जी ने केरल के मुख्य मंत्री, पिनाराई विजयन जी से तुरंत बात की। उन्हें एंश्योर किया कि केंद्र से जो भी सहायता होगी, वह सहायता हम प्रदान करेंगे। जो लोग मारे गए हैं, उनके लिए माननीय प्रधान मंत्री जी ने दो लाख रुपये के अनुदान की घोषणा की है। सर, जो मारे गए हैं, उनके लिए दो लाख रुपये के अनुदान की घोषणा की गई है और जो घायल हैं, उनके लिए भी 50,000 रुपये के अनुदान की घोषणा की गई है। इसके साथ-साथ, जो एनडीआरएफ की टीम है, वह भी बचाव दल में लगी है और जो सेना के हेलीकॉप्टर्स हैं, वे भी बचाव दल में लगे हुए हैं। सेना के जवान भी इस काम में लगे हुए हैं। मान्यवर, प्रधान मंत्री जी का पीएमओ कार्यालय लगातार इसकी मॉनिटरिंग कर रहा है और माननीय गृह मंत्री जी इस काम के लिए बचाव दल के साथ लगातार बात कर रहे हैं और प्रदेश की जो सरकार है, उससे भी लगातार बात कर रहे हैं कि जो फंसे हुए लोग हैं, उनकी जान बचाने का काम कैसे किया जाए। मान्यवर, मैं बताना चाहूँगा कि जो यह घटना है, जो एकाएक सुबह-सुबह आई, इसके बाद तुरंत बचाव दल का काम शुरू हुआ। इसमें 400 से अधिक लोगों को बचाया गया है और अभी भी बचाने का काम चल रहा है। अभी थोड़ी देर पहले मैंने भी हमारी पार्टी के केरल के जो अध्यक्ष हैं, उनसे बात की, तो उन्होंने बताया कि माननीय प्रधान मंत्री जी ने हमारे मंत्री, कुरियन जी को वहाँ भेज दिया है। हमारी पार्टी के प्रदेश यूनिट के अध्यक्ष, के. सुरेंद्रन जी, वे भी इस काम में लगे हैं। उनके साथ-साथ बहुत सारे वॉलंटियर्स इस काम में लगे हुए हैं। सेवा भारती के लोग भी इस काम में लगे हुए हैं। मान्यवर, मैं बताना चाहूँगा कि प्रदेशों के पास एसडीआरएफ का पर्याप्त फंड होता है। 2005-06 से 2013-14 तक जो एसडीआरएफ का फंड था, वह 35,858

करोड़ रुपये था, वह ऐसी आपदाओं से निपटने के लिए था। इसी के कंपेरिज़न में, अगर नौ साल का कार्यकाल देखेंगे, 2014-15 से 2022-23 का comparatively देखेंगे, तो माननीय प्रधान मंत्री के नेतृत्व में एसडीआरएफ में तीन गुना अधिक, 1,04,704 करोड़ रुपये की बढ़ोतरी हुई है।

एनडीआरएफ के संबंध में अगर पिछले 9 सालों में देखेंगे, तो 2005-06 से लेकर 2014-15 तक 25,036 करोड़ रुपये का ही फंड एनडीआरएफ को एलोकेट हुआ था। माननीय प्रधान मंत्री जी के नेतृत्व में इस फंड के लिए 77,731 करोड़ रुपये की घोषणा हुई, मतलब तीन गुना अधिक फंड की घोषणा हुई, जिससे की अधिक से अधिक लोगों को किस प्रकार से राहत दी जाए, इसका ध्यान रखा गया है। 12 जुलाई, 2023 को केंद्रीय सरकार ने 7,532 करोड़ रुपये की घोषणा एसडीआरएफ के लिए की और उसको रिलीज किया, जिससे अगर ऐसी आपदा आए, तो प्रदेश त्वरित कार्रवाई करते हुए लोगों का बचाव कर सके। इसमें केरल के लिए भी एक बड़ी राशि की घोषणा की गई है। यहां तक कि 15वें वित्त आयोग ने भी यह कहा है कि ऐसी घटनाओं को रोकने के लिए अधिक पैसा चाहिए, इसलिए 2021-22 से लेकर 2025-26 तक 1 लाख, 28 हज़ार करोड़ रुपये केंद्र सरकार sanction करेगी, जिससे अधिक से अधिक लोगों को इस प्रकार से बचाया जा सके।

मान्यवर, मैं बताना चाहूंगा कि माननीय प्रधान मंत्री जी ने जून 2016 में राष्ट्रीय आपदा प्रबंधन योजना की घोषणा की और राष्ट्रीय आपदा प्रबंधन योजना में एनडीएमए को बनाने का काम किया है। इसका उद्देश्य है कि चाहे केंद्र की एजेन्सीज़ हों या प्रदेश की एजेन्सीज़ हों, सारी एजेन्सीज़ का एकीकरण करके, एक साथ मिलकर ऐसे समय में कैसे करें। इसी के साथ-साथ 13 जून, 2023 को राज्य और यूटी के आपदा प्रबंधन की हमारे गृह मंत्री जी ने बैठक की। ...(**समय की घंटी**)... इसमें 8 हज़ार करोड़ रुपये की घोषणा की। इसके साथ-साथ माननीय प्रधान मंत्री जी और केंद्र सरकार की ओर से ऐसी अनेकों घोषणाएं की गई हैं, ताकि ऐसी स्थिति से निपटा जाए। यही मैं सदन के समक्ष रखना चाहता हूं।

MR. CHAIRMAN: Next, Dr. John Brittas. You have three minutes. But, I give you five minutes. Go ahead!

DR. JOHN BRITTAS (Kerala): Sir, I express my profound gratitude for allowing this Calling Attention Motion. With profound grief, I am participating in this discussion. Given the magnitude of the disaster, which Wayanad has witnessed, it is necessary to declare this tragedy as a 'national disaster'.

Sir, the other day, I listened to the response of the hon. Minister. And, the response is that there is no provision to declare it as a 'national disaster'. I would plead with the hon. Home Minister to please understand the extent of this tragedy. It is the worst landslide that has occurred in Kerala. The Kerala Government, with the cooperation of the agencies of the Union Government, is doing everything possible to give relief to the people. As you would appreciate, there are three stages — rescue, relief, and rehabilitation. Now, the focus is on 'rescue'. The death toll has gone up

to 157. And, we fear more deaths. There are many people who have gone missing. I would submit that some of the dead bodies were found in neighbouring district. So, the radius of this tragedy is huge. So, we have to deploy all sorts of devices to ensure that the rescue operation has got a magnitude of covering areas, which are beyond this district. Sir, we have been pleading with the Government of India to provide relief to the State of Kerala. For the information of the House, during the last seven years, 3,782 landslides occurred in the country. And, out of that, 2,239 were in Kerala alone.

About 60 per cent of the landslides happened in Kerala. That is why, when I was participating in the Budget discussion, I had expressed my reservation to the propositions of the Finance Minister when she mentioned only a few names of the States. I would urge upon the hon. Home Minister to see that there is ample assistance provided at this need of hour. We have opened up 45 relief camps in Wayanad. There are around 4,000 people in the camps. Various agencies, I would say, the people, cutting across all the political affiliations, are extending their support to give relief to the people. Two temporary hospitals have been set up in Wayanad alone. Forces including fire force, the NDRF and police are working together in tandem. I would also compliment and also express my gratitude to the Central Government for providing the help of the Army, the Navy and the Air Force, which are being utilized for these rescue operations. About 163 people have been officially declared as dead. But, as I told you in the beginning, we feel that the number will go up. Almost 250 people are still missing. It is very difficult to take out the bodies because of the debris that has heaped on these places. Sir, I have a request to you. Last time, in 2018, we had a flood, very bad flood, the worst flood in this Century. At that time, the Union Government had provided relief but even for the relief, the Union Government had charged Kerala State the money which was spent by the Air Force and also the money which was provided for rice, were demanded from Kerala Government. I would urge upon the hon. Home Minister that such things should not happen. Please consider this is the disaster of this nation. Please extend your helping hand.

MR. CHAIRMAN: Thank you, hon. Member.

DR. JOHN BRITTAS: Thank you very much, Sir.

MR. CHAIRMAN: I now call upon the Members whose names have been received for seeking their intervention. Members may restrict their speech to three minutes each

while raising the situation. Now, Shrimati Jebi Mather Hisham, you have three minutes.

SHRIMATI JEBI MATHER HISHAM (Kerala): Thank you, Mr. Chairman, Sir, for giving me an opportunity to speak on the catastrophic Wayanad landslide. As I stepped into the Parliament now, I received a phone call. All I could hear was the cries and screams and the tears of Shobhna Soman. She lost her mother, her brother, Sudevan, brother's wife and their two children. Five members from one family, the home and the hopes and everything has swept away. The magnitude of this catastrophe is again, I reiterate, beyond measurable. I implore the Government to declare this as a national disaster. Why do I say so? That is because this is something which has affected the villages, the bridges, the roads, the houses and the families. They have to start their lives from zero. Earlier, we have had instances where Sikkim earthquake and Ladakh floods have all been under national disaster. Also, we have to have a mapping of that. It is also important that we prevent such instances from happening by having early warning system, early alerting system and mapping of such areas. The compensation of Rupees two lakhs, which has been provided, is very less. We should provide a compensation of Rs. 25 lakhs. I appreciate all the efforts of the Army, the Navy, the Air Force and all other authorities who are working there tirelessly, doing everything possible, whatever it takes, to bring back Wayanad to normalcy and save people. But, it is also important to say: Do we have a warning system? Do we have an alert system? Do we have a system of coordinated efforts? The fact is, we do not have a warning system. We are living in the age of NASA — the IPCC Report — we are living in the age of Artificial Intelligence, but when such heavy rains happen, the mud becomes weak. Do we have a system? The Opposition, one-and-a-half years ago, brought a Resolution in Kerala Assembly demanding all this. But, unfortunately, we have not learnt from the Ockhi, we have not learnt from Tsunami and we have not learnt from floods.

The fact is, we have to have coordinated efforts to have alarm system, the warning signals and coordinated efforts of all Departments. *...(Time-bell rings)...* But from the bottom of my heart, I again say, please declare this as a national disaster and provide adequate compensation to the families who have lost everything. Thank you.

MR. CHAIRMAN: Shri Raghav Chadha; three minutes.

SHRI RAGHAV CHADHA (Punjab): Sir, I stand before you today with a heavy heart to mourn the tragic loss of lives due to the catastrophic landslide in Wayanad. Yesterday, nature unleashed its fury, and, in an instant, several families were torn apart. The serene hills of Wayanad which once brought joy and peace now echo with the cries of those who have lost their loved ones. To the people of Wayanad, I, on behalf of my party, offer our deepest condolences. Your pain is immeasurable and your loss is shared by every citizen of this nation. As we grapple with the enormity of this disaster, let us stand in unwavering solidarity with the affected families. Let us assure them that they are not alone in this grief and we are with them and we will support them through this darkest hour.

Sir, it is imperative that we respond to this disaster with the urgency and the compassion it demands. I call the attention of the hon. Minister towards the desperate need to allocate an appropriate relief package to the State of Kerala. This package should not only provide immediate financial assistance to the affected families but also support the long-term rehabilitation and reconstruction efforts. We must ensure that the survivors have access to safe housing, medical care and psychological support to help them rebuild their lives.

Sir, I also seek the attention of the Government towards some suggestions to prepare ourselves for such unfortunate incidents in the future. First, strengthen early warning systems; second, improve infrastructure resilience; third, conduct community training; fourth, enhance inter-agency coordination; and fifth, provide comprehensive rehabilitation.

Sir, I feel that this is certainly not the time for political differences or regional biases. This is a moment for unity, for coming together as one nation to protect and support our citizens. We owe it to those who have perished and to those who have lost their homes and loved ones to create a system that minimizes the impact of such disasters in future.

And lastly, Sir, let us honour the memory of those who lost in Wayanad by committing ourselves to building a safer and a more resilient India. Let their sacrifice not go in vain and let it be a catalyst for change. Thank you.

MR. CHAIRMAN: Shri Saket Gokhale.

SHRI SAKET GOKHALE (West Bengal): Sir, I first wish to thank you for constructively taking the suggestion of the Opposition and allowing this Calling Attention Motion. This week we have had one Calling Attention, we have had one Short Duration

Content Page

Discussion and I fervently hope that this positive trend continues in the weeks to come.

Sir, first, I would like to start by paying my condolences to the families of all those who have been affected by this horrible disaster in Wayanad and prayers for the ones who are still trapped, who are still being rescued. I also wish to extend my prayers to our brave security forces who are working in extremely difficult conditions and trying to save lives.

Sir, I have three very specific questions for the hon. Home Minister to respond to in the context of this horrendous natural disaster which has happened in Kerala, which we have also seen happening in other States in the past. Sir, for the State Disaster Relief Fund, the SDRF, the quota of allocation is that 25 per cent of the funds are contributed by the State Government. However, unfortunately, the State Government has discretion on spending only 10 per cent of those funds if the Ministry of Home Affairs has not declared it as a natural disaster.

Sir, my specific question is: Will the Government consider and approve a proposal for allowing States, at least, 25 per cent of discretion on the SDRF funds? They are contributing 25 per cent. It is the money of the people of the State. Can the State use it for the State itself? That should be allowed. That is question number one. Question No. 2, in this Union Budget, we saw the Finance Minister talk about five States in terms of flood relief. West Bengal, my State, was very specifically excluded from that despite the fact that we have had devastating floods in West Bengal. But nothing was given to West Bengal. Sir, this disaster has now happened in Kerala which, as a lot of hon. Members have said before me, should be considered a natural disaster. Since the Union Budget is still under consideration right now, my specific question is: Will the Union Government, at least, now think about adding West Bengal and Kerala to the list of States that should be getting flood relief?

My third point is that in the last several years we have stopped seeing the Prime Minister doing aerial surveys. He used to do that once upon a time. He doesn't do it anymore, be it Assam, Bengal or Kerala. When the Prime Minister does an aerial survey, it sends a lot of confidence to the people and it makes them feel that they are being cared about. Will the Prime Minister, at least, now stop posing for happy photos and actually come out and go to the disaster area and do an aerial survey there in Kerala?

श्री मुजीबुल्ला खान (ओडिशा) : सर, कल वायनाड में जो घटना घटी, उसमें जिन लोगों की जानें गईं, उनके लिए हम सब दिल से दुखी हैं और अपनी संवेदना व्यक्त करते हैं। उसमें हमारे ओडिशा के दो डॉक्टर्स भी नहीं मिल रहे हैं, जिनको ढूंढ़ा जा रहा है। ओडिशा में हर वक्त डिजास्टर होता

है, तूफान आता है, बाढ़ आती है। ओडिशा में डिजास्टर मैनेजमेंट कैसे किया जाए, उसके बारे में तत्कालीन मुख्य मंत्री नवीन पटनायक जी ने जो प्लान एंड प्रोग्राम्स शुरू किए थे, वे लॉंग टर्म प्रोग्राम्स थे। इसी के कारण, ओडिशा में जान और माल की बहुत रक्षा होती थी। अगर केंद्र सरकार भी उसको फॉलो करती कि नवीन पटनायक जी ने किस तरीके से डिजास्टर मैनेजमेंट को मैनेज किया था, तो मैं सोचता हूँ कि उससे बहुत से लोगों की जानें बचने की उम्मीद बढ़ जाती।

महोदय, ऐसी घटनाएं बार-बार हो रही हैं। आज यह केरल में हुआ, लेकिन असम और उत्तराखंड जैसे हमारे अलग-अलग राज्यों में भी ऐसा हो रहा है। वहां बारिश की वजह से मिट्टी धंसने की घटनाएं हो रही हैं। उसके बारे में एक फिल्म भी बनी थी कि कैसे पानी आ गया और उसमें बहुत से लोग बह गए। इसके बारे में केंद्र सरकार को गंभीरता से सोचना होगा। मान्यवर, आज होम मिनिस्टर जी यहां मौजूद हैं। मैं उम्मीद करता हूँ कि इसको तत्काल राष्ट्रीय आपदा घोषित करनी चाहिए, क्योंकि वहां 100 से ज्यादा लोगों की जानें जा चुकी हैं। ऐसी घटनाएं जो बार-बार घट रही हैं, इनको कैसे रोका जाए, उसके लिए मैं केंद्र सरकार से जानना चाहता हूँ कि स्पेशियली इसके बारे में कितने फंड की व्यवस्था की गई है? डिजास्टर मैनेजमेंट के लिए अलग से कुछ स्पेशल फंड की व्यवस्था करनी भी चाहिए। भले ही कोई भी राज्य में घटना क्यों न घटे, केंद्र सरकार को ज्यादा हेल्प करनी चाहिए, मैं यह उम्मीद करूंगा। सर, आज केरल में हुआ, कल असम में होगा, परसों उत्तराखंड में होगा, कहीं न कहीं ऐसी घटनाएं घटती ही रहेंगी। ...(**समय की घंटी**)...

अतः मैं केंद्र सरकार से फिर से गुजारिश करूंगा कि हम लोग डिजास्टर मैनेजमेंट को मैनेज करने के लिए कुछ अच्छे कदम उठाएँ और फंड की व्यवस्था जरूर करें। आपका बहुत-बहुत धन्यवाद।

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we are at loss of words to express our grief. Everyone in this world plans to live long, but such things happen suddenly and takes away the precious lives of human beings. They might have had too many responsibilities; they might have had dreams but all could have shattered and sunk in the soil. I thank you for admitting this Calling Attention. What should be done in future is the question now before us. Some said that it was a cloud burst, but the Kerala Meteorological Department has said that it is not so. Whenever we come across organisations who are indulged in maintaining global warming, I have been repeatedly telling them in many of our meetings to tackle and combat global warming. Afforestation is one of the things but, before that, deforestation should be stopped.

The main reason for landslides and such flash floods is deforestation. Many areas are suffering. Those hill stations, which used to attract us because of their greenery, now appear tonsured. This should not happen. We came to know that one environment scientist, Mr. Madhav Gadgil, had given a warning a few months before to take precautionary measures expecting that such things might happen in the very near future. Anybody cannot say these things. Only those who have very

good research can predict these, and they give very good suggestions also, but they are all ignored as if they are nobody. So, I would urge the Government to take note of all these things. Scientists and so many people have advised on how to address the issue of global warming. We come across many such suggestions, but how far are these implemented? Only the Government can do this. Had Mr. Madhav Gadgil's suggestion been taken seriously, this tragedy could have been avoided.

So, I would urge the Government again to avoid such happenings in future, like flash floods or cloudbursts. Even then, these can occur because it is part of the nature, but we have to take some precautionary measures. Deforestation should be stopped at any cost, and, at the same time, release the disaster relief funds at the right time and to the needed level of those people and the State Governments. Thank you, Sir.

SHRI MANOJ KUMAR JHA (Bihar): Thank you, hon. Chairman, Sir, for having this Calling Attention on this issue. Last time we heard that the death toll has arisen to 163. Dr. John Brittas told me about this. First of all, our condolences to those families who have lost their near and dear ones, as also our all kind of solidarity to the Central Government and the State Government. Everybody is vulnerable in such disasters. But, the people and communities on the margins are more vulnerable than others. In this case, if you look at the locale, they are the locale occupied by vulnerable people and communities. I think that should be first priority. With so much of technology at our command, can we broadbase our disaster preparedness, disaster prevention, disaster signals and disaster mitigation? I come from a State which is prone to such disasters, whether it is flood or even landslides in some areas. Finally, I would reiterate that such massive tragedies must unite us. It should not be seen through the prism of who is governing Kerala and who is governing Delhi. Thank you very much, Sir.

DR. V. SIVADASAN (Kerala): Sir, the Wayanad District of Kerala has suffered devastating landslide which has wiped out villages and habitations. The very painful incident has happened and there is massive destruction and many people have lost their lives. The exact number of deaths is not yet known. This is not a time to score political points. This is the time for rescue and rehabilitation. So, together, we should work for rehabilitation and rescue activities. The Government of Kerala is trying to co-ordinate with all the agencies for rescue and rehabilitation. I have some reservations about the statement of one of the Members in this House, which was, I think, for scoring political gain. The entire nation should work together. If a person,

or a political party, is trying to make some political gain in such a situation, that means they don't have any idea of politics of humanity.

This disaster has caused huge loss to the economy of the State and there is a need to give special assistance to the State Government. Wayanad District in Kerala State needs huge support from the Union Government. So, the Union Government should provide a special package to the State Government. The affected people of Wayanad District are requesting for help from the entire nation. The landslide in Mundakkai village, Chooralmala and other areas is one of the biggest calamities in the State of Kerala. So, I request the Government that it should be declared as a national calamity and my humble request to the Union Government is to take a special step to address this kind of climate change.

It is the climate change which is resulting in increase in landslides and other calamities. Sir, your intervention is also very necessary in this matter. Thank you.

MR. CHAIRMAN: Thank you. Now, Shri Iranna Kadadi.

SHRI IRANNA KADADI (Karnataka): *"Mr. Chairman Sir, due to the devastating landslide incident in the Wayanad region of Kerala, hundreds of people have lost their lives. I express my deepest condolences and I sympathize with the bereaved families who have lost their near and dear ones.

Sir, due to heavy rainfall in the Western Ghats region, some parts of Karnataka have also been grappling with a similar situation. In Karnataka, five people have lost their lives. I would like to express my deepest condolences. Due to the record high rainfall, the rivers Krishna and Ghataprabha are flowing with 3 lakh cusecs of excess water. As a result, 232 villages have been inundated and 44 bridges have been submerged, resulting in severely damaged transport and communication facilities. Sir, more than 800 families have been affected and more than 4000 affected people are taking shelter in the rehabilitation facilities. Hundreds of cattle are also dead. More than 46,700 hectares of agricultural land has been submerged and the crops have been destroyed; roads and bridges have been damaged. Due to the inundation caused by the rivers, crocodiles, snakes, fish and other aquatic creatures have swum out and have entered the villages. People are frightened there. Drinking water has been contaminated due to the floods, causing its acute shortage. Sir, there is a possibility of widespread water-borne diseases among the people after the flood water recedes. There is a looming possibility of many other related calamities as well.

---

* English translation of the original speech delivered in Kannada.

Content Page

The difficulties and hardships faced by the people living in the river basin have been a common affair every year during the monsoon season. However, the Karnataka Government has opened only a few porridge centers. The State Government is shirking off its responsibilities. So, I would like to draw your kind attention to this problem of natural calamities being faced by the people of Karnataka, and request the Central Government to help the people of Karnataka by taking appropriate measures under the National Disaster Management Authority."

MR. CHAIRMAN: Shri A.A. Rahim.

SHRI A.A. RAHIM (Kerala): Sir, first of all, I would request the hon. Home Minister to declare this incident as a national disaster. Sir, so many friends of mine have spoken here regarding the forecasting system with regard to the calamities. It is said, prevention is better than cure. I would like to bring forward an important point in this august House. Sir, Kerala does not have a properly functioning advanced radar-based weather forecasting system.

Sir, cyclone Ockhi hit us in 2017. There were floods in 2019. Comrade Dr. Brittas has already mentioned it here. Kerala has been demanding a modern Doppler Radar since 2013. What is the position there? In Kochi, there is radar system but it is not properly functioning most of the times and it is an old system which does not provide data in digital format to be used for decision making and the support system. The radar at Thiruvananthapuram is under ISRO and cannot be used all the time for this purpose.

In northern Kerala -- Wayanad is a part of the northern Kerala -- I would like to say here that there is not even a single radar in northern Kerala. Sir, Kerala has been demanding modern Doppler radars since 2013. I would like to bring to your attention that I raised this matter in this august House as a Special Mention, but unfortunately, the Union Government has neglected that. Sir, please listen to us. *(Time-bell rings.)* Prevention is better than cure. Kindly ensure that a proper weather forecasting system is placed in Kerala without further delay. This is my prayer.

श्री सभापति: श्री सुरेन्द्र सिंह नागर।

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): सभापति महोदय, केरल के वायनाड में भूस्खलन के कारण जो दुखद हादसा हुआ, उसमें मैं अपनी संवेदना व्यक्त करता हूं। इस घटना के बाद इस देश के प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने लगातार राज्य के मुख्य मंत्री जी से बात की और देश के गृह

मंत्री लगातार राज्य सरकार के सम्पर्क में रहकर, जो भी केन्द्र से सहायता उपलब्ध करवाई जा सकती है, वह लगातार सम्पर्क में रहकर, वह सहायता केन्द्र सरकार उपलब्ध करा रही है।

माननीय सभापति जी, इसी सदन में अभी कहा गया कि सबसे ज्यादा अगर कहीं पर लैंड स्लाइडिंग की घटनाएं हुई हैं, तो 50 परसेंट से ज्यादा केरल में हुई हैं। अगर केरल में इतनी घटनाएं हुई हैं, तो उसके बारे में क्या राज्य सरकार ने इस तरह की घटनाएं न हों, उसके बारे में कुछ सोचा, कुछ विचार किया कि आखिर क्या कारण है, क्यों इतनी घटनाएं केरल में हो रही हैं, क्यों वायनाड में ऐसी घटनाएं हुईं? इसका एक बड़ा कारण है, मैं राजनीति में नहीं जाना चाहता हूं, लेकिन मैं एक बात और कहना चाहता हूं कि इसका एक बड़ा कारण और है, जहां अति बारिश इसका कारण है। इसके साथ-साथ अभी हमारे माननीय सदस्य तिरुची शिवा जी ने कहा कि deforesting एक बड़ा कारण है, लेकिन वहां पर जो अवैध कब्जे और अतिक्रमण उस क्षेत्र में हुआ है, अगर उस पर समय से कार्रवाई की जाती, अगर राज्य सरकार उस पर कार्रवाई करती, तो इस घटना से बचा जा सकता था। अभी हमारे एक साथी ने ...(**व्यवधान**)... मैंने आपको डिस्टर्ब नहीं किया। ...(**व्यवधान**)...

MR. CHAIRMAN: John, please. ...(Interruptions)... Let us converge on something positive.

श्री सुरेन्द्र सिंह नागर: मैं उसी पर आ रहा हूं कि इतनी जानों को बचाया जा सकता था। इसके साथ-साथ अभी हमारे एक साथी ने रडार और अन्य चीजों के बारे में बात कही। सभापति जी, देश में एक व्यवस्था है। हर लोक सभा क्षेत्र से सांसद चुना जाता है। पिछले 5 वर्षों में, क्योंकि रहीम साहब ने घटना पुरानी बताई। 5 वर्षों तक लगातार वायनाड ने भी अपना सांसद चुनकर भेजा। ...(**व्यवधान**)...

श्री जयराम रमेश: सर, ये क्या कह रहे हैं? ...(**व्यवधान**)...

MR. CHAIRMAN: I allowed everyone to say. ...(Interruptions)...

श्री सुरेन्द्र सिंह नागर: सर, मैंने किसी का नाम तो नहीं लिया है। ...(**व्यवधान**)...

MR. CHAIRMAN: One minute. *...(Interruptions)...*

SHRI SURENDRA SINGH NAGAR: I am not naming anyone.

MR. CHAIRMAN: Please take your seat. Hon. Members, suggestions have been made from every side. The hon. Member, Shri Rahim, made very important suggestions. All these suggestions are indicative so that such kind of situations do

not arise. So, if the hon. Member is saying something, he is entitled to say so. Please go ahead.

SHRI JAIRAM RAMESH: He is making a political statement, Sir.

MR. CHAIRMAN: Sir, again you are sitting and talking. Sorry, I take serious note of it. Please, hon. Member, go ahead.

श्री सुरेन्द्र सिंह नागर: सभापति जी, सांसद होने के नाते, जो वायनाड के सांसद रहे, हालांकि उन्होंने ...(**व्यवधान**)... जब वायनाड की जनता को ...(**व्यवधान**)...

SHRI JAIRAM RAMESH: *

SHRIMATI JEBI MATHER HISHAM: *

MR. CHAIRMAN: Will you take your seat? Nothing will go on record. Hon. Member, continue.

श्री सुरेन्द्र सिंह नागर: बेहतर होता कि उन 5 वर्षों में सांसद रहते हुए, जो वायनाड की कमियां थीं - लेकिन पूरे देश में तो उन्होंने घूम-घूमकर अन्य बातें कहीं - लेकिन वायनाड की जनता की जो समस्याएं थीं, उनको सदन में उठाने का काम वे करते, प्रधान मंत्री जी से मिलते, तो इन 143 जानों को बचाया जा सकता था। ...(**व्यवधान**)... दुर्भाग्य देखिए, वायनाड की जनता ने बहुत विश्वास के साथ एक सांसद को चुनकर भेजा कि वह हमारे सुख और दुख में, जब कोई घटना होगी, वह हमारे साथ खड़ा होगा। वहाँ से इस्तीफा देकर भागने का तो काम किया, लेकिन आज इस दुखद समय में, घटना के तीन दिन होने के बाद भी उन्होंने वायनाड की जनता के बीच जाने का काम नहीं किया। महोदय, वे आज तक भी वहाँ नहीं गए हैं। आज वे दूसरे विषयों में तो इंटेरेस्ट ले रहे हैं, लेकिन वायनाड की जनता के पास जाकर उनका दुख बाँटने का काम नहीं कर पा रहे हैं।

MR. CHAIRMAN: Please conclude. ...(*Interruptions*)...

श्री सुरेन्द्र सिंह नागर : महोदय, मैं आपके माध्यम से इतना कहना चाहता हूं कि यह जाँच भी होनी चाहिए कि इस घटना का कारण क्या था।

---

* Not recorded.

Content Page

MR. CHAIRMAN: Now, Shri Ramji. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* Nothing is going on record. ...(*Interruptions*).. I will reflect on this. Tiruchi *ji*, I will reflect on this. ...(*Interruptions*)... The Member has started speaking. *...(Interruptions)...* I take note of your voice. Don't bother. *...(Interruptions)...* Yes, Shri Ramji.

श्री रामजी (उत्तर प्रदेश) : माननीय सभापति जी, आपने मुझे यहाँ पर बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद। महोदय, मैं और मेरी पार्टी वायनाड में जो लैंड स्लाइडिंग हुई है और जिन लोगों की मौतें हुई हैं, उनके प्रति गहरी संवेदना व्यक्त करती है। इसके साथ ही हम कुदरत से यह प्रार्थना भी करते हैं कि जो लोग घायल हुए हैं, वे जल्दी से जल्दी ठीक हो जाएं। मान्यवर, साइंस ने देश के अंदर हमें लैंड स्लाइडिंग का एक पर्टिकुलर एरिया दे रखा है। इनमें केरल, गोवा, महाराष्ट्र के साथ ही उत्तर पूर्वी एरिया है, जो हिमाचल प्रदेश और उत्तराखंड से लगा हुआ है और आंध्र प्रदेश का जो अरकू एरिया है, वह भी इस एरिया में पहले से ही डिफाइन किया हुआ है कि यह लैंड स्लाइड संवेदनशील एरिया है। हमें उसके रीज़न पर बात करनी चाहिए कि हम इस गंभीर मुद्दे पर आगे की तरफ कैसे बढ़ें, हम इसको कैसे रोकें - क्योंकि यह हर साल हो रहा है। लास्ट ईयर 22 जुलाई, 2023 में महाराष्ट्र के इशालवाड़ी में हुआ, पूरा गाँव लैंड स्लाइड में दब गया और 30 से 40 लोगों की मौत हो गई। इससे पहले 1998 में उत्तराखंड के मालपा में हुआ, 380 लोगों की जान चली गई। आखिर ये घटनाएं कैसे रोकी जाएं - इसको लेकर हमें गंभीर होना चाहिए।

मान्यवर, मैं आपके माध्यम से सरकार को कुछ सजेशन्स देना चाहता हूं कि इसमें दो चीज़ें हैं। इसमें एक तो नेचुरल रीजन है और दूसरा मानवजनित रीजन है। महोदय, हम नेचुरल रीजन्स को नहीं रोक सकते हैं। हम ज्वालामुखी नहीं रोक सकते हैं, भारी बारिश नहीं रोक सकते हैं, हम इन चीजों को नहीं रोक सकते हैं, लेकिन जो चीजें मानवजनित हैं, उनको रोक सकते हैं। महोदय, हम हाई लेवल पर माइन्स का जो काम कर रहे हैं, उत्खनन का काम कर रहे हैं, उसको रोकने की जरूरत है। जलवायु परिवर्तन में जो काम हो रहा है, उसको रोकना चाहिए। आपने देखा है कि कितनी भयंकर गरमी हुई और अभी जो वायनाड में घटना हुई, उसके बारे में साइंस कह रहा है कि वहाँ पर अरब सागर के अचानक गरम हो जाने की वजह से ज्यादा भारी बारिश पड़ी। महोदय, यह जलवायु परिवर्तन है और इस घटना में क्लाइमेट चेंज ही एक बड़ा रीजन दिखाई पड़ रहा है। हमें भविष्य को लेकर इसके प्रति सावधान रहना चाहिए। ..(**व्यवधान**)..मान्यवर, मैं बस खत्म कर रहा हूं। महोदय, डेवलपमेंट के नाम पर जो पेड़ काटे जा रहे हैं, बड़े-बड़े जंगल काट रहे हैं, हाईवेज़ बना रहे हैं, इन्हें बचाने के लिए हमें यह प्रावधान डालना पड़ेगा कि डेवलपमेंट के नाम पर जितने जंगल काटे जाएंगे, पेड़ काटे जाएंगे, उतने ही पेड़ वहाँ पर लगाने की व्यवस्था भी की जाए, ताकि हम इस तरह की नैचुरल डिजास्टर से आगे लड़ सकें। महोदय, मैं आपसे यही कहना चाहता हूं। ..(**समय की घंटी**)..

मान्यवर, सिर्फ 20 सेकंड्स दे दीजिए। इसके साथ ही मैं सरकार से यह भी निवेदन करना चाहता हूं कि सिर्फ 2 लाख रुपये देने से काम नहीं बनेगा, क्योंकि इसमें बहुत बड़ा नुकसान हुआ है, पूरे-पूरे घर तबाह हो गए हैं, पूरा का पूरा परिवार खत्म हो गया है। वहाँ पर इतने घायल लोग हैं

कि 2 लाख रुपये में तो दवा भी नहीं आएगी। मैं आपसे रिक्वेस्ट करना चाहता हूं कि इस राशि को बढ़ाया जाए ..(**व्यवधान**)... कम से कम 25 से 50 लाख तक की राशि की जाए। महोदय, आपने यहाँ मुझे अपनी बात रखने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री लहर सिंह सिरोया (कर्णाटक) : सभापति जी, आपने मुझे इस बहुत संवेदनशील मुद्दे पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। कल से हम बहुत दुखी हैं। चूँकि केरल हमारा पड़ोसी राज्य है, तो मैं कर्नाटक की जनता की तरफ से भी उन परिवारों के प्रति, जिन्होंने अपने परिवार के लोगों को खोया है, संवेदना प्रकट करता हूँ। इसके साथ ही, मैं आदरणीय प्रधान मंत्री जी, आदरणीय गृह मंत्री जी और रक्षा मंत्री जी का भी धन्यवाद करता हूँ कि जैसे ही कल हमें समाचार पत्रों से मालूम पड़ा, तब तक वहाँ पर राहत की व्यवस्था पहुंच चुकी थी और राहत कार्य प्रारंभ हो चुके थे। मैं उनका धन्यवाद करना चाहता हूँ।

सभापति जी, मैं मानता हूँ कि यह प्राकृतिक आपदा है, लेकिन साथ-ही-साथ यह मानवकृत भी है। जैसा कि अभी हमारे माननीय सदस्य ने कहा कि Gadgil की रिपोर्ट की अवेहलना की गई, उसे लागू नहीं किया गया। उसमें स्पष्ट कहा गया था कि यह बहुत सेंसिटिव जोन है। उस सेंसिटिव जोन में सिर्फ चाय बगान ही थे। वहाँ पर रिज़ॉर्ट बने, कई फॉल्स लेक बनीं और इस तरह से वहाँ पर पहाड़ों की कटाई हुई। मैं समझता हूँ कि पहाड़ों की कटाई करना, नदियों के रास्तों का अवरोध करना, यह बहुत बड़ा कारण रहा है। मैं इसमें किसी सरकार को दोष नहीं देना चाहूँगा, लेकिन वहाँ जो सरकारें रहीं, उन्होंने लगातार इस बात की अवेहलना की है और वहाँ सुनियोजित काम नहीं हुए हैं। वहाँ जो विकास कार्य हुए, वे इस तरह से हुए कि वहाँ पर्यावरण का बड़ा नुकसान हुआ। ...(**समय की घंटी**)... सभापति जी, मैं भी राजनीति में नहीं पढ़ना चाहता हूँ, मगर राहुल गाँधी जी ने जो पद यात्रा की थी, उस पद यात्रा में उन्होंने उन अतिक्रमणों को देखा होता, वहाँ उन पहाड़ों के साथ-साथ क्या-क्या अनर्थ हो रहा है, अगर यह भी देखा होता, तो आज यह स्थिति नहीं आती। जब हम ऐसी स्थिति में सैकड़ों भाई खो देते हैं, हम उसके बाद जागते हैं, चाहे वह जहरीली शराब के कारण हो, तो मेरा एक और निवेदन है कि कभी न कभी राज्य सभा को यह सोचना चाहिए कि समय रहते हुए, हमें इस पर कदम उठाने चाहिए और केंद्र सरकार जो योजना लागू करती है, उनका पालन करना चाहिए।

SHRI HARIS BEERAN (Kerala): Sir, I pay homage to all the victims who have lost their lives in this horrendous tragedy in Wayanad. My party leader, Shri Abdul Wahab, is already there in Wayanad and trying to coordinate efforts for rescue and rehabilitation. This is the monsoon season in Kerala. It has been raining in Kerala for quite some time. Now, when it rains over there, the soil gets weak. That is a natural phenomenon. But if there is a cloudburst kind of a situation -- like, 200 mm of rain happened on two consecutive days, which is, 400 mm of rain happened over there — then, the soil gets completely weak and this leads to the collapse of the mountain itself. The whole of the mountain has collapsed. Therefore, there has to be a system that pre-warns you about this particular kind of a disaster and catastrophe. I would

suggest that this particular kind of pre-warning system should be installed in the entire West Ghats, which is an ecologically fragile area. We need specialised system for these vulnerable areas. A whole task force which includes meteorological, oceanographic, geological and hydrological teams should be constituted and then this should be given to a specialised institute like Indian Institute of Technology. You should have a system comprising of all these four departments. Only then you can pre-warn this kind of cloudburst or you can pre-warn this kind of massive landslide which can happen. Landslide happened at 2 in the morning but it was not very grave but the gravest happened at 4 o'clock which shook all the villagers. Three villages are still under the debris. We do not know the number of people who are there under the debris. So, the magnitude of this is unimaginable. Secondly, this has to be treated as a national calamity, as my friends suggested over here. Thirdly, there has to be a special financial package for Kerala for this Wayanad disaster. Lastly, Kerala was excluded in the Union Budget from the Disaster Management Fund. Through this platform, I appeal to the Government to reconsider the decision. Thank you.

SHRI G.K. VASAN (Tamil Nadu): Sir, a very unfortunate incident happened in Kerala. With great sorrow, all of us join with the bereaved families for their rehabilitation in future. We all know that the Prime Minister's Office has immediately sent the Minister there as a representative and the people, who lost utensils, cattle, etc. have been given immediate relief; an amount of Rs.2 lakh for the kin of the deceased and Rs.50,000 to the injured which has given a little hope. At the same time, the Home Minister and his Ministry is proactive there 24X7 with NDRF, and all other help is still going on in Wayanad region of Kerala. No doubt, it is a natural disaster; at the same time, we have to ponder over certain safeguards for this. First, proper safety measures should be taken on mountain and hilly areas.

Be it any Government, CPM is there; it may be Congress, it may be BJP or any other Government. I would only insist here that the local representatives, who have been elected by the people from the panchayat level, from the legislative level, from the Parliament level, should be more responsible to see that encroachments are not there in the hilly areas. The Government should take more concern of this so that we can save more lives in these kinds of disasters.

To conclude, I would like to say that the Central Government has given immediate assistance, help and hope to the disturbed people there. At the same time, the Central Government would be with the rehabilitation measures, with the people of Wayanad, Kerala. Thank you, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Chairman, Sir, yesterday, you were kind enough to bring this to the notice of the House. You yourself voluntarily told as to what happened and what steps the Government has taken. On behalf of A.I.A.D.M.K. Party, I pay my condolences to the affected people of Wayanad. Landslides have affected most of the Wayanad District in Kerala State. Many hon. Members had requested and, yesterday also, MoS in the Ministry of Home Affairs came and gave the statement from the side of the Home Ministry about what actions the Government is taking. As you also told, the Central Government and the State Government, both are taking action. At the same time, we request to provide rehabilitation programme for the people of Wayanad immediately. Also, it has to be declared -- as other Members are also asking -- as a national disaster. A special package must also be given to the affected people in Wayanad. All Kerala MPs, like Dr. Brittas, have raised this issue. Therefore, I also join them on behalf of my Party. The Home Minister is here. All requests have been made by the Kerala MPs and we also request to see to it that a special package is given, and it is declared as a national calamity, which we are expecting. Thank you very much, Sir.

SHRI PRAFUL PATEL (Maharashtra): Mr. Chairman, Sir, with a heavy heart, all of us have mourned and condoled the loss of lives in this horrible tragedy in Waynad. I associate with all my colleagues and I also wish that the Government of India and the Government of Kerala, both work hand-in-hand to help the bereaved families to resettle and start a life afresh again. It is also worth noting that the hon. Prime Minister, the hon. Home Minister and also the Chief Minister of Kerala, all have been seized of this very tragic moment and have done everything possible to bring relief and succour to the people in this hour of grief. It is also important to note that the Armed Forces -- the Army, Navy, Air Force and including all other paramilitary forces -- have also joined in the rescue and relief efforts in this very difficult terrain and the conditions prevailing as of now. It is also important that many social organizations, political parties also, so also my political Party in Kerala, all are associated in whichever way they can to help the people in this hour of need. I also feel that it is a very big tragedy. Therefore, even if it is a demand that it should be a national disaster, it should be helped in that fashion. I would also like to associate that this tragedy may be considered a national tragedy. Finally, as we all now, this is not the first, but we do not want that it should ever happen again in any part of the country. Natural disasters are prone to happen, especially, in eco-sensitive zones like the entire Western Ghats also. Right from Kerala up to Maharashtra, including the Konkan region, we have the Western Ghats. We have sometimes even some such

tragedies, hopefully ever not of the scale which has happened in Wayanad, in our Konkan region also in Maharashtra.

Therefore, I would urge upon the Government and the hon. Minister--because the technologies are much better than in the past--to try to get some kind of mapping of the entire ecologically sensitive zones, especially, where there is so much heavy rainfall,--Western Ghats receive the highest rainfall probably in the country--even in the hills like Uttarakhand, Himachal Pradesh and many other parts of the country where we have heavy rains. At one time, you will have to balance the needs of humanity, growing needs of aspirational nation and the developmental needs. Everybody talks about trying to protect nature. Yes, the nature has to be protected, but we will also have to balance the needs of development and growth. For that, I think, proper approach, a humane approach and a practical approach will have to be adopted.

MR. CHAIRMAN: Now the hon. Home Minister.

गृह मंत्री (श्री अमित शाह) : सभापति महोदय, भारत सरकार का जो स्टेटमेंट है, वह नित्यानन्द राय जी ही बताएँगे, मगर मैं कुछ चीजों की स्पष्टता करने के लिए आपकी अनुमति से इस सदन के सामने खड़ा हुआ हूँ। सबसे पहले इस घटना में जितने भी लोग हताहत हुए हैं, जो घायल हुए हैं, उन सभी के परिवारजनों के साथ मैं अपनी संवेदना व्यक्त करना चाहता हूँ और बड़े दुख के साथ आज मैं उनके प्रति अपार संवेदना के साथ इस सदन में खड़ा हुआ हूँ। जैसा मैंने पहले कहा, सरकार की ओर से जवाब नित्यानन्द राय जी ही देने वाले हैं। जब यहाँ पर एक घंटे की चर्चा अपने अनुमोदित की, तब मुझे यह लगा था कि आज का दिन शायद राजनीति से परे रहेगा, इस पर राजनीतिक टीका-टिप्पणियाँ नहीं होंगी। ख़ैर, उद्देश्य से या जानकारी के अभाव से कुछ टिप्पणियाँ भी हुईं और सदन को पूरा देश देखता है, इसलिए देश के सामने कोई गलतफहमी न हो जाए, इसलिए मैं स्पष्टता करने के लिए खड़ा हुआ हूँ। दोषारोपण हुआ या जानकारी के अभाव में, मुझे मालूम नहीं है, मगर माननीय महोदय, मुझे स्पष्टता करनी है, आप के माध्यम से इस सदन को और सदन के माध्यम से पूरे देश को कि यहाँ लोग 'early warning', 'early warning' बोलते ही गए, अंग्रेजी में जितने भी गंभीर प्रकार के शब्द हैं, अपने भाषण में डाल कर इसको बताया गया। मैं सदन के सामने स्पष्ट करना चाहता हूँ कि 23 जुलाई को केरल सरकार को भारत सरकार की ओर से early warning दे दी गई थी। 7 दिन थे, फिर 24 को गई, फिर 25 को गई। मान्यवर, 26 तारीख को यह कहा गया कि 20 सेंटीमीटर से ज्यादा वर्षा होगी, भारी वर्षा होगी, landslide होने की संभावना है, mud भी rush होकर आ सकता है और लोग इसके अंदर दब कर मर भी सकते हैं। मान्यवर, मैं कुछ कहना नहीं चाहता था, मगर भारत सरकार के early warning system पर सवाल किए गए, इसलिए मैं कहता हूँ कि "Please listen us", "Please listen us" मत चिल्लाइए, "Please read it." जो warning भेजा है, उसको पढ़िए ज़रा। इस देश में कई राज्य सरकारें ऐसी हैं, जिन्होंने इस प्रकार की warning का उपयोग करके zero casualty

disaster management किया है। मैं ओडिशा राज्य सरकार के लिए भी कहना चाहता हूँ, उस वक्त हमारी सरकार नहीं थी, नवीन बाबू की थी, हमने 7 दिन पहले cyclone का alert भेजा, सिर्फ एक व्यक्ति मारा गया, वह भी गलती से मारा गया। सर, गुजरात सरकार को हमने cyclone का alert 3 दिन पहले भेजा, एक पशु भी नहीं मरा। मगर मैं बड़ी विनम्रता के साथ कहना चाहता हूँ कि आप जो घिसे-पिटे शब्द यहाँ लेकर आए हैं और demand ही करते जा रहे हैं, early warning system है। भारत सरकार ने 2014 के बाद early warning system के लिए 2 हजार करोड़ रुपए खर्च किए हैं। मान्यवर, इसको साझा किया जाता है। 7 दिन पहले हर राज्य को सूचना भेजी जाती है और वह सूचना साइट पर सबके लिए उपलब्ध भी है, माननीय सांसदों के लिए भी उपलब्ध है।

2.00 P.M

मगर कुछ लोगों को है कि वे यहाँ की साइटें खोलते ही नहीं हैं, विदेश की ही खोलते हैं। अब विदेश की साइट पर इसका अर्ली वार्निंग सिस्टम आएगा नहीं, इसके लिए तो हमारी साइट देखनी पड़ेगी।...(**व्यवधान**)... चूँकि मैंने आपको ध्यान से सुना है, इसलिए आप भी सुनिए।...(**व्यवधान**)... इस तरह से नहीं चलेगा। यह सदन है।...(**व्यवधान**)...

MR. CHAIRMAN: Dr. John Brittas, please. I will not allow. Facts, figures and details are being imparted. Hon. Minister, please continue.

श्री अमित शाह : मान्यवर, मैं तो उसी उद्देश्य से ही कहता हूँ कि इसको सुन कर सभी राज्य अलर्ट हों, अर्ली अलर्ट हो जाए। मेरा किसी पर ताना मारने का आशय नहीं है।

अर्ली वार्निंग सिस्टम वर्षा के लिए है, हीट वेव के लिए है, तूफान के लिए है, चक्रवात के लिए है, यहाँ तक कि बिजली के लिए भी अर्ली वार्निंग सिस्टम है, जो 10 मिनट पहले बिजली अक्षांश रेखांक के साथ कहाँ गिरेगी, वह सीधा कलेक्टर को इन्फॉर्म करती है। मगर ये इसका कोई जिक्र नहीं कर रहे हैं। मैं तो मानता हूँ कि जानकारी का अभाव होगा। अगर जानकारी का अभाव है, तो भी ठीक नहीं है और अगर राजनीति है, तो यह बहुत दुखद है।

मान्यवर, कई सारे राज्यों ने इसका उपयोग भी किया है और उसके परिणाम भी आए हैं। मैं आज सदन को बताना चाहता हूँ कि इस अर्ली वार्निंग सिस्टम के तहत 23 तारीख को ही मेरे ही अनुमोदन से 9 एनडीआरएफ की टीमें केरल के लिए रवाना हो गई थीं कि वहाँ लैंड स्लाइड हो सकता है। भारत सरकार ने 9 एनडीआरएफ की टीमें विमान से वहाँ भेजीं। मान्यवर, सारे लोग मुझसे इतना पूछते हैं, लेकिन क्या मैं यह पूछ सकता हूँ कि केरल सरकार ने क्या किया? अनधिकृत लोग रह रहे थे, नहीं रह रहे थे, मगर vulnerable situation तो थी। क्या उनको शिफ्ट किया गया है? उनको शिफ्ट क्यों नहीं किया गया? कौन रोकता था? अगर शिफ्ट किया गया, तो मरे कैसे?...(**व्यवधान**)...

डा. जॉन ब्रिटास : शिफ्ट किया है।...(**व्यवधान**)...

श्री अमित शाह : शिफ्ट पहले नहीं किया गया है, बाद में किया गया है।...(**व्यवधान**)...

डा. जॉन ब्रिटास : नहीं, नहीं।...(**व्यवधान**)...

श्री अमित शाह : जितना बोलिएगा, उतना नुकसान होगा।...(**व्यवधान**)... मैं बोलना नहीं चाहता, परंतु जब आप आरोपात्मक तरीके से बात करेंगे, तो मैं यहाँ पर शांति से बैठ कर सुनने नहीं आया हूँ।...(**व्यवधान**)...

डा. जॉन ब्रिटास : कोई आरोप नहीं है।...(**व्यवधान**)...

MR. CHAIRMAN: Take your seat, Dr. John Brittas. Why are you interrupting? You have raised your points. Please.

श्री अमित शाह : मान्यवर, मैं आपके माध्यम से कहना चाहता हूँ कि नरेन्द्र मोदी जी 2014 में प्रधान मंत्री बने और 2016 से अर्ली वार्निंग सिस्टम का प्रोजेक्ट चालू हुआ और 2023 तक दुनिया की सबसे आधुनिक अर्ली वार्निंग सिस्टम कहीं पर है, तो वह भारत में है। इसका सात दिन पहले अनुमान देने वाले चार ही देश हैं, उनमें से एक भारत भी है, मगर उसको पढ़ना पड़ता है। डिमांड करने से कुछ नहीं होता है।

मान्यवर, उन्होंने कहा कि डिजास्टर के पैसे को रिलीज़ करने का अधिकार राज्य के पास नहीं है। वह गलत है, मान्यवर। मैं इसकी भी स्पष्टता करना चाहता हूँ, क्योंकि सदन का रिकॉर्ड साफ रहना चाहिए। एसडीआरएफ में 10 परसेंट राशि कोई भी राज्य सरकार अपने हिसाब से अपनी गाइडलाइन से इश्यू कर सकती है और 100 परसेंट राशि भारत सरकार के द्वारा जारी की गई गाइडलाइन के हिसाब से बिना भारत सरकार के परमिशन से खर्च कर सकती है। इसके लिए भारत सरकार की किसी भी परमिशन की जरूरत नहीं है, सिर्फ गाइडलाइन को फॉलो करना है। मगर डिजास्टर का जो पैसा है, वह किसी और हेड के अंदर तो खर्च नहीं हो सकता, हमें इतना तो चेक एंड बैलेंस रखना पड़ेगा। फिर भी आप 10 प्रतिशत खर्च डिजास्टर के नाम पर कुछ भी करें, उसके लिए कोई नहीं पूछता है। आपको गाइडलाइन के हिसाब से डिजास्टर के लिए 90 परसेंट खर्च करने के लिए भारत सरकार की कोई परमिशन लेने की जरूरत नहीं है।

मान्यवर, डिटेल्ड स्टेटमेंट नित्यानन्द जी पढ़ेंगे। मैं स्ट्रक्चर्ड स्टेटमेंट नहीं दे रहा हूँ, सिर्फ स्पष्टता ही कर रहा हूँ। पश्चिमी बंगाल के बारे में भी कहा गया। हमने 6,244 करोड़ रुपए 2014 से 2024 तक पश्चिमी बंगाल के लिए अप्रूव किया है और जिस प्रकार से खर्च का हिसाब आता है, उस हिसाब से राशि रिलीज़ की जाती है। उसमें से 4,619 करोड़ रुपए हमने reimburse कर दिया है। मगर वहाँ थोड़ी प्रॉब्लम है हिसाब भेजने में। अब वह तो मैं अच्छे से नहीं कर सकता, उसको तो पश्चिमी बंगाल सरकार को ही करना पड़ेगा। अकाउंट देना पड़ता है, क्योंकि यह सरकार है, कोई पोलिटिकल पार्टी नहीं है। सरकार के कुछ रूल्स, रेग्युलेशन्स होते हैं, accounting system होता है, एजी का ऑडिट होता है। हम किसी को नहीं मानेंगे, तो थोड़ी

तकलीफ आएगी। मगर धीरे-धीरे आदत पड़ रही है, इम्प्रूवमेंट आया है, इसलिए इनका 6,244 करोड़ रुपए में से 4,619 करोड़ रुपया रिलीज़ हो चुका है।

मान्यवर, मैं फिर से कहना चाहता हूँ कि early warning दी गई थी और इसीलिए 23 तारीख को हमने वहां पर एनडीआरएफ की 9 बटालियंस भेज दी थीं और 3 बटालियंस कल रवाना की हैं। अगर वे वहां एनडीआरएफ की बटालियंस उतरने से भी अलर्ट हो जाते, तो काफी कुछ बच जाता, मगर मैं किसी पर दोषारोपण नहीं करना चाहता हूँ। यह समय केरल की सरकार के साथ खड़े रहने का है, केरल की जनता के साथ खड़े रहने का है और जिन लोगों की हानि हुई है, उनके साथ खड़े रहने का है।

मैं सदन को विश्वास दिलाना चाहता हूँ कि irrespective of party politics, नरेन्द्र मोदी सरकार केरल की जनता और केरल की सरकार, दोनों के साथ चट्टान की तरह खड़ी रहेगी, इसमें किसी को संशय नहीं रखना चाहिए।

MR. CHAIRMAN: Hon. Minister of State in the Ministry of Home Affairs, Shri Nityanand Rai, may now reply.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : सभापति महोदय, जैसा कि मैंने कल सदन में अपने बयान में बताया था कि केरल राज्य के वायनाड जिले में कल सुबह के शुरुआती घंटों में भूस्खलन की एक दुर्भाग्यपूर्ण घटना घटी। माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी को जैसे ही इस घटना की जानकारी प्राप्त हुई, उन दोनों ने तत्परता के साथ उसी समय राज्य सरकारों से संपर्क किया और केंद्र सरकार जितनी सहायता कर सकती थी, वह उन सारी सहायताओं में जुट गई।

सर, मुझे दुःख के साथ यह कहना पड़ रहा है कि जो नवीनतम जानकारी है, उसमें राहतकर्मियों के द्वारा अब तक 133 शवों को निकाल लिया गया है। सर, मृतकों की यह संख्या बढ़ सकती है। हमें राज्य सरकार से जो आंकड़े उपलब्ध कराए जाते हैं, उन्हीं के आधार पर हम लोग आंकड़े देते हैं। माननीय प्रधान मंत्री जी स्थिति पर लगातार नजर रखे हुए हैं। उनके आदेश से राज्य मंत्री, जॉर्ज कुरियन जी स्थिति का जायजा लेने के लिए कल रात ही प्रभावित क्षेत्र में पहुंच गए हैं। वहां की जो परिस्थिति थी, उसमें वहां पहुंचना दुर्लभ लग रहा था, फिर भी वे वहां पहुंचे और गृह मंत्री जी से संपर्क कर उनको लगातार वहां की स्थिति की जानकारी देते रहे। माननीय प्रधान मंत्री जी भी उनसे अपडेट लेते रहे। माननीय गृह मंत्री जी ने कल ही केरल के माननीय मुख्य मंत्री जी से भी बात की। आदरणीय प्रधान मंत्री जी के द्वारा भी उन्हें यह आश्वासन दिया गया कि भारत सरकार से हर प्रकार की सहायता प्रदान की जाएगी और की जा भी रही है। इस घटना के तुरंत बाद एनडीआरएफ, वायु सेना, भारतीय सेना, नौसेना और तटरक्षक बल की टीमें वहां खोज और बचाव अभियान में जुट गईं और वहां लगातार तत्परता से काम कर रही हैं। वहां तीन बेली पुलों के निर्माण के लिए सेना के मद्रास इंजीनियरिंग ग्रुप के columns तैनात किए गए हैं। एनडीआरएफ की चार टीमें, सेना के चार columns, नौसेना की एक टीम, तटरक्षक बल की तीन यूनिट्स, राज्य सरकार की अग्निशमन सेवा, नागरिक सुरक्षा, पुलिस और स्थानीय Emergency

Response Team के लगभग 1,200 बचावकर्मी बचाव और राहत अभियान में 24 घंटे कार्य कर रहे हैं।

वहां खोज और बचाव अभियान के लिए dog squad को भी तैनात किया गया है। वहां सेना की DSC centre, Kannur की दो टुकड़ियाँ भी तैनात की गई हैं। Trivandrum की 91 Infantry Brigade की दो टुकड़ियों को वहां रवाना कर दिया गया है। भारतीय सेना के दो हेलीकॉप्टर्स और नौसेना के एक हेलीकॉप्टर बचाव कार्य में विशेष रूप से लगे हैं। सेना की मेडिकल टीमें घायलों को चिकित्सा प्रदान कर रही हैं। वहां श्रमिक भूमि मार्ग से आवाजाही कर सकें, इसके लिए वहां मार्ग स्थापित करने एवं बचाव कार्य में सहायता प्रदान करने के लिए भारतीय नौसेना के जहाज INS Zamorin को क्षतिग्रस्त पुल के दूसरी ओर तैनात कर दिया गया है।

आवश्यकता के आधार पर अतिरिक्त संसाधन भेजे जा रहे है। उच्चतम स्तर पर केंद्र सरकार द्वारा स्थिति की निगरानी की जा रही है। गृह मंत्रालय के दोनों नियंत्रण कक्ष, एक जो NDRF का आपदा प्रबंधन का और दूसरा गृह मंत्रालय का है, दोनों ही गृह मंत्रालय के अंतर्गत आते हैं। वे 24X7 स्थिति की निगरानी कर रहे हैं और राज्य को हर संभव मदद प्रदान की जा रही है। आज ही State Disaster Response Fund से 145 करोड़ रुपये की राशि वहां की राज्य सरकार को प्रदान कराई गई है। महोदय, वहां पहले ही SDRF के तहत 394 करोड़ रुपये की बैलेंस राशि - सारे विषयों पर माननीय गृह मंत्री जी ने स्पष्ट रूप से जानकारी दी है, लेकिन मैं एक बात कहना चाहूंगा कि पहले Super Cyclone आया था, उसमें करीब 10 हज़ार लोगों की मौत हुई थी, आज हम मौत के मामले में ज़ीरो की संख्या पर पहुंच गए हैं। यह प्रधान मंत्री जी के प्रेरणा नेतृत्व में disaster management के लिए किया जा रहा काम, तकनीकि का अधिक उपयोग, आपदा प्रबंधन में दी जा रही राशि और माननीय गृह मंत्री जी के मार्गदर्शन में विभिन्न प्रकार के पहलुओं पर काम हो रहा है। पर्यावरण की बात हुई - गृह मंत्रालय ने और भारत सरकार के बहुत सारे लोंगों ने और भारत सरकार की प्रेरणा में बहुत सारी संस्थाओं ने पेड़ लगाने का काम किया है और माननीय गृह मंत्री जी के मार्गदर्शन में पैरामिलिट्री फोर्सेज़ ने भी रिकॉर्ड स्तर पर पेड़ लगाने का काम किया है। सर, तकनीक का उपयोग बिल्कुल किया जा रहा है। अब भारत का आपदा प्रबंधन ऐसा है, जिस पर देश के साथ-साथ विदेशों को भी भरोसा है। कई देशों में आपदा के समय, चाहे वह भूकंप हो या अन्य आपदा हो, उस समय भी भारत बढ़-चढ़ कर उनके सहयोग के लिए आगे गया है। यहां इसके कई उदाहरण हैं। मैं यही कहना चाहूंगा कि माननीय प्रधान मंत्री जी तत्परता के साथ लगातार निगरानी रख रहे हैं। सर, कहने में अतिशयोक्ति नहीं होगी कि माननीय प्रधान मंत्री जी के नेतृत्व में हमारे गृह मंत्री जी दिन-रात लगातार राज्यों को सहयोग भी कर रहे हैं, बचाव और राहत कार्य की निगरानी भी कर रहे हैं। जैसे-जैसे आवश्यकता होती है, वैसे-वैसे केंद्र सरकार राज्य को सहायता पहुंचा रही है।

MR. CHAIRMAN: Now, we will take up Special Mentions. Shri Sanjay Seth.

Content Page

SPECIAL MENTIONS

Demand to declare extreme heat as a natural disaster

श्री संजय सेठ (उत्तर प्रदेश) : सर, भारत में इस वर्ष भीषण गर्मी का सबसे लंबा दौर रिकॉर्ड किया गया है और देश में 536 heat-wave days रहे हैं, जो 14 सालों में सबसे ज़्यादा हैं। इस वर्ष भारत में भीषण गर्मी के कारण 100 से अधिक लोगों की मृत्यु हुई है और heat stroke के 40,000 से संदिग्ध मामले report किये गए हैं, जो एक चिंताजनक आंकड़ा है। भीषण गर्मी के कारण हो रहे नुकसान का संज्ञान संयुक्त राष्ट्र ने भी लिया है और इसे महामारी का रूप भी बताया है, जिसके कारण पूरे विश्व में हर वर्ष 5 लाख से अधिक लोगो की मृत्यु हो रही है, जो बाढ़ और तूफ़ान जैसी प्राकृतिक आपदा से होने वाली मृत्यु से भी ज़्यादा है। संयुक्त राष्ट्र के महासचिव ने भी सभी देशों को इसके प्रति जागरूक होकर कार्य करने का निवेदन किया है। RBI के अनुसार Global warming और भीषण गर्मी के कारण देश की GDP को 2.8 प्रतिशत तक का नुकसान होने का अनुमान है। भारत में प्राकृतिक आपदाओं के नियंत्रण के लिए the Disaster Management Act है, लेकिन इस कानून के अंतर्गत अभी तक भीषण गर्मी या heat-wave को natural disaster नहीं घोषित किया गया है।

(Mr. Deputy Chairman *in the Chair.*)

मेरा सरकार से निवेदन है कि भीषण गर्मी के बढ़ते मामलों को देखते हुए इसे natural disaster घोषित किया जाए, जिससे सरकार भीषण गर्मी से हो रही क्षति के प्रबंधन में और बेहतर ढंग से कार्य कर सके।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Spetial Mention raised by hon. Member, Shri Sanjay Seth: Dr. Sasmit Patra (Odisha), Shrimati Sulata Deo (Odisha), Shri R. Girirajan (Tamil Nadu), Prof. Manoj Kumar Jha (Bihar) and Shri Haris Beeran (Kerala).

Concern over Ayushman Bharat Scheme

डा. अशोक कुमार मित्तल (पंजाब) : महोदय, स्वास्थ्य के क्षेत्र में सरकार द्वारा आयुष्मान भारत योजना सबसे महत्वपूर्ण योजना है। आयुष्मान भारत योजना, जिसके अंतर्गत अभी तक 55 crore नागरिकों और 12.34 crore परिवारों को 5 लाख का स्वास्थ्य बीमा दिया गया है, इस योजना के माध्यम से गरीबी रेखा के नीचे वाले परिवारों को बीमा की सुविधा दी जाती है। हमारे देश में कैंसर cases की बढ़ोतरी हो रही है और यह अनुमान है कि 2025 तक हर वर्ष भारत में 16 लाख कैंसर cases होंगे और economic survey ने यह कहा है कि India's out-of-pocket expenses on healthcare are over 50 per cent of the total health expenses, जो एक चिंता का विषय है,

क्योंकि cancer हो, heart disease हो, road accidents हों, Lifestyle diseases हों, इन सभी के उपचार का खर्चा बहुत ज़्यादा है, जो 5 लाख की राशि में नहीं हो सकता। आज की महंगाई और cost of treatment देखते हुए यह अत्यंत ज़रूरी है कि one-size-fits-all approach को बदलना होगा। हमारे देश का जो बुज़ुर्ग या वरिष्ठ नागरिकों का वर्ग है, उन्हें आज भी किसी प्रकार का बीमा या social security नहीं दी जाती है। बीमा कंपनी भी वरिष्ठ नागरिकों को बीमा देने से मना कर देती है। मेरी मांग है कि सरकार सबसे पहले आयुष्मान भारत में दिए जाने वाले बीमा को disease-specific करे और बीमा की राशि को बढ़ाया जाए और इसके अतिरिक्त वरिष्ठ नागरिकों को भी आयुष्मान भारत के अंतर्गत शामिल करके उन्हें social security net के अंतर्गत लाया जाए।

MR. DEPUTY CHAIRMAN: The following hon. associated themselves with the Special Mention raised by the hon. Member, Dr. Ashok Kumar Mittal: Dr. Sasmit Patra (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Sulata Deo (Odisha), Shri Sanjeev Arora (Punjab), Shri A.A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), and Shri Jawhar Sircar (West Bengal).

Inclusion of 'Ahimsa' (Non-Violence) in the Preamble of the Indian Constitution

DR. SASMIT PATRA (Odisha): Mr. Deputy Chairman, Sir, I rise to seek the inclusion of 'Ahimsa' (non-violence) in the Preamble of the Indian Constitution. Former hon. Chief Minister of Odisha, in May 2018, during the first meeting of the National Committee for 150th Birth Anniversary Celebrations of Mahatma Gandhi, had requested for inclusion of 'Ahimsa' in the Preamble of the Indian Constitution. He had again, in December 2019, reiterated this demand in second meeting of the National Committee for celebrations of 150th Birth Anniversary of Mahatma Gandhi. On 23rd March, 2021, Odisha Vidhan Sabha passed a unanimous resolution for inclusion of 'Ahimsa' in the Preamble of the Indian Constitution. On the same day, the Odisha Assembly also had a three-hour special discussion on Gandhi*ji*'s visit to Odisha exactly 100 years back on 23rd March, 1921. Apart from hon. Chief Minister of Odisha's iteration and Odisha Vidhan Sabha's resolution, signature campaign across the State for inclusion of 'Ahimsa' in the Preamble of the Constitution of India also took place. On the occasion of 75 years of India's Independence, hon. former Chief Minister of Odisha also flagged off the *Ahimsa Rath*, whose sole objective was to spread the Gandhian doctrine of 'Ahimsa' (non-violence)across the cross-sections of the people and commemorating Gandhi*ji*'s special relation with Odisha. Placing these initiatives on record, I reiterate the request that the Government of India may

kindly initiate steps to ensure that 'Ahimsa' (non-violence)is included in the Preamble of the Indian Constitution, as requested by former hon. Chief Minister of Odisha, and passed through a unanimous resolution by Odisha Vidhan Sabha.

MR. DEPUTY CHAIRMAN: The following hon. associated themselves with the Special Mention raised by the hon. Member, Dr. Sasmit Patra: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shrimati Sulata Deo (Odisha), Shri M. Shanmugam (Tamil Nadu), Prof. Manoj Kumar Jha (Bihar), Shri Muzibulla Khan (Odisha), Shri Lahar Singh Siroya (Karnataka), Shri Subhasish Khuntia (Odisha), Shri Jawhar Sircar (West Bengal), and Shri Haris Beeran (Kerala).

Demand for establishment of CGHS Wellness Centre in Kangra, Himachal Pradesh

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश)ः महोदय, मैं आपके माध्यम से माननीय स्वास्थ्य मंत्री जी का ध्यान जिला काँगड़ा, हिमाचल प्रदेश में CGHS वैलनेस केंद्र की आवश्यकता की ओर आकृष्ट करना चाहती हूँ।

[**उपसभाध्यक्ष (डा. सस्मित पात्रा)** *पीठासीन हुए।*]

काँगड़ा, हमीरपुर व चंबा में CGHS के अंतर्गत इलाज कराने वाले लोगों को चंडीगढ़ व शिमला जाना पड़ता है तथा पहाड़ी क्षेत्र होने के कारण, आवागमन में बहुत समय लगता है। बच्चों, महिलाओं और बुजुर्ग मरीजों को इलाज के लिए एक अटेंडेंट के साथ रुकने की व्यवस्था करनी पड़ती है, जो खर्चीला भी होता है। काँगड़ा से हमीरपुर 90 किलोमीटर है तथा चंबा से 120 किलोमीटर है, इसलिए लोग वहां से एक दिन में ही आना जाना कर सकते हैं।

जिला काँगड़ा में लगभग 20 से ज्यादा केंद्र सरकार के कार्यालय धर्मशाला और उसके आस पास के क्षेत्र में हैं, जिनमें लगभग दस हजार से अधिक CGHS का लाभ लेने वाले केन्द्रीय कर्मचारी कार्यरत हैं। इसके अलावा आर्मी व अन्य पैरा मिलिट्री फ़ोर्स में सेवा दे रहे जवान व उनके परिवार के सदस्य भी रहते हैं, जिनमें बुजुर्गों, महिलाओं और बच्चों की संख्या अधिक है। इन जिलों में लगभग हर घर का एक सदस्य आर्मी या पैरा मिलिट्री फ़ोर्स में कार्यरत है, इसलिए वहां पर CGHS सेंटर की अत्यंत आवश्यकता है। अतः मेरा माननीय मंत्री जी से अनुरोध है कि काँगड़ा में CGHS वेलनेस सेंटर बनाने के लिए विभाग को निर्देशित करने की कृपा करें, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Indu Bala Goswami: Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

Shri Raghav Chadha.

Concern over development work in Punjab

SHRI RAGHAV CHADHA (Punjab): Thank you, Sir, for permitting me to speak on the Special Mention on a subject that concerns my State. The topic is, concern over development works in Punjab. महोदय, आज मैं पंजाब का प्रतिनिधि होने के नाते, मेरे सूबे पंजाब के हक़ों के लिए, बोलने के लिए खड़ा हुआ हूँ। पंजाब वह सूबा है जिसने देश के लिए सबसे ज्यादा कुर्बानियाँ दीं। पंजाब ने देश को हरित क्रांति दी और देश के मुश्किल दौर में पेट पाला। देश की आजादी से लेकर आज तक पंजाब और पंजाबियों ने देश के लिए बहुत कुछ किया है। पंजाब भारत का ब्रेड बास्केट कहलाता है और हमारे किसान, जिन्होंने अपना सब कुछ देश के नाम कर दिया, आज मैं उस किसान की आवाज बनकर यहाँ खड़ा हुआ हूँ।

आज पंजाब की अलग-अलग योजनाओं के हजारों करोड़ रुपए, जो केंद्र ने हमें देने थे, वे रुके हुए हैं। लंबित रूरल डेवलपमेंट फंड के 5,600 करोड़ रुपये, लंबित मंडी डेवलपमेंट फंड के 1,100 करोड़ रुपये, लंबित नेशनल हेल्थ मिशन के 1,100 करोड़ रुपये, लंबित समग्र शिक्षा के 180 करोड़ रुपये, स्पेशल Assistance for Capital Creation के 1,800 करोड़ रुपये हैं। हमने बार-बार इस फंड को जारी करने की मांग रखी है। आज मैं एक बार फिर 3 करोड़ पंजाबियों की तरफ से केंद्र सरकार से अपील करता हूँ कि हमारा फंड हमें जारी किया जाए, जिससे पंजाब में विकास कार्य पूरे हो सकें, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. The following hon. Members associated themselves with the Special Mention Made by the hon. Member, Shri Raghav Chadha: Shri Jaggesh (Karnataka), Ms. Dola Sen (West Bengal), Dr. Ashok Kumar Mittal (Punjab), Shri Sanjeev Arora (Punjab), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Sant Balbir Singh (Punjab).

Now, Shri Muzibulla Khan.

Demand to establish full-fledged AIIMS in Koraput, Sambalpur and Balasore

श्री मुजीबुल्ला खान (ओडिशा): महोदय, कोरापुट, संबलपुर और बालासोर में समर्पित एम्स (अखिल भारतीय आयुर्विज्ञान संस्थान) की स्थापना की सख्त जरूरत है। इस कदम का उद्देश्य राज्य की स्वास्थ्य सेवा प्रणाली का विस्तार और सुधार करना है, ताकि इसे ओडिशा के निवासियों के लिए अधिक सुलभ और प्रभावी बनाया जा सके। ओडिशा ने स्वास्थ्य सेवा में उल्लेखनीय प्रगति की है, विशेष रूप से बीजू स्वास्थ्य कल्याण योजना (बीएसकेवाई) के माध्यम से, जिसने अपनी उत्कृष्टता के लिए राष्ट्रीय मान्यता प्राप्त की है। बीएसकेवाई ने पूरे राज्य में व्यापक स्वास्थ्य सेवा कवरेज प्रदान करने और स्वास्थ्य परिणामों में सुधार करने में नए मानक स्थापित किए हैं।

राज्य के नेतृत्व वाली यह पहल समान स्वास्थ्य सेवा वितरण और मजबूत स्वास्थ्य बुनियादी ढांचे के लिए ओडिशा की मजबूत प्रतिबद्धता को दर्शाती है। कोरापुट, संबलपुर और बालासोर में पूर्ण विकसित एम्स सुविधाओं की स्थापना ओडिशा की स्वास्थ्य सेवा क्षमताओं को बढ़ाने की दिशा में एक महत्वपूर्ण कदम होगा। ये संस्थान विशेष चिकित्सा सेवाएं, उन्नत अनुसंधान सुविधाएं और स्वास्थ्य पेशेवरों के लिए प्रशिक्षण प्रदान करेंगे। इस प्रकार इन क्षेत्रों की स्वास्थ्य सेवा आवश्यकताओं को अधिक प्रभावी ढंग से संबोधित करेंगे। भुवनेश्वर में एम्स की सफलता को देखते हुए इस मॉडल को कोरापुट, संबलपुर और बालासोर तक विस्तारित करने से यह सुनिश्चित होगा कि उन्नत चिकित्सा देखभाल के लाभ पूरे राज्य में समान रूप से वितरित किए जा सकें। महोदय, मौजूदा स्वास्थ्य सेवा अंतराल को पाटने और स्वास्थ्य बुनियादी ढांचे में समान विकास को बढ़ावा देने के लिए यह विस्तार महत्वपूर्ण है।

उपसभाध्यक्ष (डा .सस्मित पात्रा) : आपका बहुत-बहुत धन्यवाद। The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Shri Muzibulla Khan: Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Shri Subhasish Khuntia (Odisha), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala) and Dr. V. Sivadasan (Kerala).

श्रीमती सुमित्रा बाल्मीक, आप बोलिए।

Demand to start Maharishi Valmiki Scholarship

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद। महोदय, मैं आपके माध्यम से सरकार का ध्यान इस ओर दिलाना चाहती हूं कि वाल्मीकि जी का जीवन हमें यह प्रेरणा देता है कि कठिन परिस्थितियों में भी अडिग रहकर, समाज के कल्याण के लिए कार्य करना चाहिए। वे एक आदर्श उदाहरण हैं कि कैसे एक सामान्य व्यक्ति भी अपने कर्मों और ज्ञान से महानता प्राप्त कर सकता है। उनके विचार और शिक्षाएँ आज भी प्रासंगिक हैं, विशेषकर जब हम समाज में समानता और न्याय की बात करते हैं। पिछड़े समाज से आने वाले छात्र आज पूरी दुनिया में भारत का नाम रोशन कर रहे हैं। कई सारी विपरीत परिस्थितियों के बावजूद वे पढ़ाई करके उन मुकामों को हासिल कर रहे हैं जो अभी तक मुमकिन न थे। इन छात्रों को उत्साहित करने और पढ़ाई के लिए पैसे की कमी को दूर करने के लिए मेरा सरकार से अनुरोध है की प्रतिवर्ष कक्षा 5 से कक्षा 12वीं तक के छात्रों के लिए प्राइवेट स्कूलों में 10,000 रुपए प्रतिवर्ष की महर्षि वाल्मीकि स्कॉलरशिप शुरू की जाए। इसके साथ ही मेडिकल और इंजीनियरिंग कॉलेज के एंट्रेंस एग्जाम के लिए ऑनलाइन कोचिंग की भी दिलाई जाए।

इस छात्रवृत्ति का मुख्य उद्देश्य छात्रों को उच्च शिक्षा के माध्यम से सशक्त बनाना और समाज में सकारात्मक परिवर्तन लाना है। हमें विश्वास है कि इस छात्रवृत्ति के माध्यम से अनेक विद्यार्थी महार्षि वाल्मीकि के आदर्शों पर चलते हुए अपने जीवन में सफलता प्राप्त करेंगे और समाज में एक बेहतर भविष्य की स्थापना करेंगे। महोदय, मेरा सरकार से अनुरोध है कि वह इस पर विचार करे।

उपसभाध्यक्ष (डा .सस्मित पात्रा) : आपका बहुत-बहुत धन्यवाद। The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Shrimati Sumitra Balmik: Shri Niranjan Bishi (Odisha).

श्री मनोज कुमार झा, आप बोलिए।

Need for more doppler weather radars in Bihar

श्री मनोज कुमार झा (बिहार) : माननीय वाइस चेयरमैन साहब, आपका बहुत-बहुत शुक्रिया। मैं एक आपदा प्रभावित क्षेत्र से आता हूं। बिहार में अक़सर साल के कुछ महीनों में कहीं न कहीं आपदा होती है, उसी संदर्भ में मेरा यह स्पेशल मेंशन है।

Mr. Vice-Chairman, Sir, I rise today to address a critical issue affecting the State of Bihar, which have borne testament since years on and will bear the same especially as we move on to this monsoon season as well.

It is the issue of floods in the State. Despite the Ministry of Finance acknowledging the State's vulnerability to floods in its recent Budget Speech, there remains an acute shortage of Doppler radar installations in Bihar. Currently, there is only one operational Doppler radar in the entire State, which is grossly insufficient to provide accurate and timely weather forecasts and warnings.

Bihar's geographical location allows for rivers like Kosi, Bagmati, and Gandak to flow through it, making it particularly susceptible to severe flooding. As such, 73.63 per cent of the geographical area of North Bihar is considered to be prone to floods.

Out of 38 districts, 28 districts get flooded, of which 15 are worst affected, causing huge loss of property, lives, farmlands and infrastructure. The inadequacy of Doppler radar installations significantly hampers the state's ability to predict and manage flood situations effectively. Accurate weather forecasting is crucial for timely evacuation, disaster preparedness, and reducing the impact of floods on the population. The existing Doppler radar system alone cannot cover the vast and diverse topography of Bihar. This insufficiency leads to delayed and sometimes inaccurate weather predictions, putting millions of lives at risk. Therefore, I urge the Government to prioritise the installation of additional Doppler radar system in Bihar. Thank you so much. Jai Hind!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Prof. Manoj Kumar Jha: Shri Niranjan Bishi (Odisha), Shrimati Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Muzibulla Khan (Odisha), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Ms.

Content Page

Dola Sen (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Shri A.A. Rahim (Kerala).

Shri Abdul Wahab; not present. Shri Gulam Ali.

Demand for inclusion of Gojri language in the 8th Schedule of the Constitution.

SHRI GULAM ALI (Nominated): Thank you, Mr. Vice-Chairman, Sir, as per Articles 344 and 351, the Eighth Schedule was intended to promote the progressive use of Hindi and for the enrichment and promotion of other languages. Initially, 14 languages were added and later on in 1967, 1992 and 2004, few other comparatively lesser spoken languages were added. And as on today, there are 22 languages in the Eighth Schedule of the Constitution of India. The inclusion of the languages in the Eighth Schedule has not been on the basis of them being widely spoken. Even Sindhi, which is spoken by only 0.003 per cent of people is included in a Eighth Schedule and so is Manipuri, Bodo, and Nepali. However, the Gojri language, which is spoken by more than 3 per cent of Indians, is not included in Eighth Schedule, even though spoken across all the northern States of India. This has resulted in deep-seated resentment and discontentment among the Gujjars residing in Rajasthan, Punjab, Haryana, Delhi, UP, Madhya Pradesh, Himachal Pradesh and Jammu & Kashmir. Although through various committees, criteria was tried to be fixed for inclusion of the languages in the Eighth Schedule, but no uniform criteria could be agreed upon. The only one criterion which should prevail in inclusion of a language in Eighth Schedule should be its widespread use like the Gojri which is spoken in almost half of India in the northern States and even Arab, Europe, Afghanistan and Pakistan and such. I demand that Gojri should be included in the Eighth Schedule of the Constitution of India. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Gulam Ali: Shri Niranjan Bishi (Odisha),and Shri Muzibulla Khan (Odisha).

Demand for setting up a Government Industrial Park in Chandauli District

श्रीमती दर्शना सिंह (उत्तर प्रदेश) : महोदय, आपके माध्यम से माननीय उद्योग मंत्री जी का ध्यान आकृष्ट कराना चाहती हूं कि मेरा गृहजनपद चंदौली केंद्र सरकार द्वारा 'आकांक्षी ज़िला' चिन्हित है जिसका विकास किया जाना अति आवश्यक है। जनपद चंदौली सड़क एवं रेल दोनों के माध्यम से पूरे देश से जुड़ा हुआ है अतः अगर जनपद चंदौली में एक विशाल सरकारी औद्योगिक पार्क

Content Page

स्थापित किया जाए तो जनपद के विकास के साथ साथ अन्य पूर्वांचल के अन्य जनपदों को भी इसका फायदा मिलेगा।

जनपद चंदौली में सरकारी औद्योगिक पार्क के स्थापना से जनपद चंदौली के आम नागरिकों हेतु रोजगार के सृजन के साथ साथ बहुत सारे उद्योगपतिओं को भी फायदा होगा जो वर्तमान में सरकारी औद्योगिक पार्क उपलब्ध ना होने के कारण दूसरे प्रदेशों में जातें है। अतः माननीय मंत्री महोदय आपसे आग्रह है कि जनमानस की मांग एवं रोजगार को ध्यान में रखते हुए जनपद चंदौली में विशाल सरकारी औद्योगिक पार्क स्थापित कराने का विचार करें।

Request to resolve issues related to Jal Jeevan Mission in Odisha

SHRIMATI SULATA DEO (Odisha): Sir, a recent study in Odisha revealed that 40.55 per cent of the surveyed households lack access to safe drinking water. This poses serious health risks and causes waterborne diseases due to contamination. Despite the State Government's BASUDHA Scheme, which aims to provide clean water to both rural and urban areas, there remains a pressing need for increased Central Assistance. The challenges faced by Odisha in implementing the Jal Jeevan Mission deserve compassionate attention and collaborative solutions for the well-being of its residents. The Central Government must investigate and address the challenges hindering the Jal Jeevan Mission in Odisha. Collaboratively, the Union and State Governments can identify areas lacking safe water access and implement tailored schemes. Sir, through you, I urge the Central Government to promptly resolve these issues. Thank you. *Jai Jagannath.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by Shrimati Sulata Deo: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri A.A. Rahim (Kerala), Shri Muzibulla Khan (Odisha), Dr. V. Sivadasan (Kerala), Shri Subhasish Khuntia (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Demand for direct train services from Pune to Nashik

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I rise today to draw the attention of this august House to the urgent need for a direct train service between Pune Junction and Nashik, primarily to facilitate the travel of devotees visiting the Kalamandir, a revered temple of Lord Ram in Nashik.

Nashik holds profound significance in Hindu mythology as the place where Lord Ram had spent part of his exile. The Kalamandir attracts thousands of devotees

from across India. However, the absence of a direct train link from Pune, a major urban center, poses significant inconvenience. Currently, travellers from Pune must either change trains at Manmad or rely on bus services to reach Nashik. This indirect route not only extends the journey time but also increases costs and discomfort, especially for elderly devotees and economically weaker sections.

Introducing direct train service between Pune and Nashik would significantly improve access to the Kalamandir, thereby boosting religious tourism in the region. This initiative would reflect the Government's commitment to preserving and promoting India's rich cultural heritage.

Furthermore, establishing this train route would create employment opportunities and spur economic development in the local areas. It would also stand as a testament to the Government's dedication to facilitating the spiritual and cultural journeys of its citizens.

Therefore, I urge hon. Railway Minister to consider the immediate initiation of direct train services from Pune Junction to Nashik. This move would not only meet the needs of the devotees but also underscore the government's commitment to upholding cultural values and ensuring public welfare. Thank you, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by Dr. Medha Vishram Kulkarni: Dr. V. Sivadasan (Kerala).

Demand to increase the supply of Fertilizers to Odisha

SHRI NIRANJAN BISHI (Odisha): Sir, fertilizers are integral to sustaining agricultural productivity by supplying essential nutrients crucial for crop growth. Timely availability is imperative for successful agricultural practices as it directly impacts crop quality.

Last year, hon. former Chief Minister of Odisha, Shri Naveen Patnaik ji, formally communicated with the Union Minister of Chemicals and Fertilizers, emphasizing the fertilizer shortage and requested for a larger allocation of Di-ammonium Phosphate (DAP) and Muriate of Potash (MOP).

In response to the fertilizer scarcity, the then Odisha Government led by our former Chief Minister, Shri Naveen Patnaik ji, implemented measures such as the Krushak Assistance of Livelihood and Income Augmentation (KALIA) and BALARAM Scheme, etc., to support the farming community of Odisha. Despite these efforts, the persistent unavailability of fertilizers poses a significant challenge to crop production quality. It is crucial for the Central Government to intervene promptly in

Content Page

addressing this issue. Therefore, Sir, through you, I respectfully request the Central Government to take requisite measures expeditiously to supply fertilizers to Odisha.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following Members associated themselves with the Special Mention made by hon. Member, Shri Niranjan Bishi: Shrimati Sulata Deo (Odisha), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Muzibulla Khan (Odisha) and Shri Subhasish Khuntia (Odisha).

Concern over increase in Anti-microbial resistance in India

SHRI S NIRANJAN REDDY (Andhra Pradesh): Sir, the Antimicrobial Resistance (AMR) is a growing problem in India with an increase of 5 to 10 percent in resistance levels for broad-spectrum antibiotics. Factors such as indiscriminate use of antibiotics, easy over-the-counter availability and the misuse of strong antibiotic-based treatment for common infections are exacerbating the AMR crisis. Treatment of infectious diseases like E.Coli and K.pneumonia has become exceptionally challenging due to the resistance to antibiotics like Imipenem. According to a WHO report, India ranks high in multidrug-resistant tuberculosis (MDR-TB) and drug-resistant typhoid cases, posing immense difficulties in effective treatment due to the emergence of AMR. The ICMR Report also flags this as a major concern.

The new Action Plan 2.0 for AMR is pending finalisation and may have to be unveiled expeditiously to tackle this problem. Prominent medical professionals have warned that AMR in India has the potential to trigger the next epidemic. Failure to address this issue urgently will result in severe consequences, including prolonged hospital stays, escalated treatment expenses, heightened post-treatment healthcare costs, and, most importantly, a grave threat to human life. Thus, I request the Central Government to swiftly prioritize and implement decisive measures to combat AMR with utmost urgency.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following Members associated themselves with the Special Mention made by hon. Member, Shri S. Niranjan Reddy: Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Shri Haris Beeran (Kerala), Shrimati Sulata Deo (Odisha), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala) and Shri R. Girirajan (Tamil Nadu).

Content Page

Demand for implemention of Vajjar model across the country

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र) : उपसभाध्यक्ष महोदय, पूरे भारतवर्ष में गतिमंद तथा मतिमंद बालकों-युवाओं का पालन-पोषण उनके माता-पिता द्वारा किया जाता है। इन दिव्यांगजनों का निर्वहन पूर्णत: उनके पालकों के अधीन रहता है, लेकिन समाज का एक बड़ा हिस्सा, जिसमें मतिमंद, गतिमंद बालक, बेसहारा, बेवारस शामिल हैं, वे पालनकर्ता न होते हुए गुजारा करते हैं। निसर्गता पीड़ित इन बालकों को असामाजिक तत्वों से जूझना पड़ता है।

ऐसे ही बच्चों के पालन-पोषण और पुनर्वास के लिए महाराष्ट्र के अमरावती जिले के वझ्झर ग्राम में शंकर बाबा पापलकर ने लोक निधि के आधार पर बच्चों के पालन-पोषण और पुनर्वास का निर्माण किया है। उनके इसी कार्य के लिए उन्हें इस साल माननीय राष्ट्रपति, द्रौपदी मुर्मू जी ने पद्मश्री पुरस्कार से भी सम्मानित किया है। आदरणीय शंकर बाबा पापलकर ने इन गतिमंद और मतिमंद युवाओं को जीवन प्रदान किया है। इसलिए मेरा आग्रह है कि मतिमंद, गतिमंद, बेसहारा, बेवारस के पुनर्वास के लिए वझ्झर मॉडल का अवलोकन दिव्यांग विभाग के सचिव करें।

उम्र 82 साल के शंकरबाबा की मनोकामना तथा मेरी आपसे नम्र विनती है कि आश्रम के अवलोकन के साथ ही गतिमंद-मतिमंद के लिए 18 साल के उम्र के बाद भी पर्याप्त पुनर्वास की योजना केंद्र तथा राज्य द्वारा कार्यान्वित हो। इसके लिए संबंधित विभाग को शीघ्रताशीघ्र निवेदन जारी करें।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Shri M. Mohamed Abdulla (Tamil Nadu) associated himself with the Special Mention made by hon. Member, Dr. Anil Sukhdeorao Bonde.

Demand for 2nd Central University at Puri in Odisha

SHRI SUBHASISH KHUNTIA (Odisha): Sir, I would like to thank you for giving me the opportunity to draw the attention of the Government to establish a new Central University in Puri, Odisha. Sir, there is only one Central University in Odisha out of 56 Central Universities in India. Students from Odisha desiring quality education and research opportunities go to other States for higher education. Most of the gifted students, deprived of getting opportunity in Central University, Koraput, are forced to choose other universities outside Odisha. Many meritorious students dare not pursue higher studies outside the State due to their poor socio-economic conditions. The important reason for demanding another Central University in Puri, Odisha is the demographic picture that we have. Sir, Odisha has a youth population of over 1.7 crore people, aged from 14 to 34 years in 2020, which is about 35 per cent of the State's population. Dreams of students will come true with a low-budget quality higher education with the establishment of second Central University in Puri, Odisha.

Therefore, Puri is the best place to establish the 2nd Central University because of its geographical location, the cultural, historical and spiritual significance of the abode of Lord Shree Jagannath and an international tourist place. I, on behalf of the people of Odisha, through you, Sir, urge upon the Minister of Education, who is also from Odisha, to consider and establish the 2nd Central University at Puri, Odisha, and the long-cherished desire of the people of Odisha will be fulfilled. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Subhasish Khuntia: Shri Muzibulla Khan (Odisha), Shrimati Sulata Deo (Odisha), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), and Shri A.A. Rahim (Kerala).

Need to allocate funds to various Labour Welfare Boards whose funding was stopped due to repeal of various labour laws

SHRI M. SHANMUGAM (Tamil Nadu): Sir, there were various Labour Welfare Acts through which excise duties were collected, like Limestone, Dolomite Mines Labour Welfare Fund, Cine Workers Welfare Fund, etc., and the funds were being transferred to various Labour Boards. After the introduction of the GST regime, these Acts were repealed and the collection of excise was stopped. Similarly, after passing legislations on the four Labour Codes, certain labour welfare Acts relating to collection of cess like Iron, Manganese, Chrome Ore Mines Labour Welfare Cess Act, Beedi Workers Welfare Cess Act, Tea Cess, Salt Cess Act were repealed. So, here also, collection of cess, which used to be transferred to the respective Labour Welfare Boards, was stopped. As mentioned, Labour Welfare Boards like Mines Labour Welfare Board, Beedi Workers Welfare Board were spending money on the welfare of workers and their families relating to health, education, maternity benefits, hospital treatment, group insurance, housing assistance, death-cum-retirement benefits, etc. Now, these Welfare Boards do not have funds to carry out their activities for the welfare of workers, and the workers are suffering. I would, therefore, demand that the Ministry of Labour should recommend to the Ministry of Finance to take necessary action to allocate funds for various Labour Welfare Boards for continuing the activities of these Labour Welfare Boards, for the welfare of workers. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri M.

Content Page

Shanmugam: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shri A.A. Rahim (Kerala), Shri Niranjan Bishi (Odisha), Ms. Dola Sen (West Bengal), Dr. John Brittas (Kerala) and Shri Jawhar Sircar (West Bengal).

Demand for establishment of virtual High Court Bench in Udaipur division

श्री चुन्नीलाल गरासिया (राजस्थान) : महोदय, राजस्थान का उदयपुर संभाग एक जनजातीय बाहुल्य क्षेत्र है और भारत सरकार के शेड्यूल्ड-Vth में T.S.P. क्षेत्र घोषित है। मैं माननीय विधि मंत्री जी के संज्ञान में लाना चाहता हूँ कि उदयपुर संभाग मुख्यालय पर कई वर्षों से राजस्थान हाई कोर्ट की बेंच स्थापित करने की मांग चल रही है। यह मांग उदयपुर संभाग की आम जनता और बार काउंसिल द्वारा लगभग 37 वर्षों से लगातार की जा रही है। वर्तमान में उदयपुर संभाग के लोगों को अपने न्याय के लिए जोधपुर हाई कोर्ट जाना पड़ता है, जो कि काफी दूर पड़ता है। जनजातीय वर्ग के लोगों के लिए वहां जाना काफी खर्चीला है और उसमें उनको काफी समय लगता है।

अतः मैं आपके माध्यम से इस विषय को लेकर विधि मंत्री जी से आग्रह करना चाहता हूँ और अपनी मांग रखना चाहता हूँ कि बदलते डिजिटल युग में उदयपुर संभाग मुख्यालय पर वर्चुअल हाई कोर्ट बेंच की तत्काल स्थापना की जाए, जिससे उदयपुर संभाग की आम जनता को अतिशीघ्र लाभ मिल सके तथा न्याय और हक प्राप्त करने में उनका समय और खर्च बचाया जा सके, धन्यवाद।

Demand to convert Salem to Chengapalli NH-544 from 4 lanes to 6 lanes in Tamil Nadu

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I bring to your kind notice that the Salem-Chengapalli stretch (103 km) is part of the Salem-Kochi Highway (NH 544) in South India. It connects Salem (Tamil Nadu) to Kochi (Kerala) and major hubs like Coimbatore, Erode and Namakkal. It's an essential route for domestic agricultural and poultry exports. Over 20,000 commercial vehicles and many domestic vehicles use this route daily. The highway also serves 15-plus academic institutions, which operate their own transport vehicles.

Sir, in light of this, I raised a question regarding the same to the Minister of Road Transport and Highways for which I received a reply that the Detailed Project Report (DPR) has been awarded. I submit that this project is feasible. Traffic in this route needs to be managed. On a day-to-day basis, traffic on this route is increasing and vehicle jam has become more frequent due to various reasons including minor

and major accidents. On an average, every vehicle additionally spends minimum 30 minutes to 45 minutes daily to reach the destination, spending 3-5 litres of additional fuel per trip and polluting the environment.

Therefore, I humbly request the Minister of Road Transport and Highways via this august House to convert the 103 km stretch of NH - 544 from 4 lanes to 6 lanes considering the needs and necessity. This initiative not only reduces the pollution, but also saves approximately one lakh litres of fuel wasted by the vehicles stuck in traffic.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri K.R.N. Rajeshkumar: Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri R. Girirajan (Tamil Nadu) and Shri M. Shanmugam (Tamil Nadu).

Concern over wrong prescriptions being issued to patients

SHRI JAWHAR SIRCAR (West Bengal): Sir, I would like to express the concern of citizens to the fact that several doctors are reported to be giving wrong prescriptions.

In fact, one of the nation's highest medical bodies, the Indian Council of Medical Research (ICMR), has published the report of its study at 13 medical institutions including AIIMS and Safdarjung, and stated that around 45 per cent of the doctors are writing incomplete prescriptions. This report has also stated that ten per cent of prescriptions had 'unacceptable deviations' like inappropriate prescription of medications or more than one diagnosis. There are several other worrisome findings that require to be addressed. Through this Council, I would request the Health Minister to kindly elucidate what are the steps that the Government is taking on this report not only in the hospitals where the ICMR study was conducted but elsewhere across other hospitals as well. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Jawhar Sircar: Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Ms. Dola Sen (West Bengal), Shri Niranjan Bishi (Odisha), Shri Sanjeev Arora (Punjab), Shri M. Mohamed Abdulla (Tamil Nadu), Shri A. A. Rahim (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Ajit Kumar Bhuyan (Assam).

Request for starting a Sainik School in Puducherry

SHRI S. SELVAGANABATHY (Kerala): Sir, Sainik Schools are a system of public school in India established and managed by the Sainik School Society under the Ministry of Defence. The primary objective of Sainik Schools is to prepare students academically, mentally and physically for entry into the National Defence Academy (NDA), the Indian Naval Academy (INA) and the Air Force Academy. There are 33 Sainik Schools in the country and the Ministry of Defence has proposed to establish 100 more boarding Sainik Schools with the help of public private partnership (PPP) mode. Puducherry, being a Union Territory, has a rich population of young children. But nowadays, they are diverted from disciplined life towards narcotics. It is now imperative that they should be brought back to make them better citizens of India. If a residential Sainik School is established in Puducherry, it would be a great opportunity to contribute to national defence also. The Puducherry Government will come forward to provide facilities like land, infrastructure, etc., for running the school. With the opening of the Sainik School, it would also uphold the reservation policy which mainly caters to the Scheduled Castes, the Scheduled Tribes, residents of Puducherry and the wards of Armed Forces employees and ex-servicemen, who had served this country. Therefore, I urge the Central Government to start one residential Sainik School in the interests of the people of Puducherry. Thank you.

Concern over flood affected people in Kirandul of Dantewada

श्रीमती फूलो देवी नेतम (छत्तीसगढ़)ः महोदय, राष्ट्रीय खनिज विकास निगम (NMDC), इस्पात मंत्रालय का नवरत्न सार्वजनिक क्षेत्र का उद्यम है, जो भारत में लौह अयस्क का सबसे बड़ा उत्पादक है। छत्तीसगढ़ के दंतेवाड़ा में बैलाडीला की पहाड़ी पर NMDC की खदान से भारी मात्रा में पानी आने से किरंदुल शहर में तबाही मची हुई है। गरीब आदिवासियों की जीवन भर की पूंजी बह गई, सैंकड़ों लोग घायल हो गए, कई लोग विकलांग हो गए, मकान-दुकान ढह गए, सड़कें - गाड़ियां बह गईं। राज्य सरकार द्वारा चेक डैम की दीवार टूटने की बात कही गई है और पीड़ितों को मात्र 20 हज़ार रूपए की आर्थिक सहायता दी गई है।

महोदय, NMDC ने पहाड़ी पर कई एकड़ में 11 अस्थाई चेक डैम बना रखे हैं। इनकी कोई मज़बूत स्थाई दीवार नहीं है। ज्यादा बारिश होने पर NMDC द्वारा मिट्टी की मेड़ को हटाया गया, जिससे किरंदुल शहर में बाढ़ आई है।

अतः आपके माध्यम से मेरा निवेदन है कि इस प्रकरण की उच्च स्तरीय जांच कराई जाए।

3.00 P.M.

NMDC द्वारा पीड़ितों को हुए नुकसान की पूरी भरपाई की जाए। घायलों को नौकरी दी जाए और अस्थाई चेक डैम को पक्का किया जाए, जिससे भविष्य में अनहोनी को रोका जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Phulo Devi Netam: Shrimati Jebi Mather Hisham (Kerala), Shri Niranjan Bishi (Odisha), Ms. Dola Sen (West Bengal), Dr. V. Sivadasan (Kerala) and Shri A. A. Rahim (Kerala).

Demand to increase the bed strength at ESIC Medical College and PGIMSR, K.K. Nagar, Chennai to 1,200

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, the ESIC Medical College & PGIMSR, Kalaignar Karunanidhi Nagar, Chennai is one of the most important centres for health care services especially to lakhs of people in Chennai. This hospital was initially commissioned as a 250 bedded hospital in the year 1979 and was under the control of Tamil Nadu State Government till 1991. To open a Zonal Occupational Diseases Centre in South India, the hospital was taken over and is being run by the ESI Corporation, New Delhi from 1991. Presently, this hospital is functioning as a Model Hospital with multi-specialty treatment facility and Occupational Diseases Centre. The Hospital is catering to referral cases from 15 ESI dispensaries and other hospitals in Chennai covering an insured population of over 5 Lakhs. There are several lakh employees in and around Chennai needing quality medical care. Providing social security to insured workers, bringing more workers from unorganised sector under the ambit of ESI Scheme, service delivery augmentation is the need of the hour service. For this the current strength of specialist doctors needs to be increased adequately. There are several issues pertaining to the medical, paramedical and non medical staff in this hospital which needs to be addressed immediately.

I urge the union Government to increase the bed strength at ESIC Medical College & PGIMSR, K.K. Nagar, Chennai to 1,200 and to develop a state-of-the-art cath lab and a separate oncology block to cater the needs of millions of workers population in Greater Chennai Region. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr.

Kanimozhi NVN Somu: Dr. V. Sivadasan (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri K.R.N. Rajeshkumar (Tamil Nadu), Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Shri A. A. Rahim (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), and Shri R. Girirajan (Tamil Nadu).

Shri Satnam Singh Sandhu, to speak in Punjabi.

Demand for proposed Military Academy at Sri Anandpur Sahib

श्री सतनाम सिंह संधू (नामनिर्देशित) : महोदय, श्री आनंदपुर साहिब शहर के पंजाबी समुदाय और सिख सम्प्रदाय के लिए ऐतिहासिक महत्व रखता है। यह 'Holy City of Bliss' सिखों के लिए अमृतसर के बाद सबसे पवित्र स्थानों में से एक है। यह सिख धर्म की धार्मिक परंपराओं और इतिहास से करीब से जुड़ा हुआ है और सिखों के पांच सबसे महत्वपूर्ण धार्मिक स्थानों में से एक है।

यह खालसा पंथ की जन्मस्थली भी है। यहीं पर गुरु गोबिन्द सिंह ने 1699 में बैसाखी के दिन खालसा पंथ की स्थापना की थी। हर साल दुनिया भर से लाखों श्रद्धालु श्री केशगढ़ साहिब में माथा टेकने आते हैं। श्री आनंदपुर साहिब का होला मोहल्ला त्यौहार भी दुनिया भर में प्रसिद्ध है। 1999 में, श्री खालसा का 300वां जन्मदिन समारोह पूरे भारत और दुनिया भर में मनाया गया। समारोह के दौरान, तत्कालीन प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी ने 8 अप्रैल, 1999 को आनंदपुर साहिब में समारोह का उदघाटन किया और पवित्र शहर को एक सैन्य अकादमी का उपहार दिया। हालांकि, बाद में यह मुद्दा ठंडा पड़ गया और सैन्य अकादमी की स्थापना अभी भी लंबित है।

जैसा हम सब जानते हैं कि यह सरकार राष्ट्र प्रथम के आदर्श वाक्य पर काम करती है, इसलिए इस संबंध में, मैं सरकार से मांग करता हूं कि कृपया वह इस मामले पर गौर करे और श्री आनंदपुर साहिब को सैन्य अकादमी का अधिकार देने पर विचार करे।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Satnam Singh Sandhu: Shri Sanjeev Arora (Punjab) and Shri Sant Balbir Singh (Punjab).

Demand to complete approval process of Bongaigaon Refinery (BGR), project expansion in Assam

SHRI RWNGWRA NARZARY (Assam): Sir, Bongaigaon Refinery (BGR) located in the district of Chirang, Bodoland Territorial Region has tirelessly served this nation since 1974 and has been fuelling the growth engine of the province of Assam and state of India. Under the Hydro carbon Vision 2030 then MoS for the Ministry of Petroleum and Natural Gas announced Government of India's decision to finance and

support BGR expansion from 2.7 MMTPA to 5 MMTPA on 17th November, 2021 at BGR auditorium during the celebration of *Azadi Ki Amrit Mahotsav*.

This declaration was well-received and was applauded by the people of Assam. Accordingly, we were hopeful that the process of approval of the BGR expansion project would be completed without delay and the foundation laying ceremony for BGR also would be done along with the foundation of Digboi Refinery on the last 9th March, 2024. So, BTC Government expedited land allotment process and allotment letter issued to IOCL for 532 bigha land and propose to offer additional 300 bigha land and requested IOCL for consent. But it is a matter of concern that till now the approval process after MoS statement has not completed. BGR's sustainability will depend on the timely intervention by the Ministry of Petroleum and Natural Gas. As the financial year, 2023-24, was fixed as outlook for completion of expansion of BGR, I request the Minister of Petroleum and Natural Gas to intervene immediately on approval process and save a famous and legacy refinery from ending for the interest of the people of Assam.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Dr. Sasmit Patra (Odisha), associated himself with the Special Mention made by the hon. Member, Shri Rwngwra Narzary.

Demand to abolish GST on Assistive Products for persons with disabilities and ensuring adequate budgetary support

DR. JOHN BRITTAS (Kerala): Sir, there is an urgent need to address the problems endured by millions of persons with disabilities. Imposition of 5 per cent GST on essential aids like prosthetic limbs, wheelchairs, braillers, etc. is a financial burden. These devices are not luxury items; they are essential lifelines enabling their independence, mobility, education, and employment. 2011 Census reported approximately 2.68 crore individuals with disabilities, a number that is likely to have increased significantly since then. The Artificial Limb Manufacturing Corporation of India, the premier Government agency supplying assistive living equipments nationwide, has been of great assistance. Nevertheless, its budgetary allocation has been significantly reduced over the years, compounding the challenges. I urge the Government to initiate immediate discussions with GST Council to abolish GST on assistive products for persons with disabilities and to allocate increased budgetary support for their well being.

Content Page

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. John Brittas: Dr. V. Sivadasan (Kerala), Shri Niranjan Bishi (Odisha), Shri Anil Kumar Yadav Mandadi (Telangana), Shri A. A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Ajit Kumar Bhuyan (Assam), Shri Jawhar Sircar (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri R. Girirajan (Tamil Nadu) and Shri Haris Beeran (Kerala).

Concern over aviation safety incident at Chhatrapati Shivaji Maharaj International Airport (CSMI Airport) Mumbai

SHRI MILIND MURLI DEORA (Maharashtra): Sir, on June 8th, an IndiGo aircraft touched down at Mumbai's Chhatrapati Shivaji Maharaj International Airport merely seconds after an Air India aircraft took off. At the time, the distance between the two aircrafts was barely 2,000 feet. This was one of the closest and scariest air traffic incidents in recent history. In response to my letter, the DGCA assured an investigation and corrective action for the incident. Mumbai's airport is one of the world's busiest single-runway airports, handling nearly 1,000 flights daily, with up to 46 arrivals and departures per hour. Last year, the airport handled almost 4.4 crore passengers with flight operations rising from 1,86,000 in the financial year, 2022 to 2,90,000 in the financial year 2023. Despite the Civil Aviation Ministry's 14th February, 2024, directive to reduce flight numbers, the summer schedule saw an 8 per cent increase in weekly flight movement, clearly indicating the need for a permanent solution to decongest CSMIA. The only long-term solution is the timely completion of the Navi Mumbai International Airport in Ulwe. I urge upon the Government at both the Centre and in Maharashtra for accelerating its development and targeting commercial operations by 31st March, 2025 and ensuring that every effort be made to prevent any further delays in its operationalization. Additionally, I urge upon the Civil Aviation Ministry to invest in developing indigenous AI technology to assist ATC towers in managing traffic more efficiently. Embracing innovative technology will not only enhance safety, but also position us as leaders in aviation management.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Milind Murli Deora: Dr. John Brittas (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Now Shri Kartikeya Sharma.

Request for establishment of Industrial Model Township (IMT) in Ambala

श्री कार्तिकेय शर्मा (हरियाणा) : महोदय, अंबाला में औद्योगिक मॉडल टाउनशिप (IMT) की स्थापना पिछले 14 -15 सालों से जनता की मांग रही है, जो इस क्षेत्र की आर्थिक क्षमता और औद्योगिक बुनियादी ढांचे को मजबूत करने की आवश्यकता से प्रेरित है। अंबाला राष्ट्रीय राजमार्ग नेटवर्क पर स्थित होने के कारण दिल्ली और चंडीगढ़ जैसे बड़े शहरों से बेहतरीन कनेक्टिविटी का आनंद लेता है। हालांकि, अंबाला का वर्तमान औद्योगिक सेट-अप अभी भी अविकसित है, जिससे क्षेत्र की आर्थिक वृद्धि बाधित होती है और रोजगार के अवसर सीमित हो जाते हैं।

महोदय, अंबाला में IMT की स्थापना न केवल वहां की बेरोजगारी की दर को कम करेगा, बल्कि वहां की आर्थिक स्थिरता को भी मजबूत करेगा। IMT से जुड़े बुनियादी ढांचे का विकास, जिसमें बेहतर सड़कें, नागरिक सुविधाएं और लॉजिस्टिक्स सुविधाएं शामिल हैं, कनेक्टिविटी और रहने की गुणवत्ता को बढ़ाएगा, जिससे न केवल औद्योगिक संचालन बल्कि निवासियों के दैनिक जीवन को भी लाभ होगा। इसी तरह कालका की एचएमटी फैक्ट्री के बंद होने से अंबाला संसदीय क्षेत्र के आसपास के क्षेत्रों में इंडस्ट्रीज पर भी बेहद प्रभाव पड़ा है, हालांकि इसका कारण शहर में बुनियादी विकास, रोड कनेक्टिविटी इत्यादि की कमी थी, लेकिन इससे अंबाला संसदीय क्षेत्र का समग्र विकास धीमा हो गया है। इसीलिए मैं भारत सरकार से अनुरोध करता हूं कि वे कालका के विकास के लिए शीघ्र ही एक उचित उद्योग वहां स्थापित करे।

महोदय, अंबाला में IMT की स्थापना से न केवल अंबाला बल्कि पूरे हरियाणा और आस-पास के क्षेत्रों के लोगों का विकास सुनिश्चित हो।

Demand to teach traffic rules subject in the country from primary level in schools

श्री अमर पाल मौर्य (उत्तर प्रदेश) : महोदय, जब कोई व्यक्ति किसी कार्य को अपना कर्तव्य समझकर करता है, तो वह उसके जीवन का एक अभिन्न अंग बन जाता है। जब कोई बच्चा छोटा होता है तो उसके माता-पिता उसे बताते हैं कि यह मां है, भाई है और यह बहन है। वे बच्चे को इसका बोध कराते हैं और वह बच्चा जब बड़ा होता है तो उसे अपने माता पिता के प्रति क्या कर्त्तव्य होने चाहिए, पता चलते हैं। वह जैसे-जैसे बड़ा होता है, वैसे-वैसे उसे उसका बोध होता है एवं उसके पश्चात् जीवन भर अपने दायित्वों का निर्वहन करता है ।

महोदय, इसी प्रकार से यातायात नियमों को भी इस प्रकार की भावनाओं से सीखने की आवश्यकता है। आज व्यक्ति प्रशासन के डर के कारण हेलमेट लगाता है कि कहीं उसका चालान न कट जाए, कार में सीट बेल्ट भी इसलिए ही लगाता है। आज ऐसी भावनाओं को बदलने की आवश्यकता है। ट्रैफिक पुलिस भी चालान इसीलिए काटती है कि राजस्व इकट्ठा करना है और सरकारों में ऐसी व्यवस्था भी है कि इतने चालान साल भर में काटने हैं।

महोदय आज इन दोनों व्यवस्थाओं में सुधार करने की अति आवश्यकता है जिससे जन और धन दोनों की हानि से बचा जा सकता है। अतः मेरा सरकार से निवेदन है कि स्कूल स्तर हो या फिर कॉलेज, अपने जीवन में सभी प्रकार के संस्थानों में और नौकरी करने वाली सभी संस्थाओं में यात्रा नियमों के पालन के विषय की पढ़ाई और सड़क पर जाकर प्रत्यक्ष रूप से संचालन अपना

कर्तव्य समझकर करना है, न कि डर के कारण करना है, यही आज की आवश्यकता है।

महोदय, आपने मुझे यहाँ अपनी बात रखने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Amar Pal Maurya: Shri Madan Rathore (Rajasthan), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Shri R. Girirajan (Tamil Nadu) and Shri Mahendra Bhatt (Uttarakhand).

Concern over critical railways safety staffing issues amidst tragic mishaps

DR. SYED NASEER HUSSAIN (KARNATAKA): Sir, I bring to the House's attention a critical issue affecting the safety of the Indian Railways. As of March 2024, over 1.5 lakh safety positions remain vacant, constituting more than 15% of sanctioned roles. This shortage is especially severe in crucial positions like train drivers and inspectors. Recent train mishaps highlight the urgent need for action. Since the tragic Odisha rail accident last year, which claimed over 290 lives, India has witnessed numerous derailments.

(MR. CHAIRMAN *in the Chair.)*

Notably, in the past six weeks alone, three passenger train accidents have resulted in 17 deaths and over 100 injuries. The most recent incident near Barabamboo in Jharkhand, where 18 coaches of the Howrah-Mumbai Mail derailed, has already claimed two lives and injured over 20 passengers.

It is reported that 14,429 loco pilot posts are vacant out of 70,093, and 4,337 assistant driver positions are unfilled out of 57,551 posts. Immediate action is required. I urge the hon. Minister of Railways to prioritize filling these safety-critical positions to ensure the safety of millions who depend on our Railways daily.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention raised by the hon. Member, Dr. Syed Naseer Hussain: Shrimati Sagarika Ghose (West Bengal), Ms. Dola Sen (West Bengal), Shri Jawhar Sircar (West Bengal), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala) and Shri R. Girirajan (Tamil Nadu).

Content Page

Rest of the Special Mentions will be taken up later in the day.

#GENERAL DISCUSSION

***The Union Budget**, 2024-25

and

***The Budget of Union Territory of Jammu and Kashmir**, 2024-25

MR. CHAIRMAN: All the Members who had given their names to participate in the General Discussion on the Union Budget 2024-25 and the Budget of Union Territory of Jammu and Kashmir 2024-25 have already participated. Now, the hon. Minister of Finance will reply to the discussion; hon. Minister of Finance.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Thank you very much, hon. Chairman Sir. There has been a very robust discussion on the Budget. I understand 83 speakers have participated in the discussion that actually shows the interest that hon. Members have taken on the topic. After a brief introduction which I would like to begin with, I would go by issues clubbing several Members who have spoken on a particular issue and so on for various different issues. I will also try to refer to the names of the hon. Members who have raised these issues while answering.

Sir, this Budget of 2024-25, is actually a continuation of the Interim Budget. So, the features, the critical aspects of the Interim Budget are naturally subsumed into this regular Budget. Since, 2014, the principle which has guided us is the 'Sabka Sath, Sabka Vikas, Sabka Vishwas and Sabka Prayas' which continues in this Budget as well and hopefully will guide for the next five years, this set of five years being very critical in taking the first steps towards building a 'Viksit Bharat' by 2047. This Budget strikes a fine balance amongst several overriding priorities; growth, employment, welfare spending, capital investments and fiscal consolidation are all equally given a place and we have tried balancing all of them.

Sir, I had promised in this House in 2021-22, the Government would endeavour to attain a fiscal deficit to the GDP level below 4.5 per cent by the year 2025-26. We

---

Further general discussion continued from 30.07.2024.

* Discussed together.

Content Page

had reached an unprecedented high number of 9.2 per cent in the year 2020-21 and we are well on track to attain that target.

According to the IMF, India's share in the global growth is 16 per cent and it is also rising. While this Budget seeks to consolidate our earlier accomplishments, I have announced a slew of measures aimed at providing renewed impetus to the manufacturing sector.

I would just like to take a few minutes on expanding on this. The aim is to boost domestic employment, create employment opportunities and ensure high and sustained increase in India's share in the global GDP over the next five years. Several measures have been taken. In this Budget, in particular, we had mentioned about the Basic Customs Duty which has been reduced on specific items. Together with the Production Linked Incentives given for mobiles, India, now, already produces 97 per cent of all total mobile phones in demand in the country. And, 30 per cent of total production in India, in the year 2024, has gone for exports, exclusively. So, India's Production Linked Incentive Scheme stands out as a successful scheme. Taking this one example, and in the other thirteen sectors also, — there are fourteen altogether — we see a lot of interest in investing and producing, so that India becomes a manufacturing hub. The PLI Scheme which was brought in because we wanted to attract a lot of investment into India is seeing a lot of interest and continues to see a lot of interest in investors.

Further, in this Budget, we have also set up a critical mineral mission for domestic production and for recycling of critical minerals. We are also envisaging overseas acquisitions of critical mineral assets. Further, we fully exempted the Customs Duty on 25 critical minerals and reduced the Basic Customs Duty on two of them. The two were differentiated from the rest for particular reasons. So, there is reduction in two and full exemption for 25 other critical minerals.

I have also announced the development of investment ready plug-and-play industrial parks in and around 100 cities of India. That would immediately be a big attraction for people to come and set up businesses. Being closer to cities, it will enable them to have good skilled workforce to be employed. We are working towards establishing three Centres of Excellence in top educational institutions for realising the vision of 'Make AI in India and Make AI work for India.' That was mentioned in the Budget 2022-23. We are further strengthening the AI Excellence Centres being built in top educational institutions.

Sir, in March, 2024, the Government approved e-Vehicle Policy to promote India as a manufacturing destination, so that e-vehicles, with the latest technology, can be manufactured in our country.

Content Page

Furthermore, I go back to the point I had made in 2021 Budget about the new Public Sector Enterprises Policy which clearly opened up all sectors in India for private participation also. Public sector will continue in critical core sector and strategically important sectors. But, private sector has now been allowed into every sector; none of which is reserved for public sector alone. I take the example of space sector here. Opening up of this sector has helped and, today, space sector StartUps are receiving funds and India is now becoming a big hub for space sector innovation and space sector StartUps. The recent newspaper announcements have clearly been stating the kind of investment interest being generated. The figures are not readily available with me. But, I know that US$ 126 million funding was received by StartUps in 2023. But, the flow continues. Further, both in the last year's Budget and this year, we have allocated resources for the National Research Foundation under the National Research Foundation Act, 2023.

This time also, the Anusandhan Research Foundation has had allocation we made. Last year itself, we declared Rs. 50,000 crores for over five years for research, along with private sector. So, in these ways, we have tried making India an attractive manufacturing destination and given good incentives and impetus for manufacturing to set up business in India.

Now, a brief look at some highlights of the numbers that I want to speak about. The total expenditure in the Union Government's Budget Statement 2024-25 is Rs. 48.21 lakh crores. The total expenditure in the regular Budget, 2024-25, is Rs. 54,744 crores more than that of the Interim Budget, which was presented in February, this year. The highlight, which I would like to draw the attention of the hon. Members, is that the capital expenditure is pegged at Rs. 11 lakh crores. And, this is one of the biggest-ever allocation made for capital expenditure. And, this shows a 17 per cent increase over the provisional actuals of Financial Year 2023-24. Seventeen per cent increase over the last year! But, in this context, I would like to highlight one important fact about the capital expenditure, which happened during the UPA era. The CapEx allocation was Rs. 13.19 lakh crores from 2004-05 to 2013-14. The ten years of UPA saw Rs. 13.19 lakh crores; whereas, during our tenure, ending 2024, the allocation for capital expenditure is Rs. 43.82 lakh crores. So, the emphasis that we have given, particularly after COVID, is that the capital expenditure, being one of the very important routes through which the economic revival can be planned, has actually shown results, but the actual numbers are these.

There is also interest among Members to know if the transfer to the States has been proper and as has been recommended by the Finance Commissions. I would like to underline an unflinching commitment to cooperative federalism. The total

resources proposed to be transferred to the States this year, that is, 2024-25 is estimated to be Rs. 22.91 lakh crores. This actually entails an increase of about Rs. 2.49 lakh crores over 2023-24. Even compared to last year, it is an increase of about Rs. 2.49 lakh crores. Similarly, the outlays for all Union Territories have also increased from Rs. 61,118 crores in 2023-24 to Rs. 68,660 crores in 2024-25. So, the States and the Union Territories are clearly getting, and getting in time, the resources which are expected to be released for them.

Although the Budget documents have details of different schemes, yet I am moving over to this point about sectoral allocations. So, there is this interest to know if the allocations for certain particular sectors have increased or decreased, I would like to just give a comparative picture. Agricultural and allied sectors, in 2024-25, received Rs. 1.52 lakh crores, which is Rs. 8,000 crores more than the last year; there is no reduction. Just for comparison, in 2013-14, when the UPA term was over, they had given only Rs. 30,000 crores; Rs. 30,000 crores then and Rs. 1.52 lakh crores now!

Sir, in the 2024-25 Budget, the allocation for education, employment and skilling is Rs.1.48 lakh crores; it is Rs.28,000 crores more than the last year whereas, again, in 2013-14, it was only Rs.85,000 crores. For women and girls, the allocation in the current Budget is Rs.3.27 lakh crores, which is 41 per cent, that is, Rs.96,000 crores more allocation compared to the previous year. It was Rs.96,000 crores in 2013-14. Similarly, for rural development, in 2024-25, the current Budget gives Rs.2.66 lakh crores, Rs.28,000 crores more as compared to last year and it was just Rs.87,000 crores in 2013-14. For urban development, the allocation is Rs.83,000 crores. It is Rs.7,000 crores more than the last year. It was Rs.12,000 crores in 2013-14. For health and social welfare, the allocation is Rs.1.46 lakh crores. Compared to last year, it is Rs.3,000 crores more than the last year and it is Rs.72,000 crores more than 2013-14. I have already mentioned about the fiscal deficit. I just want to highlight that we had projected 5.1 per cent of the GDP as the fiscal deficit in the Interim Budget, whereas now, when we have presented the regular Budget for this year, it has been brought down further to 4.9 per cent and we aim to reach the deficit below 4.5 per cent next year, sticking to the glide path given in 2020-21. It was also said in the Budget speech that from 2026-27 onwards, our endeavour will be to adhere to a path that ensures that the Central Government's debt, as a percentage of GDP, is on the declining trend. Our focus will be on that.

Sir, I would like to mention in this august House that the weighted average yield, which is broadly the one which corresponds to the average cost of borrowing of the Central Government's securities issued during the ten years period of 2014-15 to

2023-24, is lower by about 60 basis points than the period between 2004-05 to 2013-14. I am giving a very notional idea but it helps to put all things in perspective. If the borrowings in UPA-I and UPA-II were near the rates obtained by us, -- I know it is determined by so many other factors, market and so on - which could have been possible if they had our policies and our kind of credibility, it would have resulted in notional interest savings of approximately Rs.35,000 crores for the Government. Just to bring in the perspective, -- you can always be questioned saying, oh! how can you bring a notional -- this points to recognition of this Government's fiscal management. And, this observation, the Government's fiscal management prowess, is an observation of global observers, domain experts and, of course, dispassionate economists that the fiscal management of this Government, which is a typical good feature, which the then hon. CM of Gujarat and now the PM of country has always maintained, namely, fiscal prudence, is one of the very important governance principles. Hon. Members would, therefore, be pleased to know that with all these macro-economic stability related features, the IMF has recently upgraded India's gross domestic product growth in the year 2024-25 to seven per cent. So, from an exceptionally low hit GDP growth during Covid, within a few years to rise to be the fastest growing economy in the world, I think could not have been possible without the hard work and toil of all Indians.... -- irrespective of the sectors in which they are, whether farmers, workers, informal sector workers, construction workers, the entrepreneurs, the MSMEs and so on -- and the visionary leadership, which has a futuristic vision, because from the front, the Prime Minister leads the economy, and we are able to achieve this.

Sir, I also presented the Budget for the Union Territory of Jammu and Kashmir. I just want to highlight a few important features before I move on to responding to hon. Members' issues which they had raised on the Budget. I am happy to inform about the concrete steps that have been taken by the Union Territory Administration to free itself from the legacy fiscal distress-related issues which they had inherited from the erstwhile State, and this has borne good results. With substantial financial support given by the Government of India, Rs. 17,000 crores have been provided as support in the Union Budget of UT this year. The fiscal deficit to GSTP ratio of the Union Territory of J&K is estimated at 3 per cent for the Financial Year, 2024-25. There is clearly a sign that public finances of UT of Jammu and Kashmir is now back on the rails. The Government has worked very hard, unhindered, towards fulfilling the development aspirations of the people of Jammu and Kashmir with great sense of fiscal responsibility. Because I am dealing with Jammu and Kashmir Budget now and later I go to the General Budget, there are issues which have been raised about J&K

Budget which has been tabled in this House, both inside and outside of this august House.

Now, I take this opportunity with your permission, Sir, to address issues which have been raised in this House and equally because of importance given of those issues which have been raised outside as well. Sir, the first issue is, borrowings have risen from Rs. 12,000 crores to Rs. 24,000 crores in the last two years and it is unprecedented, and it shows fiscal mismanagement. This is an allegation. I would like to respond, Sir. Unlike other States and Union territories, J&K has been plagued with pressures from externally-sponsored terrorism. This is not a secret. All of us know it. In addition, historical legacy of poor governance -- and I reiterate this point, Sir, historical legacy of poor governance -- and low-revenue base had created a situation of near-perpetual distress and dependence on the Union Government, just no way in which the State could have run without the Union helping them, and that is how the main feature of J&K's State's Budget was and also the economy was. Given this kind of a legacy, inheritance that we have got, as part of the efforts to correct lingering fiscal distortions and for enabling transparent disclosure of the fiscal situation, the Union Territory Administration has brought off-budget borrowings onto its books. This has been done within the borrowing ceiling allowed to the Union Territory in each of the years which have gone by. So this is something which I have to state with conviction that the UT was permitted to undertake additional borrowings against unutilized borrowing space from the previous years to take off-budget borrowings on the Budget and finance its expenditure commitments.

Sir, the questions also, or the allegations also, were that fiscal deficit was pegged at 1.6 per cent and it has turned to 5.36 in FY '24, more than three times the original estimate, and also that the Capex has been slashed by 10 per cent. The question, therefore was, will the Central Government take blame for fiscal profligacy at the State level? I would like to dispel any confusion in the minds of people. Along with the special support of Rs. 17,000 crore which has been announced in this Budget from the Union Government, several other things are happening along with the efforts in recent past would reduce the fiscal deficit, and I hope it will reduce the fiscal deficit to 3.3 per cent actually in 2024-25.

So, it is not just the Rs.17,000 crores that has been given as a special support, but also because of the efforts which have been put in the last few years. I think fiscal deficit will be back at 3 per cent. While tax revenue has seen impressive growth, efforts on metering has improved building and collection efficiency in the power sector and that has also resulted in non-tax revenues increasing from Rs.5,148 crores in 2022-23 to Rs.6,500 crores in 2023-24. It is a big reform step that has been

taken, well received by the people, and as a result of which we are able to have collection efficiency in the power sector and I appreciate the J&K Administration for having taken this effort which is showing results for its own benefit. The Union Territory has other very important points -- this is a point which I submit to your consideration and for the august House to recognise -- that it discontinued the earlier practices of running *Hundis* and overdrafts from J&K Bank for its day-to-day cash management. This was a feature. Every year, this would literally be a burden on J&K Bank, and equally, a lazy comfort for the administration, that they could do this operation with the J&K Bank and get away with being transparent in the way in which they handled their accounts. I am glad that this practice has been discontinued. During the last four years, the J&K Bank has made a remarkable turnaround. From a loss-making bank of Rs.1,139 crores of rupees in 2019-20, the bank has now made a profit of Rs.1,700 crores in the year 2023-24. So, that is the kind of turnaround and that is the kind of efficiency with which the bank is now performing, being run professionally since after 2019. Capital expenditure for the Union Territory has also increased from Rs.10,634 crore rupees in 2022- 23, to Rs.12,101 crore in 2023-24, recording a 13.8% growth. So, J&K, Union territory and their situation is in a healthy fiscal situation being able to meet the development aspirations of the State. One other point of criticism, if I may say so, has been that the State's tax to GDP ratio increased from 5 per cent to 8 per cent in three years. Does this mean the people of J&K are subject to heavy taxation without any corresponding increase in their welfare? This is one of the questions asked. I like to highlight that J&K's higher tax to GDP ratio is due to better compliance and effective monitoring of the taxation system. I would like to mention that with the introduction of GST, the tax rate across the country is the same on all GST products. The rate of taxation on non-GST items are either at par with other States or only lower and not higher in J&K. Revenues from GST, motor spirit tax, excise, stamp duties were Rs.9,467 crores in 2019-20. It has increased to Rs.13,903 crores in the year 2023-24. So the administration is showing efficiency in collecting from non-GST tax also. And as a result, the fiscal health of the State is also improving. So the UT has also given care to expand the dealer registrations, improved GST return compliances, initiated a lot of e-stamping systems and conducted transparent excise auctions, very important, Sir, transparent excise auctions.

So, that itself gives a lot of confidence about the way in which J&K Administration is moving. On the employment rates, for 15 to 59 year olds, the unemployment rate has come down from 6.4 per cent in 2020-21, gradually to 5.7 per cent in 2021-22, and to 4.4 per cent in 2022-23. This has become possible because

of substantial public investments that have led to creation of avenues of employment opportunities.

I would like the hon. Members and yourself, the hon. Chairman, Sir, to listen to the next issue, for which I will give my response. But I am a bit concerned about the way this kind of a charge has been made on the Union Government. The allegation is, and I read it, "Perhaps the most worrying development is the FM's announcement that the Union Government has agreed to take the entire burden of the budget of police in J&K by spending Rs.12,000 crores. It further goes to say, "This was earlier being done by the Union Government as part of the security reimbursement expenditure. Why has that been repackaged from a reimbursement situation?" That is the question. Further, "Has the police salary liability been taken over by the Union Government in perpetuity is also a question." To add to it, and this is the most interesting part, "Does it reflect the Government's intention to rule the State from Delhi in perpetuity by retaining Home Affairs of J&K with the Union Government? Will the FM commit in the House that taking over police salary liability is not a Trojan horse?" I would like to respond to this.

The scheme on reimbursement of security-related expenditure continues even today. So it has not been discontinued. Had it been discontinued, you will have the suspicion. But when it has not been, why would you have the suspicion in the first place? Or, is it being not cared for, or if you want to put it in the side and still generate a conversation based on just your apprehensions, I am not sure if it is a responsible way to approach this issue. Second, I am saying this with a bit of a hesitation, but I want to say this. If at all there was a Trojan horse as regards J&K, it is Article 35A and Article 370, which were the real Trojan horse, because it was not even made as a part of the Constitution Amendment. It was just put in the Appendix, as though that is also part of the Constitution, but it was not duly brought as a Constitution Amendment. But, for those who are carrying that Constitution nowadays and showing it, they should explain to us whether that was not a deceit. And, is that not a Trojan horse to keep J&K not integrated with India? With that done, with that kind of a Trojan horse approach, you are asking us that whether we take the burden of J&K Police expenditure, so that the J&K Administration will have more money to do developmental activity and the Centre can take the salary of the J&K Police to insinuate that this is being done with an intention of perpetuity, I am sorry, this entire approach is making me wonder if this is being done deliberately so that there can be a kind of a atmosphere of doubt created about India, about India's governance and about India's federal structure. This approach, I am sorry to say, is not healthy. And, you just put it out to say this is how we perceive it. You have been

in governance for more than 70 years, not 70, but 50 or 40 years. I am sure you understand the significance of what is going on and the way in which that State is being restored back to be a part of India. We belong to a Party which firmly believed from the beginning, from 1947, "एक देश, एक निशान, एक विधान", unlike the Congress Party.

Sir, I am afraid to say, separatists, who are self-proclaimed, are coming into the Congress Party with red carpets thrown for them to come in. They are the separatists, who were the ones, who caused permanent and perpetual problem there. Now, post-2019, we are, at least, being able to develop the State even as we are containing terrorism whereas now, like earlier, terrorists, self-proclaimed terrorists, are also being welcomed in the Congress Party, Sir. *...(Interruptions)...*

SHRI RANDEEP SINGH SURJEWALA (Rajasthan): Sir, I would like to say something. *...(Interruptions)...*

MR. CHAIRMAN: She is not yielding. *...(Interruptions)...* Mr. Randeep Surjewala, she is not yielding. *...(Interruptions)...* Please go ahead. *...(Interruptions)...* Let us not make it a practice. *...(Interruptions)...* This side also. *...(Interruptions)...* Please go ahead, hon. Minister.

SHRIMATI NIRMALA SITHARAMAN: Threat to cooperative federalism is a topic on which there has been a lot of discussion and it was based only on the fact that the Budget speech mentioned only two States and it did not mention the others.

Yesterday, in the Lok Sabha too, I addressed this matter. I wanted to highlight the fact that total resources allocated to 'Transfer to the States' in BE 2024-25 is Rs. 22,91,182 crore, and, it is an increase of Rs. 4,93,645 crores over the last year. So, 'Transfer to the States' are going unhindered as per the recommendation of the Finance Commission and I will further elaborate on that when I come to some of the members who have raised question in particular on that topic. The threat to cooperative federalism issue has been raised by several hon. members, inclusive of former Finance Minister Shri P. Chidambaram, Shri Jawhar Sircar, Shri N.R. Elango, Shri Shanmugam, Shri C.Ve. Shanmugam and also Shri Mohamed Abdulla. So, there are many Members who have raised this. If the inference is that I have spoken about only two States and left the others out, monies are not even going to those States is the immediate propaganda after the Budget was presented in the House, which was taken up in a big way by the INDI Alliances. *...(Interruptions)...* It can't be

INDIA alliance. It is INDI alliance. *...(Interruptions)...* I.N.D.I. Alliance. *...(Interruptions)...* What is the last 'A' for? How can it be INDIA alliance?

MR. CHAIRMAN: Mr. Chidambaram, not while sitting. *...(Interruptions)...* Please. You are a very senior Member. Please maintain order. She is not yielding. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, if only two States were named and others were not, I just want to highlight what happened in the earlier Budgets which were presented by Congress-led UPA. Sir, in the Interim Budget of 2009-10, only Bihar and Uttar Pradesh were mentioned. All right. They came back to power in 2009-10. Did they increase it? Yes, they increased it. To how many? To eight. Rest twenty States were not even mentioned. Are they clearly going to admit now that they did not send any money to 20 States because they didn't mention it in the speech? I went back to reading every one of them. 2004-05, only 11 States were mentioned, 17 were not; 10 were mentioned in the next one, 18 were not. So, like that, I can go on. Does that mean during their time, for those States, which they did not mention, they didn't send anything? No, even that was not true. They sent money to all States, but only chose to speak about some States.

That is true for them, but it can't be true for me, is it? Protest outside the Parliament saying other States are being ignored. What a deliberate attempt to mislead people! And I condemn that. I will just highlight this point on agriculture allocations. 'Agriculture allocation has come down', was the allegation, and also a statement was made. Several Members have spoken on that -- Randeep Surjewala *ji*, Raghav Chadha *ji*, Rajani Patil *ji*, Sanjay Yadav *ji* and Manoj Kumar Jha *ji*. I want to highlight that the Budget allocation in 2013-14 for agriculture and farmers welfare was only Rs. 21,934 crores, whereas in 2024-25, it has increased to Rs. 1. 23 lakh crores, over 5.5 times in a decade. In P.M. Kisan, about which I will also mention a bit later, more than Rs. 3.24 lakh crores has been disbursed to over 11 crore farmers. Institutional credit, as a target for agriculture, has increased more than 2.5 times since 2014-15 from Rs. 8 lakh crores to Rs. 20 lakh crores. Interest subsidy, which is given to farmers through Kisan Credit Card, has increased 2.4 times since 2014-15, from Rs. 6,000 crores to Rs. 14,252 crores. KCC now covers animal husbandry and fisheries also. In case of small and marginal farmers, the number of accounts which are opened for them, and they avail agricultural loan, has grown from 57 per cent in 2014-15 to 76 per cent in 2023-24. Sir, Pradhan Mantri Fasal Bima Yojana was launched in 2016 to provide crop insurance coverage to farmers and an amount of

more than Rs. 1.5 lakh crores has been disbursed till today to the farmers. Agri-Infra Fund was launched under Aatmanirbhar Bharat package to address existing infrastructure gaps and mobilize investments. More than Rs. 35,200 crores have been sanctioned for 48,000 projects under the Agri-Infra Fund. So, the money collected, although as a cess, much against the allegation which is levied on us, saying cess money you retain, it is getting spent, here in this case, for agriculture infrastructure creation. More than 23 crore soil health cards have been distributed to farmers which provide farmers with a nutrient status of their soil and its composition. Around 1.8 crore farmers and 2.53 lakh traders have been registered on the E-NAM portal, which is a national agriculture marketing place. In the last 10 years, more than Rs. 11 lakh crore have been spent to provide fertilizers to farmers at affordable prices. Government has also formulated agricultural export policy in 2018 in the country for the first time. This has led to agricultural exports reaching up to four lakh crores of rupees. A separate Department of Fisheries has been set up in 2019, assisting farmers with schemes worth more than Rs. 38,000 crores which have been implemented in the fisheries sector due to which fish production has increased from 95 lakh metric tons to 175 lakh metric tons, almost double in the last 10 years. Sir, this is where this insurance-related point, which I said earlier, I have to repeat. In its 2004 election manifesto, the Congress Party promised to implement a comprehensive crop insurance scheme.

4:00 P.M.

However, it was not till the NDA came to power under Prime Minister Modi that *Fasal Bima Yojana* was implemented. They could have done it during their time. But no, it waited for a manifesto. But that was the manifesto of 2004, and they had ten years after that. They did not do anything on that. The Congress said it would examine the feasibility of direct income support to farmers. However, it was not till 2019 when Prime Minister Modi gave PM-*Kisan Samman Nidhi*. They state things in their manifesto. It lies in their manifesto. But they don't implement that when they come to power. It is the failure of their flagship scheme which is the loan waiver scheme of 2008. I have mentioned this several times. I am not taking time of the august House. The loan waiver scheme was not even fully implemented. In fact, many farmers were not given certificate stating that they have cleared their dues and everything, so that after that they can go and procure loan from the banks. Because without the certificates, bank wouldn't give it. Thirty-eight per cent farmers hadn't been given the certificate, and they are sitting. *Loan waiver gaya; loan naheen mila abhi*. That is

the *halaat*, careless and laid back fashion with which a sensitive subject like loan waiver had been handled by the Congress Party.

Sir, on health and education, hon. Members Shri Sanjeev Arora, Shri Sujeet Kumar and Shrimati Sagarika Ghose had raised question saying that the National Health Policy of the NDA targeted only 2.5 per cent of the GDP on health sector. Total allocation under health increased from Rs.88,000 crore in 2023-24 to Rs.89,287 crore in 2024-25. Under the *Pradhan Mantri Swasthya Suraksha Yojana*, 15 new All India Institute of Medical Sciences have been approved. Out of that, nine projects have been completed starting from 2014. In ten years, nine new All India Institute of Medical Sciences have been completed while a total of 15 have been given sanction. Similarly, 17 Government medical colleges/institutes have been approved. Out of that, 10 projects have been completed. This is the attention given to health in different forms. This is what I want to place before you for the consideration of the House.

Sir, under *Pradhan Mantri Jan Arogya Yojana*, 34.28 crore Ayushman Bharat Cards were issued and Rs.94,225 crore have been authorized for hospital admissions. So the out-of-pocket expense of patients is being brought down because of the various measures which have been taken.

Under Mission Indradhanush, cumulative total number of children vaccinated is 5.42 crores and cumulative total number of pregnant women vaccinated is 1.31 crore. Pradhan Mantri National Dialysis Programme has been implemented in 748 districts at 1,485 centres and it deploys 10,077 hemodialysis machines. A total of 23.33 lakh patients have availed of this facility of dialysis and 2.7 crore hemodialysis sessions have been held as of 30th April 2024. Sir, 10,000 PM Jan Aushadhi Kendras have been opened and they provide 30-80 per cent cheaper medicines and medical equipment are also being made available.

Sir, on unemployment, several hon. Members have spoken. They are: Randeep Singh Surjewala *ji*, Raghav Chadha *ji*, Sanjay Yadav *ji*, P. Chidambaram *ji*, Jawhar Sircar *ji*, Sujeet Kumar *ji* and Sagarika Ghose *ji*. First of all, I would like to present before you that our policy is to make youth competent, *saksham*. For that, we also have brought in this time a package of five schemes providing employment in three and one for skilling and one for internship.

We hope that with this package, together with 48 crore Mudra loans worth Rs. 29 lakh crore which have been disbursed, where we now want to increase the limit of Rs.10 lakh to Rs.20 lakh for tarun category, and all these put together, there will be a big difference in skilling, internship and job creation. But the UPA era jobless growth is something which we cannot forget. It hurt India's youth the most because RBI's KLEMS data showed that total employment declined from 47.2 crore in 2012-13

Content Page

to 47 crore in 2013-14. And that remains to be the only period of decline recorded since 1981-82. So, when it declined there, to recover from there, even during the period, not much was done. Formal employment was also badly hit during UPA, especially in the formal manufacturing sector. The Annual Survey of Industries which is issued by the Ministry of Statistics and Programme Implementation showed a sharper percentage decline than ever seen during the worst of covid pandemic. So, even during covid pandemic, it was not the kind of decline as was seen during UPA's time. So, on employment, our facts, which are given by Periodic Labour Force Survey, PLFS, show that the labour market indicators for persons of age 15 years and above have steadily improved from 2017-18 to 2022-23. Labour force participation has also increased from 49.8 per cent in 2017-18 to 57.9 per cent in 2022-23. Women's labour force participation has risen to 37 per cent in 2022-23 from 23.3 per cent in 2017-18. The unemployment rate has declined from six per cent in 2017-18 to a low of 3.2 per cent in 2022-23. Youth unemployment, that is, the age between 15-29 years, has declined sharply from 17.8 per cent in 2017-18 to 10 per cent in 2022-23. *...(Interruptions)...* This is the Annual Periodic Labour Force Survey report which has given this. Further to reinforce the fact, the SBI research report released in July, 2024, says that India created 12.5 crore jobs during 2014-2023 compared to 2.9 crore created between 2004 and 2014. So, the distinct increase in the jobs created during the ten years under Prime Minister Modi's leadership has to be highlighted. In the last decade, the employability of Indian youth has increased sharply, rising from less than 34 per cent in 2014 to over 51 per cent in 2024, and we will further improve it through the PM's package on employment and skilling.

Sir, now, I come to inflation. There has been a lot of discussion on that. I would like to give the data and also differentiate between the inflation which was present during UPA and our approach towards dealing with inflation now so that we can see how inflation has been handled both under UPA and NDA. We saw double digit high inflation period under UPA because policies were reckless and inappropriate policies were taken on the one hand, and inept measures were taken to control inflation on the other. Domestic inflation -- this is a very important statement -- used to be higher than the global average. That is very significant to be noticed. Post the global financial crisis of 2008, UPA Government took stimulus measures to boost the economy.

The problem arose and I am sorry I have to say this. When economists, who are repeatedly quoted to us saying "Reputed economists; you are not that.", when leaders of that stature did not know when and how to withdraw the stimulus -- the stimulus which was brought in after the global financial crisis -- it led to a high double

digit inflation between 2009 and 2013, high fiscal deficit as a result and debt, as a result, crowding out private investment. Between January, 2012 and April, 2014, retail inflation was more than 9 per cent in 22 out of the 28 months. So, let us understand the gravity of this inflation which we have noticed during that time. No supply side measures were effectively taken in those days. As a result, relief, even partial relief, was not available for the consumers. UPA inherited a very stable macroeconomic environment. Atal*ji,* when his term was over in 2004, had left behind a very strong Indian economy. Inflation was only at 3.8 per cent from 1999 to 2000 and to 2003-04. Comparatively, average annual inflation rose to 8.1 per cent between 2004-05 and 2013-14. Where is 3.8 per cent and where is 8.1 per cent? That is their record on inflation handling - high fiscal deficit, decreased prioritization of Capital Expenditure. That contributed to sustained high inflation averaging double digits. Take for example, India's inflation averaged at 10.1 per cent January to April, 2013 compared to the average of 3.9 per cent across all the emerging markets. If emerging markets are countries where we can compare ourselves, they were only at 3.9 per cent where as you had UPA keeping our inflation at 10.1 per cent. Whereas to contrast this with our period over the last decade, India's average inflation was only 5.1 per cent lower than the 5.8 per cent average among the emerging economies. So, we are close to it and even lesser than the average of the emerging economies' inflation. That is the difference between UPA's handling of inflation and NDA's handling of inflation. Sir, Congress means *mehangai* is something the common man knows as well because the common man's slogan used to be and continues to be: "कांग्रेस आई, महंगाई लाई"*.* *...(Interruptions)...* This has been the parlance of the normal people. *...(Interruptions)...* So, कांग्रेस मतलब महंगाई। *...(Interruptions)...* Sir, I want to....*(Interruptions)...*

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, ...(**व्यवधान**)... आपको क्या बोलना है, आपकी क्या अचीवमेंट है, आपका फिजिकल अचीवमेंट क्या है, आपका फाइनेंशियल अचीवमेंट क्या है, आपने कितनी प्रोग्रेस की है, इस पर बोलिए ...(**व्यवधान**)...

MR. CHAIRMAN: Okay. *...(Interruptions)...* Please. *...(Interruptions)...* Hon. Finance Minister. *...(Interruptions)...*

श्री मल्लिकार्जुन खरगे : जब बात खुद पर आई, तो कांग्रेस ने ऐसा किया ...(**व्यवधान**)....

MR. CHAIRMAN: Hon. Finance Minister, please. ...*(Interruptions)*... Hon. Leader of the Opposition. ...*(Interruptions)*... नहीं-नहीं, प्लीज़ ...(**व्यवधान**)... ...*(Interruptions)*... She is not yielding. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Okay, I yield. ...*(Interruptions)*...

MR. CHAIRMAN: Okay, she has yielded. ...*(Interruptions)*...Yes. ...*(Interruptions)*... रुकिए, रुकिए, I hope that there will be peace, calm and camaraderie in the House.

सभा के नेता (श्री जगत प्रकाश नड्डा) : माननीय सभापति जी, अभी एलओपी साहब ने जो विषय उठाया कि आप अपनी बात करिए और कांग्रेस के जमाने की बात न करिए, जब भी बजट पर चर्चा होती है, तो वह हमेशा comparative terms में होती है। ...(**व्यवधान**)... हमेशा हमको बताना पड़ता है ...(**व्यवधान**)...

MR. CHAIRMAN: Please. ...*(Interruptions)*... No. You had all the right to say so. ...*(Interruptions)*... You had all the right... ...*(Interruptions)*... Please. ...*(Interruptions)*...No, I do not appreciate it. ...*(Interruptions)*... Sorry, I don't appreciate. ...*(Interruptions)*... What is this? ...*(Interruptions)*... Forget about it. Nothing is going on record; why are you saying so?

श्री जगत प्रकाश नड्डा : राज्य सभा में आने वाले लोगों के बारे में भी कांग्रेस पार्टी को सोचना चाहिए कि इस हाउस में चर्चा की गरिमा और चर्चा को कैसे आगे बढ़ाना है। मैं यहाँ पर सिर्फ माननीय वित्त मंत्री, श्रीमती निर्मला सीतारमण जी जो बात कह रही थीं, उनके पक्ष में हाउस को यह बताना चाहता हूँ कि बजट relative और comparative terms में बताया जाता है। अगर हमें विकास बताना है, तो हमको बताना है कि हम कहाँ से चले और कहाँ पहुँचे। हमको यह भी बताना होता है कि हम किस गति से चले और हमको यह भी बताना पड़ता है कि हमने एक long leap ली है, एक लंबी छलांग ली है। जब हम यह लंबी छलांग लेने की बात करते हैं, तो हम अँधकार से उजाले की ओर जाते हैं। जब हम उसका पर्यायवाची ढूँढ़ेंगे, तो 2014 के पहले अँधकार दिखता है और 2014 के बाद उजाला दिखता है।...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Minister, no...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Not, you. I am asking another Minister. Please take your seat. ...*(Interruptions)*... Only Finance Minister will address. Please. ...*(Interruptions)*...I cannot open the debate. The debate is over. No, Sir....*(Interruptions)*... Only the hon. Finance Minister will speak. We have to maintain some decorum in the House, and I am glad, we are improving a lot.

SHRIMATI NIRMALA SITHARAMAN: Thank you very much, Sir. I do take what the hon. Leader of Opposition suggested. What we do today is what I am highlighting and, therefore, also saying, something similar of this kind did not happen then. He may refute it, but it is a matter of fact and I am grateful for the intervention of the Leader of the House to state it in his nice Hindi which I cannot speak as well, to say what exactly it was, getting out of *andhakaar* to go into अच्छी रोशनी वाला and that is what is happening now.

MR. CHAIRMAN: Hon. Finance Minister, but your Hindi is not bad. Please go ahead.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. Sir, it is not just me who is talking about what had not happened then and it is not just me who is talking about what kind of things that happened then. I am saying what not happened then and what kind of things happened then based on eminent people and their words. Take for example, what one former Governor of Reserve Bank had to say. I am quoting, I am not taking his name. I do not know if it is permitted because I think people who are not Members of this House, we should not name and so on. So I will just say, 'the former Governor of Reserve Bank'. In his book, he says and I quote, "The Finance Ministry used to pressurize the RBI to soften the interest rates and present a rosier picture of the growth to shore up sentiments." You were not able to perform in the economy, managing the inflation, giving stimulus to growth and leading the country to have better growth, but you are asking the RBI to give a rosy picture so that the sentiments don't get affected because that sentiment and the kind of impact it was having on the economy, is where we went to being fragile five. And fragile five economy is a fact which is before then. But they could not act on it, instead they put pressure on Reserve Bank.

So, what you need to do constructively, you don't do; on the contrary, you do such things. And I am not saying it, but a reputed, respected, former bureaucrat who was also the Governor of the Reserve Bank has written it. So, I want to just highlight, Sir, what kind of efforts we have made to keep inflation under control. This is something which I want to say now, for Members who have been very keen to know what is happening today. I am telling you what is happening today. Please make a note of it. Sir, we implemented measures leading to a reduced average inflation of 4.5 per cent in 2014-15 to 2018-19, well within the RBI's target range of 2 to 6 per cent. Moreover, India's inflation between 2020 and 2023 was much lower than the global average. So, I want to highlight, why it was so, because competent and proactive measures were undertaken by the Government to control inflation. And, we

managed to contain inflation at 5.7 per cent from 2019-20 to 2023-24 despite challenges which were unforeseen, and the size and the magnitude of COVID was something which all over the world, even today, has tarnished the economies and they are not able to come out of it, whereas we have managed to be closer to the tolerance brand given by RBI. Many countries faced three-to-four-decade-high double digit inflation after the COVID pandemic. So, I just want to list out the five-year terms and the inflation rates which have prevailed. These are numbers which are already in public domain. But it is useful for us to compare so that we know what our policy induced internal factors is which drove UPA's inflation, as different from NDA's inflation, which is largely driven by a pandemic and because of the global disruptions. So, the difference between the inflation then and the inflation now, are very clearly before us. NDA's period, five years between 1999 and 2004, the retail inflation was only 3.8 per cent. UPA-I, five years, it was 6 percent; UPA-II, 10.2 per cent. So, if you were to take 10 years of UPA-I and UPA-II, it was 8.1 per cent. NDA-I, between 2014 and 2019, 4.5 per cent and NDA-II, 5.7 per cent. NDA-I and II put together, in 10 years, 5.1 percent inflation. Where is 5.1 and where is 8.1, of the 10 years then and 10 years now? So, we need to understand that even when very important steps were taken like cutting down on the excise duty of petrol and diesel by the hon. Prime Minister twice, once in November and once in June of 2023, November of 2022. Every State tried to reduce. But for political scoring of a point, Congress-ruled States did not even then and now, and the inflation in those States, even if the change of the Government has happened, continues to be higher, and efforts to contain them are being taken now also. They just didn't want to cut down. On the contrary, if I remember correctly, -- our party president and the Leader of the House here, is from Himachal Pradesh -- the first thing the Government did there, after being elected, was to increase the price of petrol and diesel. Now, the cry for inflation in this House, questions on what action you are taking to contain inflation. Congress Government in Himachal Pradesh, a small State, increases the price. And, here, the lecture is about contain the prices and bring it down! Congress can do that. Was it in Karnataka! So, on inflation and containment measures, there may be questions on us and we are willing to answer. But, what about those States which are being governed by Congress? The steps that we have taken to control inflation, the strategic policies for targeting inflation have been taken. PM Garib Kalyan Anna Yojana is to make sure that the bottom most layer poorest people get their grains, at least, so that they can have some kind of an assurance that they have something to feed their family with.

The Government continuously offloads wheat and rice from the central pool under the Open Market Sale Scheme (OMSS) to increase availability in the market.

Content Page

These are the steps that we are taking. To prevent hoarding and unscrupulous speculations, traders and wholesalers, big chain retailers and processors were required to disclose their stock positions of wheat and rice. We follow them; we pursue with them and then ensure that stocks are coming into the market.

Under the price stabilisation funds, Sir, a dynamic buffer stock of pulses is maintained and calibrated release of stocks contain the price and we keep procuring to increase the buffer stock. The basic duty on crude palm oil, crude soyabean oil and crude sunflower oil was cut from 2.5 per cent to nil so that edible crude oil can come into India and that can be refined creating jobs at the same time making edible oil available in the country. The agri-cess on oils was reduced from 20 per cent to 5 per cent. So, we are reducing the revenues that we are earning, but making sure that people get affordable price on commodities which are important. This duty structure has been extended from January 15th, 2024 to 31st March, 2025 so that the edible oils can be distributed with affordable prices.

We have also taken measures to make sure basic items like atta, rice, chana dal and moong dal are distributed as brand Bharat Atta, Bharat Rice and Bharat Chana Dal and Moong Dal so that they can be sold at affordable prices. Sir, per kg cost of atta is Rs. 27.50, per kg cost of rice is Rs. 27.50, per kg cost of chana dal is Rs. 60 and per kg cost of moong dal is Rs. 107 and Rs. 93 for sabut moong dal. These are been sold; 14.7 lakh tonnes of atta, 13.98 lakh tonnes of rice, 11.52 lakh tonnes of chana dal and 2984.37 tonnes of moong dal, both put together, *sabut* and *dhula,* are sold. It means people are benefitting from the wholesale distribution under the brand 'Bharat'. Therefore, Sir, I want to make sure that the efforts taken by the Government to contain inflation are informed to the hon. Members and they know that we are taking the necessary steps.

Sir, quickly on *POSHAN Abhiyan* and *Saksham Anganwadi,* the question about which Sujeet Kumar*ji* from BJD had asked. The allocation for *POSHAN* and *Saksham Anganwadi's* have only increased and not come down. It was Rs. 20,554 crores in 2023-24 to Rs.21,200 crores in 2024-25.

One RJD MP Shri Sanjay Yadav asked about the per capita income. Sir, per capita income at constant prices grew at an average rate of four per cent during 2012-13 to 2013-14. Subsequent to those two years, except in 2019-20 and 2020-21 which were the pandemic years, the growth in per capita income at constant prices was higher than 2012-13 and 2013-14. I can just read it out at constant prices. In 2012-13, it was 3.3 per cent, in 2013-14, it was 4.6 per cent and so on except when in 2020-21, it was minus 8.9; it has recovered to be 5.7 per cent now. So, per capita income issue is also something which I wanted to address.

Sir, this is a very important issue which has been raised that arbitrarily we have been cutting the borrowing ceilings of non-BJP states. Sir, I want to completely dispel this baseless argument. The Central Government follows the recommendation of the Fifteenth Finance Commission for issuing borrowing consent, financial year-wise, uniformly, to all States. Net borrowing ceilings of 3 per cent GSDP have been fixed for the financial year 2024-25. Borrowing consent is issued to all States by adopting uniform parameters as per borrowing guidelines. There is no difference here. All of them are treated the same. Moreover, the Fifteenth Finance Commission has also recommended performance-based additional borrowing space of 0.5 per cent of GSDP. This is linked to the performance in power sector reforms. I would like to present before you the list of States which have fulfilled the requisite criteria related to power sector reforms and availed additional borrowing space of 0.5 per cent of GSDP.

Sir, I will give example of 2021-22, 2022-23 and 2023-24. For example, West Bengal got Rs. 6,911 crores for 2021-22. These are additional borrowing — over and above 3 per cent given unconditionally. Sir, it was Rs. 8,352 crores for 2022-23.

MR. CHAIRMAN: Is it in crores? Are these figures in crores?

SHRIMATI NIRMALA SITHARAMAN: It is in crores. Thank you, Sir. And, Rs. 7,276 crores for 2023-24. This is relating to West Bengal.

I come to Tamil Nadu. Sir, for 2021-22, it is Rs. 7,054 crores; Rs. 5,775 crores in 2022-23 and Rs. 9,656 crores in 2023-24 are additional borrowings allowed each year, because of power sector reforms. This is about Tamil Nadu. I come to Kerala now. It is Rs. 4,060 crores for 2021-22; Rs. 4,263 crores for 2022-23 and Rs. 4,866 crores in 2023-24. These are additional borrowing permission, and they have availed these amounts are on record. The Government in Himachal Pradesh is formed just now. So, I cannot give the figures straightaway. Sir, Rs. 251 crores was allowed in 2021-22. But, we have not had any claim after that. I can read that for other States as well. So, there is no arbitrariness here.

I come to the issue relating to Kerala. I cannot find hon. Member, Dr. John Brittas, because he did raise this issue in between when I was speaking. He is not here. But, never mind, I will reply to that. Hon. Supreme Court has also mentioned to the State to resolve the matter amicably with the Centre. It implicitly supported the stand of the Centre. It did not say that the Centre is wrong. *...(Interruptions)...*

SOME HON. MEMBERS: Madam, he has come.

SHRIMATI NIRMALA SITHARAMAN: Thank you.

MR. CHAIRMAN: Take your seat, Dr. John Brittas.

DR. JOHN BRITTAS (Kerala): Sir, I am here. *...(Interruptions)...*

MR. CHAIRMAN: You are here; but not to interrupt. *...(Interruptions)...*You listen. *...(Interruptions)...* Sit down. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, since hon. Minister referred my name, it is my right to reply. *...(Interruptions)...*

MR. CHAIRMAN: No. Your name was referred because you were absent. Now that you are present, you will follow the decorous conduct, please. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, the point is... *...(Interruptions)...*

MR. CHAIRMAN: No, no. It is not done. You are an experienced Member. Please sit down. Hon. Minister, a word of suggestion. Next time, be careful while naming Dr. John Brittas, because if you name him, he claims a right.

SHRIMATI NIRMALA SITHARAMAN: Oh! Right, Sir.

DR. JOHN BRITTAS: Hon. Minister has already named, Sir. I have a right.

MR. CHAIRMAN: Well, I don't want to name anyone.

SHRIMATI NIRMALA SITHARAMAN: So, on the Kerala issue, hon. Supreme Court has, actually, mentioned that the State should amicably settle the matter as regards borrowing. The Supreme Court did not imply that there is a wrong doing or *mala fide.* If I can infer it, Sir, it implicitly supported the stand of the Centre. I will quote just one small paragraph. It said, "The Plaintiff State - Kerala - has failed to establish the three prongs of proving *prima facie* case - balance of convenience and irreparable injury. The State of Kerala is not entitled to the interim injunction, as prayed."

So, the subject of Article 293, whether the Centre should do it, should take an oversight mechanism, all this may... *...(Interruptions)...*

Content Page

MR. CHAIRMAN: No; no. Please maintain decorum. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* Hon. Finance Minister, please continue. *...(Interruptions)...* Dr. John Brittas, don't make it a habit. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, I want to just pick on the words he uttered. I wanted to refer to Hon. Member, Dr. John Brittas, because he was not here. You are gracious enough to say, "Oh! He has come, you talk about it." Then, there is a little banter. I don't know whether he gets a right to it. I have not mentioned anything about him till now. But, he would, in the interest of his State, want to speak something. But to imply that I am picking and choosing to my convenience is because he has not heard what I said earlier, or, not even was here to hear what additional borrowing over and above the three per cent, which is given unconditionally, has been given to Kerala over the three years. He was not even here to hear it. And, then, it is not fair to say, "she is picking and choosing". No, I have given a comprehensive picture of what the additional borrowing is, which is a conditional borrowing. Earlier, the three per cent was completely given was all said. But, unfortunately, hon. Member, Dr. John Brittas, was not here. Now, he says that I am picking and choosing. I have given the whole story and I am picking and choosing one line, which is important for establishing Centre's credibility. *...(Interruptions)...*

MR. CHAIRMAN: One minute, hon. Finance Minister. What I find is Dr. John Brittas makes impact when he is absent; he makes impact when he is present. Hon. Finance Minister, please continue. *...(Interruptions)...* No; no. It is never done; you know it more than I do. *...(Interruptions)...* Please go ahead, hon. Finance Minister. *...(Interruptions)...* I can't restart the debate. *...(Interruptions)...* Okay! Normally when I ask the speaker to look at me, I think, it is best to have eye contact also. *...(Interruptions)...* Please go ahead, hon. Finance Minister. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: I am following the rules, Sir. *...(Interruptions)...*

MR. CHAIRMAN: The Leader of the Opposition has appreciated you. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. Based on the constitutional provisions, the Government of India adopts a rule-based system. This ensures

fairness to all States. And, no deviation is entertained because of presumed entitlements or presumed prejudices that may prevail. No, we follow as per the Finance Commission's recommendations.

Sir, related somewhat to this was the question on tax devolution to States, that it is less than what is recommended by the Finance Commission, a point that Shri N.R. Elango from DMK had raised. He is present here. We also have senior Member, Shri Tiruchi Siva. I want to take a minute on this point. We have heard Members raising this voice that Centre does not actually devolve 42 per cent or the 41 per cent, post J&K becoming a Union Territory. I want to clarify on this point. The Finance Commission recommends devolution of taxes as a percentage of net proceeds, as defined in Article 279 of the Constitution. 'Net proceeds' is calculated after deducting cesses, surcharges, and cost of collection from the Gross Tax Receipts (GTR). So, the first matter is the Gross Tax Receipts. From there, you remove cesses, surcharges, and the cost of collection. And, then, you arrive at net proceeds. And, it is from the net proceeds the devolution of 41 per cent or 42 per cent is. It is wrong to calculate devolution, based on Gross Tax Receipts and, then, claim that the Centre is devolving less to the States than what is suggested by the Finance Commission because the mandated amount, which is 41 per cent, is based on net proceeds, and not the Gross Tax Receipts. So, it should be noted, the devolution is not the percentage of GTR, but it is a percentage of the net proceeds.

So, it should be noted that devolution is not the percentage of GTR but it is a percentage of the net proceeds. The Centre has always given the percentage from the net proceeds without fail to the States. And, who arrives at the net proceeds? Does the Centre decide the amount? No. The net proceeds are certified by the CAG. It is that amount, which the CAG gives you. The CAG gives that that net proceeds is this much, and, on this, you will devolve 41 per cent to the States. So, I cannot choose saying net proceeds is only this much and not another; that is done by the CAG. Every year, it does. It is not as if it is done one year. Net proceeds is decided by the CAG every year. I also want to highlight this point because I want to elaborate on that for one minute. This is decided by the CAG every year. If there are any dues pending to the States, it is also immediately released.

(MR. DEPUTY CHAIRMAN *in the Chair*.)

Now, having said that, I want to highlight and draw your attention to this fact, Mr. Deputy Chairman, Sir. I want to inform the Members that our Government has devolved Rs.82,000 crores as a part of the tax devolution after obtaining the CAG's

Content Page

certificate in March 2022. So, what is special about it? I am claiming that every year, I am giving it in time. So, why am I mentioning only this Rs.82,000 crores? Sir, from 1996-97 to 2014 when Prime Minister Modi comes in, between 1996 and 2014, there was an accumulated due of Rs.82,000 crores on tax devolution; this was not devolved, and no Government in between had taken a call on it. We cleared it after the CAG gave the certificate in March, 2022-23. Rs.82,000 crores had been pending since 1996. ...*(Interruptions)*... No; you are not giving me 42 per cent; you go on a wrong calculation, not on net proceeds but on GTR, and also not recognize the fact that 1996 से जो पेंडिंग है, उसको भी हम 2022 में क्लियर कर रहे हैं। मोदी जी, स्टेट्स को अलग तरीके से डील नहीं करते हैं, क्योंकि वे भी चीफ मिनिस्टर रहे हैं और उन्हें स्टेट्स की दिक्कत मालूम है। हम हर पैसा समय पर दे रहे हैं। 82 हजार करोड़ रुपये, जो 1996 से पेंडिंग था, उसको भी हमने ही क्लियर किया है।

Sir, I am almost, at the end. The former Finance Minister, probably, in the concluding stage of his speech, -- I was also here hearing him — had said, "I have got five questions for which I want the Finance Minister to answer." Those five questions pertained to minimum wages, legal guarantee, education loan waiver, abolition of Agniveer and scrapping of NEET. I just want to give a very quick response to each one of these points. Minimum wages of Rs.400/- a day - I am referring to the hon. former Finance Minister who had raised five questions and wanted us to answer.

(MR. CHAIRMAN *in the Chair*.)

MR. CHAIRMAN: The best that has happened is, the hon. Finance Minister has not taken the ... ...*(Interruptions)*...

श्री राम दास अठावले (महाराष्ट्र): सर, एक मिनट। ...(व्यवधान)...

MR. CHAIRMAN: No, no; the hon. Minister is also a poet, but not on this occasion. ...(Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Sir, can I?

MR. CHAIRMAN: Yes; that was not to you; there is another hon. Minister behind you. My problem is, I will have to find some mechanism where when there are two hon. Ministers and the second one rises, then, when I tell one, the other one misunderstands it. ...*(Interruptions)*... Hon. Minister, please. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Yes, Sir, I am just responding. *...(Interruptions)...*

MR. CHAIRMAN: Well, I am not addressing the hon. Finance Minister. *...(Interruptions)...* Mr. Athawale, please. *...(Interruptions)...* चलो, कम से कम आपने ऐसी चर्चा तो की, जो थोड़ी-सी हंसी मजाक की हुई। Otherwise, you are very serious when you make an observation. *...(Interruptions)...* Please, hon. Minister. *...(Interruptions)...* No, I will not allow. *...(Interruptions)...* If I had to allow, I would have allowed the Leader of Opposition. I will not allow anyone.

SHRIMATI NIRMALA SITHARAMAN: Sir, he had raised five questions on which he said, why can't 400 rupees be declared as the minimum wages per day. Sir, I think he is talking about MNREGA Act, and, through which, to declare a minimum wage of Rs. 400. I just want to highlight the MNREGA Act of 2005 on that presumption. Section 6(1) of the Act says, 'Notwithstanding anything contained in the Minimum Wages Act 1948, the Central Government may, by notification, specify the wage rate for the purposes of the Act.' It says that. And it further says in the proviso, 'Provided that different rates of wages may be specified for different areas.' I also think probably because it was mentioned in the Congress Manifesto. I am a bit hazy on it, but his demand was when it is 400 rupees per day minimum wage, why we do not want to declare it. So I want to highlight, Sir, that the Rural Development Ministry which deals with MNREGA since UPA time has been declaring the minimum wage, and these are decided based on changes in the CPI-AL, that is, Consumer Price Index Agricultural Labour, which reflects inflation in rural areas. It is based on that, that every year, some kind of a notification comes. This has been the practice since 2005 to 2014. Our Government has also followed the same principle. I don't know if I can use this saying in the English language. 'What is sauce for goose is the sauce for gander as well.' One is therefore tempted, Sir, to ask the former FM, what prevented the UPA from notifying a uniform wage rate under the MNREGA when it was in power? They didn't do it then. But now if he is quoting the MNREGA Act and demanding that Government of India declare 400 rupees as minimum wage, I would want to also highlight, and I am sure being a legal mind he would be aware of this nuance, that the Minimum Wages Act of 1948 also empowers the States to fix minimum wages with respect to categories, various categories of employment, unskilled employment, and so on. So, in the States, minimum wages are again fixed differently for different States. So, minimum wages are fixed by States for different kinds of employment, just as Government of India also fixes minimum wages for railways or the mines or many

other things which come under its subject. For example -- I am taking the example of Karnataka — the State Government notifies four different zones to fix minimum wages for unskilled workers. Zone one is for Bengaluru city and the City Corporation area. Zone two is for district headquarters and there are various districts, and so on.

I would like to draw your attention that in the State of Himachal Pradesh, as per the latest notification, latest in this subject, which was issued in May, 2023, which was issued by the State Government, unskilled wage earners will get Rs.375 minimum wage.

MR. CHAIRMAN: Just a minute. I must appreciate your fairness. You touch the State of the Leader of the Opposition and next you are touching the State of the Leader of the House. So, that even balancing has taken place and I am privileged to be Chairman at a time when this House has presidents of the two leading parties in the country, the largest democracy.

SHRIMATI NIRMALA SITHARAMAN: So, if wages are to be fixed by different States at different levels and, even within a State, for different zones, it is difficult to think of how the Central Government can fix a wage of Rs.400 and also say, therefore, you know, it should be done for the entire country. Also, it might have been a slip of the tongue. I don't want to pick on it, but I am very tempted. In his speech, I think, he claimed that he travels 500,000 kilometers by road every month.

MR. CHAIRMAN: We can overlook it. This does happen sometimes. I tell you. The Leader of the House made a mention of seven crore and he quickly corrected that it was seven lakhs. So, we can ignore it.

SHRIMATI NIRMALA SITHARAMAN: So, education loans, he had a question to ask on education loans. So, we have already announced measures for education loans in this Budget for helping our youth who have not been eligible for any benefit under Government schemes or policies. We have announced a financial support of Rs.10 lakh for higher education within the country. E-vouchers for this purpose will be given directly to one lakh students every year for an annual interest subvention of 3 per cent of the loan amounts. He also asked a question about Agniveer Scheme. I wanted to highlight that the former Finance Minister has also served as the Home Minister. I am sure he understands the nuance involved in national security. Agniveer is a very reformative step to enhance the capabilities and battle readiness of our Armed Forces. It ensures actually that we have fit soldiers who are on the front line. So, one

Content Page

of the expected outcomes of the Scheme is that Armed Forces will have much younger force by recruiting those in the age group of 17.5 years to 21 years and retaining only 25 per cent, thus reducing the average age of the Indian soldier. Why should we do it? In countries like the US and the UK, soldiers are required to render only two of six years in service because they want to keep the young, fit and agile person at the borders. I hope on matters related to the fitness and battle readiness of the Indian Army or the Armed Forces, we don't do politics because it is something which is going to be critical for this country. We need young, fit and battle-ready young people who are going to be trained. In fact, I was going to bring in here one of the news items which had come in the recent last two days about how in terms of fitness and in terms of skills acquired, which are so required at the borders, Agniveer people have come out with flying colours. Studies have proved it. So, this is a scheme which is very important, and we need to have greater sense of looking at the national interest, rather than just take policies on some other consideration.

Sir, I would like to remind that in 2014, the hon. Prime Minister Modi reviewed the situation. I got into Defence only later, in 2017, and, therefore, with some interest, I went back to look at the earlier periods also. In 2014, the Indian Armed Forces, particularly the Army, did not even have the bulletproof vests. We had to panic-buy and give them. And in that, there was the role of Manohar Parikar*ji* and Arun Jaitley*ji*, to make quick procurements, and we had to procure it from elsewhere. But today, in our country, we produce bulletproof vests, which are good enough for our Army, and they feel that it has given them the sense of security. Not just the bulletproof vests, it is also a truth that in India, at that time, for 10 years, major defence procurements did not happen. And, this is not a fiction that I am telling you. In the House, the Defence Minister then had said, "We cannot procure it because we don't have the money." So, Agniveer is a scheme which we brought in with a great sense of commitment to keep our Armed Forces battle ready and to see that young and fit people get into the Army. I do not think there is a need for us to unnecessarily worry that this is causing some kind of a distortion; not at all. It is with the acceptance of the Armed Forces that it has been brought in. *...(Interruptions)...* I think I have addressed the four issues that he had raised. The fifth one is about NEET. The hon. former Minister is a lawyer. Probably, he spoke one day before the final judgment came from the Supreme Court on the NEET exam, and, therefore, the verdict which was given by the Supreme Court, he probably would not have been aware. The Supreme Court did not scrap the NEET exam. It observed that there is no material at the present stage to indicate any systemic leak. That is about the NEET exam leakages. But, abolition of NEET, I am afraid to say, was triggered even

before the leak issue came up. So, I want to highlight some of the features. When was the NEET exam notified? For the benefit of all our hon. Members, I would like to inform that NEET was notified in December 2010, with its implementation. Who was leading the implementation at that time? It was led by the then DMK Minister Gandhiselvan, who served as the MoS for Health and Family Welfare, as part of the Congress-led UPA-II Government. So, it was brought at that time. *...(Interruptions)...* The Supreme Court, while talking about the NEET, didn't take care of it. *...(Interruptions)...* Thank you, Mr. Wilson. *...(Interruptions)...* And, that is why it is running even now with a stay. *...(Interruptions)...* Sir, I want him to not interrupt me and misunderstand. This is not done. In 2012, the UPA-2.0 introduced NEET Undergraduate Examination for medical admissions. And in 2013, the first exam took place. All this happened during the UPA. In 2013, the exam took place. When the Gazette notification of 20th December, 2010, was challenged in the Supreme Court, both the lawyers of the Medical Council of India and UPA's Additional Solicitor General of India defended NEET. December '20 was the time when Gazette notification was issued, and that Gazette was challenged in the Supreme Court. At that time, both the lawyers of the Medical Council of India and the ASG of the UPA Government defended NEET, saying this was an effort to streamline the admission process. *...(Interruptions)...* Sir, the ASG then stated that the earlier system of multiple examinations was neither in the national interest, nor in the interest of maintaining the standards of medical education, nor did it serve the interest of the poor middle-class students who had to buy and fill forms of several examinations and travel across the country to appear in the examinations.

5:00 P.M.

They had to take multiple examinations. NEET does not cause disadvantage to anyone. Sir, NEET does not cause disadvantage to anyone. It expands opportunities. Tamil Nadu students secure 85 per cent of the seats with 69 per cent reservation, which is upheld in Tamil Nadu. With that reservation intact and with this process of NEET, with 85 per cent of the seats within Tamil Nadu and 15 per cent of all seats from all States put together, they can go for the 15 per cent seats to any State that they want. So, Tamil students benefit from all-India quota in other States also. The former Finance Minister talked about NEET. I also want to underline this fact that in 2011, when the DMK rule concluded, Tamil Nadu had just 1,945 medical seats. Presently, there are 10,425 medical seats, a remarkable surge of 8,480 seats in the past 11 years.

Sir, NEET has ensured cost-effective medical education for families. Certainly, it has hurt some vested interests, particularly those in the medical education field because, no longer, selling of medical seats is possible. And, therefore, it has hurt a lot of people. That is why, a particular lobby was actively against NEET even before this NEET leak issue has come up. Sir, in the year 2022-23, 12,997 Tamil Nadu Government school students wrote the NEET exam, and, of them 3,982 students passed it. It is noteworthy that the pass percentage has increased from 27 per cent in the last year to 31 per cent. So, I want to say, before NEET came in, only a few students from few schools in selected regions of Tamil Nadu could get medical seats. Now, it is across the board. I don't know if you will permit me, I want to mention names of a few Government school students from Tamil Nadu, belonging to very humble backgrounds and rural areas, who have passed the NEET examination over the last few years. Please allow me to mention the names.

Young girl, Kanimozhi from Needur, Mayiladuthurai got in 2023. She is the daughter of a labourer, *kuli thozhilali*, who is a temporary taxi driver. He also works as a temporary taxi driver. Annapoorani from a place called Singampunari, Sivaganga District, the District from where our former Finance Minister hails. That girl has also managed to get in. She is the daughter of a construction worker. It was again in 2023. Next is Arivunithi. Viralimalai is the place from where he qualified. It is in Pudukkottai District. He is son of a labourer, who is also a *kooli thozhilali*. He also got in 2023. Divyabarathi got in from a place called Thalavadi in Erode District. She is daughter of a labourer, again, a *kooli thozhilali*. Again, it was in 2023. Next is Kaviarasan from Karambakkudi in Pudukkottai District. He is the son of a farm labourer. Jeevith Kumar from Periyakulam, Theni, and, he is the son of a goat rearer, shepherd. He got in 2020. Next is Kavipriya from Cheyyar. Daughter of a farmer, she got in 2022. Santhanam from Dharmapuri. Son of a farm labourer, he got in 2022. Ramya from Karamadai in Coimbatore. She is a Scheduled Tribe. A particular tribe which is very disadvantaged in Tamil Nadu is called Irular. She is an Irular candidate and daughter of a labourer. ...*(Interruptions)*... Yes, it is on the Budget. Because the former Finance Minister asked about it, I am duty bound to answer it.

I may get the name wrong of the last candidate who I want to name here. She is from Karamadai, Coimbatore. Pirusica, I may be wrong with the name. She is the daughter of a tailor. Now, are these not success stories of NEET? Are these not students from rural areas? Are these not students who belong to the lowest strata? Construction workers, coolie workers, farmers, taxi drivers, their children are coming through NEET.

SHRI G.K. VASAN:*

MR. CHAIRMAN: Nothing will go on record, Mr. Vasan. You are a very senior Member. ...*(Interruptions)*... No, nothing will go on record. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir, I come to the last point and I will conclude. ...*(Interruptions)*...

SHRI TIRUCHI SIVA:*

SHRI N.R. ELANGO:*

MR. CHAIRMAN: Please, please. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Hon. Members, I am extremely indulgent when you speak. But when Finance Minister speaks, ...*(Interruptions)*... No, she is not yielding. ...*(Interruptions)*... No, no; please take your seat. ...*(Interruptions)*... Mr. Tiruchi Siva has done the right thing. Please take your seat.

SHRIMATI NIRMALA SITHARAMAN: Sir, the debate has happened. All Members have spoken. Whoever was allowed by the Chair, spoke. Five questions were asked specifically by the former Finance Minister. I am giving him answers. I wish, with your support, all Members can, at least, listen to the answers that I want to give.

MR. CHAIRMAN: Please, Madam.

SHRIMATI NIRMALA SITHARAMAN: Sir, the last point. The former Finance Minister asked a couple of questions. Again, most Members are saying: What has this got to do with the Budget? Why do you want to answer on this? Why do you want to answer on that? But these were the questions raised. I don't know if they are related to Budget, but because these were raised during the Budget debate, I am answering. Questions were raised, and I am quoting the former Finance Minister from the YouTube. I quote, "I ask: Why does the UPSC have to play a role in the appointment of the DGP of a State? Why should a State Government not appoint the Vice-Chancellor of State Universities?" Of course, people can say why you are answering

---

* Not recorded.

these questions; these are not on Budget. But because he was asking, I am answering them here. Sir, I am indeed appalled that a very respected senior advocate, I am not an advocate, but with due respect...

MR. CHAIRMAN: All senior advocates are respectable.

SHRIMATI NIRMALA SITHARAMAN: Yes, Sir. So, he has raised a question saying ...

MR. CHAIRMAN: And you may not be aware, hon. Finance Minister, I am a senior advocate under suspension. *...(Interruptions)...* No, no; Mr. Praful Patel, I am a senior advocate, and Mr. Bhupendra Yadav knows, under suspension, because if you hold an office like this, your *sanad* is suspended during that period. So, I suffered, I would tell the Leader of the Opposition, two things in 2019. When President issued warrant -- imagine warrant to a senior advocate -- appointing me as Governor, this lead to suspension of my *sanad* also. So, you have respect, I am sure, for all senior advocates, whether under suspension like me, and not otherwise. Please, go ahead. *...(Interruptions)...*

DR. JOHN BRITTAS: This is the reason you suspended us! *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Sir, I am actually appalled because...

MR. CHAIRMAN: But the hon. former Finance Minister had raised two very valid questions. One, why should, in the appointment of DGP, the UPSC come into picture? And the same he said about Vice-Chancellors. You say that you want to respond.

SHRIMATI NIRMALA SITHARAMAN: I would want to respond, Sir.

MR. CHAIRMAN: Please go ahead.

SHRIMATI NIRMALA SITHARAMAN: Sir, hon. former Finance Minister has used this platform of vibrant democracy. I think he has misrepresented the situation to an extent that it goes to contradict the judicial verdict of the Supreme Court itself. On both counts, the guidelines, which have emanated from the hon. Supreme Court, are very clear. On this issue of appointment of DGP, as to why the UPSC has to play a

role, I just want to highlight that it was in this case of Prakash Singh and Others versus the Union of India, 2006.

This case was decided by the Supreme Court on 22nd September 2006 and it directed in the following words. "The Director General of Police of the State shall be selected by the State Government from amongst the three senior-most officers of the Department who have been empanelled for promotion to that rank by the Union Public Service Commission." The State fixes up on three candidates and sends the panel. It is the UPSC which decides that. This is the verdict of the Supreme Court in Police reform related case in which policeman Prakash Singh and others have gone to the Supreme Court. And in that, it clearly says that it is the UPSC. This is one.

SHRI RANDEEP SINGH SURJEWALA: Sir, I have a point of order.

MR. CHAIRMAN: What is your point of order? Come to the point of order. Don't make a speech.

SHRI RANDEEP SINGH SURJEWALA: Sir, if the Supreme Court decided that yardstick is the criterion, why has the Government not followed it in the case of Election Commission of India when there was a clear-cut directive?

MR. CHAIRMAN: Everything you say Mr. Randeep Singh Surjewala is irrelevant. Everyone is aware of the judgment. ...*(Interruptions)*... No; not like this. He had to speak. ...*(Interruptions)*... Look here, I take it as a very serious situation. Has the former Finance Minister while asserting, 'Why are you having role of UPSC in the appointment of DGP' misrepresented the situation? According to the present Finance Minister, the former Finance Minister totally misrepresented it. But there is a categorical judgment of the Supreme Court in the case of Prakash Singh and the directive is categorical. The State Government will select the DGP only out of a panel that is approved by the UPSC. This is a settled issue. Everyone knows about it. I am sure as and when former Finance Minister will be there...*(Interruptions)*... I take a very serious view of it. ...*(Interruptions)*... No. ...*(Interruptions)*... Hon. Members, I take a very serious view of it, because I have indicated that this House cannot be used to emanate information by way of misrepresentation, particularly a Supreme Court judgment which is known to one and all by and large and that too by a senior advocate. I take note of it. You kindly put the judgment on the Table of the House. ...*(Interruptions)*... Nothing is going on record, Digvijaya Singh *ji*. ...*(Interruptions)*... She is not yielding.

Content Page

श्री दिग्विजय सिंहः महोदय, माननीय चिदम्बरम जी भी काफी प्रतिष्ठित वकील हैं। वे होम मिनिस्टर भी रह चुके हैं। तो जब वे यहाँ पर उपस्थित रहें, क्या आप उन्हें अपना स्पष्टीकरण देने का मौका देंगे?

श्री सभापतिः बिल्कुल ठीक है। माननीय सदस्यगण, दिग्विजय सिंह जी ने बहुत महत्वपूर्ण बात कही है। यह एक charge है कि पूर्व वित्त मंत्री ने सदन के समक्ष महत्वपूर्ण तरीके से यह कहा है कि DGP बनाने का अधिकार राज्य सरकारों का ही है और आप Union Public Service Commission को क्यों बीच में ला रहे हैं? उनका direction साफ है कि you are doing this because you want to control States. Imputation यही है। The present Finance Minister says that this is being done not by any executive order. This is emanating from a judgment of the Supreme Court that was imparted in 2006 and the judgment is categorical. I am sure every lawyer knows it that appointment can take place only out of a panel approved by the UPSC.

I agree to your suggestion, and we will put it to former Finance Minister in what circumstances, while being Senior Advocate, he could misrepresent the situation so gravely to misinform the nation at large. We will put it to him. I agree to your suggestion.

SHRIMATI NIRMALA SITHARAMAN: Sir, just to be sure, I want to re-read the verdict of the court. On 22nd September, 2006, the Supreme Court directs thus, and I quote, "The Director-General of Police of the State shall be selected by the State Government from amongst the three senior-most officers of the Department who have been empanelled for promotion to that rank by the Union Public Service Commission." Sir, that is about DGP. Now, I come to the issue of Vice-Chancellors of State Universities. The Supreme Court of India again in a judgment in State of West Bengal versus Anindya Sundar Das and others in 2022, asserted and I quote, "Regulation 7.3 of UGC (Minimum Qualifications for appointment of Teachers and Other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations 2018...

MR. CHAIRMAN: Is it UGC or UPSC?

SHRIMATI NIRMALA SITHARAMAN: Sir, it is UGC, University Grants Commission. ...*(Interruptions)*... Regulation 7.3 of UGC (Minimum Qualifications for appointment of Teachers and Other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations 2018 provides for the

minimum qualifications of a VC, selection procedure and the appointment procedure. In case of a conflict between the State legislation and the Central legislation, Central legislation shall prevail by applying the rule/principle of repugnancy as enunciated in Article 254 of the Constitution. *...(Interruptions)...* Sir, you are a senior advocate. *...(Interruptions)...* Even though I am not an advocate, I am sure you are going to be conscious of what I am talking of. *...(Interruptions)...* It is very well for the Members to be conscious of, but don't they have trust in you? *...(Interruptions)...* You are the Chairman of the House. *...(Interruptions)...* More importantly, you are a senior advocate of the Supreme Court who is also the Chairman of the House. I wish the Members give you that much of trust and faith in what they are saying. *...(Interruptions)...* Therefore, any appointment as a Vice-Chancellor contrary to the provisions of the UGC Regulations can be said to be in violation of the statutory provisions, warranting a writ of *quo warranto*. *...(Interruptions)...* Sir, how do we, therefore, countenance a former Finance Minister coming to the people at large and talking about dilution of federalism when it is clear that when there is a conflict between the two, the Central legislation is the one which is going to prevail under Article 254? Therefore, I just want to highlight a field which is occupied by the judgment of the Supreme Court in these matters to which, by virtue of being a Senior Advocate, the hon. former Finance Minister should be more aligned with the judgment. I wish to indicate to the House that these judgments and the spirit which is caught in these judgments are very important. Therefore, when he is referring as to why the DGP should be appointed by UPSC, why the Vice-Chancellor should be appointed by the UGC and so on, so much of legal material is available. Even if the hon. Members are suggesting that contradictory judgments are there or Judges are reconsidering it, all that apart, when even those are taken on board, when it is *sub judice* before a different bench, when it is so clearly being legally scrutinised, how can we come here and say no, it has to be done and why should the State not do it? No, Sir.

These are matters being taken up as the hon. Member, Wilson is highlighting. *...(Interruptions)...*

MR. CHAIRMAN: I appreciate. *...(Interruptions)...* Yes, hon. Finance Minister. *...(Interruptions)...*

SHRIMATI NIRMALA SITHARAMAN: Yes, these are being taken up by the courts. But, here to come and assert a final word is amazing. Thank you very much, Sir.

MR. CHAIRMAN: Now, Dr. L. Murugan. *...(Interruptions)...* Nothing is going on record. *...(Interruptions)...*

MOTION FOR SUSPENSION OF RULE 272

MR. CHAIRMAN: Dr. L. Murugan to move the following motion:

> "That the Rule 272 of the Rules of Procedure and Conduct of Business in the Council of States in its application to consideration of the Demands for Grants of the related Ministries/Departments for the year 2024-25 by Department Related Standing Committees during the current Session of Rajya Sabha, be suspended."

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I move:

> "That the Rule 272 of the Rules of Procedure and Conduct of Business in the Council of States in its application to consideration of the Demands for Grants of the related Ministries/Departments fo the year 2024-25 by Department Related Standing Committees during the current Session of Rajya Sabha, be suspended."

The question was put and the motion was adopted.

SHRI JAIRAM RAMESH (Karnataka): Sir, why are you moving this? *...(Interruptions)...*

SHRI SAKET GOKHALE (West Bengal): Sir, I have a point of clarification. *...(Interruptions)...*

MR. CHAIRMAN: Now, 'Discussion on the working of the Ministry of Housing and Urban Affairs.' Shri Ghanshyam Tiwari to raise a discussion. *...(Interruptions)...*

SHRI SAKET GOKHALE: Sir, she did not answer. ...*(Interruptions)*... A white paper on West Bengal.....*(Interruptions)*...

MR. CHAIRMAN: Mr. Saket, take your seat. ...*(Interruptions)*... One minute. ...*(Interruptions)*... If the hon. Minister has not responded to something which you specifically argued, there is a mechanism. ...*(Interruptions)*... Come to my Chamber, I will tell you the mechanism but for the last time. ...*(Interruptions)*... Now, Shri Ghanshyam Tiwari. ...*(Interruptions)*... Nothing is going on record except what Mr. Tiwari says. ...*(Interruptions)*... Shri Ghanshyam Tiwari to raise a discussion on the working of the Ministry of Housing and Urban Affairs.

श्री घनश्याम तिवाड़ी : माननीय सभापति महोदय, मैं केन्द्रीय...

MR. CHAIRMAN: Ghanshyam*ji*, one minute. ...*(Interruptions)*... Mr. Tiruchi Siva. ...*(Interruptions)*... Hon. Members, I have to make an announcement.

RESIGNATION BY MEMBER

MR. CHAIRMAN: I have to inform Members that I have received a letter today, the 31st of July, 2024, from Shrimati Mamata Mohanta, Member, representing the State of Odisha, resigning her seat in the Rajya Sabha. Hon. Members, she has resigned her seat by writing to the Chairman under her hand and handed personally to me. The same I find to be constitutionally in order. I have accepted the resignation of Shrimati Mamata Mohanta, Member representing the State of Odisha with immediate effect.

DISCUSSION ON THE WORKING OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

MR. CHAIRMAN: Shri Ghanshyam Tiwari to start.

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय सभापति महोदय, वित्त वर्ष 2024-25 केकेंद्रीय बजट में आवास और शहरी मामलों से संबंधित विषय पर हम चर्चा प्रारंभ कर रहे हैं।

(**उपसभापति महोदय** *पीठासीन हुए।*)

Content Page

माननीय उपसभापति महोदय, मैं निवेदन करना चाहूंगा कि इस साल के बजट में शहरी विकास और आवास पर भारत सरकार ने जितना बड़ा ध्यान दिया है, ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* सदन में शांति रखें।

श्री घनश्याम तिवाड़ी : उसके पहले इस प्रकार का वर्णन नहीं किया गया था। यह बजट "विकसित भारत, 2047" के लिए है और इसकी जीवन रेखा भारतीय शहरों के बीच में से होकर गुजरती है। अगर हम 2047 में विकसित भारत बनाना चाहते हैं, तो विकसित भारत के लिए हमको विकसित शहर भी बनाने होंगे, क्योंकि माननीय उपसभापति महोदय, हम देख रहे हैं कि आज़ादी के समय ...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्यगण, please take your seat. *...(Interruptions)...* Be silent, please. *...(Interruptions)...* माननीय तिवाड़ी जी।

श्री घनश्याम तिवाड़ी : माननीय उपसभापति महोदय, विकसित भारत के लिए हम 2047 को ध्यान में रख कर चलते हैं, तो शहरों का विकास प्राथमिक आवश्यकता है। महोदय, बजट पेश होने के बाद नीति आयोग की बैठक हुई और नीति आयोग की बैठक में यह तय किया गया कि अगर भारत को वर्ष 2047 तक विकसित भारत का लक्ष्य प्राप्त करना है, 30 ट्रिलियन अमेरिकी डॉलर की अर्थव्यवस्था हासिल करनी है और 18,000 से 20,000 अमेरिकी डॉलर की प्रति व्यक्ति आय करनी है, तो शहरी क्षेत्रों में विश्व स्तरीय बुनियादी ढांचे और सुविधाओं का निर्माण करना होगा। इस सरकार ने जो अपना काम प्रारम्भ किया ...(**व्यवधान**)... सर, हाउस ऑर्डर में नहीं है।

MR. DEPUTY CHAIRMAN: Hon. Members, please take your seats. *...(Interruptions)...* आप अपनी बात बोलें।

श्री घनश्याम तिवाड़ी : माननीय उपसभापति महोदय, जब भारत सरकार ने यह तय किया और नीति आयोग ने तय किया कि विकसित भारत के लिए भारत के शहरों का विकसित होना ज़रूरी है, तो सरकार ने 2024-25 के बजट में जो प्रावधान किए हैं, वे प्रावधान उसी प्रकार से हैं। महोदय, हम देखते हैं कि भारत की आज़ादी के समय 80 प्रतिशत आबादी ग्रामीण क्षेत्रों में निवास करती थी, 20 प्रतिशत लोग शहरों में रहते थे। आज स्थिति यह है कि 35 परसेंट से अधिक और कुछ राज्यों में तो 40 परसेंट से अधिक आबादी शहरी क्षेत्रों में रह रही है और कुछ शहरों में निरंतर जो बाहर से आने जाने वाले लोग हैं, उस आबादी को देखते हुए शहरी क्षेत्रों में बहुत प्रकार की समस्याएं उत्पन्न हो गई हैं। शहरों में मकान की समस्याएं हैं, लोग इतनी महंगी ज़मीन लेकर मकान बना कर नहीं रह सकते, शहरों में ट्रांसपोर्ट की समस्या है, शहरों में पेयजल की समस्या है, शहरों में पार्किंग की समस्या उत्पन्न हो रही है, शहरों में आवागमन के साथ-साथ पब्लिक ट्रांसपोर्ट की बहुत बड़ी समस्याएं पैदा हो रही हैं। जब तक उन सारी समस्याओं का समाधान नहीं करेंगे, तब तक शहर विकसित नहीं होंगे और वे विकसित शहर भारत के विकास की जीवन रेखा

नहीं बन सकेंगे। भारत सरकार ने इन बातों को ध्यान में रखकर जो बजट पेश किया है, उसमें पहला काम किया है - नियोजित शहरी विकास पर विशेष ध्यान। शहरों का जो विकास है, वह नियोजित तरीके से होना चाहिए और उस नियोजित शहरी विकास के लिए भारत सरकार ने इस बार के अपने बजट में 82,576.57 करोड़ रुपए खर्च करने का प्रावधान किया है - जबकि 2013-14 में 1,468.20 करोड़ था - जो कि उस निवेश का 55 परसेंट ज्यादा है। भारत सरकार ने अपने बजट में शहरी आवास-विकास के लिए इस प्रकार का काम किया है, उसके अंतर्गत इस प्रकार की योजनाएं बनाई जाएंगी कि शहरों का एक क्रमबद्ध रूप से विकास हो। आज शहरों का विकास बेतरतीब तरीके से हो रहा है। शहरों का विकास जिस प्रकार से हो रहा है और एक शहर न बनकर शहर में उप-शहर बनते जा रहे हैं। शहरों का जो विकास होना चाहिए, वह विकास उस तरीके से नहीं हो रहा है, इसलिए भारत सरकार ने 82,576 करोड़ रुपए इस साल करने का तय किया है, ताकि 14 बड़े शहर, जो 30 लाख से अधिक जनसंख्या के हैं, उनका और 100 अन्य शहरों का समुचित रूप से विकास हो, उसके लिए इस बात का प्रावधान किया गया है। दूसरा बड़ा काम यह किया गया है कि शहरी परिवहन व्यवस्था और विकास के पैमाने पर विशेष ध्यान दिया गया है। आज सबसे बड़ी समस्या शहरों में परिवहन की है। जो बसें चलती हैं, उन सारी बसों में बहुत भीड़ होती है, सुबह ऑफिस टाइम पर आने और जाने के समय इतनी सारी समस्याओं का सामना करना पड़ता है, उनको बैठने के लिए स्थान भी नहीं मिलता। उसी प्रकार जिन शहरों में मेट्रो है, उन मेट्रो में भी यही स्थिति रहती है, इसी प्रकार आसपास के गांवों से या छोटे शहरों से जो लोग बड़े शहरों में आते हैं...उनके लिए इस प्रकार की समस्या रहती है। उसको दूर करने के लिए भारत सरकार ने तय किया है कि 30 लाख से अधिक 14 शहरों में ट्रांजिट उन्मुक्त, ट्रांसशिप उन्मुक्त विकास योजनाओं को शुरू करेंगे। इसमें ई-बसेज़ के लिए 1,300 करोड़ रुपयों का प्रावधान किया गया है, जिसमें इन शहरों में 1,300 ई- बसेज का भारत सरकार प्रावधान करेगी। उसी प्रकार मेट्रो के लिए, जो पिछला प्रावधान 20 हजार 950 करोड़ रुपये का था, उसको बढ़ाकर 21,247.94 रुपये कर दिया गया है। इसका मतलब यह है कि भारत सरकार यह चाहती है कि शहरों में उनका विकास इस ढंग से हो कि transit system के माध्यम से ठीक प्रकार से विकास हो जाए। मेट्रो का विकास हो, ऐसे ही यातायात का विकास हो, पॉल्यूशन न हो, इसलिए ई-बसेज़ की ओर ध्यान दिया गया है। ई-बसों के लिए भारत सरकार ने प्रधानमंत्री ई-बस योजना के अंतर्गत 1,300 करोड़ रुपये का प्रावधान किया है और इस प्रकार से यह काम करके उन्होंने 20 हजार 950 करोड़ रुपये के बजाय मेट्रो के लिए 21,247.94 करोड़ रुपये तय किए हैं।

महोदय, इसके साथ-साथ शहरी जीवन के विकास को आरामदायक बनाने के लिए और लोगों की पहुंच तक बढ़ाने के लिए सरकार ने तीन योजनाओं का प्रावधान किया है। पहला, रेन्टल- इस प्रकार के भवनों का निर्माण किया जाए, उनको प्रोत्साहन दिया जाए कि जो लोग मकान नहीं खरीद सकते, जो ज्यादा किराया देकर नहीं रह सकते, तो जो सरकार ने रेन्टल स्कीम तय की है, उसके अंतर्गत वे अपना मकान लें और मकान लेकर रह सकें। पहली बार भारत सरकार ने rental hospitality scheme चालू की है। मैं इसका स्वागत करता हूं। इसी प्रकार से दो काम और किए हैं। साप्ताहिक हाट लगाने का काम किया है। एक क्षेत्र से इतनी दूर जाकर आप सामान नहीं ला सकते, ले जा नहीं सकते। इस सुविधा के लिए साप्ताहिक हाट लगाने का काम सरकार ने किया है और सौ शहरों में इस प्रकार के हाट के कार्यक्रम होंगे, तो लोगों को एक स्थान

पर यह सुविधा मिलेगी। तीसरी बात यह है कि सड़को पर व्यापार करने वाले लोग, ठेला लगाने वाले लोग हैं, तो हम जगह-जगह देखते हैं और यहां तक कि क्नॉट प्लेस में देखते हैं और सारे शहरों में देखते हैं कि किस प्रकार से चाट का ठेला लगाते हैं, कई कचौड़ी के ठेले लगाते हैं, कई फलों के ठेले लगाते हैं, उन सब लोगों को सड़कों पर सुविधाजनक व्यापार करने की सुविधा प्राप्त हो सके और एक सामान्य आदमी कम पूंजी लगाकर शहर में अपनी कमाई कर सके और शहर में जो लोग हैं, वे सस्ती चीजें और सुविधापूर्वक चीज़ सड़क पर जाकर प्राप्त सक सकें, इसके लिए यह तीसरी योजना भारत सरकार ने प्रारंभ की है और सरकार ने इसके लिए तीन हजार करोड़ रुपये तय किए हैं। शहरी कायाकल्प और सतत विकास की अमृत योजना के अंतर्गत 5 हजार 200 करोड़ रुपये से बढ़ाकर 8 हजार करोड़ रुपये का निर्णय किया है। इस प्रकार लगातार पैसा बढ़ रहा है और यह चिंतन के साथ बढ़ रहा है कि शहरों में जो स्थिति है और उसमें आवास और विकास की जो स्थिति है।

महोदय, मैं निवेदन करना चाहूंगा कि सरकार ने दो प्रकार के लोगों के लिए, 1 करोड़ लोगों के लिए आवास की व्यवस्था करने का काम तय किया है। उनमें 3 हजार करोड़ रुपये, जो अल्प आय वर्ग के लोग हैं, उन लोगों को सस्ता मकान मिल सके, इसके लिए, और 1 हजार करोड़ रुपये मध्यम वर्ग के लोगों के लिए मकान मिल सके, इसके लिए तय किया है, तो आवास के लिए तीन स्कीम्स हो गईं। पहली रेन्टल स्कीम है, जिसको सरकार बढ़ावा देगी कि कोई किराए का मकान देने के लिए मकान बनाए, उसके लिए सहायता देगी, मकान को एक निर्धारित रेट पर किराए पर दे, उसके लिए स्थान देगी, तो जो कम आय वर्ग वाले लोग हैं, जो शहर में आकर अपनी रोजी-रोटी कमाना चाहते हैं और जिनके कारण जीडीपी बढ़ती है, तो वे लोग यहां पर आकर काम कर सके, उनके लिए यह स्कीम है।

दूसरा, बड़े-बड़े शहरों में आम आदमी के लिए मकान लेना, मध्यम वर्ग के लिए लेना, अल्प आय वर्ग के लिए लेना बहुत मुश्किल काम है, इसलिए सरकार ने दो स्कीम, एक 3 हजार करोड़ की और दूसरी 1 हजार करोड़ की, 1 करोड़ मकान के लिए तय की है। मैं समझता हूं कि पहली बार इतना बड़ा कदम भारत सरकार ने उठाया है। इसके लिए मैं माननीय मंत्री महोदय को धन्यवाद देना चाहता हूं, हमारे जो वित्त मंत्री जी और हमारे माननीय प्रधान मंत्री जी, जिनके नेतृत्व में काम चल रहा है, उनको भी मैं बहुत-बहुत धन्यवाद देना चाहता हूं।

उपसभापति महोदय, शहरी कायाकल्प और सतत विकास — शहरों में सीवरेज की समस्या है, शहरों में पानी की समस्या है, शहरों में पानी निकासी की समस्या है, शहरों में पेयजल की समस्या है, शहरों में बिजली के कनेक्शन्स की समस्या है, इन समस्याओं के समाधान के लिए अमृत योजना सरकार ने प्रारम्भ की है। हम अमृत काल में हैं, तो इस अमृत योजना के लिए भी सरकार ने इतना बड़ा प्रावधान किया है, जिससे कि सामान्य जो काम की चीजें हैं, जो आम आदमी के उपभोग की चीजें हैं, उनमें उनको दिक्कत नहीं हो, ईज़ ऑफ लिविंग हो, उसकी लाइफ, उसका जीवन सुखद प्रकार से चले, उसके लिए व्यवस्था की गई है।

उपसभापति महोदय, जब प्रधान मंत्री जी ने शपथ ग्रहण की थी, उसके बाद उन्होंने स्वच्छ भारत मिशन का आगाज़ किया था। आज हम देखते हैं, पहले हम रेलवे में जाते थे और सुबह-सुबह रेल जब शहरों के बीच में से या गांवों के बीच में से गुजरती थी, तो रेल की पटरियों के दोनों तरफ लोग बैठे हुए दिखाई देते हैं। अब हम जाते हैं, तो लोग दिखाई नहीं देते हैं। जब हम सड़कों पर

जाते थे, तो कई लोग गाड़ी सड़क के किनारे खड़ी करके खड़े हुए दिखाई देते थे, लेकिन अब वे दिखाई नहीं देते हैं। अब लोगों में एक संस्कार भी आया है, लोगों में एक भावना भी आई है, लोगों में एक प्रेरणा भी आई है। उसी के अनुरूप सरकार ने शहरों में इस प्रकार का काम शुरू किया है, जिसमें उनको अमृत योजना का लाभ मिल सके। उपसभापति महोदय, इसके लिए 5,000 करोड़ रुपये आवंटित किए गए हैं। वित्त वर्ष 2023-24 में संशोधित अनुमानित 555 करोड़ की तुलना में 95 प्रतिशत की वृद्धि की गई है। सरकार ने इसमें बहुत बड़ा काम किया है। इसी प्रकार से शहरी गरीबों के लिए आजीविका के निर्माण के लिए बहुत बड़ा काम किया है। इसके लिए करीब 300 करोड़ रुपये दिए गए हैं। स्वयं सहायता समूह के निर्माण के माध्यम से 78 लाख शहरी गरीब परिवारों को आर्थिक रूप से सशक्त बनाया है। कौशल प्रशिक्षण और उद्यमिता के माध्यम से 38 लाख से अधिक आजीविकाएं बनाई हैं। साथ ही शहरों में 2 हजार स्थाई आश्रय स्थलों का निर्माण किया है। मोदी सरकार यह विश्वास दिलाती है कि इस योजना के तहत शहरी गरीबों के लिए वित्तीय और सामाजिक समावेशन का उच्चतम स्तर सुनिश्चत करने के लिए निरन्तर काम करेगी। सरकार ने तय किया है कि जिनके पास रहने के लिए मकान नहीं हैं, तो 2 हजार आश्रय स्थल बनाए जाएंगे, जहां पर लोग जाकर रह सकते हैं। लोगों को पटरी पर सोने की आवश्यकता नहीं है, लोगों को रेलवे प्लेट फार्म पर सोने की आवश्यकता नहीं है, लोगों को अब सड़क के किनारे किसी पेड़ के नीचे सोने की आवश्यकता नहीं है। भारत सरकार शहरों में आश्रय स्थल बनाएगी कि आप काम करो, वहां से सुबह नहा-धोकर जाओ, काम पर आओ, फिर वापस आकर, इन आश्रय स्थलों में आकर आप रुक सकते हैं, इस तरह की व्यवस्था भारत सरकार ने की है। यह अनोखी व्यवस्था है। इससे पहले इस प्रकार की व्यवस्था करने की बात किसी सरकार ने सोची नहीं थी। उपसभापति महोदय, इसलिए मैं कहना चाहता हूं कि बिना शहरी विकास के काम नहीं होगा। जो सबसे बड़ी समस्या शहरों में है, वह भूमि संबंधी विवाद की समस्या है।

उसने जीरो सेट बैक पर मकान बनाया है या पीछे बनाया है, आपने एन्क्रोचमेंट की है या नहीं की है, आपने नगर निगम से, नगर परिषद से, विकास प्राधिकरणों से अनुमति प्राप्त की है या नहीं की है, आपका पट्टे का मकान है या कब्ज़े का मकान है, आपका नाप सही है या नहीं है, इन सब बातों की बहुत बड़ी समस्या है। उन समस्याओं को दूर करने के लिए सरकार ने शहरी भूमि के अंतर्गत एक नीति निर्धारित करना तय किया है। इसके अंतर्गत सरकार मकानों का, जमीनों का जीपीएस सिस्टम से डिजिटलाइजेशन करके एक नक्शा बनाएगी, उनका नाप करेगी और उनके स्वामित्व का निर्धारण करेगी। वह सारा डिजिटल होगा और उस आदमी को कहते ही यह सूचना प्राप्त हो जाएगी कि यह मकान किस प्रकार का है।

महोदय, यह जो शहरों में रोज-रोज तोड़-फोड़ होती है, रोज-रोज एन्क्रोचमेंट की समस्याएं होती हैं, उन सारी समस्याओं का समाधान करने के लिए सरकार ने यह कदम उठाया है। उपसभापति महोदय, मैं आपसे निवेदन करना चाहूंगा कि सरकार ने पहली बार केवल सोचना और सोचने के बाद उस पर काम करना करके दिखाया है।

महोदय, हम सब जानते हैं कि आज शहरों में किस प्रकार की समस्याएं पैदा हो रही हैं। हम दिल्ली में भी जानते हैं कि यहाँ पॉल्युशन की समस्या है, हम अन्य शहरों के बारे में भी जानते हैं कि वहाँ सीवरेज की समस्या है, हम जानते हैं कि ट्रांसपोर्ट की समस्या है, हम जानते हैं कि सस्ता ट्रांसपोर्ट उपलब्ध नहीं होता है, हम जानते हैं कि जो लोग काम करने के लिए शहर में आते

हैं, उनके लिए शौचालय की समस्या है, उनके सामने पेय जल की समस्या है। महोदय, कोई गरीब आदमी मकान नहीं खरीद सकता है, इसलिए अगर सरकार का यह विचार है कि 2047 तक विकसित भारत बनाना है, तो इसके लिए विकसित शहर बनाने होंगे। यद्यपि शहरों के विकास की सारी जिम्मेदारी राज्य सरकारों की है, लेकिन भारत सरकार ने पहल करके, नीति आयोग से एक निर्णय लेकर कि अगर हमें 2047 तक विकसित भारत बनाना है, तो विकसित भारत की जीवन रेखा भारत के विकसित शहरों के बीच में से होकर निकलेगी, इसलिए उस जीवन रेखा को इतना मजबूत करो, इतना विश्वस्त करो, इतना आयकर देने वाला करो, इतना रोजगार देने वाला करो कि ईज़ ऑफ डुइंग लाइफ में आदमी आराम से जीवन जी सके, इस प्रकार की व्यवस्था करो कि वह कमा सके।

महोदय, इसमें इस चीज़ का भी ध्यान रखा गया है कि शहरों में जनसंख्या बढ़ेगी, इसलिए शहरों का विस्तार किस प्रकार से हो और शहरों में ट्रांसपोर्ट किस प्रकार से हो, शहरों में लोगों को मकान किस प्रकार के मिलें और रोजगार कैसे मिले। भारत सरकार ने इन सब बातों को ध्यान में रखकर शहरी आवास और विकास के लिए 2024-25 के बजट में इनका निर्धारण किया है, उसमें कुछ प्वाइंट्स तय किए गए हैं, कुछ मुद्दे तय किए हैं, जिस पर आम जनता को जो तकलीफ होती है, उस तकलीफ को दूर करके एक समग्र शहरी विकास हो।

उपसभापति महोदय, सरकार का चिंतन एक प्रकार का नहीं, बल्कि समग्र है। उन्होंने कहा है, नीति आयोग ने कहा है कि ग्रामीण क्षेत्रों का विकास हो, लेकिन ग्रामीण क्षेत्रों के साथ-साथ शहरी क्षेत्रों का समग्र, समुचित और संतुलित विकास होना भी जरूरी है। उन शहरों का संतुलित, समुचित और समग्र विकास करने के लिए किन-किन चीजों की आवश्यकता है - वे सभी उन्होंने निर्धारित की हैं और 2024-25 के बजट में भारत सरकार के शहरी विकास मंत्रालय ने उनके लिए मापदंड तय किए हैं, उनके लिए काम करने का तरीका भी तय किया है। इस प्रकार से शहरों के लिए एक संजीवनी देने का काम हुआ है। शहरी जीवन में जो दुविधाएं हैं, जो तकलीफें हैं, उन्हें दूर करके एक संजीवनी देने का काम किया गया है, ताकि उसमें आने वाले लोग रोजगार कर सकें। महोदय, किसी ने कल्पना नहीं की होगी कि छोटा सा काम है, सड़क पर खड़ा होकर ठेले लगाने वाला जो फ्रूट बेचता है, फ्रूट चाट बेचता है, कचौड़ी बेचता है, समोसा बेचता है, चाट-चटनी बेचता है, वह भी उस काम को ठीक प्रकार से खड़े होकर कर सके, अपनी कमाई कर सके, अपने परिवार का पेट भर सके और रात को जाकर सरकार ने जो विश्रामालय बनाए हैं, उन विश्रामालयों में जाकर रह सके - यह भी बहुत महत्वपूर्ण बात है। वह सुबह स्नान करके, इज्जतपूर्वक बाहर निकले और अपना काम करे।

यह चिंतन का एक तरीका है। अंत्योदय से लेकर अभ्युदय तक का तरीका है। अंत में जो आदमी खड़ा है और जो शहर में किसी काम से आ रहा है, उसका अभ्युदय होना है, तो इसके लिए मैं मनोहल लाल साहब को धन्यवाद दूँगा, क्योंकि वे शहरी विकास मंत्री हैं। उनके पास जो अपना गाँव का घर था, वह घर तो उन्होंने डोनेट कर दिया। अब वे शहर में आ गए हैं। वैसे भी शहर में ही रहते थे। वे पहले मुख्यमंत्री बनने से पहले भी शहर में ही थे। शहर में रहने वाले लोगों को जो दिक्कत है, जो दुविधाएं हैं, उन दिक्कतों और दुविधाओं को सुविधाओं में कैसे बदल सकते हैं, इस प्रकार के आठ सूत्री कार्यक्रम के साथ शहरी विकास योजना का भारत सरकार ने प्रावधान

किया है। वह प्रावधान छोटे शहरों और 30 लाख की आबादी से बड़े शहरों के लिए है। इसके बाद इसका विस्तार होगा।

उपसभापति महोदय, मैं माननीय मंत्री महोदय से एक निवेदन करना चाहूँगा। उन्हें बड़ा अनुभव है। वे दस साल तक, चलिए, सवा नौ साल तक ही सही, मुख्यमंत्री रहे हैं। उससे पहले संगठन मंत्री भी रहे हैं, तो उन्हें सारी बातों का ध्यान है। जब तक इसके लिए नगरपालिकाएं, नगर परिषद और विकास प्राधिकरण, इनके कानूनों में संशोधन नहीं होंगे और राज्य सरकारों और भारत सरकार का आपस में समन्वय नहीं होगा, तब तक यह सारा पैसा एकदम समुचित रूप से लगकर 2047 तक की अमृत योजना के अंतर्गत हम विकसित करें, यह मुश्किल होगा। मैं माननीय मंत्री महोदय से निवेदन करना चाहूँगा कि वे कृपया शहरी विकास, जिन्हें अलग-अलग शहरों में स्थानीय निकाय कहते हैं या कुछ और कहते हैं, उन सारे मंत्रियों को बुलाकर, एक बार सभा की जाए कि हम इतना बड़ा पैसा - 86,000 करोड़ रुपये दे रहे हैं, तो उनका समुचित विकास हो।

मैं दूसरी बात कहना चाहूँगा कि शहरों में भूमि अधिग्रहण का काम बहुत मुश्किल काम है। शहरों के आसपास जो किसान रहते हैं, उन किसानों की भूमि पर ये कॉओपरेटिव सोसाइटीज़ मिलकर, पट्टे काटकर, छोटी-छोटी गलियाँ बनाकर, उनमें मकान बनाने से समस्याएं पैदा हो रही हैं। उनमें नाली की व्यवस्था नहीं है। उनमें ड्रेनेज की व्यवस्था नहीं है। अभी हम देखें, तो औसत से कम बरसात है, लेकिन टेलीविजन पर रोज किसी-न-किसी शहर को दिखा देते हैं कि 15 मिनट की बारिश में सड़क पर पानी आ गया। यह पानी निकासी की व्यवस्था, ड्रेनेज की व्यवस्था होनी चाहिए।

तीसरी बात, ये बड़े शहर विस्तृत होते जा रहे हैं, ये सीधे खड़े नहीं हो रहे हैं। जब तक शहर सीधा खड़ा नहीं होगा, तब तक एक शहर के रूप में उसकी इकाई नहीं बढ़ेगी, फिर वह उपनगरों में बन जाएगी। उपनगरों के कारण से शहरी क्षेत्र का समुचित विकास संभव नहीं होगा, इसलिए मैं माननीय मंत्री महोदय से निवेदन करूँगा कि राज्य सरकारों से बात कर। जब तक हम इस सारी योजना को कार्यान्वित करने के लिए एक व्यापक कार्य-योजना प्रारंभ नहीं करेंगे, तब तक यह काम संभव नहीं होगा। मुझे आशा है, क्योंकि माननीय मंत्री जी खूब अनुभवशील हैं। वे इस तरफ प्रयत्न करेंगे। जो इन्हें इतना पैसा मिला है, मैं तो समझता हूँ कि शायद ही किसी शहरी विकास मंत्री को इतना सारा पैसा मिला है, तो इतना सारा पैसा मिलने के कारण से वे इस काम को आगे बढ़ाएंगे। माननीय उपसभापति महोदय, भारत सरकार का चिंतन देखिए। वे एक दिन बजट पेश करते हैं, दो दिन के बाद नीति आयोग की मीटिंग होती है। नीति आयोग की मीटिंग के बाद सारे काम तय हो जाते हैं। इस प्रकार की मीटिंग, जो 25 साल तक भारत का विकास करके, अभ्युदय की ओर ले जाएगी और हम वैभव की तरफ राष्ट्र को ले जाने की कोशिश करेंगे, मुझे दुर्भाग्य से यह कहना पड़ता है कि उसका भी हमारे प्रतिपक्ष के लोगों ने बहिष्कार कर दिया। यह सबसे बड़ी दुविधा की बात है। वे हार को पचा नहीं पा रहे हैं, हार को हजम नहीं कर पा रहे हैं। हार तो हज़म करनी पड़ती है। माननीय जयराम जी, जब तक हार को पचाएंगे नहीं, तब तक बिलबिलाते रहेंगे। ...(**व्यवधान**)...

श्री जयराम रमेश : हार किसकी हुई है? हार 400 पार की हुई है।

श्री धनश्याम तिवाड़ी : हार उनकी हुई है, जो यहां बजट पेश नहीं कर सके। हार उनकी हुई है, जो प्रधान मंत्री जी के बोलने में बाधा प्रकट करते हैं। हार उनकी हुई, जो प्रधान मंत्री जी के बोलने के समय वॉक आउट करके जाते हैं। उपसभापति महोदय, हार उनकी हुई है।

श्री उपसभापति : आप विषय पर बोलें।

श्री घनश्याम तिवाड़ी : इसलिए थोड़ा संतुलन बनाए रखें। लोकतंत्र में जय और पराजय एक सिक्के के दो पहलू हैं। इसलिए शहरी विकास में नीति आयोग में आप इस प्रकार की अड़चन नहीं डालें और उसमें सरकार का सहयोग करने की कोशिश करें। माननीय प्रधान मंत्री जी ने बार-बार कहा है कि हम अब एक दल के लिए नहीं हैं, हम देश के लिए हैं। जब माननीय प्रधान मंत्री आपको बार-बार अपील कर रहे हैं कि हम दल के लिए नहीं, बल्कि देश के लिए हैं, तो आप दलदल से ऊपर उठिए और कमल की तरह खिलिए। ऐसा खिलेंगे, तो भारत के शहर भी खिलेंगे और भारत के शहर भी खिलेंगे, तो भारत के विकास की जीवन रेखा भी खिलेगी। जब जीवन रेखा खिलेगी, तो भारत के शहर दौड़ेंगे और भारत के शहर दौड़ेंगे, तो भारत का विकास दोड़ेगा। जब भारत का विकास दौड़ेगा, तो दुनिया देखेगी और भारत की जीडीपी इसी प्रकार बढ़ती रहेगी। 2047 तक शहरों की जीवन रेखा के माध्यम से हम भारत को एक विकसित और समृद्ध भारत की ओर ले जाएंगे। इसमें हमारे शहरों का योगदान होगा। इसी हिसाब से इस बजट में प्रावधान किए गए हैं। इसी बात के साथ मैं माननीय मंत्री जी को उसके लिए धन्यवाद देता हूं और अपनी बात समाप्त करता हूं। धन्यवाद।

श्री उपसभापति : धन्यवाद, माननीय श्री घनश्याम तिवाड़ी जी। माननीय श्री अजय माकन जी।

श्री अजय माकन (कर्नाटक) **:** धन्यवाद, उपसभापति महोदय। शहरी विकास मंत्रालय से मेरा बड़ा पुराना नाता रहा है। मैं यूपीए 1 में शुरू के तीन वर्ष एमओएस के तौर पर और आखिर के दो वर्ष बतौर कैबिनेट मिनिस्टर रहा। मेरी कोशिश रहेगी कि जो मैंने पांच वर्ष में सीखा है - मैं तथ्यों के आधार पर कुछ कंस्ट्रक्टिव सुझाव और क्रिटिकल एनालिसिस करूं। Purely मेरी कोशिश होगी कि पोलिटिकल लाइन से ऊपर उठकर शहरों का किस तरीके से समुचित विकास हो सके, उसके बारे में मैं कुछ बातें यहां पर रख सकूं।

उपसभापति महोदय, हमारा देश बहुत तेजी से शहरीकृत हो रहा है। जब हम तेजी से शहरीकृत कहते हैं, तो यहां पर छोटे शहरों की संख्या बढ़ती जा रही है और बड़े शहरों के अंदर आबादी तेजी से और आती जा रही है। ये दोनों चीज़ें साथ-साथ हो रही हैं। जब हम यह कहते हैं कि छोटे शहरों की संख्या बढ़ती जा रही है, तो 2001 में हमारे देश में 5,161 शहर थे और 2011 के सेंसेस में ये 7,939 शहर बन गए। यानी सेंसेस के अनुसार 10 वर्ष में हमारे देश के अंदर 4,000 नए शहर आ गए, तो जहां पर हमारे नए शहर बन रहे हैं, वहां पर पुराने शहर दिल्ली, मुम्बई और बड़े-बड़े टीयर 1 टीयर 2 शहरों के अंदर आबादी बढ़ती जा रही है, लेकिन जब हम तेजी से शहरीकृत हो रहे हैं, तो हमारे सामने इन शहरों को मैनेज करने की चुनौतियां सबसे बड़ी हैं। जब चुनौतियां सबसे बड़ी हैं, तो हमें यह समझना पड़ेगा कि हमें किस वर्ग के लिए काम करने की

Content Page

जरूरत है और हम किसके लिए काम करें। यह हमें सबसे पहले समझने की जरूरत है, जो कि मैं माननीय मंत्री जी को कहना चाहता हूं। कई बार हम इन सब चीज़ों में भूल जाते हैं और कई बार हमारे सामने ये सब चीज़ें धुंधली हो जाती हैं।

उपसभापति महोदय, अगर सही मायने में देखें, तो हमारे शहर की आत्मा वे लोग हैं, जो शहर के निर्माणकर्ता हैं, शहर के मजदूर हैं, शहर में काम करने वाले, फैक्टरीज़ में काम करने वाले लोग हैं। वे सुबह घर से निकलते हैं और शाम को जो कमाते हैं, वह खाते हैं। वे हमारे शहर को बनाते हैं। शहर के अंदर यही लोग गरीब हैं। यही लोग शहर के अंदर झुग्गियों में रहते हैं, unauthorized colonies में रहते हैं, स्लम्स में रहते हैं। गांव के अंदर गरीब तो शायद एक बार मरता है, लेकिन शहर के अंदर रहने वाले ये गरीब रोज मरते हैं। क्यों रोज मरते हैं, क्योंकि वे देखते हैं कि यहां पर शहर के अंदर वे गरीबी की हालत में हैं और सबसे अमीर लोग भी उनके सामने वहां पर रहते हैं। जब वे अपने आप को शहर में रहने वाले सबसे अमीर लोगों से कम्पेयर करते हैं, तो शहर के अंदर गरीब और निम्न वर्ग के जो लोग हैं, वे रोज एक तरीके से मृत्यु को पाते हैं। ऐसा हम लोगों का मानना है और इसलिए हमें यह सबसे ज्यादा समझने की जरूरत है।

उपसभापति महोदय, मुझे बीच में 2009 में Home Affairs के अंदर MoS के रूप में census operations को देखने का मौका मिला। जब वे census operations खत्म हो गए, उसके बाद जब मैं वापस Housing Ministry के अंदर आया, तो house listing और housing का जो census है, वह मेरे सामने लाया गया। जब रजिस्ट्रार जनरल ने इसके बारे में बताया, तो उन्होंने कहा कि हमारे देश के अंदर अलग-अलग तरीके के शहर हैं। हमने कहा कि अलग-अलग तरीके के क्या शहर हुए? हमने पूछा कि क्या ये population के आधार पर हैं? उन्होंने कहा कि ये population के आधार पर नहीं है, ये census towns हैं, ये statutory towns हैं, ये urban agglomerations हैं, ये urban extensions हैं। ये चार अलग-अलग किस्म के towns हैं। मैंने पूछा कि ये चार अलग-अलग किस्म के towns कैसे हो गए? मैंने पूछा कि आप तो यह कह रहे हैं कि हमारे देश के अंदर 7,939 कुल शहर हैं, तो ये अलग-अलग कैसे हो गए? उन्होंने कहा कि इन 7,939 में से मात्र 4,000 towns statutory towns हैं। यानी 7,939 towns में से मात्र 4,000 के अंदर urban local bodies हैं, बाकी सारे शहरों के अंदर urban local bodies नहीं हैं, ग्राम पंचायतें हैं। हमने कहा कि ये ग्राम पंचायतें किसलिए हैं? हमने Housing Ministry वालों से बात की कि ये ग्राम पंचायतें किसलिए हैं, यहाँ पर urban local bodies किसलिए हैं, यहाँ नगरपालिकाएँ किसलिए हैं, क्योंकि कई ऐसे शहर हैं, जिनकी population 5-5 लाख है, फिर भी वहाँ पर नगरपालिका नहीं है, वहाँ पर ग्राम पंचायत है। पता चला कि कहीं पर, किसी शहर के अंदर उनको सूट नहीं करता कि वे urban local bodies के अंदर shift हो जाएँ, क्योंकि urban local bodies में आने के बाद property tax लगेगा, urban local bodies में आने के बाद आपको building byelaws को follow करके मकान planned तरीके से बनाना पड़ेगा, आपको पानी का भी पैसा देना पड़ सकता है। उसके अंदर सबसे बड़ी बात यह है कि urban local bodies के अंदर आने के बाद सेंटर की जो grants हैं, स्टेट की जो grants हैं, उनमें एकदम से कटौती हो जाती है, उनमें कोई पैसा नहीं मिलता। यहाँ पर आकर मुझे हैरानी होती है कि हमारे देश के अंदर जहाँ सबसे ज्यादा जरूरी है, वहाँ पर हमारा पैसा नहीं पहुँचता, हमारा पैसा नहीं आ पाता। जब हम लोगों ने 2011-12 में Empowered Committee बनाई, तो उसने कहा कि हमारे देश के अंदर

Content Page

शहरों में 2021-22 तक 38 लाख करोड़ की जरूरत है और 38 लाख करोड़ की जो जरूरत है, हमें GDP का 1.1 परसेंट शहरों के लिए देना पड़ेगा। उस वक्त, 2011-12 में यह 0.7 परसेंट था। आज वह जरूर बढ़ा है, जैसा अभी कहा, लेकिन अभी भी 0.7 परसेंट है। GDP बढ़ा, तो उसके 0.7 परसेंट के हिसाब से वह बढ़ता गया, लेकिन वहाँ पर 0.7 परसेंट से जब तक वह 1.1 परसेंट तक नहीं जाएगा, उसके अंदर हम लोग और पैसा नहीं डालेंगे, हमारे ये शहर और तेजी से विकसित नहीं हो पाएँगे।

अब बात इस पर आती है कि हमारे शहर के अंदर क्यों ऐसा मेरा मानना है कि हमारी आँखें धुँधली हो जाती हैं। हम सब लोग यह मानेंगे कि हमारे शहरों के अंदर सबसे बड़ी समस्या आवास की है। यहाँ पर गरीब लोग किस तरीके से रहें, यह सबसे बड़ी समस्या है। उसके बाद transport भी है, सफाई भी है, sewage की भी है, सब चीजों की समस्या है, लेकिन आवास को मैं सबसे प्रमुख मानता हूँ। वही रजिस्ट्रार जनरल जब presentation दे रहे थे, तो उन्होंने कहा कि हमारे पूरे देश के अंदर urban areas में 11 करोड़ census houses हैं। 11 करोड़ census houses में से 1.11 करोड़, यानी 111 लाख घर urban areas में खाली हैं और हमारे देश के अंदर 1 करोड़ 37 लाख slums हैं। मुझे यह समझ में नहीं आता कि हमारे urban areas के अंदर 1 करोड़ 11 लाख मकान खाली हैं और 1 करोड़ 37 लाख slums वहीं पर, उसी जगह के ऊपर बने हुए हैं, तो इसका मतलब क्या है! इसका मतलब यह है कि हमारी सरकारों की priorities, प्राथमिकताएँ सही नहीं हैं।

6:00 P.M.

इसका मतलब यह है कि हम लोगों के यहाँ पर - यह अभी की बात नहीं है, यह लगातार चलती आ रही चीज है, जो कि लगातार हो रही है। इसलिए हमारा यह मानना है कि हमारी सरकारों को - राज्य सरकारों को या केन्द्र सरकार को इसकी प्राथमिकता देखनी पड़ेगी कि किस तरीके से, हमारे जो पैसे हैं, उनका इस्तेमाल सही जगह पर हो भी रहा है या नहीं; हम जो जमीनें दे रहे हैं, वे कहीं बिल्डर्स की जेबों में तो नहीं जा रही हैं और उनका इस्तेमाल स्लम्स को रोकने के लिए हो रहा है या नहीं हो रहा है। इस चीज को देखने की जरूरत है।

उपसभापति महोदय, लगभग 10 वर्ष पहले यहाँ पर 'प्रधान मंत्री आवास योजना' की जो शुरुआत की गई है, उसके बारे में मैं आगे बात करना चाहूँगा और मैं यह भी बताना चाहूँगा कि किस प्रकार से इसको और बेहतर बनाया जा सकता था। मैंने अपने समय में 'राजीव आवास योजना' का पूरा प्रारूप तैयार किया था। उसमें इन्होंने कुछ बदलाव किए हैं, उसका नुकसान किस तरीके से शहर के अन्दर गरीब लोगों को हुआ है, वह मैं बताना चाहूँगा।

उपसभापति महोदय, 'प्रधान मंत्री आवास योजना' के 4 verticals हैं। इनमें जो सबसे पहला vertical है, वह सबसे महत्वपूर्ण है - In-situ slum rehabilitation. यानी जहाँ पर स्लम है, यह वहीं पर बनाया जाना चाहिए। हमारा यह मानना है कि जहाँ पर स्लम्स हैं, जहाँ पर हमारे 1 करोड़, 37-38 लाख स्लम्स 2011 के census में थे, अब यह अनुमान लगाया जा रहा है कि वे बढ़ कर 1 करोड़, 88 लाख हो गए होंगे। इसलिए यह सबसे महत्वपूर्ण vertical है। जहाँ पर हमारे In-situ slum rehabilitation है, वहाँ पर जो स्कीम लागू कि गई है, उसमें मात्र 1 लाख रुपये सेंटर

की ग्रांट जाती है। दूसरा vertical credit-linked subsidy scheme है। यह bank loan subsidy है, जो कि interest पर दिया जाता है। तीसरा है - affordable housing in partnership, जिसमें private players को, builders को सीधे-सीधे डेढ़ लाख रुपये दिये जाते हैं। चौथा है - beneficiary-led construction, जिसमें beneficiary को डेढ़ लाख रुपये दिये जाते हैं।

उपसभापति महोदय, जब हमने 'राजीव आवास योजना' लागू की थी, उसके अन्दर हम लोगों ने सारे स्टेकहोल्डर्स से बात की थी। तब उन्होंने सबसे पहले यह कहा था कि आप जो 1 लाख रुपये देते हैं, उससे क्या होता है? आप जो 1 लाख रुपये शहर के अन्दर मकान बनाने के लिए दे रहे हैं, उस 1 लाख रुपये से शहर के अन्दर कौन मकान बना पाएगा? 1 लाख रुपये से तो एक कमरे का फर्श भी नहीं डाला जा सकता है। इस तरीके से यह एक मजाक है। उस वक्त हमारी स्कीम यह थी - whole-slum, whole city. यानी कि हम पूरे के पूरे स्लम को एक साथ लेंगे, पूरे शहर को एक साथ लेंगे। पहले slum-free city plan बनाया जाएगा, उसको approve कराया जाएगा और उसके बाद पूरे के पूरे स्लम्स को किस तरीके से improve किया जाए, उस हिसाब से काम होगा। हम लोगों ने हरेक के लिए Central Assistance कम से कम ढाई लाख रुपए बड़े शहरों के अन्दर रखे थे, 3 लाख रुपये छोटे शहरों के अन्दर रखे थे और नॉर्थ-ईस्ट के अन्दर और hilly areas के अन्दर कम से कम 4 लाख रुपये रखे थे। यह मैं 2013 की बात कर रहा हूँ। आज से पहले गरीब लोगों की मदद करने की हम लोगों की यह सोच और यह पहल थी। दुर्भाग्य से अब वह बढ़ने की जगह कम हो गया है। 'राजीव आवास योजना' में उस वक्त हम लोगों ने जो ढाई लाख से 4 लाख रुपये रखे थे, अब वह कम होकर 1 से डेढ़ लाख रुपये रह गया है। मैं यह अनुरोध करना चाहूँगा कि मंत्री जी को इसे देखना चाहिए। अगर सही मायने में आप गरीबों की मदद करना चाहते हैं और 1 लाख रुपये देकर आप यह सोचें कि 1 लाख रुपये के अन्दर एक मकान बन गया, तो उतने रुपये में तो एक नया मकान बनाने की बात तो दूर रही, एक मकान का रिपेयर भी नहीं हो सकता है, तो इन्हें गरीब लोगों और स्लम्स को मदद करनी चाहिए।

दूसरा फर्क यह है कि पहले हम लोगों के समय में स्टेट गवर्नमेंट्स को मिनिमम कितना परसेंट देना है और कितना परसेंट urban local bodies को देना है, यह हम लोग तय करते थे। 25 परसेंट स्टेट गवर्नमेंट्स को देना है, 10 परसेंट urban local bodies को देना है, यह हम तय करते थे। दुर्भाग्य से वे पूरे के पूरे कंडीशंस हटा दिए गए। इससे यह हो रहा है कि जो पैसा सेंटर से जाता है, वही पैसा उसके पास जाता है, उसके अलावा उसको कोई और पैसा नहीं मिलता है। तो हम यह जो कहते हैं कि कागजों के अन्दर हमारे मकान बन रहे हैं, तो सही मायने में वे मकान नहीं बन रहे हैं। मैं यह कैसे कहता हूँ, यह मैं आपको अभी बताता हूँ और अभी क्वेश्चंस के इनके जो रेस्पोंस मिले हैं, मैं उनके आधार पर बताना चाहूँगा।

इनका यह कहना है कि लगभग 1 करोड़ 8 लाख मकान sanction किए गए हैं, जिनमें से लगभग 83 या 85 लाख मकान बन चुके हैं। उस 83 या 85 लाख में से सिर्फ 1.63 लाख मकान in-situ slum rehabilitation के तहत स्लम्स को मिले हैं। जो दो परसेंट से कम, यानी मुश्किल से डेढ़ परसेंट स्लम्स के लिए गया है। Department-Related Parliamentary Standing Committee के सामने मिनिस्ट्री ने एक पैरा बोला, जिसको मैं पढ़ कर सुनाना चाहता हूँ। "In written reply submitted to the Committee about the housing shortage, the Ministry of Housing and Urban Affairs has stated that the housing shortage estimated by the Technical Group

is 1.88 crore over a period of 2012-2017. It had further submitted that in India, slum decadal growth rate is 34 per cent." यह मिनिस्ट्री खुद कह रही है। हर 10 वर्ष में 34 परसेंट स्लम बढ़ रहे हैं, लेकिन यहाँ पर in-situ slum rehabilitation में टोटल का मात्र 1.63 परसेंट खर्च किया गया है, जो कि गलत है। आगे कहा है, "Also, two million non-slum urban poor households are proposed to be covered under this Mission. Hence, the total housing shortage, envisaged to be addressed through the new Mission, is 20 million." यह उस वक्त Department-Related Parliamentary Standing Committee को कहा। मैंने कहा कि in-situ slum rehabilitation के लिए टोटल का 1.63 परसेंट है, तो पैसा कहाँ जा रहा है? किसके पास जा रहा है? Beneficiary-Led Construction (BLC) का जो vertical है, उसमें 60 परसेंट जा रहा है। अब जो Beneficiary-Led Construction है, उसमें जो सबसे महत्वपूर्ण कंडीशन है, जिसको फुलफिल करना है, वह यह है कि जमीन उसकी अपनी होनी चाहिए। अब मुझे यह बताइए कि अगर शहर में जिसकी जमीन है, वह गरीब कैसे हो गया? शहर में जमीन को own करने वाला शहरी गरीब कैसे हो गया और 60 परसेंट उसके पास कैसे जा रहा है? दूसरी तरफ शहर के अंदर जिसके पास अपनी जमीन नहीं है और वह सरकारी जमीन पर जबर्दस्ती कहीं पर कब्जा करके अपनी पन्नी डाल कर झुग्गी बना कर रह रहा है और अगर उसको इसका फायदा नहीं मिल रहा है, तो फिर किसी और को कैसे मिलेगा? आज सबसे बड़ा प्रश्न यह उठता है। इसलिए मैं यह कहना चाहता हूँ कि आप पैसे खर्च कर रहे हैं, लेकिन आप सबसे पहले पर-यूनिट कम पैसा खर्च कर रहे हैं और वह मोनिटर नहीं हो रहा है, जिसके कारण से वह सही मायने में उसको नहीं मिल रहा है। इसमें दूसरी सबसे बड़ी कमी यह है कि जिसको सही मायने में beneficiary होना चाहिए, जो असल में स्लम्स हैं, वहाँ पर पैसा नहीं जा रहा है। इसमें 60 परसेंट वही beneficiary हैं, जिनके पास अपनी जमीन है। अगर 60 परसेंट ऐसे beneficiaries को पैसा मिलेगा, तो आप समझ सकते हैं कि किस तरीके से यह Tier-I, Tier-II, Tier-III सिटीज़, जहाँ पर मैक्सिमम स्लम्स हैं, उनको इसका फायदा मिलेगा? वहाँ पर कहीं पर भी इसका पैसा नहीं जा रहा है।

इसके अलावा Credit-Linked Incentive Scheme के अंतर्गत 30 परसेंट लाभार्थी हैं, लेकिन उनको भी बैंक लोन्स में interest subsidy मिलती है। उसको अपना मकान बनाने के लिए नहीं मिलता है, बल्कि बैंक लोन सब्सिडी तब मिलती है, जब उसको बैंक लोन मिलेगा। उसको बैंक लोन तो तब मिलेगा, जब उसकी अपनी जमीन होगी। उसको बैंक लोन तब मिलेगा, जब वह किसी प्राइवेट बिल्डर से खरीदेगा। इसके अंदर चौथा है AHP. इसके अंतर्गत Housing in Partnership Scheme स्कीम है, उसमें बाकी के जो 8-9 परसेंट हैं, वे Housing in Partnership Scheme के तहत प्राइवेट बिल्डर्स को जाते हैं। सरकार सीधे-सीधे प्राइवेट बिल्डर्स को पैसा देती है और वे मकान बनाते हैं तथा लाभार्थी उनसे खरीदता है। इससे या तो प्राइवेट बिल्डर्स को फायदा हो रहा है या एमआईजी या उससे ऊपर के क्लास के लोगों को फायदा हो रहा है। सेंसस के अनुसार जिनके 1 करोड़ 11 लाख मकान ऑलरेडी खाली पड़े हैं, उन्हीं लोगों के लिए मकान बनाए जा रहे हैं। इसलिए जो सही मायने में शहरी गरीब है, जिसको टारगेट किया जाना चाहिए, जो शहर की आत्मा है, जैसा कि मैंने पहले कहा, जिनको सही मायने में मदद मिलनी चाहिए, उनको कोई मदद नहीं मिल रही है और इससे उनको कोई फायदा नहीं हो रहा है।

अब मैं एक बात इसी के संदर्भ में दिल्ली के मसले पर कहना चाहूँगा। मैंने पूरी लिस्ट देखी, अभी जैसा कि मैंने बताया कि इसके अंतर्गत करीब 1 करोड़ 8 लाख मकान sanction हुए हैं और उनमें से लगभग 83 या 85 लाख मकान बन चुके हैं, लेकिन पिछले 10 वर्षों में दिल्ली को मात्र 29 हजार मकान मिले हैं। अब या तो यह हो सकता है कि किसी कारणवश इन्होंने दिया नहीं या यह हो सकता है कि दिल्ली वालों ने मांगा ही नहीं। खट्टर साहब जब इसका जवाब दें, तो मैं यह चाहूंगा कि वे बताएं कि क्या दिल्ली वालों ने मांगा ही नहीं या इन्होंने दिया नहीं और उन्होंने मांगा, फिर भी नहीं मिला?

उपसभापति महोदय, अब मैं शहरी गरीब में जो सबसे महत्वपूर्ण, रेहड़ी पटरी वाले हैं, उनके बारे में कहना चाहूंगा। यह बहुत महत्वपूर्ण है। मैं आपको बताना चाहूंगा कि रेहड़ी पटरी आजीविका संरक्षण कानून मेरे द्वारा बनाया गया था और मैंने इसे कैबिनेट से पास कराया, जिसको आज पूरे देश के अंदर इंप्लीमेंट किया जा रहा है। दुःख की बात यह है कि एक तरफ जब "प्रधानमंत्री स्वनिधि योजना" के तहत रेहड़ी पटरी वालों को पैसे दिए जा रहे हैं, वहीं दूसरी तरफ जिनको "प्रधानमंत्री स्वनिधि योजना" के तहत लोन से पैसे मिले हैं, उन्हीं को उजाड़ा जा रहा है। उससे भी ज्यादा दुःख की बात यह है कि मेरे पास यह पूरी लिस्ट है, प्रधान मंत्री जी की कांस्टीट्यूएंसी से उनको हटाया जा रहा है। वाराणसी के अंदर, राम नगर, शीतला घाट, लंका, सारनाथ, भिखारीपुर, ये पांच मार्केट्स हैं, जहां पर मार्केट के अंदर "प्रधानमंत्री स्वनिधि योजना" के तहत पैसे मिले। वह प्रधान मंत्री जी की कांस्टीट्यूएंसी है और वहीं पर पैसे मिलने के बाद उनको हटाया जा रहा है, जबकि रेहड़ी पटरी आजीविका संरक्षण कानून की धारा 3, उप धारा 3, दोनों के दोनों यह कहते हैं कि किसी को हटाया नहीं जा सकता, जब उसको सर्टिफिकेट ऑफ वेंडिंग मिल जाए। जब सर्टिफिकेट्स ऑफ वेंडिंग मिल गए, तो प्रधान मंत्री जी की कांस्टीट्यूएंसी से ही उन लोगों को कैसे हटाया गया, मैं उम्मीद करूंगा कि खट्टर साहब इस चीज़ पर भी प्रकाश डालेंगे, क्योंकि यह प्रधान मंत्री जी का मामला है, जिसे मैं यहां पर उठा रहा हूँ।

दिल्ली के अंदर दक्षिणपुरी पानी की टंकी, पीपल चौक, विराट चौक, पुष्प विहार मदनगीर, यह मैं उन जगहों के नाम ले रहा हूँ, जहां पर "प्रधानमंत्री स्वनिधि योजना" के तहत लोगों को लोन मिल गया, सर्टिफिकेट्स ऑफ वेंडिंग मिल गए, लेकिन बावजूद उसके उन लोगों को वहां से हटाया जा रहा है। डाबरी रोड मार्केट, मंगलापुरी मार्केट, करोल बाग, अजमल खान रोड और लाजपत नगर के अंदर से भी उन लोगों को हटाया जा रहा है। कोलकाता के अंदर बेरट्राम स्ट्रीट, बेहाला टेक्नोपोलिस, सेक्टर 3 न्यू टाउन, साल्ट लेक; भोपाल के अंदर मिसरोद एस्टेट, बरखेड़ा, पठानी बाजार; उत्तराखंड के अंदर गांधी पार्क, बस अड्डा मार्केट, समोसा मार्केट, निरंजनपुर मंडी, क्लेमेंट टाउन, भंडारी बाग, मैं ये सब नाम इसलिए ले रहा हूँ, क्योंकि देश भर के अंदर ऐसा हो रहा है। मैंने इन सारी मार्केट्स के नाम कल से इकट्ठे करने शुरू किए हैं। देश भर के अंदर लोगों का यह कहना है कि हमें पैसे नहीं चाहिए, हमें सुरक्षा चाहिए, जो सुरक्षा रेहड़ी पटरी वालों को हमारे कानून ने दी है।

उपसभापति महोदय, मैं आपके माध्यम से यह कहना चाहता हूँ कि जो आदमी रेहड़ी पटरी लगाता है, उससे हर रोज के हिसाब से पुलिस पैसे लेती है, उससे लोकल बॉडी पैसे लेती है, वह जिसकी जगह के ऊपर होता है, वह पैसे लेता है और मार्केट के अंदर जो प्रधान होता है, वह पैसे लेता है। अगर "प्रधानमंत्री स्वनिधि योजना" का बैज लगाने के बाद भी उसको पैसे देने पड़े, नहीं

तो उसको उठा दिया जाएगा, तो इससे ज्यादा * की बात नहीं है। आज ये लोग सुरक्षा मांगते हैं। इनको पैसे की ज्यादा जरूरत नहीं है। 10,000 रुपए लोन के तहत मिल गए, ठीक है, लेकिन रोज़ ये चार-चार एजेंसीज़ को जो पैसा देते हैं, अगर वह पैसा दिलवाना बंद करा दिया जाए, तो इनकी फैमिलीज़ ज्यादा खुश होंगी और ये ज्यादा संतुष्ट होंगे, बनिस्बत इनको लोन पर पैसे मिलें और उसके बाद यह पैसा सरकार को वे वापस दें। इसलिए, रेहड़ी पटरी आजीविका संरक्षण कानून, जो हम लोगों के द्वारा लाया गया था, मैं खट्टर साहब से अनुरोध करना चाहूंगा कि वे सभी स्टेट्स के मिनिस्टर्स को बुलाएं और उनको बुलाकर यह सुनिश्चित करें कि उसका पालन किया जाए। अगर उसका पालन होगा तो हमारे देश के अंदर गरीब लोग सही तरीके से उसका लाभ उठा पाएंगे। आपका बहुत-बहुत धन्यवाद। मेरा समय खत्म होने वाला है। मैं समय का पाबंद रहना चाहता हूँ। आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति : अभी 1 मिनट, 22 सेकंड्स हैं, आप बोल सकते हैं।

श्री अजय माकन : उपसभापति महोदय, मैंने अभी रेहड़ी पटरी आजीविका संरक्षण कानून के बारे में बात कही। हमारे देश के अंदर इस कानून का सही तौर पर पालन नहीं हो रहा है। हमने इसमें प्रावधान रखा है कि टाउन वेंडिंग कमिटी बनेगी। टाउन वेंडिंग कमिटी की रेगुलर मीटिंग्स होंगी और जो सर्वे होगा, वह टाउन वेंडिंग कमिटी करेगी।

दुख की बात यह है कि पूरे देश में अर्बन लोकल बॉडीज़ और स्टेट गवर्नमेंट्स इसका पालन नहीं कर रहीं और सेंट्रल गवर्नमेंट इसको monitor करने में बहुत दिलचस्पी नहीं दिखा रही। अभी मेरे से पूर्व भाजपा के वक्ता ने भी कहा था कि स्टेट के मिनिस्टर्स को बुलाकर भी बात करनी चाहिए। इस विषय पर और Town Vending Committee पर भी बात करनी चाहिए। गवर्नमेंट को अपनी प्राथमिकताओं के बारे में भी बात करनी चाहिए कि हमारी प्राथमिकता स्लम्स के अंदर रहने वाले और गरीब लोग, जो शहरों में रहने वाले हैं, उनकी तरफ ध्यान देने की ज्यादा ज़रूरत है। हमारा मुख्य बिंदु होना चाहिए कि जो लोग हमारी तरफ और हमारी सरकारों की तरफ देख रहे हैं, उनकी हम मदद कैसे कर सकते हैं।

श्री उपसभापति : धन्यवाद माननीय अजय माकन जी। माननीय सदस्यगण, दो माननीय सदस्यों ने आग्रह किया है कि उन्हें आवश्यक काम से कहीं बाहर जाना है, यदि आपकी अनुमति हो, तो मैं उन्हें पहले बोलने का अवसर दूं।

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, it is our time.

MR. DEPUTY CHAIRMAN: Yes, It is your time. इसलिए मैं हाउस से consent ले रहा हूं। अगर आपकी अनुमति हो, तो उनसे मैं आग्रह कर सकता हूं।

---

* Expunged as ordered by the Chair.

SOME HON. MEMBERS: Yes, Sir.

श्री उपसभापति : मैं माननीय वक्ताओं से आग्रह करूंगा कि आप अपने विचार बहुत संक्षेप में और कम समय में रखें। श्रीमती गीता उर्फ चंद्रप्रभा।

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : आदरणीय उपसभापति महोदय, आपका बहुत-बहुत आभार कि आपने मुझे इस महत्वपूर्ण विषय पर सदन के समक्ष अपने विचार व्यक्त करने की अनुमति प्रदान की।

महोदय, संयुक्त राष्ट्र की एक रिपोर्ट के अनुसार वर्ष 2050 तक भारत की आधी आबादी महानगरों एवं शहरों में निवास करेगी। गांव के साथ-साथ वर्ष 2047 तक विकसित भारत के संकल्प को पूरा करने के लिए हमें शहरी क्षेत्र में अनेकों सुधारों की आवश्यकता है। देश के शहरी क्षेत्र के विकास के लिए इस बजट में 12 परसेंट की वृद्धि के साथ 1,77,000 करोड़ रुपए का आवंटन हुआ है। मैं इसके लिए आदरणीय प्रधान मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूं। महोदय, शहरी क्षेत्र में निवास करने वाले गरीब एवं मध्यम वर्गीय लोगों को आवास उपलब्ध कराने के लिए 'प्रधानमंत्री आवास योजना - शहरी' के अंतर्गत एक करोड़ नए घर बनाने का लक्ष्य रखा गया। इस बजट में 30 लाख से अधिक आबादी वाले 14 बड़े शहरों के विकास के लिए सरकार द्वारा विशेष योजना की घोषणा की गई है। शहरी क्षेत्र में रहने वाले रेहड़ी-पटरी वालों के लिए भी हाट बाज़ार बनाने की व्यवस्था की जा रही है। देश के शहरों में मेट्रो की सुविधा प्राप्त हो सके, इसके लिए बजट में लगभग 25,000 करोड़ रुपये का प्रावधान किया गया।

महोदय, आज आपसे एक बात कहना चाहती हूं कि जब मैं आज अपने घर से सदन के लिए निकली थी, तो रोड के किनारे मैंने कांग्रेस पार्टी के द्वारा लगा एक पोस्टर देखा, जिसमें लिखा था कि महिला आरक्षण तत्काल लागू किया जाए और महिला आरक्षण में ओबीसी महिलाओं को 33 परसेंट आरक्षण की मांग की गई। मैं कांग्रेस से पूछना चाहती हूं कि Shri R.K. Chetty से लेकर श्री पी. चिदम्बरम तक 19 वित्त मंत्रियों में से कांग्रेस ने अपने पूरे शासनकाल देश में किसी भी महिला को क्या वित्त मंत्री लायक नहीं समझा?

श्री उपसभापति : आप विषय पर बोलिए। अर्बन डेवलपमेंट के विषय पर बोलिए।

श्रीमती गीता उर्फ चंद्रप्रभा : सर, विषय पर ही बोल रही हूं। कांग्रेस के शासनकाल में इंदिरा गांधी जी के प्रधान मंत्री रहते हुए केवल उनके पास ही यह विभाग था। आज मुझे गर्व है कि माननीय प्रधानमंत्री जी के नेतृत्व में और भारतीय जनता पार्टी की नीति पर उन्होंने पहली बार निर्मला सीतारमण जी को यह मंत्रालय दिया। ...(**व्यवधान**)...

श्री उपसभापति : अन्य कोई बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... प्लीज़, आप विषय पर बोलिए।

श्रीमती गीता उर्फ चंद्रप्रभा : आप जब बोलते हैं, तो हम लोग सुनते हैं। इसलिए आप सुनने की भी क्षमता रखिए। महोदय, आदरणीय निर्मला सीतारमण जी को पूर्ण कालिक रूप में यह मंत्रालय दिया है। मैं कुछ आंकड़े आपके समक्ष रखना चाहती हूं। वर्ष 1947 में एक, वर्ष 1952 में दो, 1957 में एक - यह नेहरू जी के प्रथम तीन कार्यकाल की महिला मंत्रियों की संख्या है। मैं कांग्रेस पार्टी से पूछना चाहती हूं...

श्री उपसभापति : माननीय सदस्य, अर्बन डेवलपमेंट का विषय है।

श्रीमती गीता उर्फ चंद्रप्रभा : इस देश में महिलाओं ने स्वतंत्रता आंदोलन में निर्णायक भूमिका निभाई है। क्या सरकार के गठन में आपने महिलाओं को इस लायक नहीं समझा? मैं इसलिए कहती हूं, क्योंकि मैं सुन रही थी। ये लोग विषय पर नहीं बोलते हैं। मैं इतने दिन से ...(**व्यवधान**)...

श्री उपसभापति : आप विषय पर बोलें।

श्रीमती गीता उर्फ चंद्रप्रभा : मैं एक चीज़ और बताना चाहती हूं कि जिस तरीके से, ...(**व्यवधान**)... मैं यह बोलूंगी, क्योंकि मुझे ठेस लगी है। मेरे घर के सामने यह बड़ा पोस्टर लगा, मैंने देखा तो मुझे बहुत खराब लगा। ...(**व्यवधान**)...

श्री उपसभापति : यहां पर विषय यह है।

श्रीमती गीता उर्फ चंद्रप्रभा : मैं कांग्रेस पार्टी की पीड़ा को समझ रही हूं और कुछ पंक्तियों के माध्यम से मैं बताना चाहती हूं कि कैसे एक आदिवासी महिला के सिर पर राष्ट्रपति का ताज है और कैसे एक महिला वित्त मंत्री पर पूरे देश को नाज़ है और कैसे आज महिलाएं संसद में ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, प्लीज। आप विषय पर बोलिए।

श्रीमती गीता उर्फ चंद्रप्रभा : सर, मैं विषय पर ही आ रही हूं। देश में ओबीसी वर्ग के लगभग 78 परसेंट लोग ग्रामीण क्षेत्रों में रहते हैं, जिनकी क्षमता नहीं थी, जिनको कोई सुविधाएं नहीं थीं कि वे शहरों में रहें।...(**व्यवधान**)...

श्री उपसभापति : आप याद रखें कि आपको कम समय में बोलना है।

श्रीमती गीता उर्फ चंद्रप्रभा : ऐसे अनेकों ...(**व्यवधान**)...

श्री उपसभापति : मैडम, प्लीज़।

श्रीमती गीता उर्फ चंद्रप्रभा : ऐसे सामाजिक कारणों के कारण...(**समय की घंटी**)...पिछड़े वर्ग देश के शहरों में निवास नहीं कर पा रहे हैं।...(**व्यवधान**)...

श्री उपसभापति : मैडम, प्लीज़। एक मिनट, एक मिनट, प्लीज़। एक तो मैंने आग्रह किया कि कम समय में बोलना है और आप विषय पर बोलें। आपका समय कुछ देर में पूरा हो जाएगा, तो आप जल्दी बोलें।

श्रीमती गीता उर्फ चंद्रप्रभा : सर, यह आवास वाला विषय ही था।

श्री उपसभापति : आवास वाले विषय पर बोलकर अपनी बात खत्म करें।

श्रीमती गीता उर्फ चंद्रप्रभा : किस तरीके से गांव से शहरों में आने वाले लोगों की आर्थिक क्षमता नहीं होती थी कि वे शहरों में आवास बना पाएं और वे कहीं न कहीं किसी तरीके से किराए पर रहकर अपना गुजारा करते थे। आदरणीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने ऐसे लोगों को भी आवास देने का जो काम किया है, वह बहुत ही सराहनीय कदम है। आप निश्चित तौर से देखिए कि एससी, एसटी और ओबीसी के लोग ही इन कारणों से निश्चित तौर से शहरों की सुविधाएं नहीं ले पाते थे, आज आदरणीय प्रधान मंत्री और आदरणीय मंत्री जी के कारण वे शहरों में निवास करने के लिए खुश हैं कि किस तरीके से हमारे देश के प्रधान मंत्री जी ने हम लोगों की चिंता की है। सर, मैं एक चीज और बोलूंगी। कुछ दिन पूर्व एक संसद सदस्य श्री संजय सिंह जी ने यहां एक विषय उठाया था। उन्होंने कहा था कि उत्तर प्रदेश में कांवड़ मार्ग पर दुकानों पर नेम प्लेट लगाने...(**व्यवधान**)...

श्री उपसभापति : आपको विषय पर बोलना है।

श्रीमती गीता उर्फ चंद्रप्रभा : मैं यह कहूंगी।...(**व्यवधान**)...

श्री उपसभापति : आप अपनी बात खत्म कीजिए।

श्रीमती गीता उर्फ चंद्रप्रभा : मैं कहूंगी कि आर्थिक आधार पर जब आम उपयोग की वस्तुओं पर हलाल प्रमाणीकरण के लिए कैसे बाध्य किया जाता है और उत्तर प्रदेश में बरेली में हिंदुओं का धर्म परिवर्तन कर उनका सामूहिक विवाह कराने का प्रयास किया जाता है...(**व्यवधान**)...

श्री उपसभापति : आप विषय पर बोलिए। आपका समय खत्म।

श्रीमती गीता उर्फ चंद्रप्रभा : मैं यह कहना चाहती हूं कि उनको यह सोचना चाहिए। माना आपको एक जाति से ज्यादा लगाव है, ...(**समय की घंटी**)...लेकिन हिंदुओं की आस्था पर भी कुठाराघात नहीं करना चाहिए।...(**व्यवधान**)...

श्री उपसभापति : आप विषय पर बोलिए प्लीज... श्रीमती सुमित्रा बाल्मीक। पांच मिनट के अंदर अपनी बात कहें और विषय पर बोलें। अगर आप विषय पर बोलेंगी, तो ही रिकॉर्ड पर जाएगा।

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : उपसभापति महोदय, आपने मुझे इस ऐतिहासिक बजट पर बोलने का ...(**व्यवधान**)...

श्री उपसभापति : यह बजट नहीं है, यह मिनिस्ट्री ऑफ हाउसिंग एंड अर्बन अफेयर्स पर डिस्कशन है।

श्रीमती सुमित्रा बाल्मीक : शहरी विकास पर बोलने का अवसर दिया, मैं हृदय की गहराई से आपका धन्यवाद प्रस्तुत करती हूं। महोदय, 2024 और 2025 में फिर एक और गर्वभरा अध्याय जोड़ दिया गया है कि यह बजट जो तमाम विशेषताओं और हर वर्ग की राहतों के लिए भरा हुआ है। इस बजट में खास कर के प्रधान मंत्री आवास योजना (पीएमएवाई) के माध्यम से शहरी विशेषता के विकास पर जोर दिया गया है। सर, 79 हजार करोड़ रुपये की भारी राशि के साथ यह पहल लाखों लोगों को सुरक्षित और सस्ते आवास प्रदान करती है। हम तीन करोड़ अतिरिक्त घर बनाने की बात कर रहे हैं, जिसमें एक करोड़ शहरी क्षेत्रों के होंगे। आप कल्पना कीजिए कि एक करोड़ से अधिक परिवारों को आखिरकार एक स्थान ऐसा मिलेगा, जिसमें वे सच में समझेंगे कि हमें शहर में कोई सिर छुपाने के लिए आवास मिला।

महोदय, 2015 से पीएमएवाई सिर्फ एक आवास योजना, परियोजना से कहीं अधिक रही है। यह घरों को आवश्यक सुविधाएं, जैसे घरेलू शौचालय, एलपीजी कनेक्शन, बिजली और स्वच्छ पानी उपलब्ध कराने के बारे में है। यह महत्वपूर्ण रूप से महिलाओं को सशक्त बनाने वाली योजना है। यह परिवार की महिला को मालिक एवं सह-मालिक भी बनाती है। शहर की जो व्यवस्था है, जो लोग पहले शहरों में, झुग्गी-झोपड़ी में रहते थे, जब वे किसी गांव से शहरों में पलायन करके आते थे, तो उन्हें कहीं सिर छुपाने के लिए जगह नहीं मिलती थी। वे पन्नी लगाकर किसी एक स्थान पर रहते थे और शहर की कॉरपोरेशन आकर उनकी झुग्गी की पन्नी उखाड़ देती थी तथा उनकी झोंपड़ी से उनको बेदखल कर देती थी। मैं माननीय प्रधान मंत्री जी को धन्यवाद देना चाहूंगी कि 2014 के बाद, उन्होंने शहरों में गरीबों की पीड़ा को समझा। उन्होंने शहरों के विकास को देखते हुए, गरीबों को पक्के मकान में रहने की सुविधा दी, उनमें शौचालय बनाकर भी दिए। सबसे ज्यादा महिलाओं की प्रॉब्लम थी कि वे शहर में रहने के बावजूद भी खुले में शौच के लिए जाती थीं। 2004 के पहले की यदि मध्य प्रदेश की तस्वीर देखी जाय, तो शहर के लोग भी रेलवे पटरी के किनारे बैठकर शौच के लिए जाया करते थे, ये शहरों की स्थिति थी। पहले हमारे जो मुख्य मंत्री थे, उन्होंने यह दुर्दशा कर रखी थी। 2004 के बाद में हमारी सरकार आई और उसने शहरों का विकास किया। आज आप देखेंगे कि मध्य प्रदेश किस तरह से आगे बढ़ रहा है।

महोदय, मैं बताना चाहूंगी की शहरों की बढ़ती हुई आबादी को देखते हुए, उनकी आवश्यकताओं को देखते हुए, किफायती किराये के आवास उपलब्ध कराकर उनकी समस्या का समाधान किया है। इसमें औद्योगिक श्रमिकों के लिए डॉरमेट्री टाइप के आवास शामिल किए गए हैं।

यह योजना न केवल हमारे कार्य का समर्थन करती है, बल्कि निष्पक्ष और पारदर्शी किराये के बाजारों को भी प्रोत्साहित करती है।

महोदय, हम यह भी देख रहे हैं कि शहरों को आर्थिक विकास केन्द्र के रूप में विकसित करने में हमारे प्रधान मंत्री जी का बहुत बड़ा योगदान है। राज्यों के साथ ट्रांजिट प्लानिंग, पेरी अर्बन एरिया के तहत व्यवस्थित तरीके से विकास करके, वे यह सुनिश्चित कर रहे हैं कि हमारे शहर स्थाई रूप से और कुशलता के साथ आगे बढ़ें।

महोदय, 14 प्रमुख शहरों में ट्रांजिट ओरिएंटेड डेवलपमेंट योजना शहरी जीवन को और अधिक सुविधाजनक बनाएगी। इसमें जल आपूर्ति और स्वच्छता को भी आवश्यक स्थान मिल रहा है। 100 बड़े शहरों में सेवाओं में सुधार लाने की योजना है। महोदय, यह परियाजना न केवल जीवन की स्थितियों को बढ़ाएगी, बल्कि स्थानीय टैंकों को भरने और सिंचाई के लिए उपयोगी पानी के लिए स्थाई व्यवस्था करेगी तथा उनमें रहने वाले शहर वासियों को प्रोत्साहित करेगी। इसके अलावा, मैं यह कहना चाहूंगी कि अगले 5 वर्षों के लिए, प्रत्येक शहर में प्रत्येक वर्ष 100 साप्ताहिक हाट या स्ट्रीट फूड हब के विकास की शुरुआत की गई है। जो स्ट्रीट वेंडर है, वह स्थानीय अर्थ व्यवस्था को बढ़ावा देता है। इन लोगों के लिए, जो पहल की गई है, जो लोग इन पहलों पर संदेह करते हैं, मैं उनको याद दिलाना चाहती हूं कि हमेशा से इस सरकार ने आम आदमी को केन्द्र में रखा है। इसकी प्रतिबद्धता यह दर्शाती है कि सरकार शहरों और नगरों को सुधारना चाहती है, उनमें रहने वालों के लिए और काम करने वालों के लिए बेहतर व्यवस्था करना चाहती है।

महोदय, पीएम स्वनिधि योजना के तहत शुरुआत में 10 हजार रुपये तक का किफायती कार्यशील पूंजी ऋण प्रदान करने की शुरुआत की गई है। बाद में अधिक ऋण की आवश्यकता को ध्यान में रखते हुए, 20 हजार रुपये तक का दूसरा ऋण दिनांक 9.4.2021 से और 50 हजार तक का तीसरा ऋण 1.06.2022 से दिया जाने लगा है।

महोदय, आवासन और शहरी विकास कार्य मंत्रालय ने 1 जून, 2020 को 'प्रधान मंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि', 'पीएम स्वनिधि योजना' शुरू की है। इस योजना का उद्देश्य स्ट्रीट वेंडर्स को, कोविड 19महामारी से बुरी तरह से प्रभावित हो चुके उन व्यवसायों को फिर से शुरू करने के लिए बिना किसी गारंटी के कार्यशील पूंजी ऋण की सुविधा प्रदान करना है। सरकार ने पहली बार रेहड़ी, पटरी और ठेले वालों व समान बेचने वालों के रोजगार के लिए लोन की व्यवस्था की गई है। महोदय, इस योजना के अंतर्गत अभी तक लगभग 40 लाख लाभार्थियों को लाभ पहुँचाया जा चुका है। मैं मोदी जी और वित्त मंत्री महोदया को भी धन्यवाद देना चाहूंगी कि उन्होंने पूरे भारत में समानता की दृष्टि से इस योजना को कार्य रूप में परिणित किया है। ...(**व्यवधान**)...

श्री उपसभापति : कृपया समाप्त कीजिए।

श्रीमती सुमित्रा बाल्मीक : महोदय, मैं कहना चाहूंगी कि 40 लाख लाभार्थियों तक लाभ पहुँचाया जा चुका है, जिसकी कुल कीमत 4,000 करोड़ रूपये है। महोदय, 'पीएम स्वनिधि योजना' के लिए कौन-कौन पात्र हैं - मैं इसको भी थोड़ा चिह्नित करना चाहूंगी। जैसे हमारे यहाँ पर पहले नाई कहते थे, लेकिन माननीय प्रधान मंत्री जी ने इसको सुधार करके उन्हें केश शिल्पीकार कहा

है। महोदय, माननीय प्रधान मंत्री जी ने उन्हें कितना सम्मान दिया है। उन्हें पहले किस तरह से बुलाया जाता था और अब आप देखेंगे कि उन्हें, केश शिल्पी की दुकानों के लिए कितना सम्मान दिया गया है।

महोदय, एक और बात यह है कि जूता काटने वालों के लिए और पान की दुकान वालों के लिए आज शहरी आवास योजना के अंतर्गत मैंने आपके समक्ष जो विचार रखे हैं, उसके लिए मैं अपनी सरकार, अपने प्रधान मंत्री जी और अपनी वित्त मंत्री महोदया को धन्यवाद देना चाहूंगी। उपसभापति महोदय, मैं आपको भी धन्यवाद देना चाहूंगी, क्योंकि आपने मुझे यहाँ अपनी बात रखने का अवसर दिया है।

श्री उपसभापति : आपका बहुत-बहुत धन्यवाद। श्री जवाहर सरकार, आप बोलिए।

SHRI JAWHAR SIRCAR (West Bengal): Sir, I have listened to you. We have permitted them. I will make one special request to you because while the hon. Finance Minister was there, we raised a point. The point is very simple, it should be noted. *

MR. DEPUTY CHAIRMAN: Please speak on the subject. *...(Interruptions)...* Please. *...(Interruptions)...*

श्री जवाहर सरकार : सर, एक मिनट के लिए बोलने दीजिए। ..(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no. *...(Interruptions)...* You have to speak on the subject please.

SHRI JAWHAR SIRCAR: Okay, Sir. But this was our request and we will have to put it in some other manner.

MR. DEPUTY CHAIRMAN: Please speak on the subject. Only that will go on record.

SHRI JAWHAR SIRCAR: Okay. Now, we start on Urban Development. I still call it Urban Development because 'Affairs' sounds a little odd. The immediate picture that comes to our mind is that this monsoon has been disastrous where constructions are concerned. Roofs have collapsed in seven airports. That is not their responsibility. There have been leakages everywhere. But, what is their responsibility is unnatural flooding of Delhi and that has happened. Thanks to their intervention, I am not

---

* Not recorded.

referring to the present Minister, he is a very well-experienced person, I am referring to the past incidents. In trying to enforce a new plan on Delhi; I would give one example of Pragati Maidan tunnel. I am sure it has hit the water table. Under the city, as you know, there are water channels, water tables and others and we need to go in for hydrographic studies before we enforce our will through, before we put our egotistical schemes through, and the flooding of the Pragati Maidan tunnel would continue. It would continue and you cannot stop it like that. The flooding of Rajpath; -- I do not know what name they have given, this was completely unrequired -- Rs.670 crores spent on Rajpath for a few bulbs and lights and all you get is perennial flooding because you have tampered with the water system. Now, two days ago, an hon. Member asked this question about what is your role, to which the Urban Affairs Minister's reply was: "Urban local bodies are responsibility of the State Government."

That way, we cannot wash our hands away from this problem; otherwise, we need to scrap the Ministry. It has a centralizing role, we have accepted it. It has to use its integrative power, its guidelines. They have mentioned that they have PFI guidelines, SOP for urban floods. The CPWD code; there has to be some amount of stringent standards on which buildings are made. Sir, as you know, in one State, known to you, nine bridges have collapsed. This cannot go on with public funds. The second part of their reply goes into saying that urban planning is river-centric. That we are sure about it. I do not know whether you have seen the video by *Deshbhakt* Akash Banerjee, where he has compared Delhi with Venice. As I said, all of it, much of it is due to the rather ego-pushed plan of the Central Vista.

We have to tackle the hydrographic imbalance that we have created in this. When we talk of the Central Vista, I come to two points. With your indulgence, I will mention both the points. One relates to this Parliament building about which, I will not get into any unnecessary criticism because it is all a matter of taste, whether something is nouveau riche, something is classical, these are defined. I would like to raise on behalf of all the Members that the two main Members' gates, *Makar Dwar* and *Shardul Dwar*, have no protection. They are exposed to the elements, they are exposed to the rain, whereas, the three gates of the three VIPs, have what you call porticos. This is completely unfair because we are all exposed, even their Members are exposed to the rain, heat and this blazing sun. We have to do, redesign the building in such a manner that it is covered. There are other things within it, but I will not take time in this debate to mention about these flaws. Then the galleries; I would submit, Sir, it was the plan in the last regime; the galleries are the most useless things we have seen. Those spaces could be fruitfully utilized. As a net result of the

disturbance in Delhi,--I am concentrating on Delhi because that is your direct charge, the rest, you can say, the States look after,-- we had 207 hotspots in water-logging. This year alone, we have added 101. So it makes 308 hotspots as they call it, for water-logging. Different names have come up for them, they call them *Modi talab, Modi fuwarah*, all sorts of names; the speaker before me had mentioned. Now coming to the schemes of the Ministry, this year, I believe the allocation is Rs.86,000 crores, which is an improvement over last year. But then, this same Budget was over Rs.1 lakh crores three or four years ago. There is a constant slide down of the money allotted to the scheme.

But let us come to some of the more factual issues, some of the more glaring shortfalls, glaring failures. The PMAY, *Pradhan Mantri Awas Yojana,* takes one-third of the Budget and all the States are forced to put the word 'PM' before the name, though the contribution of the Centre is only 60 per cent. We may like to seek permission whether we can put '60 per cent PM *Awas Yojana'*; whether you can qualify the words '60 per cent' to make it very clear. The implementation has been extremely slow and components like the credit-linked subsidy have taken it into deep, deep complications. The Ministry is aware of it. Most of the houses that are built for the poor are in the peripheral areas of the town from which transport becomes a problem. So before we impose the top-down scheme of the poor people of India, we need to rethink. The in-situ slum scheme has been mentioned by Mr. Maken, though, I think, he had come over and made some remarks on WB, which we consider unnecessary, about some issues, say, the hawker scheme and all. When it comes to *Awas Yojana*, we are reminded of the *Gramin Awas Yojana,* where Bengal has been completely deprived.

We have sent eleven lakhs thirty-six thousand proposals to the Centre. And, God knows, what is going to happen! Maybe the minister will be able to explain. Eleven lakhs thirty-six thousand proposals for housing lying here in the Centre! And, where the second part of the Ministry's main expenditure goes into is metro rail, but we will not comment about it because our metro was by slaughtering the city of Kolkata. यहां की मैट्रो तो नीचे से जाती है, किसी को डिस्टर्ब नहीं करती है। कोई बात नहीं, there are some supplements that have to be done for the Calcutta Metro.

The next big failure, I would like to point out is AMRUT. That was supposed to give tap water, gardens to end pollution control. Even now, most of India is still without tap water, whatever be the statements we make from this side or from, हर घर जल, and all that. And, pollution was an integral part of the scheme. But, two days ago, the Health Ministry replied to my question, which the Lancet, the world's most

Content Page

famous medical body, says that seven percent of the deaths and maybe more per centage happens because of urban pollution. They have completely denied it.

The Ministry or the Government has completely denied it and said very ludicrously that it depends on your food habits. I mean, I have it and this would be one of the biggest jokes. Now, there again if you go in, you will find that they have achieved like 15 lakh taps, 37 lakh sewers. But, it covers practically nothing, it is just tokenism. Compared to the size of the problem, 31 per cent of the urban population has no pipe water even now. Sixty-seven per cent has no sewerage arrangement as of now. But, we go in for all sorts of statements. Now, having said this, I will come to the last one, which is a demand of our State Government, *aid memoir*, if I may put it, on the pending dues that pertained to Mr. Manohar Lal*ji*'s Ministry. Million Plus cities, we have Fifteenth Finance Commission grants of Rs.1,445 crores, just held up. I would ask the hon. Minister to take a look at it. We are being deprived of the rural development side; kindly do not slaughter us on the urban development side now. We have what is called the Shelter for Urban Homeless under the NULM Scheme, which is 60:40. Again, the O&M cost is not being given. I would like to raise this issue to him.

The last point I will make is on Smart City. The Smart City scheme is one of the most classic failures of the last 10 years. You can take measurements by whichever method you feel. You are supposed to create hundreds of Smart Cities; there are about 50 going around, and, maybe Madurai is the only one that has done something. And, our new town of Kolkata has done something about it. But as a scheme, as a hype, as a fund allocation, it is one of the most classic cases of mal-administration, top-down administration. Right now, the Secretary of the Department made a submission before the Parliamentary Committee, almost admitting that we are winding up the scheme; हम हार मान गए। I do not know how much of it is true. The Minister can ascertain it. I can give him the details. But, you need to focus on schemes that are oriented to the people who will actually use them. This top-down method, of de-linking yourself to the people and their direct needs, needs to go away. Urban development or Housing and Urban Affairs is a very important Ministry that can actually go a long way to alleviate the problems of the city in terms of housing, in terms of water supply, in terms of sewerage, in terms of amenities. The way, it has been dealt in the past, Sir, I would beseech upon you to take a fresh look at it because you have a wealth of experience. It has been badly dealt with and badly executed in the past. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Jawhar Sircar*ji*. Now, Shri Meda Raghunadha Reddy.

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): The Union Budget for the year 2024-25 has allocated a total of Rs. 82,576 crores to the Ministry of Housing and Urban Affairs. This marks an increase of approximately eight per cent from the previous year's allocation of Rs. 76,431 crores.

[THE VICE CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*]

In this discussion pertaining to the working of the Ministry of Housing and Urban Affairs, I rise to highlight the following issues: Sir, there is drainage issue. In every monsoon, we see widespread waterlogging and flooding due to the collapse of drainage system across the country. This occurs due to construction of buildings and planning of cities, not considering flood prevention, illegal dumping of waste into drainage system which has reduced their effectiveness. Drainage systems are not built to handle the increasing volume and the changing patterns of rainfall. I appeal, through you, Sir, that because there is drainage problem in all metropolitan cities, I request the Central Government to work with the States to resolve all these issues.

Sir, steps which can be taken to resolve these issues are pending drainage projects. It must be expedited to prevent water-logging, establishing a routine maintenance schedule for drains and storm water systems, integrated urban planning- a comprehensive approach to urban planning that includes flood risk assessments and sustainable drainage solution is essential for long-term resilience against flooding.

There are some concerns regarding the *PM Awas Yojana*. Sir, *PM Awas Yojana* had promised homes for 1.18 crore families by December, 2024, but, met just 67.4 per cent of its target so far. An overwhelming majority of homes, about 83 per cent that are to be constructed under the *PM Awas Yojana,* do not target the landless urban poor at all. A majority of the homes about 83 per cent constructed under the PM Awas Yojana are for families that have access to capital or land. I appeal to the Government to look into the allocations and ensure that they are given to the most marginalized and needy.

About Smart Cities Mission- Sir, there is Smart Cities Mission in Andhra Pradesh. I appreciate the Government for introducing the Smart Cities Mission aimed to promote sustainable cities that provide core infrastructure and give a decent quality of life to their citizens. However, data furnished by the Ministry has shown that 59

projects amounting to Rs. 2000 crores in expenditure are pending from the Government side. I urge the Ministry to expedite the completion of the four smart cities selected in Andhra Pradesh and to deliver urbanization of the people of the State. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri R. Girirajan.

SHRI R. GIRIRAJAN (Tamil Nadu): Thank you, hon. Vice Chairman, Sir. I express my thanks for allowing me to speak. Sir, the Budget allocation for the Ministry of Housing and Urban Affairs in this year's Budget, 2024-25, the Revenue Expenditure stands at Rs. 59,948 crores, Capital Expenditure stands at Rs. 28,628 crores, total allocation is Rs. 82,576 crores. Out of which, Rs. 24,931 crores are allotted for MRTS and metro projects across the country. But it seems the Union Government does not treat Tamil Nadu as one of the States in India. The interest of people of Tamil Nadu is totally neglected by the Union Government. This is unconstitutional and undemocratic.

I would like to bring to the notice of the august House that Rs. 63,246 crores worth of Chennai Metro Rail Phase II project is currently under progress. The Government of India has permitted the Government of Tamil Nadu to proceed with the project. Since then, the Government of Tamil Nadu has been funding the project expecting that the Centre would release their share of funds. So far, the Union Government did not release the share of Tamil Nadu. Now, Tamil Nadu has spent over Rs. 30,000 crores, but, no funds has been released till now by the Union Government to Chennai Metro Phase II project.

The Government of Tamil Nadu is executing the project in spite of not receiving any funds from the Union Government as promised. This has caused a heavy financial burden on the Government of Tamil Nadu. This step-motherly treatment by the Union Government is really unjustifiable and gross injustice to the people of Tamil Nadu.

Sir, Chennai Metro Rail Phase-II project is a very important infrastructure project envisaged to build three corridors with a length of 118.9 kms entails building of 128 stations throughout the length and breadth of Chennai to ease traffic. In spite of the Union Government not providing its share of funds, the project is ongoing due to the efforts of the Government of Tamil Nadu. But, it may hit a roadblock if the Union Government continues to fail to release its share of funds and also loan assistance from bilateral and multilateral agencies on time. Sir, there is apprehension in the minds of the people of Tamil Nadu that the Union Government is purposefully delaying release of its share of funds for the execution of a very important Chennai Metro Rail

Phase-II project. With Rs. 63,246 crores, it was announced as a Union Government scheme.

Sir, the hon. Prime Minister, in his speech at Chennai, on 14th February, 2021, said that his Government has sanctioned Rs. 63,000 crores for the Chennai Metro Rail Phase-II project. I ask: Can the hon. Finance Minister deny it? The foundation-stone for the project was laid by the hon. Home Minister, Shri Amit Shah. Will the hon. Finance Minister deny it? Then, why even in July, 2024, the Government has not released even a single rupee for execution of Chennai Metro Rail Phase-II project? We, the people of Tamil Nadu, demand an answer from the hon. Finance Minister. Sir, our hon. Chief Minister, Thalapathy M.K. Stalin, has asked the Government to initiate Metro Rail Project in Coimbatore and Madurai. But, the Government is silent on this. While the Union Government is keen only in collecting maximum GST and other taxes from Tamil Nadu to fill its coffers, they do not have the courtesy to repay the people of Tamil Nadu what they actually deserve. Sir, in this scenario, I urge the Union Government to release our share of funds immediately and expedite the disbursement of loan assistance from JICA and ADB on time for smooth progress of Chennai Metro Rail Project Phase-II.

Sir, under the Centrally Sponsored Schemes, the Pradhan Mantri Awas Yojana (Urban), the total amount allotted is Rs. 30,170 crores. Of this, States and UTs component accounts to Rs. 23,712 crores. The Credit Linked Subsidy Scheme-I for the economically weaker section and the lower income group stands at Rs. 3,000 cores and for middle income group it is Rs. 1,000 crores. At this snail's pace, the housing for all cannot be achieved even by 2047. The Government of India has to allocate more funds for the scheme.

Sir, the Union Government has allotted Rs. 10,400 crores for the Urban Rejuvenation Mission — AMRUT — and the Smart Cities Mission. This is not adequate and cannot cater the needs of the people of this country. For the National Urban Digital Mission, a meagre sum of Rs. 1,150 crores is only allotted. This is absolutely not enough considering the vast urban areas to be covered in this country. Under the Swachh Bharat Mission, Rs. 5,000 crores only has been allotted and, again, it is inadequate. With a goal to ameliorate the living conditions of urban slums within a timeframe to provide affordable housing for them and improve the living standards, Tamil Nadu Slum Clearance Board was established by our leader, Dr. Kalaignar Karunanidhi in 1970 — 54 years ago. As the primary role of this organisation is to improve urban slums and to make them habitable, the hon. Chief Minister changed the name of Tamil Nadu Slum Clearance Board to Tamil Nadu Urban Habitat Development Board w.e.f. 01-09-2021.

Content Page

Sir, at present, in Tamil Nadu almost 50 per cent of its total population lives in urban areas. At the current pace, by 2030, Tamil Nadu will be the most urbanized State in India with almost 67 per cent of its total population living in urban areas.

Sir, as the guideline value of land in urban areas in Tamil Nadu is high, the cost incurred for the land provided by the Government of Tamil Nadu for the construction of the houses under PMAY - Urban is the major expenditure. But, the Union Government, per house, is providing a sum of Rs. 1.5 lakh only; whereas, the Government of Tamil Nadu is spending around Rs. 7.5 to Rs. 13 lakhs per house. Our hon. Chief Minister Thalapathy, M.K. Stalin, has requested the Union Government to increase its funding for construction of houses under the PMAY - Urban Scheme. But, the Union Government has not increased its share of funds for the construction of houses under the PMAY — Urban Scheme. The World Bank has provided financial assistance of Rs. 3,038 crore to the Government of Tamil Nadu to strengthen the housing sector through policy reforms enabling private sector participation in affordable urban housing projects.

The Tamil Nadu Infrastructure and Fund Management Corporation Limited to provide industrial housing and working women hostels for low income and migrant workers and to create 500 beds for working women and 5,000 beds for industrial workers through PPP mode under the Tamil Nadu Shelter Fund. Sir, to ensure balanced and equitable development of Chennai city, a new programme, namely, Vada Chennai Valarchi Thittam, North Chennai Welfare Scheme, at a cost of Rs. 4,000 crore, programmed for implementation over the next three years has been announced by the Government of Tamil Nadu. Under this scheme, infrastructure deficit and gaps in development will be identified and schemes will be implemented to fulfil gaps. Besides, Tamil Nadu Urban Habitat Development Board proposed to reconstruct 1,336 dilapidated tenements in North Chennai at a cost of Rs. 215 crore during the period 2024-26. There is one more scheme, 'Iyothee Thass Pandithar habitation development scheme'. The Tamil Nadu Urban Habitation Development Board has been implementing the infrastructure development, like, roads, bore wells, water supply lines, river basement of tenement blocks, conveniences, improvement of sewer network, etc. at a cost of Rs. 50 crores. *...(Interruptions)...*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI R. GIRIRAJAN: Thirty-two tenement schemes in Chennai and in other towns comprising 12,465 tenements. Sir, the productive skill training is imparted in various trades in coordination with Tamil Nadu Skill Development Corporation, Tamil Nadu

Urban Livelihood Mission, Tamil Nadu Adi Dravidar Housing Development Corporation through empanelled training providers and NGOs. To attain slum-free Tamil Nadu, the housing & infrastructure will be provided to all the remaining slum families before 2030.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI R. GIRIRAJAN: Livelihood activities will be increased and their living standards will be raised to realise the dream of Dravidian model of Government ; as the Tamil saying goes, "we shall see God in the smile of the poor. " Thank you, Sir.

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Mr. Vice-Chairman Sir, at the outset, I congratulate the hon. Minister Shri Manoharlal Khattar on taking over as the Minister of Housing and Urban Affairs. People of this country have great expectations from you. I have no doubt that you will deliver beyond their expectations, being risen from grassroot worker and having spearheaded as the head of a State.

We are witnessing rapid urbanisation with the massive increase in urban mobility in India. The Finance Minister has announced PM Awas Yojana too in the Budget, under which one crore houses will be constructed with an investment of Rs. 10 lakh crores. The slum households are projected to go up to 18 million and 2 million non-slum urban poor households. Total housing shortage envisaged is 20 million. आदरणीय मंत्री जी, मैं आपका ध्यान दिलाना चाहूँगा कि Punjab is one among the unique States where urban poverty is higher than the rural poverty. As informal sector is rapidly expanding, as a source of employment in cities, like Ludhiana, Jalandhar, Amritsar, Firozpur, which are witnessing rapid increase in informal settlement, इसलिए इन शहरों बसे लाखों वर्कर्स, जो रोजगार के लिए शहर में आए हैं, उनके रहने के लिए मकानों की व्यवस्था करनी होगी।

महोदय, देश की राजधानी दिल्ली की जहाँ तक बात है, दिल्ली को 2022 तक 48 लाख घरों की आवश्यकता थी, लेकिन आज दो साल बाद भी हम लक्ष्य से काफी दूर हैं।

7:00 P.M

सर, आपको सुनकर हैरानी होगी कि दिल्ली, जो कि भारत की राजधानी है, इसकी 32 प्रतिशत जनसंख्या एक कमरे के मकान में रहती है, जिनमें 700 झुग्गियां, 1,800 unauthorised colonies वगैरह हैं, तो मैं कहूंगा:

"दर-ब-दर ठोकरें खाईं तो यह मालूम हुआ,
घर किसे कहते हैं और क्या चीज़ है बेघर होना।"

आदरणीय मंत्री जी, दिल्ली में 2 लाख से भी अधिक लोग बेघर हैं और हमारे पास सिर्फ 200 रैन बसेरे हैं, जहां केवल 17,000 लोग ही रह सकते हैं, बाकी 1 लाख से ऊपर लोग भीषण गर्मी और कड़कती सर्दी में खुले आसमान के नीचे बसर करते हैं, इसलिए सरकार से निवेदन है कि war-footing पर shelter homes बनाने के लिए जगह दी जाए, क्योंकि जो land है, वह Centre subject है। मैं वह बात, जो हमारे colleagues ने, hon. MPs ने कही, जैसे, water logging in Delhi, 302 hot-spots, new underground passes being flooded with the water, which speaks high volumes, I do not want to repeat, but I would like to flag these issues. चूंकि दिल्ली हमारी राजधानी है, हमारा मुकुट है, इसलिए हमें मिल-जुल कर इसे सजाने और संवारने का प्रयास करना चाहिए।

जहां तक migration की बात है, 60 crores Indians almost migrate within the country annually in order to release pressure on the existing mega cities. I think we will have to create more amenities in Tier-II and III cities of the country. गवर्नमेंट ने अनाउंस किया था, पहले स्मार्ट सिटीज की बात हो रही थी कि 100 स्मार्ट सिटीज बनाई जाएंगी, पर जैसी यहां सदन में चर्चा हुई कि पिछले 10 सालों में progress is very minuscule. अब सुनने को मिल रहा है कि शायद उसका प्रोजेक्ट बंद किया जा रहा है। 32 smart cities have completed the projects but remaining 68 smart cities ने अपने targets achieve नहीं किए। I request the Ministry of Housing and Urban Development कि वह उसको rigorously pursue करे कि जो 100 स्मार्ट सिटीज announce की गईं, उनको कम से कम पूरा किया जाए। मैं अभी पढ़ रहा था कि इस साल का बजट, जो 8,000 करोड़ था, वह भी 70 परसेंट काटकर 2,700 करोड़ रखा गया है, तो यह एक चिंताजनक विषय है। मैं उम्मीद करता हूँ कि फाइनेंस मिनिस्टर इस पर ध्यान देंगी और सप्लीमेंट्री ग्रांट में यह पूरा किया जाएगा।

सर, अगर हम पंजाब की बात करें, जहां से मैं आता हूँ, तो वहां 72 work orders, 5 प्रोजेक्ट्स ही हुए। Smart City Mission which requires special attention and मैं मंत्री महोदय से रिक्वेस्ट करूंगा कि वे खुद अमृतसर, जालंधर और लुधियाना में जाकर देखें, क्योंकि 100 शहरों में ये भी शामिल थे। वहां लगता है कि वे दूर-दूर तक स्मार्ट सिटीज नहीं हैं।

अब यदि हम मेट्रो की बात करें, तो 27 शहरों में मेट्रो मैप है और 830 किलोमीटर ऑपरेशनल भी हुआ है, but, unfortunately, a big city like Chandigarh, which is closely connected with Mohali and Panchkula, वहां बहुत हेवी ट्रैफिक रहता है। वह एक industrial city भी है और capital भी है, लेकिन वहां मेट्रो का कोई प्रोजेक्ट नहीं है। लुधियाना, जो Manchester of India कहलाता है, उसके लिए मैं through Chair मंत्री महोदय और इस मिनिस्ट्री से आग्रह करूंगा, to consider and provide budgetary provision and support for metro connectivity in Chandigarh and Ludhiana. On property, जो heritage city का proposal, HRIDAY है, उसमें अमृतसर एक heritage city है, जहां दरबार साहब, श्री अमृतसर साहिब हैं। वहां लाखों श्रद्धालु नतमस्तक होते हैं। मैं मंत्री जी से आग्रह करूंगा कि आपको अकाल पुरख वाहेगुरु संगत की भरपूर ब्लेसिंग्स मिलेंगी, क्योंकि जब हम दरबार साहब जाते हैं, जहां खट्टर साहब भी कई बार गए होंगे, वहां जो गलियारा फ्री किया गया है, उसमें बहुत congestion

है। Approach is very congested. वहां पिछले 10-12 साल से अंडरग्राउंड मल्टी लेवल पार्किंग के प्लांस बन रहे हैं, इसको इस साल जरूर करना चाहिए। यहां मंत्री साहब और मिनिस्टर ऑफ़ स्टेट बैठे हैं। उनसे यह मेरी हाथ जोड़कर विनती है कि दरबार साहब अमृतसर, जहां सारी दुनिया नतमस्तक होने आती है, जो कि ईश्वर का स्थान है, वहां मल्टी लेवल अंडरग्राउंड पार्किंग और उसकी जो मल्टीलेवल टनल है, वह बननी चाहिए।

अब हम "स्वच्छ भारत अभियान" की बात करें, तो उसमें कोई physical and financial टारगेट्स नहीं हैं। जिस तरह से AMRUT, Smart City या पीएम आवास योजना जैसे other missions of Ministry के टारगेट्स हैं, उसी तरह "स्वच्छ भारत अभियान" के भी deliverables होने चाहिए। आज मैंने पढ़ा कि यह 5 साल की स्कीम है, लेकिन deliverables नहीं है, इसलिए आप उसे ड्रॉ करें। अगर हम पंजाब की बात करें, तो वहां अमृतसर, लुधियाना और जालंधर जैसे शहर काफी बड़े मेट्रो सिटीज़ हैं। आप जाकर देखिए कि क्या वहां कहीं पर स्वच्छता है? अगर इन जैसे बड़े शहरों में हम "स्वच्छ भारत अभियान" को टारगेट्स या deliverables के साथ लागू नहीं करेंगे तो इस स्कीम का कोई फायदा नहीं होगा, जिसे प्रधान मंत्री जी ने खुद लॉंज किया था। मैं भी उसका brand ambassador, उसका पार्ट रहा, लेकिन वह कहीं न कहीं अब dilute हो रही है।

अंत में मैं आपका ध्यान बहुत महत्वपूर्ण और संवेदनशील मुद्दे की ओर आकर्षित करता हूं। वर्ष 1984 में दिल्ली में हुए निर्दोष सिखों के नरसंहार के बारे में सदन में सबको पता है कि उनके ऊपर इतना ज़ुल्म हुआ। मैं इस पवित्र सदन में पहले उस घटना की कड़े शब्दों में निंदा करता हूं और मैं कहना चाहता हूं कि कोई भी मुआवज़ा, घर या फ्लैट उनके घावों को पूरी तरह से नहीं भर सकता। दिल्ली अर्बन शेल्टर बोर्ड, जो 1985 में सेंट्रल गवर्नमेंट का पार्ट था, उसने सिख नरसंहार पीड़ितों को फ्लैट दे दिए, जिसका मूल्य 27,000 रुपये था, इन्होंने 3,000 रुपये दिए, बाकी किस्तों पर ब्याज दर ब्याज, चक्रवर्ती ब्याज लगा दिया। वे बेचारे तिलक विहार और मंगोलपुरी में बैठे हैं। मैं आपके माध्यम से मंत्री जी से और मंत्रालय से हाथ जोड़कर विनती करता हूं कि उनका कर्ज़ा माफ करके दिल्ली सरकार को - क्योंकि अब The Delhi Urban Shelter Improvement Board सेंट्रल गवर्नमेंट से दिल्ली गवर्नमेंट के under है और आपको पता है कि दिल्ली पूरी statehood नहीं है, तो मिलजुल कर ही काम हो सकता है। उन बेचारों को इसके बीच में न उलझाएं। अब 1984 riot victim की तीसरी जेनरेशन है। आज तक ये फ्लैट इनके नाम नहीं हुए। मैं 1 नवंबर को तिलक विहार गया था, मुझे रोना आ गया। हमारे परिवार के भी पांच सदस्य शहीद हो गए थे। उनके फ्लैट्स की रजिस्ट्री करा कर, उन्हें मकान देकर, उनका इंटरेस्ट वेवर कर दिया जाए। मैं आपसे इसमें suitably budgetary provision की गुज़ारिश करता हूं। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं। जय-हिन्द!

THE VICE CHAIRMAN (DR. SASMIT PATRA): Thank you. Now Shri Muzibulla Khan.

श्री मुजीबुल्ला खान (ओडिशा) : उपसभाध्यक्ष महोदय, शहरी विकास मंत्रालय के बारे में जो डिस्कशन हो रहा है, उसके बारे में मैं अपना पक्ष रखना चाहता हूं। ओडिशा में जब नवीन बाबू की सरकार थी, तब स्मार्ट सिटी बनाने के लिए भुवनेश्वर, कटक, राउरकेला, संबलपुर और ब्रह्मपुर

को चुना गया था और काम भी उसी तरह आगे बढ़ा। कई साल पहले लोगों ने जिस भुवनेश्वर को देखा था और अभी का भुवनेश्वर देखने के बाद कोई भी कह सकता है कि भुवनेश्वर कैसी स्मार्ट सिटी बनायी गयी है! इसी कारण से सेंट्रल गवर्नमेंट का जो अर्बन डिपार्टमेंट है, वह स्मार्ट सिटी के हिसाब से भुवनेश्वर को कई बार पुरस्कृत कर चुका है और अवार्ड भी दे चुका है। यह काम करने के तरीके के ऊपर निर्भर करता है कि शहरी विकास को किस तरीके से करना चाहिए। उसके साथ-साथ स्पोर्ट्स का भी डेवलपमेंट किया गया है, ओडिशा में हॉकी वर्ल्ड कप आयोजन भी किया गया है। जब दूसरी बार ओडिशा में हॉकी वर्ल्ड कप का आयोजन किया गया, तो राउरकेला में बिरसा मुंडा जी के नाम पर एक स्टेडियम बनाया गया, जिसे बहुत कम समय में, डेढ़ साल से भी कम समय में बनाया गया और वर्ल्ड कप का आयोजन किया गया। इस तरीके से अर्बन सेक्टर को, शहरों को किस तरीके से डेवलप किया जाता है, वह हमारे नेता श्री नवीन पटनायक जी, उनके मुख्यमंत्री काल में कर चुके हैं। अर्बन सेक्टर को डेवलप करने के लिए सबसे बड़ी चीज होती है, कनेक्टिविटी - रास्ता अच्छा होना चाहिए, लोग उस रास्ते से ठीक से सुविधापूर्वक जा सकें, ठीक से अपनी जगह पर पहुंच सकें। इसी कारण राज्य सरकार अपने फंड से एक मेट्रो प्रोजेक्ट लेकर आई, जिसकी foundation नवीन बाबू ने अप्रैल, 2023 में रखी।

वह मेट्रो भुवनेश्वर, पुरी और कटक को कनेक्ट करने के लिए दी गई थी। इसका कारण यह था कि पुरी में भगवान जगन्नाथ का मंदिर है और हजारों श्रद्धालु हर रोज भगवान के दर्शन करने पुरी आते हैं। जब रथ यात्रा का समय आता है, तब तो बहुत ही असुविधा की स्थिति में लोग आ जाते हैं, बहुत भीड़ हो जाती है। इसी के कारण बहुत जरूरी है कि एक मेट्रो प्रोजेक्ट पुरी, भुवनेश्वर और कटक तक होना चाहिए, ताकि लोगों को आने-जाने की सुविधा हो सके। मान्यवर, अभी सदस्यगण जो डिस्कशन कर रहे थे कि शहर में कैसा आवास तैयार करना चाहिए, कैसे लोगों की हेल्प करनी चाहिए। हमारी राज्य सरकार, उस टाइम की राज्य सरकार माननीय मुख्य मंत्री नवीन पटनायक जी ने 'जागा मिशन' की घोषणा की। अर्थात स्लम्स में जो लोग रहते हैं, उनको अपनी जगह का अधिकार देना, उनको जगह का पट्टा देना, तो यह मिशन इसी के लिए किया गया था। उसके साथ-साथ उन लोगों को पक्का घर देना, घर बनाकर देना। आप लोग जाकर देख भी सकते हैं कि स्लम्स के लोगों को रहने के लिए पक्के मकान राज्य सरकार ने बना कर दिए हैं। लेकिन अभी (पीएमएवाई) प्रधान मंत्री आवास योजना के बारे में जो डिस्कशन हो रहा था, तो शहर में प्रधान मंत्री आवास योजना का जो फंड है, यह सुनने में आया कि वहां पर लाख-डेढ़ लाख रुपये हैं। डेढ़ लाख रुपये में तो घर नहीं बन सकता है। कैसे एक घर बनेगा? इसके बारे जरूर केंद्र सरकार को सोचना पड़ेगा कि इतने कम पैसे में घर नहीं बन सकता। अगर वे सोचते हैं कि इतने कम पैसे में घर बनता है, तो मेरा उनसे अनुरोध है कि वे स्लमवालों को घर बनाकर ही दे दें, ताकि उनको तकलीफ न हो। अभी तो ओडिशा में उनकी सरकार भी बन गई है और मैं समझता हूं कि कोई असुविधा भी नहीं होगी, क्योंकि हर बार हम लोग सुनते थे कि डबल इंजन की सरकार होगी, तो हम लोग सब करेंगे, तो अच्छी बात है। अब डबल इंजन सरकार हो गई है, तो सब काम जरूर होंगे, यह हम उम्मीद करते हैं। जो गरीब लोग, जो गांव से शहर की तरफ आते हैं कुछ काम-काज के लिए आते हैं, अपने बच्चों को पढ़ाने के लिए आते हैं, ये सब धीरे-धीरे स्लम्स में रहने कोशिश करते हैं और भीड़ जम जाती है। सरकार को इस पर ध्यान देना होगा और उनके रहने की व्यवस्था करनी होगी। प्रधान मंत्री आवास योजना के फंड को बढ़ाना होगा,

तभी लोगों को सारी सुविधा मिल सकती है। लास्ट में मैं ड्रेनेज सिस्टम के बारे में कहना चाहता हूं। भुवनेश्वर में भी ड्रेनेज की समस्या है, प्रॉब्लम है, क्योंकि जब बारिश होती है, तूफान आता है, तो पानी जम जाता है, लोगों को बहुत तकलीफ होती है। न केवल भुवनेश्वर, देश के बड़े-बड़े शहरों में, वह शायद चेन्नई में हो, दिल्ली में हो, मुंबई में हो, आप जब टीवी में बारिश के मौसम में देखते हैं, तो वही दिखता है कि कोई घर से निकल नहीं सकता, कोई पानी में डूब रहा है, किसी की कार बहती जा रही है। इसका मतलब अर्बन सेक्टर में सही तरीके से जो डेवलपमेंट होना चाहिए, वह अभी तक नहीं हुआ है। मैं केंद्र सराकर से अनुरोध करूंगा और यह मेरी गुजारिश भी है कि इन सब चीजों को देखना होगा, वरना, जो घटनाएं घटती हैं, कुछ लोगों की जान चली गई, कुछ स्टूडेंट्स की जान चली गई, जैसा अभी दो-तीन दिन पहली दिल्ली में हादसा हुआ, वह बहुत दुखद हादसा था। इन सब चीजों को रोकने के लिए जो नेचुरल सोर्सेज से पानी जाने की सुविधा थी, प्रबंध था बहुत पहले, उसको बहुत जगह बंद कर दिया गया और उसके ऊपर जबरदस्ती घर बना दिए गए, तो इसको हटाना होगा, इसको क्लियर करना होगा। जब तक पानी जाने की सुविधा नहीं होगी, तब तक देश में पानी जमा होने की जो समस्या है, यह खत्म नहीं होगी। इसके ऊपर आप लोगों को ध्यान देना होगा। मैं उम्मीद करूंगा कि कम से कम केंद्र सरकार हर बड़े शहर में पानी को क्लियर करने की व्यवस्था करे।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

श्री मुजीबुल्ला खान : ताकि हम लोग जो स्मार्ट सिटी बनाने का सपना देख रहे हैं, वह पूरा हो सके। इस उम्मीद के साथ मैं फिर एक बार गुजारिश करूंगा कि आप लोग इसको ध्यान में रखें और प्रधान मंत्री आवास योजना में भी लोगों के जो डेढ़ लाख रुपये हैं, उसको बढ़ाकर ज्यादा किया जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, on behalf of the AIADMK Party, and also my leader, Edappadi K. Palaniswami, I am participating in the discussion on the Working of the Ministry of Housing and Urban Affairs. I am very happy to see that our Minister, who has come from Haryana, has done a lot of work there as the Chief Minister. Now, he has come here. I hope that under his leadership, most of these problems of urban development can be solved.

Sir, just now, my colleague from Tamil Nadu spoke. They want a lot of money for development of Tamil Nadu cities. First of all, Tamil Nadu is one of the most urbanised States in the country. Many problems, such as lack of drinking water and lack of sanitation facilities, are being faced there. The residents of Chennai and other cities face innumerable issues on a daily basis, right from bad roads, poor quality of water, power cuts, safety and connectivity.

(MR. CHAIRMAN *in the Chair.*)

The present Government of Tamil Nadu is paying very scant attention to these issues, even though it is collecting a lot of money by way of increasing property tax and increase in bus fare. It is collecting revenue in whichever way it is possible, but the Government is not providing any amenities to the public. The Government of Tamil Nadu did not learn from the past mistakes and added to the woes of the people of Tamil Nadu. Then, he mentioned about the Metro project. Metro project was initiated at the time when our Amma was the Chief Minister of Tamil Nadu. Edappadi K. Palaniswami, as the Chief Minister, also took a lot of efforts to see that Metro project came to Tamil Nadu. The present DMK Government keeps on boasting about itself that they are bringing these kinds of projects, but, at the same time, they keep on telling that the Central Government is not giving funds. But whatever funds are given, they are not properly utilized. There are a lot of accusations in this regard. Whatever budget is given, that is misused by the DMK Government, but they always put the blame on the Central Government. That is the main problem. Even on small houses, the property tax has been increased. Our AIADMK Party leader, Edappadi K. Palaniswami, staged a lot of agitation. We have demonstrated that DMK Government is not at all caring about the urban cities. The projects are not being properly completed.

Regarding smart city, I would request the hon. Minister, through you, Sir, especially about Hosur, which is the industrial corridor. Our leader, Edappadi K. Palaniswami, declared a corporation of that area. We need to see that this city can be declared as a smart city. I was a Member of Lok Sabha from Karur. Karur is also a textile city. The city is exporting a lot of garments throughout the world and getting a lot of foreign exchange for our country. But, the DMK Government is not paying any attention to these kinds of cities to be developed as smart cities. Therefore, I request the hon. Minister that Karur and Hosur must be developed because I belong to this area. I have represented Karur Lok Sabha constituency many times. And Hosur is also my native place, which is in Krishnagiri district of Tamil Nadu. Therefore, I request the hon. Minister to give a lot of money to declare these cities as smart cities. The DMK Government has requested for a lot of money, but I want to see whether they are properly utilizing that money or not. Once they said they would spend Rs.4,000 crores, but when the flood came in Madras city, it became clear that they had not at all spent the money. They only keep on boasting about themselves. They are spending that, but a lot of corruption is taking place. That is what Tamil Nadu people are facing. That is why, I request the Central Government to interfere in

this matter to take necessary action. The corruption is taking place. Especially the DMK Government is not for the people. They are only for the families they are running. Therefore, it is high time to take necessary action. I request, through you, Sir, and also thank you very much for giving me time. You are a senior Member sitting there.

MR. CHAIRMAN: I am not senior to you. You are very senior Dr. M. Thambidurai.

DR. M. THAMBIDURAI: Sir, you are an excellent lawyer.

MR. CHAIRMAN: When I was a new Member of Parliament...

DR. M. THAMBIDURAI: Sir, you are a senior lawyer. You are defender of this country. You are defending our rights. You are sitting in a high place. Therefore, I request, through you, to the Minister to take necessary action. The DMK government is misusing the funds as they are not at all spending the same for the urban development, due to which poor people are facing a lot of problems. Thank you very much.

MR. CHAIRMAN: Thank you. Now, Shri Mithlesh Kumar. You have ten minutes.

श्री मिथलेश कुमार (उत्तर प्रदेश): आदरणीय सभापति महोदय, आज आपने मुझे आवासन और शहरी कार्य मंत्रालय के कार्यकरण के संबंध में हो रही चर्चा में भाग लेने का अवसर दिया है, इसके लिए मैं आपका बहुत-बहुत आभारी हूं। मैं माननीय प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी के लगातार तीसरे कार्यकाल के प्रथम बजट के समर्थन में आवासन और शहरी कार्य मंत्रालय के कार्यकरण पर बोलने के लिए खड़ा हुआ हूं और आपको पुनः बहुत-बहुत धन्यवाद देता हूं।

महोदय, माननीय प्रधान मंत्री जी के द्वारा विकसित भारत के दृष्टिकोण को आगे बढ़ाने के लिए नौ प्राथमिकताओं पर ध्यान केंद्रित करके इस बजट का लक्ष्य अर्थव्यवस्था के भीतर पर्याप्त अवसर पैदा करना है। मुझे आपको यह बताते हुए खुशी हो रही है कि एनडीए सरकार के तहत विभिन्न क्षेत्रों में भारत के विकास के लिए निरंतर प्रयास किए जा रहे हैं। इन प्रयासों में उत्पादकता बढ़ाना, नौकरियाँ पैदा करना ,विनिर्माण को बढ़ावा देना, सामाजिक न्याय को बढ़ावा देना, शहरी विकास को आगे बढ़ाना, ऊर्जा सुरक्षा सुनिश्चित करना, बुनियादी ढाँचों का विस्तार करना, नवाचार को बढ़ावा देना और सार्थक सुधार लागू करना शामिल हैं। इनमें से प्रत्येक प्राथमिकता सभी के लिए एक अधिक मजबूत समृद्ध राष्ट्र बनाने की हमारी प्रतिबद्धता को दर्शाती है। हमारी माननीया वित्त मंत्री द्वारा घोषित बजट का लक्ष्य राजस्व सृजन को बढ़ाना है।

महोदय, 2024-25के बजट में दीर्घकालिक पूंजीगत लाभ को 10 प्रतिशत से बढ़ाकर 12.5 प्रतिशत तक कर दिया गया है। महोदय, इस वर्ष सरकार ने विशेषकर विनिर्माण क्षेत्र में रोजगार

सृजन पर जोर दिया है। एनडीए सरकार 5 वर्षों की अवधि में नियोक्ताओं और कार्यबल में प्रवेश करने वाले 30 लाख युवाओं - दोनों के लिए महत्वपूर्ण रोजगार के अवसर पैदा करने के लिए प्रतिबद्ध है।

महोदय, कर्मचारी भविष्य निधि संगठन के योगदान के लिए लक्षित प्रोत्साहन प्रदान करके इसको हासिल किया जा रहा है, जो हमारी तेजी से विकसित हो रही अर्थव्यवस्था के लिए रोजगार की जरूरतों को पूरा करने के लिए एक रणनीतिकार दृष्टिकोण को भी दर्शाता है।

महोदय, बजट में 30 लाख से अधिक आबादी वाले 14 बड़े शहरों के लिए पारागमन उन्मुख विकास योजना का प्रस्ताव रखा गया है। इस बजट में इस बात पर जोर दिया गया है कि केंद्र सरकार शहरों को विकास केंद्र के रूप में विकसित करने के लिए राज्यों के साथ मिलकर काम करेगी। इन आर्थिक और पारागमन नियोजन तथा नगर नियोजन योजनाओं का उपयोग करके पेरी अरबन क्षेत्रों के व्यवस्थित विकास को प्राप्त किया जाएगा। माननीय मंत्री जी ने अपने बजट भाषण में कहा है कि 30 लाख से अधिक आबादी वाले 14 बड़े शहरों के लिए उन्मुक्त विकास योजनाएं तैयार की जाएंगी। इसके साथ ही कार्यान्वयन और वित्त पोषण रणनीति भी बनाई जाएगी।

महोदय, बजट में अगले पाँच वर्षों के लिए 'पीएम आवास योजना शहरी 2.0' के तहत 1 करोड़ शहरी गरीब और मध्यम वर्गीय परिवारों के आवासों की जरूरतों को पूरा किया जाएगा इसके लिए 'पीएम आवास योजना शहरी 2.0' की घोषणा की गई है, जिसमें 1 करोड़ से अतिरिक्त घरों के निर्माण के लिए पाँच वर्षों में 2.2 लाख करोड़ रुपये की केंद्रीय सहायता शामिल है।

मान्यवर, मैं आपको बताना चाहता हूं कि माननीय प्रधान मंत्री जी की सोच है कि गाँव में ही नहीं, बल्कि शहरों पर भी ध्यान दिया जाए। जब से हमारी सरकार आई है ,तब से ही शहरों के अंदर गरीबों के लिए और मध्यम वर्गीय लोगों के लिए आवास बनाए गए हैं। मैं माननीय मंत्री जी को इस बात के लिए बधाई देता हूं कि उनके द्वारा 1 करोड़ आवास बनाने के लिए 'पीएम आवास योजना शहरी 2.0' के तहत 10 लाख करोड़ रुपये के निवेश से 1 करोड़ शहरी गरीब और मध्मम वर्ग के परिवारों की आवास संबंधी जरूरतों को पूरा किया जाएगा।

अगले पाँच वर्षों में 2.2 लाख करोड़ रुपए की केंद्रीय सहायता शामिल होगी। किफायती दरों पर ऋण की सुविधा के लिए ब्याज सब्सिडी का प्रावधान भी किया गया है। इसके अलावा, बड़ी उपलब्धता के साथ, कुशल और पारदर्शी किराए के आवास, बाजारों के लिए सक्षम नीतियाँ और निगम भी लागू किए जाएंगे। माननीय वित्त मंत्री जी ने चुनिंदा शहरों में 100 साप्ताहिक हाट या स्ट्रीट फूड हब के विकास का समर्थन करने के लिए एक योजना का प्रस्ताव रखा है। माननीय मंत्री जी ने कहा है कि औद्योगिक श्रमिकों के लिए छात्रावास प्रकार के आवास के साथ किराए के आवास को बीजीएफ समर्थन और प्रमुख उद्योगों के प्रतिबद्धता के साथ पीपी मोड पर सुगम बनाया जाएगा ,क्योंकि शहरों में काम करने के लिए जब जहाज से लोग जाते हैं, तो उनको किराए पर मकान बहुत महंगा मिलता है ,इसलिए बेहतरता के साथ कुशल और पारदर्शी किराए के आवास बाजारों के लिए सक्षम नीतियाँ और निगम नियम भी लागू किए जाएंगे। बजट में पीएमजेएवाई शहरी योजना के तहत, दस लाख करोड़ रुपए का विशाल आवंटन, जिसका लक्ष्य 3 करोड़ घर बनाना ,साथ ही, 12 औद्योगिक पार्कों को मंजूरी देना, शहरी विकास के लिए सरकार की प्रतिबद्धता को दिखाता है। मान्यवर, वर्तमान में देश के 27 शहरों में मेट्रो रेल चालू है या

निर्माणाधीन है। 2002 में दिल्ली में पहली आधुनिक मेट्रो लाइन के उद्घाटन के साथ ,आज 21 विभिन्न शहरों में ,अर्थात दिल्ली और सात एनसीआर शहरों - बेंगलुरु ,हैदराबाद, कोलकाता में लगभग 945 किलोमीटर रेल लाइनें, 34 किलोमीटर दिल्ली मेरठ आरटीएस चालू है। चेन्नई , जयपुर, कोच्चि, लखनऊ, आगरा, मुंबई, अहमदाबाद, नागपुर, कानपुर और पुणे, इन लाइनों पर रोजाना करीब एक करोड़ यात्री सफर करते हैं। 2014 से पहले मात्र पाँच शहरों में 248 किलोमीटर का मेट्रो नेटवर्क चालू था। पिछले दस वर्षों में लगभग 700 किलोमीटर रूट लंबाई की मेट्रो लाइन चालू हो गई है। इसके अलावा ,देश भर के विभिन्न शहरों में, जैसे दिल्ली, गुड़गांव, बेंगलुरु, कोलकाता, चेन्नई, कोच्चि, मुंबई, नागपुर, अहमदाबाद, गांधीनगर, पुणे, कानपुर में लगभग 939 किलोमीटर लंबी मेट्रो रेल परियोजनाएं निर्माणाधीन हैं। आगरा, भोपाल, इंदौर, पटना, सूरत और मेरठ - मान्यवर ,मैं आपको बताना चाहता हूं कि दिल्ली और मेरठ के बीच जो 82 किलोमीटर की लंबाई थी ,वह पहले ढाई से तीन घंटे में पूरी की जाती थी, लेकिन हमारे देश के यशस्वी माननीय प्रधान मंत्री, माननीय श्री नरेन्द्र मोदी जी के द्वारा इस योजना को क्षेत्रीय रैपिड ट्रांजिट सिस्टम को 2019 में 3,0274 करोड़ रुपए की लागत से मंजूरी दी गई थी। साहिबाबाद और दुहाई के बीच प्राथमिकता खंड का उद्घाटन 2023 में हुआ। दुहाई और मोदीनगर उत्तर के बीच एक खंड का उद्घाटन मार्च, 2024 में किया गया है। वर्तमान में, 34 किलोमीटर आरआरटीएस नेटवर्क लागू है। भौतिक रूप से शुरू की गई 352 परियोजनाओं के मुकाबले पर्यावरण अनुकूल परिवहन और बुनियादी ढांचे को बढ़ावा देने के लिए 320 ग्रीन मोबिलिटी परियोजनाएं पूरी हो चुकी हैं। ऊर्जा संरक्षण को बढ़ावा देने के लिए 101 लाख पहचाने गए पारंपरिक स्ट्रीट लाइट्स में से 99 लाख को ऊर्जा कुशल एलईडी से बदल दिया गया है, जिसके परिणाम स्वरूप प्रतिवर्ष 665.84 करोड़ यूनिट की अनुमानित ऊर्जा बचत हुई है और कार्बन डाइऑक्साइड उत्सर्जन में प्रति वर्ष 45.94 लाख टन की कमी आई है। शहरों को क्रेडिट बनाने के लिए 468 शहरों में क्रेडिट रेटिंग का काम पूरा हो चुका है।

162 शहरों को निवेश योग्य ग्रेड रेटिंग, आईजीआर प्राप्त हुई है। जिसमें 'ए' या उससे ऊपर की रेटिंग वाले 34 शहर शामिल हैं। अहमदाबाद, अमरावती, भोपाल, गाजियाबाद, हैदराबाद, इंदौर, लखनऊ, पुणे, सूरत, वडोदरा, विशाखापटनम और पिंपरी, चिंचवाड...(**समय की घंटी**)... नगरपालिका बॉन्ड के माध्यम से 4,684 करोड़ रुपये जुटाए गए हैं। बॉन्ड जारी करने के लिए प्रोत्साहन के रूप में 315.83 करोड़ जारी किए हैं। निर्माण परमिट को ऑनलाइन जारी करने की सुविधा के लिए 449 अमृत शहरों सहित 3,599 ...(**समय की घंटी**)... सर, एक मिनट में समाप्त कर दूंगा। ऑनलाइन बिलिंग परमिशन सिस्टम को चालू किया गया है।

जल आपूर्ति और स्वच्छता के बारे में माननीया वित्त मंत्री जी ने घोषणा की है कि केंद्र, राज्य सरकारों व विकास बैंकों के साथ साझेदारी में बैंक योग्य परियोजना के माध्यम से 100 बड़े शहरों को जल आपूर्ति, सीवेज, उपचार और ठोस अपशिष्ट प्रबंधन परियोजनों में सेवाओं को बढ़ा दिया गया है।

MR. CHAIRMAN : Thank you, Mithlesh *ji*.

श्री मिथलेश कुमार : साहब, बस एक मिनट और दे दें। शहरों का विकास क्यों जरूरी है? सर, बस आधे मिनट में मैं अपनी बात खत्म कर दूंगा। हम लोग नगर निगम में छोटे शहरों में रहते हैं, तो वहां के बच्चों को जब स्कूलिंग करनी होती है, चाहे इंजीनियरिंग की पढ़ाई हो, चाहे मेडिकल की पढ़ाई हो, चाहे मैनेजमेंट की पढ़ाई हो, उसके लिए उनको बड़े शहरों की तरफ देखना पड़ता है। जब वे नौकरी प्राप्त करने जाते हैं, तो कहा जाता है कि छोटे शहर से पढ़कर आए हैं, तो इंजीनियर लोगों को वे लोग पीछे बैठा देते हैं। इसलिए मेरा माननीय मंत्री जी से निवेदन है कि शहरों को बढ़ावा दें और शाहजहांपुर, जहां से मैं आता हूं, वह नगर निगम हो गया है, अगर हो सके, तो वहां के लिए नगर निगम की कुछ व्यवस्था कर दें। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Hon. Members, if the House agrees, the remaining discussion on the working of the Ministry of Housing and Urban Affairs will be resumed at 1.00 p.m. tomorrow.

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Hon. Members, we had taken up permitted Special Mentions earlier in the day. All Members up to Sl.No. 31, except the hon. Member at Sl. No. 9 who was absent, had made their respective Special Mentions. I will now call the remaining Members starting with serial number 32. Shri Mithlesh Kumar.

SPECIAL MENTIONS - *Contd.*

Demand for Mailani-Farrukhabad new railway line project

श्री मिथलेश कुमार (उत्तर प्रदेश) : आदरणीय सभापति महोदय, मैं सदन के माध्यम से सरकार का ध्यान मैलानी-फर्रुखाबाद नई रेल लाइन परियोजना के तरफ आकृष्ट कराना चाहता हूँ। मैलानी-फर्रुखाबाद नई रेलवे लाइन बिछाने हेतु सर्वे का कार्य पूर्ण हो चुका है, परंतु इस परियोजना पर अभी तक कार्य प्रारंभ नहीं हो सका है।

(**उपसभापति महोदय** *पीठासीन हुए।*)

लगभग 150 किलोमीटर लंबी इस रेल परियोजना के पूरा होने के बाद इस क्षेत्र में निवास करने वाले लाखों लोगों के लिए वरदान साबित होगा तथा इस पिछड़े क्षेत्र में व्यवसाय तथा रोजगार के नए अवसर सृजित होंगे तथा रेलवे की आय में वृद्धि होगी।

यह नई रेल लाइन विकास के नए आयाम स्थापित करने के साथ-साथ सामरिक दृष्टिकोण से भी उपयोगी बन सकेगी। सैन्य छावनियों के कारण शाहजहांपुर और फतेहगढ़ जैसे

Content Page

सुरक्षा की दृष्टि से सामरिक केंद्रों का जुड़ाव सीधे मथुरा, आगरा, ग्वालियर, झांसी तथा टनकपुर स्थित छावनियों से होने से संवेदनशील रहने वाली उत्तरी सीमा को मजबूती मिल सकेगी।

अतः मैं सदन के माध्यम से माननीय रेल मंत्री जी से आग्रह करना चाहूंगा कि इस जनहित की परियोजना मैलानी-फर्रुखाबाद नई रेल लाइन पर इसी वर्तमान बजट में धन अवमुक्त करके यथाशीघ्र कार्य का शुभारंभ कराने की कृपा करें, जिससे इस परियोजना के पूरा होने के बाद क्षेत्र के विकास के साथ-साथ देश को सामरिक मजबूती मिलेगी।

श्री उपसभापति : माननीय श्री संजय राउत जी, present नहीं हैं। माननीय डा. राधा मोहन दास अग्रवाल जी, मौजूद नहीं हैं। माननीय श्री नीरज डांगी जी।

Demand for directions for mandatory display of the Preamble of Constitution of India in all the Government institutions

SHRI NEERAJ DANGI (Rajasthan): Sir, the Government of India has mandated the display of Mahatma Gandhi's portrait in all Government offices, public institutions and courts, as a mark of respect and to inspire citizens. All Government institutions have been directed to display Dr. Ambedkar's portrait also, recognizing his contributions to social justice, equality and the Constitution of India. This mandate is based on Supreme Court directives and various Government notifications and circulars from 2013 to 2019. Compulsory displaying these portraits serves as a reminder of their contributions to India's freedom, social justice and constitutional values.

In year 2019, the Supreme Court directed all educational institutions to display the Preamble of the Constitution of India in their premises. Displaying the Preamble acknowledges its significance as an integral part of the Constitution and India's governance framework. Like all schools and educational institutions, all Government institutions should also display the Preamble prominently, fostering a sense of national unity, values and constitutional responsibility. The display of Preamble of the Constitution of India in all Government institutions will: firstly, promote national integration, reflecting the country's commitment to sovereignty, socialism, secularism and democracy; secondly, embody the fundamental values and principles enshrined in the Constitution, serving as a reminder to public servants; thirdly, inspire and educate citizens about India's constitutional heritage and core values; fourthly, symbolize the national pride and identity, reflecting the country's history, philosophy and aspirations.

Therefore, Sir, I urge the Government of India to issue appropriate direction to all Government institutions for mandatory displaying the Preamble of the Constitution of India in their premises. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Neeraj Dangi: Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Shri Sanjay Singh; not present. Now, Dr. Dinesh Sharma. माननीय दिनेश जी, आप approved text ही पढ़ सकते हैं।

Demand for direct train services from Lucknow to various other railway stations

डा. दिनेश शर्मा (उत्तर प्रदेश) : उपसभापति महोदय, लखनऊ की जनता की महत्वपूर्ण माँग को उठाने की अनुमति देने के लिए आपका कोटिशः धन्यवाद।

लखनऊ, उत्तर प्रदेश की राजधानी, अपने सांस्कृतिक और धार्मिक महत्व के लिए प्रसिद्ध है। यहाँ के नागरिकों की प्रबल इच्छा है कि लखनऊ से श्रीमाता वैष्णो देवी मंदिर (कटरा), श्री खाटू श्याम मंदिर (रिंगस रेलवे स्टेशन, सीकर, राजस्थान), श्री महाकालेश्वर मंदिर (उज्जैन) और शिरडी साई मंदिर (महाराष्ट्र) के लिए सीधी ट्रेन सेवाएँ शुरू की जाएँ। ये स्थल प्रमुख हिन्दू तीर्थ स्थान हैं। लखनऊ से लाखों श्रद्धालु इन स्थलों की यात्रा करते हैं। सीधी ट्रेन सेवाओं के अभाव में यात्रियों को कई बार ट्रेन बदलनी पड़ती है, जिससे यात्रा कठिन और समयसाध्य हो जाती है। सीधी ट्रेन सेवाएँ यात्रा को सरल और सुविधाजनक बनाएँगी। सीधी ट्रेन सेवाओं से पर्यटन को बढ़ावा मिलेगा। अधिक श्रद्धालु और पर्यटक लखनऊ से यात्रा करेंगे, जिससे शहर के होटल और पर्यटन उद्योग को आर्थिक लाभ होगा और रोजगार के नए अवसर सृजित होंगे। वर्तमान में लखनऊ से इन स्थलों तक पहुँचने के लिए यात्रियों को कई चरणों में यात्रा करनी पड़ती है, जिससे समय और ऊर्जा व्यर्थ होती है। सीधी ट्रेन सेवाओं से समय की बचत होगी और यात्रा आरामदायक हो जाएगी। लखनऊ से इन स्थलों के लिए सीधी ट्रेन सेवा शुरू करना रेलवे की इस पहल का महत्वपूर्ण कदम होगा।

माननीय उपसभापति महोदय, आपके माध्यम से मैं माननीय रेल मंत्री जी से माँग करना चाहता हूँ कि लोक महत्व के इस विषय को देखते हुए लखनऊ से इन प्रमुख तीर्थ स्थलों के लिए सीधी ट्रेन चलाई जाए।

Demand for further improvement of facilities of Bharat Sanchar Nigam (BSNL) in Uttarakhand

श्री महेंद्र भट्ट (उत्तराखंड): महोदय, मैं आपके माध्यम से सरकार का ध्यान उत्तराखंड के अंदर भारतीय संचार निगम द्वारा दी जाने वाली मोबाइल एवं इंटरनेट सुविधाओं में और अधिक सुधार करने की ओर दिलाना चाहता हूं।

महोदय, पहाड़ी राज्य होने के कारण दूर-दराज के गांवों को आज की संचार क्रांति से जोड़ने के उद्देश्य से, राज्य के 6,000 अतिरिक्त गांवों को संचार सुविधा से जोड़ने का निश्चय किया गया था, परंतु मेरी जानकारी के अनुसार अभी तक लगभग 2,000 गांवों को ही इस सुविधा से

Content Page

जोड़ा जा सका है।

बीएसएनएल द्वारा 1,206 नए टावर्स लगाने के लक्ष्य को भी अभी तक पूर्ण नहीं किया गया है और दूर-दराज के क्षेत्रों में जो टावर्स लगे हैं, उनके द्वारा मोबाइल कनेक्टिविटी सुचारू रूप से नहीं चल पा रही है।

महोदय, आज के संचार युग में शिक्षा, स्वास्थ्य एवं आवागमन भी दूरसंचार एवं इंटरनेट नेटवर्किंग पर सर्वाधिक निर्भर हो गया है। मेरे राज्य में जहां भारतीय स्टेट बैंक के एटीएम को संचालन के लिए बीएसएनएल कनेक्टिविटी पर निर्भर रहना पड़ता है, वहीं सीमा पर तैनात आइटीबीपी को भी आज इन्टरनेट एवं फोन की आवश्यकता रहती है। अतः मैं लोक-महत्व के विषय पर सरकार का ध्यान आकर्षित करते हुए उत्तराखंड राज्य के दूर-दराज के गांवों में बीएसएनएल मोबाइल सुविधा को दुरुस्त करने एवं उपभोक्ताओं को 4G कनेक्टिविटी का लाभ देने की मांग करता हूं।

श्री उपसभापति : धन्यवाद, माननीय महेंद्र भट्ट जी। माननीय श्री संजीव अरोड़ा, अनुपस्थित। माननीय डा. के. लक्ष्मण, अनुपस्थित। माननीय श्री प्रकाश चिक बाराईक।

Demand for giving ST Status to 11 left out castes of Gorkha Community and giving exemption to Gorkha brothers of the whole country in paramilitary forces

श्री प्रकाश चिक बाराईक (पश्चिमी बंगाल) : महोदय, मैं आज गोरखा समुदाय के 11 छूटे हुए उप-समूहों से संबंधित एक लंबे समय से चले आ रहे मुद्दे पर ध्यान आकर्षित करना चाहता हूँ।

पूरे देश में 1.25 करोड़ गोरखाओं की महत्वपूर्ण आबादी होने के बावजूद, वे अनुसूचित जनजाति के दर्जे और इसके लाभ से वंचित हैं। हम गोरखा समुदाय की समृद्ध सांस्कृतिक विरासत और हमारे राष्ट्र में उनके योगदान से परिचित हैं। मैं सरकार से इन 11 छूटे हुए उप-समूहों जैसे- Rai, Limbu, Tamang, Gurung, Mangar, Sunuwar, Thami, Bhujel, Newar, Jogi एवं Dewan को एसटी का दर्जा देने के लिए आवश्यक कदम उठाने का आग्रह करता हूं। इसके साथ ही, मैं आपके माध्यम से Gorkhaland Territorial Administration (GTA) की तरह पूरे देश में, भारत-भर में रहने वाले गोरखाओं के लिए, अर्द्ध-सैनिक बलों की भर्ती में उनको लंबाई में छूट देने के लिए उचित कदम उठाने का आग्रह करता हूँ ।

श्री उपसभापति : धन्यवाद, माननीय श्री प्रकाश चिक बाराईक जी। माननीय डा. भागवत कराड़ जी।

Concern over water scarcity in Marathwada Region

DR. BHAGWAT KARAD (Maharashtra): Sir, in my constituency of Maharashtra, the Marathwada region is a drought prone area of the State, facing a problem of water scarcity each year. The Marathwada region has only 1,688 Cubic Meter of water per

Hectare, which is much more below the normal value of 3,000 Cubic Meter per Hectare. This necessitates the transfer of nearly 260 TMC of water resource from other regions to Marathwada. The Water Resources Department (WRD) of Government of Maharashtra has decided by resolution dated 19.9.2019 to transfer of 155 TMC (168.75 TMC) water to Marathwada region. However, no action has been initiated on this resolution in the last 5 years. In addition, the water of about 51 TMC will have to be transferred from Krishna basin. Similarly, the water of 34 TMC is to be diverted from new scheme planned from the Wainganga-Nalganga dam by pipeline, to meet the shortage of Yeldari and Penganga dam of Marathwada. As such the overall deficit of 260 TMC of water for Marathwada can be met with by transfer of (155+51+34) 240 TMC of water from various regions at the first stage.

It is thereby requested that the Central Government take initiatives and include the said schemes in River Link Project by providing necessary budgetary provision to overcome the water deficit of Marathwada region.

MR. DEPUTY CHAIRMAN: Shri Ajit Kumar Bhuyan; not present. Dr. M. Thambidurai; not present.

Hon. Members, the House stands adjourned to meet at 11.00 a.m., on Thursday, the 1st August, 2024.

The House then adjourned at forty-five minutes past seven of the clock till eleven of the clock on Thursday, the 1st August, 2024.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)